

# **LOK SABHA DEBATES**

## **(English Version)**

**Thirteenth Session**  
**(Fifteenth Lok Sabha)**



सत्यमेव जयते

*(Vol. XXXIII contains Nos. 21 to 32)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

*Price : Rs. 115.00*

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Published under Rules 379 and 282 of the Rules of Procedure and Conduct of Business in Lok Sabha  
(Fifteenth Edition) and Printed by The Indian Press, G.T. Karnal Road, Delhi-110033.

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## LOK SABHA DEBATES

LOK SABHA

Monday, April 29, 2013/Vaisakha 09, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

[Translation]

SHRI SHAILENDRA KUMAR (Kaushambi) : Madam, China is encroaching on the borders of the Country. ...*(Interruptions)*

MADAM SPEAKER: Question Hour. Q.No. 461 – Dr. Raghuvansh Prasad Singh.

...*(Interruptions)*

11.0½ hrs.

*At this stage Shri Ganesh Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

...*(Interruptions)*

[English]

MADAM SPEAKER: Nothing will go on record.

*(Interruptions)...*\*

[Translation]

MADAM SPEAKER: Q.No. 461, Dr. Raghuvansh Prasad Singh – Not present.

...*(Interruptions)*

[English]

MADAM SPEAKER: Q. 462 - Hon. Minister.

...*(Interruptions)*

[Translation]

MADAM SPEAKER: Shri Satpal Maharaj. Please speak.

...*(Interruptions)*

\*Not recorded.

11.01 hrs.

ORAL ANSWER TO QUESTION

[English]

**Modernisation of Defence Production**

+

\*462. SHRI KALIKESH NARAYAN. SINGH DEO:  
DR. M. THAMBIDURAI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has taken measures to modernise and indigenise defence production in the country;

(b) if so, the details thereof along with the funds allocated for the purpose during the current Five Year Plan;

(c) whether certain defence equipment produced indigenously have been found to be defective in the recent past;

(d) if so, the details thereof along with the ensuing loss to the exchequer due to such defects and the action taken/proposed to be taken against the defence production units responsible for such defective production; and

(e) the steps taken/proposed to be taken by the Government to ensure high standard of quality in defence production?

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (e) A Statement is laid on the Table of the House.

### **Statement**

Defence Production in the country is undertaken through 39 factories of Ordnance Factory Board (OFB), Public Sector Undertakings including Defence Public Sector Undertakings (DPSUs) and the Private Sector.

\*Since Shri Kalikesh Narayan Singh Deo and Dr. M. Thambidurai were not present, Hon. Speaker allowed Shri Satpal Maharaj to ask Supplementary Question.



2. OFB has prepared a comprehensive modernisation plan for the 12th Five Year Plan period, with a total planned investment of Rs. 15,764 crores. Generally, no Government funding, except project-related, is made to the Defence PSUs for their activities, including modernisation programmes. However, DPSUs have proposed to spend an amount of Rs. 14,763 crores (approx.) on modernisation during the current 12th Five Year Plan Period.

3. Promotion of Private Sector is expected to further modernise and indigenise Defence Production in the country. Government has taken several steps to promote private sector participation in Defence Production. The steps taken include promulgation of Defence Production Policy 2011; opening of Defence Industry Sector since May 2001 up to 100% for Indian Private Sector Participation with Foreign Direct Investment (FDI) permissible upto 26%, both subject to licensing; promulgation of Make and Buy and Make (Indian) procedures to encourage indigenous production; provision of offset obligation in all capital acquisitions categorised as Buy (Global) and Buy and Make with Transfer of Technology (ToT) where the estimated cost of the acquisition is Rs. 300 crores or more; Joint Venture Policy for DPSUs, etc.

4. Further, the Defence Acquisition Council (DAC) has recently approved several measures for fostering indigenous production and private sector participation. These steps include preference to indigenous production in procurement categorisation process, level playing field for Indian industry, etc. Further, there has been a thrust on indigenous manufacture of defence equipment through the collaborative efforts of Defence Research and Development Organisation (DRDO), DPSUs, OFB and Indian Private Sector. Further, most of the DPSUs and OFB have developed in-house R&D base.

5. Procedures do not allow induction of defective equipments. Every equipment goes through quality control process by the manufacturer, quality certification by an independent agency and, in some cases, trials by the armed forces before being inducted into service. In case, subsequently, an equipment is found to have a defect, an investigation is carried out and necessary corrective action is taken.

6. The Government has undertaken a number of measures to enhance Quality Standards. These include modernisation of Infrastructure/Facilities in the Ordnance Factories and Defence PSUs, Automation of Processes, Computerization, Process/Product Upgrades, establishment of Committees to analyse recurring defects and suggest improvement measures. Ministry of Defence has declared the year 2013-14 as 'Year of Quality Control' and the DPSUs and OFB have prepared action plans, which include addressing issues relating to R&D, modernization, ToT absorption, emphasis on training and overall quality improvement in their functioning.

SHRI SATPAL MAHARAJ: Madam, I hail from Uttarakhand and many BRO roads are constructed in Uttarakhand. ...*(Interruptions)* Hon'ble Minister, my question is that as landslide happens in Serabgharh. ...*(Interruptions)* Whether the Department proposes to construct any tunnel to make the road fully operational. ...*(Interruptions)* As construction of tunnel is very essential. ...*(Interruptions)* The pilgrimage to 'Char Dhaam' will not be interrupted by construction of tunnel. ...*(Interruptions)* My question to hon'ble Minister is whether tunnel is proposed to be constructed for full operation of the road.

SHRI JITENDRA SINGH : Madam, this question was about defence production and indigenisation. ...*(Interruptions)* This question is not about BRO...*(Interruptions)* I would like to submit to the hon'ble Member that I am reviewing BRO myself...*(Interruptions)* and I will send the details of the information to him.

## WRITTEN ANSWERS TO QUESTIONS

*[Translation]*

### Accident Prone Areas

\*461. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Union Government has requested the State Governments to identify black spots/accident prone areas in their States and if so, the details thereof;

(b) whether the Government has identified black spots/accident prone areas during the four-laning work on

East-West Corridor and National Highway No. 77 passing through Bihar;

(c) if so, the details thereof;

(d) whether the Government has taken any action to prevent accidents at these black spots; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) to (e) The State Governments were requested to identify black spots/accident prone areas in their State by this Ministry. 25 such spots each in 13 States with the highest rate of accidents and fatalities in the country have been identified in consultation with traffic police of these States. Short term remedial measures have been completed for most of these black spots identified on National Highways. 9 black spots were identified on East-West Corridor in the State of Bihar and engineering measures for road safety are included in four laning project of East-West Corridor. Similarly engineering measures are adopted for National Highway No. 77 under National Highways Development Project.

#### Export of Textiles

\*463. DR. KIRODI LAL MEENA:  
SHRI S. SEMMALAI:

Will the Minister of TEXTILES be pleased to state:

(a) the details of the targets fixed and achieved regarding export of textiles during the last three years, sector and item-wise;

(b) whether the Government has explored new markets for exports in view of the recent slowdown in the United States of America, European and other countries and if so, the details thereof and the steps taken by the Government in this regard;

(c) the details of the share of other major textile exporting countries of the world during the last three years, country-wise and the steps taken by the Government to augment the share of Indian textile exports;

(d) whether the textile workers are facing problems due to global and domestic recession; and

(e) if so, the details thereof along with the steps taken by the Government to protect them from the recent slowdown?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): (a) Textiles exports increased from USD 22.4 billion during 2009-10 to USD 27.7 billion in 2010-11 to USD 33.31 billion in 2011-12. The 2012-13 export performance for the April-February period stands at USD 28.4 billion. The details of exports targets fixed and achieved during the last three years and current year, sector and item-wise including apparel, man-made and cotton textiles are given in the enclosed Statement-I.

(b) Yes, Madam, Government has explored new markets for textiles exports in Japan, Australia, Israel, Latin America, Africa, South East Asia and Middle East countries. Government under the Foreign Trade Policy has announced a series of measures in the last 3 years for enhancing textiles sector exports. The measures announced are (a) financial support under MAI/MDA for hosting textiles trade shows in Japan, Australia, Israel, Latin America, Malaysia and Africa (b) 2 % interest subvention scheme on RMGs, Handlooms, Carpets and Handicrafts (c) addition of new markets under Focus Market Scheme and Special Focus Market Scheme (d) addition of new products under the Focus Product Scheme (e) continuation zero duty EPCG scheme and TUFs beneficiaries to be eligible for benefits of zero duty EPCG scheme and (f) incremental export incentive scheme.

(c) India's share in global textiles exports was 3.87% in 2009, 3.98% in 2010 and 4.10% in 2011. The shares of other major textiles exporting countries are given in the enclosed Statement-II. The steps taken by Government to boost textiles exports are:—

- (i) 2% interest subvention scheme on Handicrafts, Handlooms, Carpets and Readymade Garments extended up to March, 2014
- (ii) Inclusion of items covered under Chapter 63 of ITC (HS) i.e. other made up textile articles, sets, rags in the 2% interest subvention scheme (ii) Additional incentives for incremental exports to the Asian countries
- (iii) Additional duty credit of 2% of FOB value on export of certain knitwear apparels for the year 2013-14

(iv) Inclusion of new Markets such as New Zealand, Cayman Islands, Latvia, Lithuania and Bulgaria under Focus Market Scheme

(v) Use of Focus Market Scheme, Focus Product Scheme, status holder incentive scrip and MLFPS for payment of excise duty for domestic procurement and

(vi) Harmonization of Zero Duty EPCG and 3% EPCG Scheme into one scheme which will be a Zero Duty EPCG Scheme covering all sectors etc.

(d) The Labour Bureau under the Ministry of Labour and Employment conducts periodical surveys to assess the changes in employment in selected sectors of the economy including textiles and apparels. As per the half yearly report (latest available) for the period July-December

2012, at the industry level, increase in employment is observed in the textiles (including apparels) where it has increased by 0.5 lac workers compared to the previous half year (upto June 2012).

(e) An assessment report of the stress in the Textiles industry undertaken by Government in 2012 revealed that textiles industry faced a debt exposure of Rs. 171,3 51 crores and was generating deficit cash flows on principal repayments due to volatility in raw material prices, steep increase in power tariffs, low capacity utilization and global recession. To address the temporary slowdown, Government announced a Rs. 35,000 crores debt restructuring package for textiles industry to be taken up on a case by case basis in accordance with the Reserve Bank of India's prudential guidelines. By last quarter of 2012-13, textiles industry witnessed positive growth rates.

#### Statement-I

Values in US\$ million

Council	2010-11		2011-12		2012-13	
	Targets	Achievement*	Targets	Achievement*	Targets	Achievement* (upto April-February)
RMG	12000	11026	14000	13073	18000.00	11045
Cotton Textiles	5000	5792	7000	6808	9000.00	6731
Man-made Textiles	3700	4705	5500	5631	6100.00	4548
Handloom	300	346	500	554	400.00	490
Woolen Textiles	630	442	700	508	750.00	386
Silk Textiles	730	632	800	473	500.00	369
Handicrafts#	2200	2301	2700	2706	3300.00	2479
Jute	275	460	350	457	500.00	354
Carpet	650	1037	800	846	1050.00	887
<b>Total</b>	<b>25485</b>	<b>26471</b>	<b>32350</b>	<b>31056</b>	<b>39600</b>	<b>27289</b>

\*Based on DGCI&S data (Principal Commodities).

#As reported by the Export Promotion Council for Handicrafts (EPCH).

## Statement-II

		Textiles				Clothing			
Rank	Country	2012	2011	2010	Rank	Country	2012	2011	2010
		Percentage share in world exports	Percentage share in world exports	Percentage share in world exports			Percentage share in world exports	Percentage share in world exports	Percentage share in world exports
1.	China		32.2	30.7	1.	China		37.3	36.9
2.	EU-27		26.1	26.8	2.	EU-27		28.2	28.1
3.	India		5.1	5.1	3.	Bangladesh		4.8	4.5
4.	United States	Data yet to be published by WTO	4.7	4.9	4.	India	Data yet to be published by WTO	3.5	3.2
5.	RP Korea		4.2	4.4	5.	Turkey		3.4	3.6
6.	Taipei, Chinese		3.7	3.9	6.	Viet Nam		3.2	3.1
7.	Turkey		3.7	3.6	7.	Indonesia		2.0	1.9
8.	Pakistan		3.1	3.1	8.	United States		1.3	1.3
9.	Japan		2.7	2.8	9.	Mexico		1.1	1.2
	World total		100	100		World total		100	100

Source: International trade statistics 2010-12, WTO Secretariat.

[English]

**World Bank Funded Road Projects**

\*464. SHRI NEERAJ SHEKHAR:  
SHRI YASHVIR SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the National Highway projects under implementation which are being funded by the World Bank and the present status thereof;

(b) the details of the financial assistance provided for these projects, State-wise including Andhra Pradesh and the time-frame fixed for completion of the same;

(c) whether the committee constituted to conduct an inquiry into the irregularities brought out by the World Bank Institutional Integrity Unit in a number of World Bank funded projects has submitted its report;

(d) if so, the details thereof along with its main findings and the action taken by the Government on the basis of the said report; and

(e) if not, the time by which the said committee is likely to submit its report?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) and (b) There is no National Highway Project under implementation at present, funded by World Bank.

(c) to (e) The report submitted by the Committee constituted by Ministry of Road Transport and Highways (MoRT&H) was forwarded to National Highways Authority of India (NHAI). As informed by NHAI, Central Bureau of Investigation (CBI) has taken over the case for verification. As per Central Vigilance Commission (CVC) guidelines once a case has been taken up by CBI for investigation, further investigation should be avoided by any other authority.

[Translation]

**Financial Assistance to State Road Transport Undertakings**

\*465. SHRI BALIRAM JADHAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the extent of financial assistance granted by the Union Government to the State Road Transport Undertakings (SRTUs);

(b) whether the Government proposes to provide financial assistance to various SRTUs of the States for procurement of low-floor buses with a view to strengthening their public transport system;

(c) if so, the details thereof along with the financial assistance provided to SRTUs so far under the scheme during the last three years and the current year;

(d) whether the Government has any proposal to reward the best performing State in the transport sector; and

(e) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) The Ministry of Road Transport and Highways is implementing a scheme with effect from 15.03.2010 for providing one time central assistance to the extent of 50% of the project cost for implementation of information technology projects to States/State Road Transport Undertakings (SRTUs) in their public transport systems. Under the scheme, 19 proposals of SRTUs of 16 States have been sanctioned and an amount of Rs. 77.175 crore as Central assistance approved. Out of this amount, Rs. 45.2795 crore has been released to the States/SRTUs during the last three years (2010-11 to 2012-13). The details of financial assistance provided to SRTUs are given in the enclosed Statement. No Central assistance has been approved under this scheme during the current financial year.

(b) No, Madam.

(c) Question does not arise in view of reply to (b) above.

(d) and (e) The Ministry of Road Transport and Highways has instituted a Transport Minister's Trophy and cash awards for SRTUs with lowest accident records. The Awards are given annually to three categories of SRTUs, namely mofussil, hill and urban, based on their fleet size and presented during the Road Safety Week organized in the month of January each year. For mofussil areas, there are four awards, one each of Rs. 2.50 lakh (for fleet size above 10000 buses), 2.0 lakh (for 4001 to 10000), Rs. 1.50 lakh (for 1001 to 4000 buses) and Rs. 1.0 lakh (for fleet upto 1000 buses). For hill and urban categories, one award each of Rs. 1.5 lakh.

**Statement**

*List of Projects Sanctioned under the Scheme of Strengthening Public Transport System of Ministry of Road Transport and Highways during the year 2010-11 to 2012-13*

(Rs. in crore)

Sl. No.	Name of the State	Name of State Road Transport Corporation (SRTC)	Project cost	Central Assistance approved	Total Central Assistance released
1	2	3	4	5	6
<b>Year 2010-11</b>					
1.	Gujarat	Gujarat State Road Transport Corporation (GSRTC).	5.0	2.500	2.0
2.	Haryana	Haryana Roadways	17.0	8.500	4.25
3.	Himachal Pradesh	Himachal Pradesh Road Transport Corporation (HRTC)	6.906	3.450	1.7265
4.	Punjab	Punjab State Bus Stand Management Company (PUNBUS)	4.962	1.315	1.2405
5.	Tamil Nadu	Pallavan Transport Consultancy Service (PTCS)	18.74	9.370	4.685
6.	Karnataka	Karnataka State Road Transport Corporation (KSRTC)	6.6	3.300	2.51
7.	Karnataka	North West Karnataka Road Transport Corporation (NWKRTC)	2.1275	1.070	0.851
8.	Rajasthan	Rajasthan State Road Transport Corporation (RSRTC)	3.025	1.510	1.2099
9.	Kerala	Kerala State Road Transport Corporation (Kerala SRTC)	4.0	2.000	1.00
A. Total			68.3605	33.015	19.429
<b>Year 2011-12</b>					
10.	Uttar Pradesh	Uttar Pradesh State Road Transport Corporation (UPSRTC)	38.25	19.125	9.562
11.	Uttarakhand	Uttarakhand Transport Corporation (UTC)	7.62	3.810	3.048
12.	Andhra Pradesh	Andhra Pradesh State Road Transport Corporation (APSRTC)	21.325	10.660	8.528
13.	Odisha	Odisha Transport Corporation (OTC)	4.15	1.350	0.675

1	2	3	4	5	6
14.	Assam	Assam State Transport Corporation (ASTC)	2.55	1.275	0.6375
15.	Arunachal Pradesh	Arunachal Pradesh State Transport Services (APSTS)	1.66	0.830	0.415
16.		Central Institute of Road Transport (CIRT), Pune	0.34	0.340	0.340
B. Total			75.895	37.390	23.2055
<b>Year 2012-13</b>					
17.	Nagaland	Nagaland State Transport	2.54	1.27	0.6350
18.	Rajasthan	Rajasthan State Road Transport Corporation (RSRTC)	4.48	2.24	0.88
19.	Sikkim	Sikkim Nationalised Transport	6.52	3.26	1.13
C. Total			13.54	6.77	2.645
Grand Total (A+B+C)			157.7955	77.175	45.2795

[English]

**Pollution by Plastic Waste**

\*466. SHRI VILAS MUTTEMWAR:  
SHRI ASADUDDIN OWAI SI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether as per the recent data released by the Central Pollution Control Board, there are nine cities across the country where plastic constitutes over 10 per cent of the total waste;

(b) if so, the details thereof, State-wise including Delhi; and

(c) the steps taken by the Government to ensure strict adherence to the Plastic Wastes (Management and Handlings) Rule, 2011 to check the excessive use of plastic?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Central Pollution Control

Board (CPCB) has carried out a study through Central Institute of Plastics Engineering and Technology (CIPET), Ahmedabad on "Assessment and Quantification of Plastic Waste in 60 Cities" during the year 2010-11. As per this study, the percentage of plastic waste in the municipal solid waste exceeds 10% in the following nine cities:—

Sl. No.	Name of City	Name of State/ Union Territory	Plastic Waste as Percentage of Municipal Solid Waste
1	2	3	4
1.	Ahmedabad	Gujarat	10.50
2.	Delhi	Delhi	10.14
3.	Faridabad	Haryana	11.29
4.	Kavarati	Lakshadweep Islands	12.09
5.	Kolkata	West Bengal	11.60

1	2	3	4
6.	Port Blair	Andaman and Nicobar Islands	10.07
7.	Puducherry	Puducherry	10.46
8.	Raipur	Chhattisgarh	10.61
9.	Surat	Gujarat	12.47

(c) The Ministry of Environment and Forests (MoEF) has notified the Plastic (Waste Management and Handling) Rules, 2011. These rules inter-alia specify that plastic carry bags should have a minimum thickness of 40 microns; food stuffs cannot be packed in recycled plastics or compostable plastics; no carry bags shall be made available free of cost to consumers; and plastic material, in any form shall not be used in any package for packing gutkha, pan masala and tobacco in all forms.

The mechanism for plastic waste management has been prescribed in these rules. The State Pollution Control Boards and Pollution Control Committees in respect of Union Territories are the prescribed authorities for enforcement of provisions of these rules relating to registration, manufacture and recycling. The concerned Municipal Authorities are responsible for enforcement of provisions of these rules relating to the use, collection, segregation, transportation and disposal of plastic waste.

[Translation]

#### Identification of Talents in Sports

\*467. SHRI HARISH CHOUDHARY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has formulated any scheme to identify potential talents in various sports disciplines at senior level through competent coaches of the Sports Authority of India training centres;

(b) if so, the details thereof;

(c) the number of talented players identified through this scheme during the last three years, State/sport-wise; and

(d) the steps taken by the Government to encourage such players?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) The Government through the Sports Authority of India, has been operating "Centre of Excellence Scheme" since 1997 to nurture talented players in the senior category, besides Sub-Junior and Junior categories. Sportspersons with promising performances in the Senior National Competitions are admitted under the COE Scheme for further scientific training at the Regional Centres of SAI for 330 days in a year. They are provided with the state of art facilities, equipment and scientific back-up alongwith specialized training. These COEs operate as regular coaching camps for the best available talent in India and provide concurrent layers of skilled sportspersons, giving a wider choice of talent and continuity for selection to National Teams. Disciplines covered under COE are Archery, Athletics, Boxing, Cycling, Fencing, Football, Gymnastics, Hockey, Judo, Kabaddi, Karate, Kayaking and Canoeing, Rowing, Swimming, Table Tennis, Taekwondo, Volleyball, Weightlifting, Wrestling and Wushu. At present there are 10 COEs operational in the country.

(c) State-wise and discipline-wise details of the talented players identified through COE scheme during the last three years are given in the enclosed Statement.

(d) The trainees are provided boarding and lodging facilities, sports kit, sports equipment, international standard playing facilities, competition exposure at both national and international level, insurance cover, medical expenses etc. as per norms and also scientific and systematic training under senior Indian and foreign coaches.



**Statement**

*Details of trainees inducted under the Centre of Excellence (COE) Scheme during the last three years i.e. 2010-2011, 2011-12 and 2012-2013*

**2010-2011**

Sl. No.	Centre/Region	Discipline	Residential			Non-Residential		
			B	G	T	B	G	T
1	2	3	4	5	6	7	8	9
<b>Western</b>								
<b>Gujarat</b>								
1	Gandhinagar	Kabaddi	06	0	06	0	0	0
		Total	06	0	06	0	0	0
<b>Maharashtra</b>								
2	Kandivali	Athletics	03	0	03	0	0	0
		Wrestling	05	0	05			
		Total	08	0	08	0	0	0
<b>Grand Total</b>								
			14	0	14	0	0	0
<b>Central</b>								
<b>Madhya Pradesh</b>								
3	Bhopal	Athletics	14	08	22	0	0	0
		Hockey	0	25	25	0	0	0
		Kayak and Cano.	11	03	14	0	0	0
		Judo	0	09	09	0	0	0
		Total	25	45	70	0	0	0
<b>Northern</b>								
<b>Haryana</b>								
4	Sonepat	Boxing	11	0	11	0	0	0
		Kabaddi	10	0	10	0	0	0
		Judo	05	0	05			
		Total	26	0	26	0	0	0

1	2	3	4	5	6	7	8	9
5	Hissar	Boxing	0	11	11	0	0	0
		Total	0	11	11	0	0	0
		Grand Total	26	11	37	0	0	0
<b>SAI Centre, Chandigarh</b>								
<b>Punjab</b>								
6	NIS Patiala	Athletics	12	11	23	0	0	0
		Cycling	13	03	16	0	0	0
		Judo	11	11	22	0	0	0
		Hockey	0	0	0	0	0	0
		Total	36	25	61	0	0	0
<b>Southern</b>								
<b>Karnataka</b>								
7	Bangalore	Athletics	19	32	51	0	0	0
		Weightlifting	02	01	03	0	0	0
		Total	21	33	54	0	0	0
<b>Kerala</b>								
8	Trivandrum	Athletics	02	09	11	0	0	0
		Cycling	0	01	01	01	03	04
		Swimming	01	0	01	0	0	0
		Volleyball	0	07	07	0	0	0
		Total	03	17	20	01	03	04
		Grand Total	24	50	74	01	03	04
<b>Eastern</b>								
<b>West Bengal</b>								
9	Kolkata	Athletics	03	07	10	0	0	0
		Archery	02	04	06	0	0	0
		Football	05	0	05	0	0	0
		Gymnastics	01	02	03	0	0	0
		Table Tennis	01	0	01	07	06	13
		Total	12	13	25	07	06	13
		Grand Total	12	13	25	07	06	13

1	2	3	4	5	6	7	8	9
<b>Northern Eastern</b>								
<b>Manipur</b>								
10	Imphal	Athletics	03	03	06	0	0	0
		Boxing	0	02	02	0	0	0
		Cycling	0	06	06	0	0	
		Fencing	03	01	04	0	0	0
		Karate	03	02	05	0	0	0
		Taekwondo	04	08	12	0	0	0
		Weightlifting	0	03	03	0	0	0
		Wushu	10	07	17	0	0	0
		Total	23	32	55	0	0	0
<b>2011-12</b>								
<b>Western</b>								
<b>Gujarat</b>								
1	Gandhinagar	Kabaddi	06	0	06	0	0	0
		Total	06	0	06	0	0	0
<b>Maharashtra</b>								
2	Kandivali	Athletics	01	02	03	0	0	0
		Hockey	0	0	0	0	0	0
		Wrestling	05	0	05	0	0	0
		Total	06	02	08	0	0	0
		Grand Total	12	02	14	0	0	0
<b>Central</b>								
<b>Madhya Pradesh</b>								
3	Bhopal	Athletics	15	07	22	0	0	0
		Hockey	0	24	24	0	0	0
		Kayak and Cano.	11	03	14	0	0	0
		Judo	0	09	09	0	0	0
		Total	26	43	69	0	0	0

1	2	3	4	5	6	7	8	9
<b>Northern</b>								
<b>Haryana</b>								
4	Sonepat	Boxing	11	0	11	0	0	0
		Kabaddi	10	0	10	0	0	0
		Judo	05	0	05			
		Total	26	0	26	0	0	0
5	Hissar	Boxing	0	08	08	0	0	0
		Total	0	08	08	0	0	0
		Grand Total	26	03	34	0	0	0
<b>NS NIS</b>								
<b>Punjab</b>								
6	NIS Patiala	Athletics	11	04	15	0	0	0
		Cycling	10	03	13	0	0	0
		Judo	11	09	20	0	0	0
		Hockey	0	0	0	0	0	0
		Total	32	16	48	0	0	0
<b>Southern</b>								
<b>Karnataka</b>								
7	Bangalore	Athletics	22	36	53	0	0	0
		Hockey	15	0	15	0	0	0
		Weightlifting	03	01	04	0	0	0
		Total	40	37	77	0	0	0
<b>Kerala</b>								
8	Trivandrum	Athletics	01	09	10	0	0	0
		Cycling	02	01	03	01	03	04
		Swimming	01	0	01	0	0	0
		Volleyball	0	07	07	0	0	0
		Total	04	17	21	01	03	04
		Grand Total	04	17	21	01	03	04

1	2	3	4	5	6	7	8	9
<b>Eastern</b>								
<b>West Bengal</b>								
9	Kolkata	Archery	01	04	05	0	0	0
		Athletics	03	07	10	0	0	0
		Football	02	0	02	0	0	0
		Gymnastics	01	02	03	0	0	0
		Table Tennis	01	0	01	03	06	09
Total			08	13	21	03	06	09
Grand Total			08	13	21	03	06	09
<b>North Eastern</b>								
<b>Manipur</b>								
10	Imphal	Athletics	03	03	06	0	0	0
		Boxing	0	02	02	0	0	0
		Cycling	0	06	06	0	0	0
		Fencing	03	01	04	0	0	0
		Karate	03	02	05	0	0	0
		Taekwondo	04	08	12	0	0	0
		Weightlifting	0	03	03	0	0	0
		Wushu	10	07	17	0	0	0
Total:			23	32	55	0	0	0
<b>2012-13</b>								
<b>Western</b>								
<b>Gujarat</b>								
1	Gandhinagar	Kabaddi	11	0	11	0	0	0
Total			11	0	11	0	0	0
2.	Mumbai		0	0	0	0	0	0
Total			0	0	0	0	0	0
Central	Grand Total		11	0	11	0	0	0

1	2	3	4	5	6	7	8	9
<b>Madhya Pradesh</b>								
3	Bhopal	Athletics	07	03	10	0	0	0
		Boxing	02	03	05	0	0	0
		Hockey	0	25	25	0	0	0
		Kayak and Cano.	0	06	06	0	0	0
		Wushu	0	01	01	0	0	0
		Total	09	38	47	0	0	0
<b>Northern</b>								
<b>Haryana</b>								
4	Sonepat	Athletics	0	0	0	0	0	0
		Boxing	11	0	11	0	0	0
		Kabaddi	10	0	10	0	0	0
		Judo	05	0	05	0	0	0
		Wrestling	0	0	0	0	0	0
		Total	26	0	26	0	0	0
5	Hissar	Boxing	0	08	08	0	0	0
		Judo	0	0	0	0	0	0
		Wrestling	0	0	0	0	0	0
		Total	0	08	08	0	0	0
		Grand Total	26	08	34	0	0	0
<b>NS NIS</b>								
<b>Punjab</b>								
6	NIS Patiala	Athletics	08	07	15	0	0	0
		Boxing	0	0	0	0	0	0
		Cycling	10	02	12	0	0	0
		Hockey	0	0	0	0	0	0
		Judo	09	09	18	0	0	0
		Weightlifting	0	0	0	0	0	0
		Wrestling	0	0	0	0	0	0
		Total	27	18	45	0	0	0

1	2	3	4	5	6	7	8	9
<b>Southern</b>								
<b>Karnataka</b>								
7	Bangalore	Athletics	11	23	34	0	0	0
		Hockey	01	0	03	0	0	0
		Weightlifting	03	01	04	0	0	0
		Total	17	24	41	0	0	0
<b>Kerala</b>								
8	Trivandrum	Athletics	13	27	40	0	0	0
		Cycling	05	02	07	0	0	0
		Volleyball	0	09	09	0	0	0
		Total	18	38	56	0	0	0
<b>EASTERN</b>								
<b>West Bengal</b>								
9	Kolkata	Archery	04	08	12	0	0	0
		Athletics	02	10	12	0	0	0
		Gymnastics	01	01	02	0	0	0
		Table Tennis	01	0	01	06	05	11
		Total	08	19	27	06	05	11
<b>North Eastern</b>								
<b>Manipur</b>								
10	Imphal	Archery	01	01	02	0	0	0
		Boxing	0	04	04	0	0	0
		Cycling	0	05	05	0	0	0
		Fencing	06	05	11	0	0	0
		Judo	01	01	02			
		Karate	02	02	04	0	0	0
		Taekwondo	01	04	05	0	0	0
		Weightlifting	0	02	02	0	0	0
		Wrestling	0	01	01	0	0	0
		Wushu	09	05	14	0	0	0
		Total	20	30	50	0	0	0

### National Forestry Action Programme

\*468. SHRIMATI BHAVANA PATIL GAWALI:  
SHRI GANESHRAO NAGORAO  
DUDHGAONKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has formulated National Forestry Action Programme (NFAP) for revival of depleting forest cover in the country;

(b) if so, the details thereof;

(c) the total funds released to the concerned agencies during the last three years and the current year, year-wise;

(d) the total funds utilised in the country, State/ Union Territory-wise; and

(e) whether the said funds have been released under the 11th Five Year Plan for the said Programme and if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Madam. The Ministry of Environment and Forests formulated a National Forestry Action Programme (NFAP) in the year 1999.

(b) The National Forestry Action Programme is a comprehensive Strategy and Action Plan for 20 years. The main aim of NFAP is to address the issues underlying the major problems of the forestry sector in line with the National Forest Policy, 1988; also to enhance the contribution of forest and tree resources to ecological stability, and people centered developments through qualitative and quantitative improvement in investment on conservation and development of forest resources.

The National Forestry Action Programme envisaged taking up programmes to protect existing resources, increase forest productivity, reduce total demands, strengthen policy and institutional framework and expand forest area. The total investment was estimated to be of Rs. 13,39,027.80 million over a period of 20 years.

(c) to (e) There is no scheme for financial assistance in the name of NFAP; as such, no funds have been

released to the States/Union Territories under NFAP. However, the financial assistance to the State/UT Governments under various Centrally Sponsored Schemes. Central Sector Scheme, Finance Commission awards and State Plan allocations include the suggested programmes/ activities under the NFAP.

### Check on e-Waste

\*469. SHRI NIKHIL KUMAR CHOUDHARY:  
SHRI NISHIKANT DUBEY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the quantum of e-waste generated in the country and the quantum of e-waste imported into the country through legitimate and illegitimate channels during each of the last three years;

(b) the percentage of e-waste recycled in the formal and informal sectors, respectively; and

(c) the steps taken/being taken by the Government to address the problem of e-waste?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Based on a survey carried out by Central Pollution Control Board (CPCB), 1,46,800 Metric Tonne (MT) of e-waste was generated in the country during the year 2005. During the last three years, no permission was granted by the Ministry of Environment and Forests (MoEF) for import of e-waste into the country for recycling or re-processing.

(b) As per the information received from CPCB, 102 recyclers/dismantlers have been granted registration by different State Pollution Control Boards/Pollution Control Committees for recycling/dismantling of e-waste having registered capacity of 3,16,217 Metric Tonne per Annum (MTA). These dismantlers and recyclers have environmentally sound recycling/dismantling facilities for e-waste recycling.

(c) MoEF has notified e-waste (Management and Handling) Rules, 2011. These Rules have come in to force from 1st may 2012 and are applicable to the e-waste, generated from IT and telecommunication equipment and Consumer electrical and electronics, i.e.,



Television sets (including LCD & LED), Refrigerators, Washing machine and Air-conditioners. These rules apply to every producer, consumer or bulk consumer involved in the manufacture, sale, purchase and processing of electrical and electronic equipment or components as specified in Schedule-I under the Rules, collection centre, dismantler and recycler of e-waste. The concept of Extended Producer Responsibility (EPR) has been enshrined in these Rules. The producers are required to collect e-waste generated from their end of life equipment in line with this principle.

Import/export of hazardous waste including e-waste is regulated under Hazardous Waste (Management, Handling and Transboundary Movements) Rules, 2008. As per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, import of e-waste for disposal is not permitted. MoEF has also published guidelines for environmentally sound management of e-waste and for implementation of e-waste rules.

[English]

#### Census of Elephants and Tigers

\*470. SHRI A. SAMPATH:  
SHRI P.K. BIJU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any census regarding the number of elephants and tigers in the country;

(b) if so, the details thereof and the years in which the last two censuses were conducted;

(c) the number of tigers and elephants in the country, State-wise; and

(d) the steps taken by the Government to start new projects to save and increase the number of wild animals particularly elephants and tigers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Yes, Madam. The Government of India conducts census of wild elephants and tigers in the country periodically. The census of wild elephants is done

at an interval of 5 years. The latest state-wise population of elephants was compiled during 2012. The details of elephant estimation for the year 2007 and 2012 are given in the enclosed Statement-I. The details of tiger estimation for the year 2006 and 2010 are given in the Statement-II. The country level population of elephants and tigers has shown an increasing trend.

(d) In-principle approval has been accorded by the National Tiger Conservation Authority for creation of four new tiger reserves, and the sites are:, Pilibhit (Uttar Pradesh), Ratapani (Madhya Pradesh), Sunabeda (Odisha), and Mukundara Hills (including Darrah, Jawahar Sagar and Chambal Wildlife Sanctuaries) (Rajasthan). Final approval has been accorded to Kudremukh (Karnataka) for declaring as a tiger reserve. The State Governments have been advised to send proposals for declaring the following areas as tiger reserves: (i) Bor (Maharashtra), (ii) Suhelwa (Uttar Pradesh), (iii) Nagzira-Navegaon (Maharashtra), (iv) Guru Ghasidas National Park (Chhattisgarh), (v) Mhadei Sanctuary (Goa) and (vi) Srivilliputhur Grizzled Giant Squirrel/Megamalai Wildlife Sanctuaries/Varushanadu Valley (Tamil Nadu).

As regards, wild elephants, many initiatives have been taken by the Government such as creation of elephant reserves, restoring elephant habitats, strengthening of anti-poaching camps, setting up of effective intelligence gathering system, regular and intensive patrolling around elephant habitats and their migratory routes, constitution of eco development committees etc. The last elephant reserve was notified in Chhattisgarh (Badalkhol-Tamorpingla) in September, 2011.

#### Statement-I

*Details of elephant estimation for the year 2007 and 2012*

Sl. No.	States	Elephant population	
		2007	2012
1	2	3	4
1.	Arunachal Pradesh	1690	890
2.	Assam	5281	5620
3.	Meghalaya	1811	1811*

1	2	3	4	1	2	3	4
4.	Nagaland	152	212	13.	Karnataka	4035	5648-6488
5.	Tripura	59	59	14.	Kerala	6068	5942-6422
6.	West Bengal	325-350	647	15.	Andhra Pradesh	28	41
7.	Jharkhand	624	688	16.	Maharashtra	7	4
8.	Odisha	1862	1930			27657-27682	29391-30711
9.	Chhattisgarh	122	247				
10.	Uttarakhand	1346	1346*				
11.	Uttar Pradesh	380	291				
12.	Tamil Nadu	3867	4015				

\*Meghalaya and Uttarakhand has not conducted elephant census after 2007. Therefore the figure of 2007 has been maintained for 2012 as well.

**Statement-II**

*Details of tiger estimation for the year 2006 and 2010*

State	Tiger Population					
	2006			2010		
	Estimate (Number)	Statistical Lower Limit	Statistical Upper Limit	Estimate (Number)	Statistical Lower Limit	Statistical Upper Limit
1	2	3	4	5	6	7
<b>Shivalik-Gangetic Plain Landscape Complex</b>						
Uttarakhand	178	161	195	227	199	256
Uttar Pradesh	109	91	127	118	113	124
.Bihar	10	7	13	8(-)***	(-)**	(-)**
Shivalik-Gangetic landscape	297	259	335	353	320	388
<b>Central Indian Landscape Complex and Eastern Ghats Landscape Complex</b>						
Andhra Pradesh	95	84	107	72	65	79
Chhattisgarh	26	23	28	26	24	27
Madhya Pradesh	300	236	364	257	213	301
Maharashtra	103	76	131	169	155	183
Odisha	45	37	53	32	20	44
Rajasthan	32	30	35	36	35	37

1	2	3	4	5	6	7
Jharkhand	Not assessed			10	6	14
Central Indian landscape	601	486	718	601	518	685
<b>Western Ghats Landscape Complex</b>						
Karnataka	290	241	339'	300	280	320
Kerala	46	39	53	71	67	75
Tamil Nadu	76	56	95	163	153	173
Western Ghats landscape	402	336	487	534	500	568
<b>North Eastern Hills and Brahmaputra Flood Plains</b>						
Assam	70	60	80	143	113	173
Arunachal Pradesh	14	12	18	Not assessed	Not assessed	Not assessed
Mizoram	6	4	8	5(-)***	(-)**	(-)**
Northern West Bengal	10	8	12	Not assessed	Not assessed	Not assessed
North East Hills and Brahmaputra landscape	100	84	118	148	118	178
Sundarbans	Not assessed	Not assessed	Not assessed	70	64	90
<b>Total</b>	<b>1411</b>	<b>1165</b>	<b>1657</b>	<b>1706</b>	<b>1520</b>	<b>1909</b>

\*\*\*Statistical lower/upper limits could not be ascertained owing to small size of the population.

### Inland Waterways

\*471. SHRI M.K. RAGHAVAN:

SHRI JAGDANAND SINGH:

Will the Minister of SHIPPING be pleased to state:

(a) the details of the rivers and canals identified for inland navigation in the country including Kerala;

(b) whether the Government has any proposal to extend the waterways from Kottapuram to Kollam upto Kulachal;

(c) whether the stretch of river Ganga from Farakka to Allahabad has also been declared as national waterways;

(d) if so, the details thereof; and

(e) the details of measures taken by the Government to maintain the depth of water level required

for the movement of vessels in the said waterways throughout the year?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) So far, five inland waterways totaling about 4382 Km. have been declared as National Waterways (NWs) in the country. These NWs are:—

(i) Ganga-Bhagirathi-Hooghly River system (Allahabad-Haldia-1620 km.) in the States of Uttar Pradesh, Bihar, Jharkhand and West Bengal as NW-1.

(ii) River Brahmaputra (Dhubri- Sadiya- 891 km.) in the State of Assam as NW-2.

(iii) West Coast Canal (Kottapuram-Kollam) along with Udyogmandal and Champakara Canals – (205 km.) in the State of Kerala as NW-3.

(iv) Kakinada-Puducherry canals along with

Godavari and Krishna rivers (1078 km.) in the States of Andhra Pradesh, Tamil Nadu and Union Territory of Puducherry as NW-4.

- (iv) East Coast Canal integrated with Brahmani river and Mahanadi delta rivers (588 km.) in the States of West Bengal and Odisha as NW-5.

(b) Kottapuram to Kollam portion of West Coast Canal has already been declared as National Waterways No. 3. At present, there is no proposal to extend this National Waterway upto Kulachal.

(c) and (d) The stretch of the River Ganga from Farakka to Allahabad is part of the National Waterway-1 which was declared as National Waterway in 1986.

(e) Inland Waterways Authority of India undertakes various river conservancy works like dredging and bandalling to maintain targeted depth in the navigational channel of National Waterways for movement of vessels round the year.

[Translation]

#### Women Umpires

\*472. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there is a dearth of women umpires of national/international standards in various sports disciplines in the country;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken by the Government to encourage women sports persons to choose their career as umpires and provide them training facilities in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam. There is generally a dearth of women umpires of national/international standards in various sports disciplines in the country.

(b) The position in respect of some sports disciplines is available with the Ministry. While the All India Tennis Association has informed that there is no shortage of women umpires/match officials for tennis, some other NSFs namely Table Tennis Federation of India, Yachting Association of India and Rowing Federation of India have informed that they have very few women umpires/match officials for their disciplines of sports. Also, the Board of Control for Cricket in India (BCCI) has

informed that there are very few women umpires/match officials in cricket. Some of the main reasons for the shortage appear to be lack of training facilities and limited availability of women for umpiring as a career.

(c) Development and promotion of various disciplines of sports including grooming and training of umpires and other match officials is the responsibility of the National Sports Federation (NSF) which are autonomous in their functioning. The Government only supplements their efforts by way of providing financial assistance for participation in international competitions abroad, holding international competitions in India, conducting national championships, purchase of equipments, conducting coaching camps, etc.

[English]

#### Canteen Stores Department

\*473. SHRI N. KRISTAPPA:  
SHRI NITYANANDA PRADHAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether some officials of the Canteen Stores Department were arrested by CBI in the year 2012 for accepting illegal gratifications to favour certain companies while making procurements for canteen stores across the country;

(b) if so, the details including the further action taken thereon along with the present status thereof;

(c) whether the system of procurements for Canteen Stores Department is not transparent and corruption prevails in purchases; and

(d) if so, the steps taken/proposed to be taken by the Government to bring transparency in the procurement of various items for the Canteen Stores Department across the country?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Two officers of Canteen Stores Department (CSD) viz. Shri Bikas Ranjan Daschaudhary, JGM-II and Brig Anuj Kainthla, JGM-I were arrested by CBI, Anti-Corruption Branch, Mumbai for accepting illegal gratification on 30.06.2012 and 02.07.2012 respectively. Later CBI filed FIR against Shri Venkatesh Shesagiri Rao, DGM CSD HO, dated 26.11.2012 on the charge of indulging in corrupt practices, Shri K.K. Srivastava, Area Manager, Ambala Depot, dated 03.12.2012 on the charge of obtaining valuable things by a public servant and against Shri J.N. Kar (Retd.), ex-DGM, CSD, HO, dated 04.12.2012 on the charges of accepting valuable things by a public servant

while he was in service. All the above serving officers have been suspended except Brig Anuj Kainthla who was repatriated to Army for taking suitable action as per Army Rules and is attached to HQ Mumbai Sub-Area. As intimated by CBI, these cases are still under investigation.

Bringing transparency and efficiency in the system is a continuous process. In order to further improve efficiency and transparency, a study has been ordered to be undertaken by College of Defence Management (CDM), Hyderabad to propose changes in the procedures. Further, steps like uploading of details on process of introduction of items, monthly orders details, payment details etc. on CSD website are carried out on regular basis. All payments to suppliers are made through Real Time Gross settlement (RTGS). Automation of the CSD is also in progress to improve efficiency and transparency further.

#### Middlemen in Cotton Purchases

\*474. SHRI L. RAJAGOPAL:  
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of TEXTILES be pleased to state:

(a) the norms and the criteria adopted by the Government for cotton procurement in the country;

(b) whether the price of cotton procured from the farmers by the Cotton Corporation of India (CCI) is below the market price and the farmers are losing money as a result thereof;

(c) if so, the details thereof along with the steps taken by the Government to compensate the farmers in the country, State-wise;

(d) whether the Government has noticed the incidents of cotton being purchased by the middlemen from farmers at very low price and sold to CCI at higher price; and

(e) if so, the details thereof along with the follow-up action taken in this regard and the details of cotton bales sold by CCI to the exporters/domestic mills during the last three years and the current year?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA):

(a): Cotton Corporation of India (CCI) is a nodal agency which has been mandated by the Government to procure the entire quantity of FAQ grade kapas offered by the cotton farmers in the nominated market yards of various states without any quantitative limit, in the event of prevailing seed cotton (kapas) touching the Minimum Support Price (MSP) level.

(b) Cotton Corporation of India has procured 22.60 lac bales under MSP operations in cotton season 2012-13 when market prices fell below MSP prices.

(c) Does not arise in view of (b) above.

(d) Ministry of Textiles received one Special Mention from Rajya Sabha Secretariat which cited middlemen posing as farmers selling cotton to Cotton Corporation of India.

(e) To restrict involvement of middlemen CCI is only procuring from farmers through Agricultural Produce Marketing Committees (APMCs) in notified market yards. Further, the supervisory measures for farmer identification were strengthened with procurement taken up under the strict supervision of a nominated official from State Government and an official of the Cotton Corporation of India to ensure that procurement is directly from farmers only.

Ministry of Textiles in December 2012, following comprehensive reviews of cotton procurement under MSP operations, issued guidelines to streamline procurement operations by formulation of a mandi operation plan, physical verification of stocks by Vigilance teams, procurement to be coterminous with storage area available, out-turn verification, moisture content verification and ensuring adequate documentation by Agricultural Produce Marketing Committees (APMCs) as also adequate fire prevention measures. Norms for inspection and supervision by senior management of Cotton Corporation of India were issued, vigilance supervision and Board level supervision strengthened.

Cotton Corporation of India was directed to enhance coordination with State - Government and District Collectors with APMCs being responsible for farmer identification.

The details of cotton bales sold by CCI to the exporters/ domestic mills during the last three years and the current year are as follows:—

Year	CCI Sales (Quantity in bales)		
	Domestic Sales	Export Sales	Total
2009-10	747081	12295	759376
2010-11	1343005	23132	1366137
2011-12	348281	—	348281
2012-13*	208032	—	208032

\*Position as on 22.04.2013P.

### Gas Allocation to Steel Sector

\*475. SHRI DHARMENDRA YADAV:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of STEEL be pleased to state:

(a) whether a Task Force set up by the Ministry of Steel has cautioned that curtailing of gas supply to the steel firms may push up the input costs and adversely impact their downstream activities;

(b) if so, the facts in this regard along with the response of the Government thereto;

(c) whether the Government has constituted an Empowered Group of Ministers (EGoM) to look into the issue and if so, the details thereof;

(d) the details of the recommendations made by the EGoM in their report along with the action taken by the Government thereon; and

(e) whether the EGoM has de-classified steel from the priority sector and if so, the details thereof and the reasons therefor along with its impact on gas allocation to this sector?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) A Task Force pertaining to Raw Materials for Steel Sector constituted as a part of formulation of a 'New National Steel Policy' has submitted its report, wherein it has been mentioned that in view of curtailment of natural gas supply to gas based steel/sponge iron plants, they may have to rely on costlier imported natural gas, which may adversely affect financial viability of these units and may also have an adverse impact on investment in downstream steel industry. Ministry of Steel has brought the issue of curtailment in supply of natural gas to the existing gas based steel/sponge iron plants to the notice of Ministry of Petroleum and Natural Gas with the request to take steps for continued supply of requisite gas to the gas based steel/sponge iron sector in the interest of overall economic development of the country.

(c) to (e) The Government has constituted an Empowered Group of Ministers (EGoM) on Pricing and Commercial Utilisation of Gas under New Exploration Licensing Policy (NELP) which inter-alia, decides on allocation of NELP gas to different sectors. The EGoM has taken decisions regarding the various priority sectors to which the gas produced from KG D6 would be supplied.

The following priority sectors have been decided keeping in view the larger public interest:—

- (i) Gas-based fertilizer plants producing subsidized fertilizers.
- (ii) Gas-based LPG plants.
- (iii) Gas-based power plants.
- (iv) City Gas Distribution (CGD) entities for supply to domestic and Transport sectors.
- (v) Gas-based steel plants and petrochemicals plants (only for feedstock and not for captive power requirement) and existing refineries, CGD entities for supply to small commercial and industrial sector customers consuming up to 50,000 scmd (standard cubic meter per day) and Captive Power Plants.

[Translation]

### Counterfeit Products in Market

\*476. SHRI RAM SINGH KASWAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there have been reports of counterfeit of popular Indian brands of consumer items and other products allegedly being marketed by Chinese manufacturers involving trademark violations;

(b) if so, the details thereof along with its impact on the national exchequer as well as the domestic producers;

(c) whether there have been specific cases of such counterfeit products being sold in India and if so, the details thereof;

(d) whether the Government has taken up this issue with the Chinese authorities and if so, the details thereof along with its outcome and if not, the reasons therefor; and

(e) the remedial steps being taken by the Government in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): exists in the various laws for dealing with counterfeit products and those who are engaged in the business of counterfeit goods. The Trade Marks Act, 1999 provides for penalties for applying false trademarks and trade descriptions and for selling goods to which a false trade

mark or false trade description is applied. It also contains provisions to prevent the falsifying or the false application of trademarks, false trade descriptions, etc. under Sections 101, 102, 103, 104 and 105 of the said Act. The remedies available under the Act relate to the protection of the Intellectual Property Rights inherent in a trademark and provide both civil and criminal remedies for registered trademark owners. Action against piracy of products of registered brands, resulting in infringement of rights has to be prosecuted in the appropriate courts for securing civil and criminal remedies. The onus of initiating action against infringement of trademarks lies upon the owner of the registered trademark who can move the civil or criminal court for redressal.

Section 101 to 105 of the Trade Marks Act, 1999 also provide for necessary penalties for falsifying and falsely applying trademarks. Offences under Sections 103, 104 and 105 are cognizable and the period of imprisonment provided is to be not less than six months with a maximum of three years and with a minimum fine of Rs. 50,000/- which may extend to Rs. 2,00,000/-

The Indian Penal Code, 1860 also contains provisions to deal with counterfeiting and piracy. The Consumer Protection Act, 1986 can also be invoked by the consumer against the counterfeiters by filing complaints in the appropriate consumer court. The Bureau of Indian Standards Act, 1986 also contains penalties against those who use the standard (ISI) Mark without obtaining the requisite licence. The Bureau detects and investigates the case of misuse of ISI Mark and prosecutes the offenders, wherever required.

In the case of food or drugs, the offences are cognizable and the Police on complaint of any person can take action against the offender.

#### **Shifting of Elephants from Zoos**

\*477. SHRI KAPIL MUNI KARWARIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has constituted any panel to review the arrangement relating to shifting of elephants from zoos to open areas/Elephant camps run by forest departments of respective States;

(b) if so, the details thereof;

(c) whether some of the zoos have sought exemption from shifting of elephants from their zoos;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(b) Does not arise.

(c) and (d) Yes, Madam. Several Zoos have sought exemption from shifting of elephants from their Zoos. The details and reasons thereof are annexed as Statement.

(e) The Central Zoo Authority has constituted a Committee comprising of four Members for appraisal of housing facilities provided in zoos with respect to elephants. The Committee had carried out field appraisal and submitted a report. Important recommendations of the Committee, inter-alia, are as follows:—

1. Central Zoo Authority upholds ban on zoos that lack space and appropriate environment for housing elephants.
2. Central Zoo Authority bans further intake of elephants (except elephants rescued from the wild, confiscated and old/abandoned/abused elephants, as mentioned in Central Zoo Authority guidelines on dealing with rescued animals).
3. Central Zoo Authority may permit some zoos to house elephants subject to the zoo's willingness to provide increased area, a better environment, higher quality of welfare for elephants and comply with CZA guidelines and specific conditions laid down by Central Zoo Authority subcommittee for the housing of elephants.
4. Zoos that are able to provide large forested/vegetated environment, lakes or water body, adequate space and expert veterinary support may be considered by Central Zoo Authority for retention of elephants provided the above conditions are met with.

**Statement***List of zoos who have submitted their request to exempt from transfer of Indian Elephants*

Sl. No.	Name of the Zoos	No. of elephant housed (M:F)	Reasons therefore
1.	Arignar Anna Zoological Park, Vandalur, Chennai, Tamil Nadu	5:1	Claims to have biggest enclosure for elephants with good vegetation and water facilities and receives rescued and seized elephants regularly.
2.	M.C. Zoological Park, Chhatbir, Punjab	2:4	Provided with large moated and open enclosure.
3.	Sanjay Gandhi Zoological Park, Patna, Bihar	0:1	The elephant is suffering from arthritis.
4.	Veer mata Jijabai Bhosle Udyan Zoo, Byculla, Mumbai, Maharashtra	0:2	Old age (50+), the elephants are kept free to roam in their enclosure. Area of the enclosure is about 400 sq. mts.
5.	Thiruvananthapuram Zoo, Thiruvananthapuram, Kerala	1:1	The Principal Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Kerala has requested to allow Maheshwari, an elderly albino elephant housed at the Thiruvananthapuram Zoo, Thiruvananthapuram due to its old age (around 80 years) and its fragile health conditions.
6.	National Zoological Park, New Delhi	1:1	Officials of Corbett Tiger Reserve had intimated that on health ground implementation of the transfer of elephants from National Zoological Park, Delhi is not feasible.
7.	Indira Gandhi Zoological Park, Vishakhapatnam, Andhra Pradesh	1:0	The zoo has already transferred two nos. of elephants to elephant camp. However the zoo has submitted their request to retain one elephant due to erratic behavior.
8.	Assam State Zoo, Guwahati, Assam	0:3	Chief Wildlife Warden, Assam has requested to allow to retain two young elephants and one mother which are housed in open area. The elephants are regularly taken for exercise and bathing. These young once are rescued and received in Zoo.
9.	Sri Chamarajendra Zoological Gardens, Mysore (Zoo Authority of Karnataka, Mysore) Karnataka	5:5	The zoo claimed to have adequate space for housing which meets the biological need of the animals and experienced keepers to handle the animals.
10.	Dr. Shivaram Karanth Pilikula Biological Park, Mangalore, Karnataka	1:1	As the female elephant was pregnant and now is with newly born baby.



[English]

### Removal of RCMC

\*478. SHRI K. SUGUMAR:  
SHRI ANANDRAO ADSUL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to do away with the Registration-Cum- Membership Certificate (RCMC) that the exporters have to furnish in a move aimed at simplifying the process for traders and reducing transaction cost and if so, the details thereof;

(b) whether the various export promotion councils and commodity boards have been resisting the said proposal of doing away with the RCMC;

(c) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto;

(d) whether the Government has announced several other steps to lower the transaction cost of exports in a bid to make them more competitive in the global market; and

(e) if so, the details thereof along with the steps taken/being taken by the Government to boost exports and to ensure removal of bureaucratic and infrastructural bottlenecks in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (c) Reduction of Transaction Cost of the exporters has been a constant endeavour of the Government. One of the areas of this is reducing the number of documents required to be submitted by the exporters for claiming various benefits/incentives under Foreign Trade Policy (FTP). Registration-Cum Membership Certificate (RCMC) is one such document. Views were sought from all Export Promotion Councils (EPCs) to do away with RCMC. The EPCs have indicated that since RCMCs are already uploaded online, the requirement of submission of hard copies of RCMC is not necessary.

(d) and (e) Government has taken a number of steps to reduce transaction cost. Most important of these include:—

(i) The Task Force on Transaction Cost constituted by the government identified specific issues contributing to high transaction cost. Implementation of task force recommendations has so far resulted in reduction of Transaction cost of value Rs. 2495 crore approximately in perpetuity to the stakeholders. Further

implementation of a few recommendations is likely to yield approximate benefit of Rs. 565 crore. To work further in the area, government has announced constitution of the Second Task Force on Transaction Cost.

(ii) eBRC system has been set up to receive details of export proceeds from banks in secured electronic format. With this, DGFT dispensed with the issuance of physical copy of BRCs by banks. The eBRC system has significantly lowered the transaction cost of exporters who do not have to visit or pay high fee for BRC issuance to banks. Use of eBRC would lead to all round manpower and effort savings for the Government agencies like Customs, Central Excise and at the State Government level, the Departments dealing with imposition and refund of Value Added Tax (VAT).

(iii) Submission of Copy of shipping bill has been dispensed with for EDI shipping bills for advance authorization, duty free import authorization and EPCG schemes.

### Development Projects of National Highways

\*479. SHRI VINCENT H. PALA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has sanctioned funds for the development projects of National Highway NH-40 from Jorabat to Shillong, NH-44 Jowai Badarpur-Silchar road and NH-44E from Shillong to Tura via Nongstoin road as well as for Shillong Bypass road;

(b) if so, the details thereof and the details of construction companies engaged in these projects along with the details of work allotted to them with tender value;

(c) whether there is any delay in the completion of the said projects and if so, the reasons therefor along with the details of time and cost overruns therein; and

(d) the expected time-frame for completion of the said projects?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): (a) to (d) Yes Madam, the details of the works sanctioned for the development of National Highway NH-40 from Jorabat to Shillong, NH-44 Jowai Badarpur-Silchar road and NH-44E from Shillong to Tura via Nongstoin road as well as for Shillong Bypass road alongwith the details of the Contractor, tender value, reasons for delay and expected completion time are given in the enclosed Statement.

## Statement

Sl. No	Name of Work	Agency	Road Length (km.)	Estimated cost/Tender Value (Rs. in crore)	Date of Sanction Contract/ Likely Date of completion as per tender	Award of	Name of Contractor	Reasons for Delay	Time and cost overrun	Remarks
1	2	3	4	5	6	7	8	9	10	11
<b>A. Jorabat to Shillong section of NH-40</b>										
(i)	Four laning of existing 2-lane road stretch from Jorabat to Barapani on NH-40 [BOT (Annuity)]	NHAI	62.00	<u>536.00</u> 536.00	NA	<u>16.07.2010</u> Jan. 2014	M/s ILFS- RAMKY (JV)	No	NA Delay	In-progress
(ii)	Improvement of existing 2 lane Barapani Shillong section and flyovers in Shillong city of NH-40	Meghalaya PWD	54.00	-	-	-	-	-	NA	DPR under preparation
<b>B Jowai - Badarpur section of NH-44 and Badarpur - Silchar section of NH-53.</b>										
(i)	2 Laning of NH-44 from Jowai to Meghalaya/ Assam Border	NHAI	102.00	<u>390.70</u> 390.70	-	<u>05.06.2012</u> Dec. 2015	M/s Simplex Infrastructure Pvt.	NA	NA	Financial close yet to be achieved by the concessionaire
(ii)	Raising low laying stretches from Km. 177/230 to Km. 179/900 in selected stretches and construction of HP culverts on NH-44 for the year 2009-10. Job No-044-AS-2009-10-075.	Assam PWD		<u>0.87</u> 0.83	01.10.2009	Work completed	M/s Jai Chand Lal Singh	NA	NA	-
(iii)	Reconstruction/Raising/ Strengthening of NH-44 from Km. 175/900 to 191/000 including construction of paved shoulder for the year	Assam PWD	15.10	<u>35.58</u> 32.63	26.02.2010	Work completed	ABCI & JLS (JV)	NA	NA	-

1	2	3	4	5	6	7	8	9	10	11
	2009-10 under Silchar NH Division Job No.-TA -044-AS-2009-10-87									
(iv)	2-laning with paved shoulders from km. 6.25 to 10.40 of Silchar Badarpur section of NH-53 in Assam	Assam PWD	4.00	-	-	-	-	-	-	DPR under finalisation by Assam PWD.
(v)	Widening and raising of Silchar-Badarpur Section of NH-53 from km. 10.40 to 16.671 and km. 20.272 to 22.900 (8.9 km.) to 2-lane with paved shoulders in Assam	BRO	8.90	19.13	17.10.2006	Nov. 2006 Dec. 2013	Departmental execution	Delay in shifting of utilities by concerned Departments of Govt. of Assam.	Revised cost estimate amounting to Rs. 33.23 crore has been received in the Ministry.	In-progress
(vi)	Construction of paved shoulder and strengthening of Kathakal bypass road between km. 16.610 to 22.240 of Silchar-Badarpur section of NH-53 in the State of Assam	BRO	5.34	6.16	19.01.2009	Feb. 2009 Dec. 2013	Departmental execution	Procedural delay by BRO.	-	In-progress
(vii)	2-laning with paved shoulders from km. 22.90 to 28.46 of Silchar Badarpur section of NH-53 in Assam	Assam PWD	6.00	-	-	-	-	-	-	DPR under preparation by Assam PWD.
<b>C.</b>	<b>Shillong Nongstoin section of NH-44E and Nongstoin Tura section of NH-127B</b>									
(i)	2 laning of Nongstoin-Shillong section of NH-44 and Nongstoin-Rongjeng-Tura road	Meghalaya PWD	264.00	1494.48 1303.83	09.12.2010	21.02.2011 21.02.2011	M/s BSC - C&C (JV)	No Delay	Revised cost estimate amounting to Rs. 1849.25 crore has been received in the Ministry.	In-progress
<b>D</b>	<b>Shillong bypass</b>									
(i)	Construction of Shillong By-pass connecting NH-40 and NH-44 (2-lane) [BOT (Annuity)]	NHAI	50.00	226.00 226.00	NA	14.07.2010 Feb. 2014	M/s GR- Chetak (JV)	No Delay	NA	Physically completed

[Translation]

**Revival of NRCP**

\*480. SHRI FRANCISCO COSME SARDINHA:  
SHRI ANTO ANTONY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the projects undertaken under the National River Conservation Programme (NRCP) during the last three years along with the funds spent thereon; (b) the extent to which the programme has proved to be beneficial in abatement of pollution;

(c) whether the Government proposes to revive NRCP; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry is implementing the scheme, namely, the National River Conservation Plan (NRCP) for abatement of pollution in identified polluted stretches of various rivers. An amount of Rs. 1088.91 crore has been

released to various State Governments for implementation of pollution abatement schemes during the last three years under NRCP. The details of State-wise ongoing and new polluted stretches of rivers undertaken for pollution abatement under NRCP and year-wise funds released thereon during the last three years to respective State Governments are given in the enclosed Statement.

(b) Sewage treatment capacity of 4704 mid has been created in the country under NRCP so far. The water quality, in terms of Bio-chemical Oxygen Demand (BOD) values, where works have been completed, is reported to have improved at most of the locations, as compared to the water quality before taking up pollution abatement works.

(c) and (d) In light of experience gained in implementation of the river action plans, the conservation strategy was reviewed by the Government. Accordingly, in February, 2009, the National Ganga River Basin Authority (NGRBA) has been constituted as an empowered, planning, financing, monitoring and coordinating authority with the objective to ensure effective abatement of pollution and conservation of the river Ganga by adopting a holistic river basin approach.

**Statement**

*Details of Funds Released to the State Governments under National River Conservation Plan during last three years*

(Rs. in crore)

Sl. No.	State	River	Funds Released		
			2010-11	2011-12	2012-13
1	2	3	4	5	6
1.	Andhra Pradesh	Godavari and Musi	—	—	—
2.	Bihar	Ganga	20.00	—	—
3.	Jharkhand	Damodar, Ganga and Subarnarekha	—	—	—
4.	Gujarat	Sabarmati, Mindola	0.39	—	41.71
5.	Goa	Mandovi	—	—	—
6.	Karnataka	Bhadra, Tunga-bhadra, Cauvery, Tunga and Pennar	0.96	—	—

1	2	3	4	5	6
7.	Maharashtra	Krishna, Godavari, Tapi and Panchganga	11.82	—	5.07
8.	Madhya Pradesh	Betwa, Tapti, Wainganga, Khan, Narmada, Kshipra, Beehar, Chambal and Mandakini	—	—	—
9.	Odisha	Brahmini and Mahanadi	—	5.00	—
10.	Punjab	Satluj and Beas	45.75	47.53	45.36
11.	Rajasthan	Chambal	—	20.00	—
12.	Tamil Nadu	Cauvery, Adyar, Cooum, Vennar, Vaigai and Tambarani	—	—	—
13.	Delhi	Yamuna	83.29	34.88	—
14.	Haryana	Yamuna	4.00	—	38.20
15.	Uttar Pradesh	Yamuna, Ganga, Gomti and Ramganga	238.59	70.75	84.31
16.	Uttarakhand	Ganga	31.88	—	8.20
17.	West Bengal	Ganga, Damodar and Mahananda	194.13	—	—
18.	Kerala	Pamba	—	—	—
19.	Sikkim	Rani Chu	26.14	9.30	21.65
20.	Nagaland	Diphu and Dhansiri	—	—	—
Total			656.95	187.46	244.50

[English]

#### Check on Deforestation

5286. SHRI J.M. AARON RASHID: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether nearly a quarter of land mass is desert or turning into desert due to deforestation and overgrazing in the country as per the study by the Space Applications Centre and Current Science journal;

(b) if so, the details thereof;

(c) whether any study with regard to the said report has been conducted by the Government;

(d) if so, the details thereof, State-wise; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Madam. Space Applications Centre, ISRO has carried out desertification and land degradation status mapping on 1:500,000 scale using Indian Remote Sensing Satellite data of 2003-2005 time frame following the classification systems of Thematic Mapping Network-1 (TPN-1) of UNCCD. The mapping shows that 105.48 mha (32.07% of the Country's geographic area) is under land degradation and out of which 81.4 mha area (25% of the Country's geographic area) is undergoing the process of desertification. The

various processes of desertification are Water erosion, Vegetal degradation, Wind erosion, Frost shattering, Salinity/Alkalinity, Mass movement, Water logging, Rocky area/Barren and Others (Man made, frost heaving). Desertification is the process of land degradation in arid, semi-arid and dry sub-humid regions (dryland regions).

(c) and (d) Department of Space does not have information about any study on the said report. This is the first spatial inventory of the land degradation/desertification status for the entire country. State -wise details of the area undergoing the process of desertification and land degradation is given below:—

State	Area under desertification (in hectare)	Area under Land degradation (in hectare)
1	2	3
Andhra Pradesh	3971833	4964792
Arunachal Pradesh	0	1816688
Assam	0	2419086
Bihar	414783	414783
Chhattisgarh	1844704	2635292
Goa	0	6245
Gujarat	12744447	13415208
Haryana/Delhi	235010	235010
Himachal Pradesh	2210197	2762746
Jammu and Kashmir	13497418	13497418
Jharkhand	1818886	1818886
Karnataka	1523462	1692736
Kerala	0	89877
Madhya Pradesh	2599018	3465358
Maharashtra	10687341	13359177
Manipur	0	1496706
Meghalaya	0	876898
Mizoram	0	1665053

1	2	3
Nagaland	0	1065578
Odisha	546924	5469236
Punjab	10380	10380
Sikkim	0	328349
Rajasthan	22966,167	22966167
Tamil Nadu	451028	451028
Tripura	0	681843
Uttar Pradesh	2125628	2237503
Uttarakhand	2685251	2983612
West Bengal	1117480	2660667
Total (in hectare)	81449957	105486322

(e) Desertification, Land Degradation and Drought (DLDD) issues are being addressed through a number of programs of various Ministries/State Governments/UT's which include; Integrated Watershed Management Programme (IWMP), National Afforestation Programme (NAP), National Watershed Development Project for Rainfed Areas (NWDPA), National Rural Drinking Water Programme (NRDWP), The Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Swarnjayanti Gram Swarajgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM) and National Mission for a Green India, one of the Missions under the National Action Plan on Climate Change, etc.

Indian Council of Forestry Research and Education is implementing a Sustainable Land and Ecosystem Management (SLEM) Project, which focuses on tackling the issues of desertification, land degradation and drought in nine states.

#### Re-structuring of Forest Clerical Cadre

5287. SHRI BISHNU PADA RAY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether re-structuring of Forest Clerical Cadres is going on since last more than two years in between the Andaman and Nicobar (A&N) Forest Department and A&N Administration;

(b) if so, whether Member of Parliament, A&N took the issue with A&N Administration *vide* letter 4.10.12 and with his agenda point No. 77 for the 14th IDA meeting;

(c) if so, the present status of the case and the action being taken by the Government;

(d) if not, the reasons therefor; and

(e) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The information is being collected and will be laid on the table of the House.

#### Widows of Ex-Servicemen

5288. SHRI NAVEEN JINDAL: Will the Minister of DEFENCE be pleased to state:

(a) the details of widows of ex-servicemen, State-wise and rank-wise;

(b) whether the Government advances any monthly assistance and/or one-time specific purpose grants to these war-widows or their dependent children;

(c) if so, the details of the monthly assistance as well as grants and the total number of widows/dependent

children who receive these pensions on monthly basis or have received these grants, rank-wise;

(d) whether the Government regularly revises the monthly assistance provided to these widows; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The details of widows of ex-servicemen, State-wise and rank-wise are given in the enclosed Statement-I.

(b) and (c) Yes, Madam. Kendriya Sainik Board Secretariat provides monthly assistance and one time grant under different welfare schemes to the war widows and their dependent children. The details of monthly/one-time assistance and rank-wise number of widows/dependent who received this assistance are given in the enclosed Statement-II and II-A, respectively. States/UTs also have similar schemes to provide assistance to war widows and their dependents.

(d) Yes, Madam. Need based revision is undertaken by the Government.

(e) The last revision was made on 19.10.2011. The details are given in the enclosed Statement-III.

#### Statement-I

*State/RSB-wise and Rank-wise Widows of Ex-Servicemen as on 31 December, 2012*

Sl. No.	Name of State/ RSB	Army				Navy			
		Offrs	JCOs	ORs	Total	Offrs	JCOs	ORs	Total
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	160	1913	19370	21443	33	112	428	573
2.	Arunachal Pradesh**	0	0	21	21	0	0	0	0
3.	Assam	26	323	3244	3593	1	1	28	30
4.	Bihar	19	1123	5579	6721	1	50	166	217
5.	Chhattisgarh	8	53	956	1017	0	5	16	21
6.	Goa	29	21	115	165	16	33	41	90

1	2	3	4	5	6	7	8	9	10
7.	Gujarat	67	173	2095	2335	3	7	35	45
8.	Himachal Pradesh	86	3797	26631	30514	1	31	351	383
9.	Haryana*	0	0	0	69405	0	0	0	1921
10.	Jammu and Kashmir#	2	44	386	432	0	1	0	1
11.	Jharkhand	12	193	2446	2651	1	8	163	172
12.	Karnataka	141	2032	15636	17809	15	68	400	483
13.	Kerala	430	8434	33627	42491	77	569	2007	2653
14.	Madhya Pradesh	205	723	7019	7947	10	23	131	164
15.	Maharashtra	776	3255	42021	46052	77	203	786	1066
16.	Manipur**	10	89	674	773	0	1	7	8
17.	Meghalaya	25	1112	699	1836	1	4	13	18
18.	Mizoram**	11	166	4028	4205	0	3	13	16
19.	Nagaland	0	0	763	763	0	0	0	0
20.	Odisha*	0	0	0	2765	0	0	0	148
21.	Punjab	389	7157	33846	41392	22	117	453	592
22.	Rajasthan**	230	4293	37906	42429	24	94	1335	1453
23.	Sikkim	2	30	387	419	0	0	5	5
24.	Tamil Nadu**	467	3217	51911	55595	46	181	714	941
25.	Tripura	9	38	549	596	0	1	12	13
26.	Uttarakhand	294	6399	26200	32893	17	92	240	349
27.	Uttar Pradesh*	0	0	0	48928	0	0	0	1561
28.	West Bengal*	0	0	0	7428	0	0	0	293
29.	Andaman and Nicobar Islands	0	0	108	108	0	0	10	10
30.	Chandigarh	575	294	599	1468	14	11	23	48
31.	Delhi**	84	609	4595	5288	12	112	559	683
32.	Puducherry	4	40	372	416	0	1	4	5
Total		4061	45528	321783	499898	371	1728	7940	13962

\*Note: Data on rank-wise of Widows of ESM is not received.

\*\*Data from RSBs are provisional.

#Data for the period 01 July to 31 December, 2012 only.

-Contd.



*State/RSB-wise and Rank-wise Widows of Ex-Servicemen as on 31 December, 2012*

Sl. No.	Name of State/ RSB	Air Force				Grand Total			
		Offrs	JCOs	ORs	Total	Offrs	JCOs	ORs	Total
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh	59	254	1149	1462	252	2279	20997	23478
2.	Arunachal Pradesh**	0	0	0	0	0	0	21	21
3.	Assam	7	36	182	225	34	360	3454	3848
4.	Bihar	2	154	444	600	22	1327	6189	7538
5.	Chhattisgarh	6	15	37	58	14	73	1009	1096
6.	Goa	9	6	20	35	54	60	176	290
7.	Gujarat	18	66	164	248	88	246	2294	2628
8.	Himachal Pradesh	7	33	211	251	94	3861	27193	31148
9.	Haryana*	0	0	0	2592	0	0	0	73918
10.	Jammu and Kashmir#	0	0	0	0	2	45	386	433
11.	Jharkhand	0	9	136	145	13	210	2745	2968
12.	Karnataka	64	278	1300	1642	220	2378	17336	19934
13.	Kerala	86	1608	3849	5543	593	10611	39483	50687
14.	Madhya Pradesh	24	49	173	246	240	795	7323	8357
15.	Maharashtra	127	267	1151	1545	980	3725	43958	48663
16.	Manipur**	0	2	11	13	10	92	692	794
17.	Meghalaya	2	4	22	28	28	1120	734	1882
18.	Mizoram**	0	2	2	4	11	171	4043	4225
19.	Nagaland	0	0	0	0	0	0	763	763
20.	Odisha*	0	0	0	354	0	0	0	3267
21.	Punjab	72	456	2061	2589	483	7730	36360	44573
22.	Rajasthan**	32	157	1652	1841	286	4544	40893	45723
23.	Sikkim	0	0	1	1	2	30	393	425
24.	Tamil Nadu**	150	684	2480	3314	663	4082	55105	59850

1	2	11	12	13	14	15	16	17	18
25. Tripura		0	2	15	17	9	41	576	626
26. Uttarakhand		14	89	209	312	325	6580	26649	33554
27. Uttar Pradesh*		0	0	0	3556	0	0	0	54045
28. West Bengal*		0	0	0	1280	0	0	0	9001
29. Andaman and Nicobar Islands		0	0	0	0	0	0	118	118
30. Chandigarh		102	189	192	483	691	494	814	1999
31. Delhi**		19	236	742	997	115	957	5896	6968
32. Puducherry		0	7	33	40	4	48	409	461
<b>Total</b>		<b>800</b>	<b>4603</b>	<b>16236</b>	<b>29421</b>	<b>5233</b>	<b>51859</b>	<b>346009</b>	<b>543281</b>

\*Note: Data on rank-wise of Widows of ESM is not received.

\*\*Data from RSBs are provisional.

#Data for the period 01 July to 31 December, 2012 only.

**Statement-II**

*Details of assistance provided to widows/dependents of Ex-servicemen*

- War Memorial Hostels (WMH):** The War Memorial Hostels provide shelter to the children of War widows, war-disabled, attributable cases. Recurring grants are provided to the 36 in number WMH for wards of Defence personnel @ Rs. 1350/- p.m. and Rs. 675/- p.m. for attributable and non-attributable cases, respectively.
- Financial Assistance from Raksha Mantri's Discretionary Fund (RMDF) under various Schemes for Widows/War Widows and Families of ESM:**

Sl.No.	Grants	Amount (in Rs.)
1	2	3
<b>Monthly Grant</b>		
1.	<b>Penury Grant</b> (65 Years) (Non-Pensioners upto Hav Rank)	1,000/- pm
2.	<b>Education Grant</b>	
	(i) Boys/Girls upto Grdn	
	(ii) Widows PG	
	(Pensioner/Non-Pen upto Hav Rank)	1,000/- pm
3.	<b>Officer Cadet Grant</b> (for Cadets of NDA only) (Pensioner/Non-Pen upto Hav Rank)	1,000/- pm

1	2	3
4.	<b>Disabled Children Grant</b> (Pensioner/Non-pen upto Hav Rank)	1,000/- pm
5.	<b>Orphan Grant</b> (Pensioner/Non-pen All Ranks)	1,000/- pm
	<ul style="list-style-type: none"> <li>• Daughters of ex-servicemen till they are married.</li> <li>• One Son of ex-servicemen upto 21 years of age.</li> </ul>	
	<b>One Time Grant</b>	
6.	<b>House Repair Grant</b> (Pensioner/Non-Pen upto Hav Rank)	20,000/-
	<ul style="list-style-type: none"> <li>• 100% Disabled ESM</li> <li>• Orphan Daughter (of all ranks)</li> </ul>	
7.	<b>Marriage Grant</b> (Pensioner/Non-Pen upto Hav Rank)	16,000/-
	<b>Widow Re-Marriage Grant</b> (Pensioner/Non-Pen upto Hav Rank)	
8.	<b>Funeral Grant</b> (Pensioner/Non-Pen upto Hav Rank)	5,000/-
9.	<b>Medical Grant</b> (Non-pensioner upto Hav Rank)	30,000/- (Max.)
	<b>Medical Grant</b> (Pensioner/Non-pensioner upto Hav Rank <b>Nepal</b> )	
10.	<b>Vocational Trg Grant for Widows</b> (Pensioner/Non-Pen upto Hav Rank)	20,000/- (One Time)

**Statement-II(A)**

*Number of Widows/Dependents who received this Assistance during the Financial year 2012-13*

Sl.No.	Grant	No of Beneficiary
1	2	3
1.	100% Disability (1000/- pm)	04
2.	Education Grant (1000/- pm)	306
3.	Funeral (5000/- one time)	764
4.	House Repair (20000/- one time)	03

1	2	3
5.	Marriage Grant (16000/- one time)	177
6.	Medical (30,000/- max)	37
7.	Penury (1000/- pm)	179
8.	Vocational (20,000/- one time)	18
Total		1488

**Rank-wise detail**

1.	Rect./Sep and Equivalent	585
2.	Naik and Equivalent	470
3.	Lance Naik and Equivalent	54
4.	Havildar and Equivalent	379
Total		1488

**Statement-III**

*Revised Raksha Mantri Discretionary Fund Guidelines as on 19 October, 2011*

Sl. No.	Grants	Existing (in Rs.)	Revised Amount (In Rs.)	Remarks
1	2	3	4	5
1.	<b>Penury Grant</b> (Old/infirm) (Non-Pensioners upto Hav Rank)	30,000/- (One Time)	—	Discontinued
2.	<b>Penury Grant</b> (70/75 Yrs.) Old age home/home (Non-Pensioners upto Hav Rank)	500/-pm (For Two yrs.)	—	Discontinued
3.	<b>Penury Grant</b> (65 Yrs.) (Non-Pensioners upto Hav Rank)	—	1,000/- pm	For Life Time
4.	<b>Education Grant</b>			
	(iii) Boys upto + 2	200/- pm	1,000/- pm	Irrespective of Gender.
	(iv) Girls upto + 2	400/- pm		
	(v) Girls upto Grdn	600/- pm		
	(vi) Widows PG (Non-Pensioners upto Hav Rank)	600/- pm		

1	2	3	4	5	
5.	<b>Officer Cadet Grant</b> (Pensioner/Non-Pen upto Hav Rank)		1,000/- pm	1,000/- pm	Applicable to NDA Cadets only.
6.	<b>Disabled Children Grant</b> (Pensioner/Non-pen upto Hav Rank)		500/- pm	1,000/- pm	No Financial assistance from other source.
7.	<b>House Repair Grant</b> (Pensioner/Non-Pen upto Hav Rank)				
	• 100% Disabled ESM		20,000/-	20,000/-	No Change
	• Orphan Daughter (For all ranks)				
8.	<b>Marriage Grant</b> (Pensioner/Non-Pen upto Hav Rank)		16,000/-	16,000/-	No Change
9.	<b>Widow Re-Marriage Grant</b> (Pensioner/Non-Pen upto Hav Rank)		16,000/-	16,000/-	No Change
10.	<b>Funeral Grant</b> (Pensioner/Non-Pen upto Hav Rank)		5,000/-	5,000/-	No Change
11.	<b>Medical Grant</b> (Non-pensioner upto Hav Rank)		30,000/-	30,000/-	No Change
12.	<b>Medical Grant</b> (Pensioner/Non-pensioner upto Hav Rank Nepal)		30,000/-	30,000/-	No Change
13.	<b>Orphan Grant</b> (Pensioner/Non-pen All Ranks)				
	• Daughters of ex-servicemen till she is married.		1,000/-pm	1,000/- pm	No Change
	• One Son of ex-servicemen upto 21 years of age.				
14.	<b>Vocational Trg Grant For Widows</b> (Pensioner/Non-Pen upto Hav Rank)		20,000/- (One Time)	20,000/- (One Time)	Certificate from ZSB that the widow after having undergone vocational training is gainfully employed.

#### Procurement of Coal by MMTC

5289. SHRI JAGDISH THAKOR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Metals and Minerals Trading

Corporation (MMTC) has taken up the task to procure coal on behalf of the National Thermal Power Corporation and floated a tender for the same;

(b) if so, the details thereof along with the conditions specified in the tender;

(c) the details regarding companies which had applied for the same;

(d) whether the high Earnest Money Deposit amount for the tender resulted in many companies withdrawing from the same; and

(e) if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) to (e) Does not arise.

#### **Vacancies in Tea Board**

5290. DR. BALIRAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether several posts of factory advisory officers are still lying vacant against its sanctioned strength in the Tea Board of India;

(b) if so, the details thereof and the reasons therefor along with the number of vacancies lying vacant and filled up during each of the last three years, stream-wise;

(c) whether sufficient number of candidates had applied for the said posts and if so, the details thereof;

(d) whether uniform criteria laid down by the Tea Board of India has been followed in the selection of the candidates for the said posts during the said period; and

(e) if so, the details thereof and if not, the reasons therefor along with the action taken by the Government in this regard and the time likely to be taken by the Government for filling up the vacant posts of the factory advisory officers in the Tea Board of India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Eight posts of Factory Advisory Officers are still lying vacant against the sanctioned strength of twenty two posts in the Tea Board of India.

(b) After creation of 22 posts of Factory Advisory Officers, 14 posts have been filled up so far. Written Examination for the balance 08 posts were conducted on 24th March, 2013 and interview call letters are to be

issued for final selection. The post have been filled only once during the last 3 years. There are no separate streams.

(c) 510 candidates applied for the post out of which 130 were found ineligible on technical grounds. Out of 380 eligible candidates, 200 appeared in written examination. Based on the performance in the written test 69 candidates appeared for interview. Only 14 have qualified in the interview for final selection.

(d) Yes, Madam.

(e) Due process like written examination followed by interview was done in selection of these 14 candidates. Reservation norms as applicable were also observed while selecting the candidates. The rest 8 posts shall be filled up shortly.

[Translation]

#### **Allotment of Quarters by HSWCL**

5291. SHRI PASHUPATI NATH SINGH: Will the Minister of STEEL be pleased to state:

(a) whether the Hindustan Steel Works Construction Limited (HSWCL) has allotted houses constructed for employees to persons who are not eligible for such allotments including the employees working on contract basis and outsiders;

(b) if so, the details thereof and the reasons therefor;

(c) whether any enquiry has been initiated in the matter and if so, the details along with the outcome thereof;

(d) whether several houses being allotted to the permanent working employees of HSWCL are still lying vacant; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) Other than Hindustan Steelworks Construction Limited (HSCL)'s employees, ex-employees of HSCL re-engaged on contractual service, ex-employees of HSCL but not on contractual service and employees of other PSUs/Outsiders have been officially allotted Company's surplus Quarters as the surplus Quarters cannot be left idle/vacant or in abandoned condition due to threat

of un-authorized occupancy by anti-social elements. For upkeep of vacant Quarters and also to earn revenue, Company launched scheme to allot Quarters under lease agreement with security deposit In line with SAIL pattern.

(c) No enquiry has been initiated. However on receipt of specific complaints, if any, regarding allotment of quarters, the matter is examined by the appropriate authority in HSCL.

(d) Yes, Madam.

(e) 161 Nos. of quarters are lying vacant. The reasons in this regard are given below:—

(i) All quarters of HSCL are located in the Steel Plant Township. Due to shortage of sufficient work in steel sector, employees have been transferred to non-steel sector.

(ii) Due to the depletion of manpower through voluntary retirement and superannuation, the quarters are lying vacant.

[English]

#### Commercialisation of GM Crops

5292. SHRI P.R. NATARAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has allowed to commercialise some Genetic-Modified (GM) Crops in the country;

(b) if so, the details thereof and the names of such crops; and

(c) the extent to which it would be beneficial to farmers in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Bt. cotton is the only genetically modified crop approved for commercial cultivation in nine cotton growing States namely Andhra Pradesh, Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Rajasthan and Tamil Nadu since April, 2002.

(c) During the last decade, area under Bt cotton cultivation has increased substantially resulting in enhanced production and reduction of insecticide use for

bollworm control. India is also the second largest exporter of cotton post Bt cotton approval.

#### Industrial Development Centres

5293. SHRI M. SREENIVASULU REDDY:  
SHRI JAI PRAKASH AGARWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the growth centres/industrial development centres set up/proposed to be set up in the country, State-wise; and

(b) the details of funds allocated/utilised by these centres during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Growth Centre scheme was discontinued with effect from 31 March, 2009 in consultation with the Planning Commission. No central grant has been released to the erstwhile Growth Centres during the last three years, except to Lassipora Growth Centre, Jammu and Kashmir, which was released Rs. 5.75 crore on 29.03.2012 from Industrial Infrastructure Upgradation Scheme (IIUS), with the concurrence of Planning Commission.

#### Check on Poaching of 'Great Indian Bustard'

5294. SHRI SURESH KUMAR SHETKAR:  
SHRI M. KRISHNASSWAMY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the poaching of 'Great Indian Bustard' is rampant in the country;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry has received a report on poaching of one Great Indian Bustard in Desert National Park in Rajasthan on 20.12.2012. However, there are no reports of rampant poaching of Great Indian Bustard in the country.

(c) The Ministry has been providing financial and technical assistance to State Governments under the Centrally Sponsored Scheme of "Integrated Development of Wildlife Habitats" which includes provision of financial assistance for taking up recovery programmes for saving critically endangered species and habitats. Under this component of the scheme presently 16 species including Great Indian Bustard have been identified for support. Ministry has prepared a guideline for the Recovery Programme of the Great Indian Bustard and has been circulated to State Governments. Further, the Ministry has directed the State Government of Rajasthan for taking effective measures for the conservation of the Great Indian Bustard in the Desert National Park and nearby habitats of Great Indian Bustard.

**Circumstances of Female  
Hyperandrogenism**

5295. SHRI C. SIVASAMI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has listed the standard operative procedure to identify circumstances of female hyperandrogenism which render sports persons ineligible to compete as female athletes;

(b) if so, the details thereof;

(c) whether the Government has formulated any guidelines regarding the criteria adopted for the test; and

(d) if so, the details thereof along with the conditions in which the conduct of this test is necessary?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. The Ministry of Youth Affairs and Sports has recently formulated the Standard Operative Procedure (SOP) to identify circumstances of female hyperandrogenism in which a particular sportsperson will not be eligible to participate in competitions in the female category. The SOP is available on the website of the ministry under the Department of Sports section ([www.yas.nic.in](http://www.yas.nic.in)). The salient features of the SOP are as follows:—

(i) This SOP is only to determine whether a sportsperson is eligible to compete in the female

category of any sports competition and does not deal with determination of gender of any person. This procedure is not to be treated as one relating to gender tests.

(ii) Under no circumstances, should every female Sports person be subjected to such medical examination. It must be applied only when there is a reasonable doubt regarding Female Hyperandrogenism condition of a particular Sportsperson.

(iii) If a Sports person is not satisfied with the result of the medical examination by a doctor, she can apply for a review.

(iv) The charges for all medical examinations in this regard will have to be borne by SAI/NSF, initially asking the Sportsperson to undergo the test.

(v) None of the results of the medical examination in this regard are to be publicized. The results have to be kept confidential.

(c) and (d) Under the provisions contained in the SOP issued by Ministry of Youth Affairs and Sports, medical investigation of a female sportsperson will be carried out on the request of any of the following:—

(i) Written request of the Sportsperson herself (a sportsperson who is concerned about personal symptoms of Hyperandrogenism). The sportsperson is required to give a written request in person to any of the female nodal officers (from Sports Authority of India/Concerned National Sports Federations (NSF) stating her address and telephone number. The sportsperson should also enclose copy of her photo identity card with the request.

(ii) Written request of the Medical Officer of Sports Authority of India (SAI)/Concerned National Sports Federation who may have doubt about a sportsperson having female hyperandrogenism on the basis of her periodic health examination. The request of the doctor will contain the basis of making the said request, report of the medical examination conducted by the said doctor, his/her name, address,



telephone number, registration number, stamp and signature. The doctor will clearly identify the sportsperson in the request.

- (iii) A written complaint. The complaint is to be made by the complainant to any of the nodal officers (from SAI/NSFs) in person. The request will contain the basis of making the said request and the name, address, telephone number and signature of the complainant. The complainant will clearly identify the sportsperson in the request. The complainant is also required to submit a copy of his/her proof of address and his/her photo identity along with the complaint. The complainant is required to show the originals of the said identity documents to the nodal officer while making the request. The complainant is also required to show the originals of the documents on the basis of which the request is being made, if any, to the nodal officer while making the request.

Female nodal officer of Sports Authority of India (SAI)/concerned National Sports Federation (NSF) will examine the requests in light of the requirements in the said SOP and requests which do not satisfy the same or lack substance will be rejected by the nodal officer.

#### **National Institute on Climate Change**

5296. SHRI HARIBHAU JAWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has any proposal to set up National Institute of Climate and Environmental Sciences;
- (b) if so, the details thereof and the time by which it is likely to be set up;
- (c) whether it would also study the state of Himalayan Glaciers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No, Madam.

- (c) and (d) Does not arise.

#### **Latest Equipment to Forest Guards**

5297. SHRI NARANBHAI KACHHADIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has any proposal to equip the forest guards with the latest equipment/weapons to protect the wild animals from poaching in the country;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry has been providing financial assistance to the State/Union Territory Governments for various activities including purchase of equipments, arms and ammunition for protection of wild animals under the various Centrally Sponsored Schemes viz., 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' as per the requirement of the States/Union Territories and subject to availability of funds. During the financial year 2012-13, an amount of Rs. 74.89 crores, Rs. 162.87 crores and Rs. 17.96 crores were released to the States/Union Territory Governments under the Scheme 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' respectively, to support various activities to protect wildlife.

[Translation]

#### **Disposal of e-Waste**

5298. SHRIMATI USHA VERMA:  
SHRI MAHESHWAR HAZARI:  
SHRI HARSH VARDHAN:  
SHRIMATI SUSHILA SAROJ:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the guidelines of the Government for disposal of e-waste and extent of success achieved in the disposal of e-waste;
- (b) whether the Government has any plan to set up collection centres for the e-waste in the country; and

(c) if so, the details of the provisions of penalty and punishment in place on disposing of e-waste in an illegal manner and the number of persons/companies against whom action has been taken under same?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has notified the E-waste (Management and Handling) Rules, 2011 for proper management and handling of e-waste. The concept of Extended Producers Responsibility (EPR) has been enshrined in these rules. As per these Rules the producers are required to collect e-waste generated from the end of life of their products by setting up collections centers or take back systems either individually or collectively. E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committee (PCCs). Wastes generated are required to be sold to a registered or authorized recycler or re-processor having environmentally sound facilities. The rule has provision for setting up of Collection Centre individually or jointly; or by a registered society or a designated agency; or by an association to collect e-waste.

(c) The SPCBs/PCCs can take action as per the provisions of the Environment (Protection) Act, 1986 in case of any violation. Under the e-waste rules, 2011, in case of non compliance with any of the conditions of the authorization or with any provision of the Act or the rules, the SPCB/PCC may cancel or suspend the authorization issued under these rules for such period as it considers necessary in the public interest. The SPCB or PCC may also give directions to the persons whose authorization has been suspended or cancelled for the safe storage of the e-waste and such persons shall comply with such directions.

#### Proposals for Repairing of Roads

5299. SHRI LALJI TANDON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any proposals of the Uttar Pradesh Government for the repair/renovation/upgradation of rural roads in the State is under consideration of the Government;

(b) if so, the details thereof;

(c) whether the said proposals are being considered by the Government; and

(d) if so, the details and present status thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Ministry is primarily responsible for development and maintenance of National Highway in the Country. No proposal for the repair/renovation/upgradation of rural roads has been received from the State Government of Uttar Pradesh during the current financial year 2013-14.

(b) to (d) Do not arise.

[English]

#### Employment Opportunities

5300. SHRI RAVNEET SINGH:  
SHRI DILIP SINGH JUDEV:  
SHRI RAJAJIAH SIRICILLA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the level of unemployment in most of the States including Chhattisgarh and Punjab is more than the national average of unemployment;

(b) if so, whether the Government is contemplating measures to generate employment opportunities in these States to bring it at par with the national average;

(c) if so, the details thereof;

(d) whether there is also less employment in various sectors including financial services, information technology, retail sector etc.;

(e) if so, the details thereof, sector-wise during each of the last three years; and

(f) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per the latest quinquennial labour force survey on employment and unemployment conducted by

National Sample Survey Office during 2009-10, state-wise details of unemployment rates on usual status basis are given in the enclosed Statement.

(b) to (e) Estimated employment on usual status has increased from 459.10 million during 2004-05 to 465.48 million during 2009-10, registering an increase of 6.38 million.

(f) Government has taken several steps to provide employment opportunities. A provision under the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA) has been made to provide at least one hundred days of guaranteed wage employment in every financial year to every household whose adult member volunteers to do unskilled work. Government of India has been making constant efforts for reducing unemployment through normal growth process and implementing various employment generation programmes, such as, Swarna Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP) and National Rural Livelihood Mission besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises. National Manufacturing Policy, 2011 has also set a target of generating 100 million jobs by 2025.

Approach Paper to the 12th Five Year Plan (2012-17) suggests focus on faster, sustainable and more inclusive growth for creating adequate livelihood opportunities. Such job opportunities could come from faster expansion in agro-processing, supply chains, steady modernization in farming, maintenance of equipment and other elements of rural infrastructure and the services sector.

**Statement**

*State-wise Unemployment Rates on usual status basis during 2009-10*

State/UTs	2009-2010
1	2
Andhra Pradesh	1.6
Arunachal Pradesh	1.6
Assam	4.0

1	2
Bihar	2.6
Chhattisgarh	0.9
Delhi	2.6
Goa	4.6
Gujarat	1.1
Haryana	2.0
Himachal Pradesh	1.8
Jammu and Kashmir	3.2
Jharkhand	4.3
Karnataka	1.2
Kerala	7.4
Madhya Pradesh	1.1
Maharashtra	1.5
Manipur	4.0
Meghalaya	1.0
Mizoram	1.9
Nagaland	10.3
Odisha	3.1
Punjab	3.3
Rajasthan	0.7
Sikkim	3.9
Tamil Nadu	2.2
Tripura	10.4
Uttarakhand	1.9
Uttar Pradesh	1.4
West Bengal	2.4
Andaman and Nicobar Islands	8.2

1	2
Chandigarh	8.0
Dadra and Nagar Haveli	5.0
Daman and Diu	3.4
Lakshadweep	7.9
Puducherry	3.1
All-India	2.0

**Capacity Building of Workers under  
MGNREGA**

5301. SHRIMATI JYOTI DHURVE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the total amount sanctioned and disbursed under Capacity Building and Awareness of workers under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) through Nehru Yuva Kendra Sangathan (NYKS) during the last three years in various States including Gujarat, Madhya Pradesh and Jharkhand;

(b) if so, the utilisation status of the said amount;

(c) whether the Government is satisfied with the

utilisation status and activities carried out under the said scheme;

(d) if so, the reaction of the Government thereto; and

(e) if not, the measures taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) A sum of Rs. 12.60 crore was sanctioned for the implementation of the project capacity Building and Awareness under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) through Nehru Yuva Kendra Sangathan (NYKS). The details of the amount disbursed and utilized during the last three years in select 10 States including Madhya Pradesh, Jharkhand are given in the enclosed Statement. The state of Gujarat is not covered under the project.

(c) to (e) The utilization status is satisfactory. However, an impact assessment is being conducted by an independent agency to assess the utilization status and activities organised under the project. The study report is awaited.

**Statement**

*Details of release and expenditure on MGNREGA project during 2010-11, 2011-12 and 2012-13*

(In lakh)

State	2010-11		2011-12		2012-13	
	Release	Expenditure	Release	Expenditure	Release	Expenditure
1	2	3	4	5	6	7
Punjab	25.08	18.84	17.47	18.32	41.96	34.25
Rajasthan	28.82	11.29	16.09	27.95	39.01	15.98
Andhra Pradesh	61.93	16.51	37.09	82.97	90.26	83.83
Uttar Pradesh	75.18	36.99	29.92	40.87	66.98	40.47
Assam	36.89	19.79	32.97	44.57	73.72	74.15
West Bengal	49.48	31.70	24.98	38.92	60.14	46.28

1	2	3	4	5	6	7
Bihar	43.50	12.82	25.90	53.02	62.60	41.41
Jharkhand	25.20	9.63	15.20	22.67	36.70	28.61
Madhya Pradesh	45.20	11.75	36.40	51.00	87.97	9.26
Chhattisgarh	16.12	6.34	9.38	9.23	22.74	10.42
Total	407.4	175.66	245.40	389.52	582.08	384.66

[Translation]

**Welfare Schemes for Beedi Workers**

5302. SHRI BADRI RAM JAKHAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of persons employed as beedi workers at present, State-wise;

(b) the details of the schemes being run by the Government for the welfare of beedi workers in the country;

(c) the details of the allocation made and the expenditure incurred under each of these schemes during the last three years and the current year, State-wise;

(d) whether any study has been conducted/ proposed to be conducted to assess the impact of these schemes on the living standard of the beedi workers; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) Statement-I enclosed.

(b) Statement-II enclosed.

(c) Statement-III enclosed.

(d) and (e) No study has been conducted to assess the impact of these schemes.

**Statement-I**

*Number of Persons Employed as Beedi Workers*

Sl.No.	Region	Name of the State	No. of estimated beedi workers		No. of identity cards issued	
			Male	Female	Male	Female
1	2	3	4	5	6	7
1.	Hyderabad	Andhra Pradesh	45800	412200	34177	320252
		Tamil Nadu	70000	630000	62140	565111
2.	Kolkata	West Bengal	690984	1283255	504038	936070
		Assam	2704	5021	2543	4722
		Tripura	5581	10365	4333	8047
3.	Nagpur	Maharashtra	51200	204800	49470	197879

1	2	3	4	5	6	7
4.	Ajmer	Rajasthan	4000	46000	3603	36713
		Gujarat	28000	22000	25589	20680
5.	Karma	Jharkhand	55010	58990	45678	61251
		Bihar	96205	164795	103455	152421
6.	Allahabad	Uttar Pradesh	121500	328500	93311	330480
7.	Jabalpur	Madhya Pradesh	600000	900000	408504	612755
		Chhattisgarh	10000	15000	9439	14159
8.	Bangalore	Karnataka	36078	209613	25003	206940
		Kerala	23420	70522	15092	45442
9.	Bhubaneswar	Odisha	44897	179589	45782	183127
Total			1885379	4540650	1432157	3696049
Grand Total			6426029		5128206	

**Statement-II**

*Welfare Schemes for Beedi Workers*

**Health**

Health care is provided to the Beedi workers and their dependents through 7 hospitals and 204 dispensaries all over the country. One hospital at Jhalda is under construction and recently 4 hospitals and 40 dispensaries for beedi workers have been sanctioned.

**Diversified Medical Assistance for Workers**

Purpose	Nature of Assistance
1	2
Ophthalmic Problems	Financial assistance of Rs. 300/- for purchase of spectacles
Tuberculosis	Reservation of beds in T.B. Hospitals and domiciliary treatment for workers. Subsistence allowance Rs. 750/- p.m. to Rs. 1000/- is paid to workers.
Heart Diseases	Reimbursement of expenditure upto Rs. 1,30,000/- to workers.
Kidney Transplantation	Reimbursement of expenditure upto Rs. 2,00,000/- to workers..
Cancer	Reimbursement of actual expenditure on treatment, medicines and diet charges incurred by workers, or their dependents.

1	2
Minor surgery like Hernia, Appendectomy ulcer, Gynaecological diseases and prostrate diseases.	Reimbursement of expenditure upto Rs. 30,000/- to workers, and their dependents.
Mental Diseases	Financial assistance for treatment of mental diseases, diet, railway fare and subsistence allowance to workers.
Leprosy	Financial assistance for Rs. 30/- per patient per day for indoor treatment and Rs. 6/- per patient per day for outdoor treatment to workers. Subsistence allowance of Rs. 300/- per month with dependents and Rs. 200/- per month without dependents for workers.
Maternity Benefits	Grant of Rs. 1000/- per delivery to a female worker (for first two deliveries).
Family Welfare	Monetary incentive @ Rs. 500/- per head to the workers for undergoing sterilization.
Marriage of the daughter of widow/widower	Financial assistance of Rs. 5000/- each is given for the marriage of the two daughters of the widow/widower workers and
Funeral Expenses	Rs. 1500 for funeral expenses of the deceased workers.

In addition to above, beedi workers are covered under the Group Insurance Scheme, wherein Rs. 10,000/- for natural death and Rs. 25,000/- on accidental death is paid by L.I.C.

### Education

- (i) Scholarship is awarded to the children of the workers studying from class-1 to professional degree courses ranging from Rs. 250/- to Rs. 8,000/- as detailed under:—

Group	Class	Rates	
		Girls	Boys
Group I	Class I to IV	250	250
Group II	Class V to VIII	940	500
Group III	Class IX	1140	700
Group IV	Class X	1840	1400
Group V	Class XII to XII	2440	2000
Group VI	Non-professional degree courses, non-professional post graduate courses, 2/3 years' Diploma courses, BCA, DBA & PGDCA.	3000	3000
GROUP VII	Professional degree courses {BE/B.Tech/MBBS/BAMS/ BUMS/B.Sc. (Agriculture) and MCA/MBA}.	8000	8000

### Recreation

For organizing sports/games, social and cultural activities for workers and their families following provisions are there:—

- (i) For organization of sports/games/tournaments activities by the Department, 75% of the cost subject to maximum Rs. 40,000/- per tournament in a financial year.
- (ii) Provision for celebration of three national festivals Rs. 2,500/- per function subject to maximum Rs. 7,500/- in a financial year.
- (iii) Provision for celebration of seven social functions Rs. 2,000/- per function subject to maximum Rs. 14,000/- in, a financial year.

### Revised Integrated Housing Scheme (RIHS)

Under the RIHS 2007 which is effective from 1.4.2007, the Implementing Agency is Ministry of Labour and Employment, through the Welfare Commissioners in the Field under the Director General Labour Welfare. The subsidy of Rs. 40,000/- is released in two equal installments. The workers' contribution is Rs. 5,000/-, which is deposited after the administrative approval granted by DGLW's Office. The first installment will be released, in advance, for construction up to roof-level. The second installment will be released when the construction reaches up to roof level to enable workers to complete construction in all respect. The workers' contribution of Rs. 5,000/- shall be refunded to him, along with the 2nd installment.

### Statement-III

*Summary of Statement showing the details of allocation made and the expenditure incurred under each scheme during last three years and current year*

Amount in thousands of Rupees

Name of Scheme	2010-11			2011-12			2012-13			2013-14
	Budget Estimates	Final Estimates	Expenditure	Budget Estimates	Final Estimates	Expenditure	Budget Estimates	Final Estimates	Expenditure upto 2/13	Budget Estimates
Administration	97909	93171	92163	83319	76220	73705	86906	93481	86462	116737
Hearth	755844	681456	647155	697159	714834	702890	709281	769629	733858	848591
Education	1352376	1115847	1111471	818851	825834	815892	857395	758621	593522	825904
Recreation	2588	2094	1952	2488	2019	2053	2513	2038	1588	2152
Housing	720583	554729	470852	524883	523349	502181	524905	432779	256	522416
<b>Total</b>	<b>2929300</b>	<b>2447297</b>	<b>2323593</b>	<b>2126700</b>	<b>2142256</b>	<b>2096721</b>	<b>2181000</b>	<b>2056548</b>	<b>1415696</b>	<b>2315800</b>



The distribution of Final Estimates for last three years (Region-wise) for Welfare of Beedi Workers

FE 2010-11

Major Head – 2230

01.109.Beedi Workers Welfare Fund

01.109.05 — Administration

APPROVED

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
05.00.01	Salaries	1300	4110	7010	8010	5310	7610	5410	7010	6810	7420	60000
05.00.02	Wages	0	80	0	14	60	0	100	0	125	0	379
05.00.03	Overtime allowances	20	8	0	4	10	20	15	10	10	10	107
05.00.06	Medical Treatment	35	80	300	28	200	100	200	100	232	50	1325
05.00.11	Domestic Travel Expenses	240	165	260	445	295	425	275	430	405	300	3240
05.00.13	Office Expenses	10	700	1275	1450	800	800	1500	700	800	550	8585
05.00.14	Rent. Rates and Taxes	0	300	277	389	350	0	250	85	0	180	1831
05.00.16	Publication	0	0	0	0	100	0	60	0	10	0	170
05.00.20	O.A.E.	0	0	0	0	0	0	0	0	0	0	0
05.00.27	Minor Work	0	0	0	0	163	0	0	100	0	0	263
05.00.28	Professional Services	0	0	0	6	0	50	100	0	20	6	182
05.00.50	Other Charges	0	0	100	0	0	0	10	0	0	0	110
Total		1605	5443	9222	10346	7288	9005	7920	8435	8412	8516	76192

**Major Head – 2230**  
**01.109. Beedi Workers Welfare Fund**  
**01.109.04 — Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries	0	25350	35436	79800	32850	78850	65850	50619	45514	35731	450000
04.00.02	Wages	0	230	0	350	400	500	2500	0	1130	0	5110
04.00.03	Overtime allowance	0	5	0	3	0	0	0	5	0	0	13
04.00.06	Medical Treatment	0	140	200	141	160	1000	500	300	300	100	2841
04.00.11	Domestic Travel Expenses	0	200	600	600	600	900	300	700	630	280	4810
04.00.13	Office Expenses	0	450	1400	3300	450	1150	2900	4900	870	500	15920
040014	Rent, Rates and Taxes	0	567	670	1600	900	1550	1000	800	2100	570	9757
04.00.16	Publication	0	0	0	0	0	0	50	0	0	0	50
04.00.21	Supplies and Material	0	2591	12601	16950	7000	22000	5500	5000	5000	3700	80342
04.00.26	Advertising and Publicity	0	0	115	0	0	10	0	100	0	15	240
04.00.27	Minor Work	0	0	50	0	10	35	0	100	30010	0	30205
04.00.31	Grants-in-aid	0	0	0	0	0	0	0	0	0	0	0
04.00.50	Other Charges	250	1950	12000	15121	5240	3500	13100	400	19620	2389	73570
<b>Total</b>		<b>250</b>	<b>31483</b>	<b>63072</b>	<b>117865</b>	<b>47610</b>	<b>109495</b>	<b>91700</b>	<b>62924</b>	<b>105174</b>	<b>43285</b>	<b>672858</b>





**Major Head 4250-BWWF-Administration**

Head of A/c	Units	H.Q	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle		0	0	0	0	0	0	0	0	0	0	0
Mach. and Equipment		0	0	0	0	0	0	0	0	0	0	0
Works		0	0	0	16979	0	0	0	0	0	0	16979
Total		0	0	0	16979	0	0	0	0	0	0	16979

**Major Head 4250-BWWF-Health**

Head of A/c	Units	H.Q	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle		0	250	1800	448	1050	1450	0	200	1500	500	7198
Mach. and Equipment		0	0	0	0	250	1000	0	0	0	150	1400
Works		0	0	0	0	0	0	0	0	0	0	0
Total		0	250	1800	448	1300	2450	0	200	1500	650	8598
Total BWWF-4250		0	250	1800	17427	1300	2450	0	200	1500	650	25577
Total BWWF (2230+3601+4250)		551957	65130	94661	406948	88226	461850	130811	85869	450138	111707	2447297

2011-12

**Major Head – 2230**  
**01.109. Beedi Workers Welfare Fund**  
**01.109.05 — Administration**

Head of A/c	Units	H.Q	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
05.00.01 Salaries		800	4237	6380	8035	4898	7700	6283	8100	6600	8286	61319

(Rs. in '000)

05.00.02	Wages	80	16	50	35	110	291			
05.00.03	Overtime allowances*	20	0	5	15	5	67			
05.00.06	Medical Treatment	0	300	50	200	70	810			
05.00.11	Domestic Travel Expenses	200	225	180	350	200	2475			
05.00.13	Office Expenses	70	950	600	880	1100	7200			
05.00.14	Rent, Rates and Taxes	0	250	400	200	130	1533			
05.00.16	Publication	0	0	73	120	10	203			
05.00.20	O.A.E.	0	0	0	0	0	0			
05.00.27	Minor Work	0	0	200	50	0	250			
05.00.28	Professional Services	0	0	16	50	15	97			
	Other Charges	0	0	65	4	6	75			
<b>Total</b>		<b>1090</b>	<b>5302</b>	<b>8120</b>	<b>9195</b>	<b>8017</b>	<b>9435</b>	<b>7796</b>	<b>8997</b>	<b>74320</b>

**Major Head – 2230****01.109.Beedi Workers Welfare Fund****01.109.04 – Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
04.00.01	Salaries	0	29318	37600	86690	33355	88500	67757	56410	50500	38052	488182
04.00.02	Wages	0	200		350	360	599	2101		1050		4660
04.00.03	OTA	0	5	3	5				5	0		18
04.00.06	Medical Treatment	0	500	300	90	100	275	400	462	200	75	2402
04.00.11	Domestic Travel Expenses	0	250	350	500	500	600	300	600	450	200	3750

1	2	3	4	5	6	7	8	9	10	11	12	13
04.00.13	Office Expenses	0	300	1500	3500	700	1550	3500	2500	850	600	15000
04.00.14	Rent, Rates and Taxes	0	600	800	1300	800	1685	800	700	2000	745	9430
04.00.16	Publication	0		0				50				50
04.00.21	Supplies and Material	0	3000	13000	16500	7000	20045	5620	6700	6000	3380	81245
04.00.26	Advertising and Publicity	0		150	0		20	0	35		0	205
04.00.27	Minor Work	0		100	792		0	0	300	30000		31192
04.00.31	Grants-in-aid	0										0
04.00.50	Other Charges	0	2500	10769	15000	4400	5000	13000	300	17500	2231	70700
Total		0	36673	64572	124727	47215	118274	93528	68012	108550	45283	706834

**Major Head – 2230****01.109.Beedi Workers Welfare Fund****01.109.03 – Education**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
03.00.11	Domestic Travel Expenses	0	0				110					110
03.00.26	Advertising and Publicity	0	15	150		72			55	100	46	438
03.00.34	Scholarship and Stipend	0	24200	18000	180000	25000	260375	25752	12000	207434	43999	796760
03.00.50	Other Charges	0	1576	100	12000	3000	1700	1500	3000	3500	2150	28526
Total		0	25791	18250	192000	28072	262185	27252	15055	211034	46195	825834

(Rs. in '000)







Works	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Total	0	0	0	1900	0	0	0	0	0	0	0	0	0	1900

**Major Head 4250-BWWF-Health**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle	0	170	1100	1200	1900	0	300	1350	530	6550		
Mach. and Equipment	0	0	300	500	600	1450						
Works	0	0	0	0	0	0						
Total	0	170	1100	1500	2400	0	900	1350	580	8000		
Total BWWF-4250	0	170	1100	1900	2400	0	900	1350	580	9900		
Total BWWF(2230+3601+4250)	521190	68915	92292	328539	83853	392054	128977	93402	331909	101125	2142256	

**Approved FE — 2012-13**

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.05 – Administration**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
05.00.01	Salaries	1233	4800	7350	11038	6590	9610	7700	12000	8700	10279	79300
05.00.02	Wages		60	16	50	50	50	120	296			
05.00.03	Overtime allowances	20	5	0	5	15	4	5	5	4	63	
05.00.06	Medical Treatment	10	50	300	361	9	30	150	100	30	49	1089
05.00.11	DTE	300	78	247	302	197	280	195	345	293	296	2533

1	2	3	4	5	6	7	8	9	10	11	12	13
05.00.13	Office Expenses	40	550	850	1130	550	600	1075	800	820	350	6765
05.00.14	Rent, Rates and Taxes	0	300	200	395	450		800	300			2445
05.00.16	Publication	0	0	0		75		100		0		175
05.00.27	Minor Work	0	0	0		34			200			234
05.00.28	Professional Services		0	200	50		40	211		16	9	526
05.00.50	Other Charges	0	0	44				5		6		55
Total		1603	5843	9191	13292	7960	10575	10290	13750	9990	10987	93481

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.04 – Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries	0	32000	42000	97300	42196	95000	88819	70500	60000	42055	569870
04.00.02	Wages	0	250		350	350	575	2975		1500		6000
04.00.03	Overtime allowances	0	5		2				10	0		17
04.00.06	Medical Treatment	0	300	500	61	550	650	300	200	200	85	2846
04.00.11	Domestic Travel Expenses	0	150	300	539	450	600	250	600	350	250	3489
04.00.13	Office Expenses	0	400	1200	3229	450	1650	3600	2500	800	600	14429
04.00.14	Rent, Rates and Taxes	0	800	1000	2300	1300	1700	1200	700	2600	866	12466
04.00.16	Publication	0						50				50
04.00.21	Supplies and Material	0	2800	12000	13500	6500	17000	4200	6500	4000	2650	69150



1	2	3	4	5	6	7	8	9	10	11	12	13
02.00.06	Medical Treatment	0	10									10
02.00.11	Domestic Travel Expenses	0	10								15	25
02.00.13	Office Expenses	0	10								20	30
02.00.14	Rent, Rates and Taxes	0										0
02.00.21	Supplies and Material	0	2									2
02.00.27	Minor Work	0	9									9
02.00.31	Grant-in-aid	0									0	0
02.00.50	Other Charges	0	180			571		220	100	0	36	1107
Total		0	1076	0	0	571	0	220	100	0	71	2038
<b>Major Head - 2230</b>												
<b>01.109.Beedi Workers Welfare Fund</b>												
<b>01.109.01 – Housing</b>												
Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
01.03.01	Salaries		0	279								279
01.03.06	Medical Treatment		0	0								0
01.01.31	BYOHS (Grants-in-aid)		0									0
01.01.35	GCCA											
01.02.33	GHS – Subsidies		0									0
Total (Subsidy)		0	0	279	0	0	0	0	0	0	0	279
<b>01.109.06.Revised Integrated Housing Scheme-2005 and 2007</b>												
06.00.33	Subsidies		432400	0	0	0	0	0	0	0	0	432400
Total (Housing)		432400	0	279	0	0	0	0	0	0	0	432679
Total BWWF-2230		434003	64035	80537	332298	87617	378824	142776	103972	319834	104685	2048581

**MH-3601 — Grants in-aid to State Government****01. Non-Plan Grants — Labour — 01.325 — BWWF****325.01 – Housing Scheme for Economically Weaker Section of Beedi Workers**

01.00.31	Grants-in-aid	99	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	99
01.00.35	GCCA	1																	1
Total BWWF-3601		100	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	10

**Major Head 4250-BWWF-Administration**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
14.02.52	MV	0	0	0	0	0	0	0	0	0	0	0
14.02.53	M&EQ	0	0	0	0	0	0	0	0	0	0	0
	Works	0	0	0	0	0	0	0	0	0	0	0
Total		0	0	0	0	0	0	0	0	0	0	0

**Major Head 4250-BWWF-Health**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	Bhubaneswar	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
14.01-51	MV	0	57	700	1550	1150	0	800	1550	550	6357	
14-01.52	M &EQ	0	0	0	110	1100	150	0	1410	50	1410	
XX.XX.XX	MWW		0						100		100	
Total		0	57	700	1660	2250	150	800	1650	600	7867	
Total BWWF-4250		0	57	700	1660	2250	150	800	1650	600	7867	
Total BWWF(2230+3601+4250)		434103	64092	81237	332298	89277	381074	142926	104772	321484	105285	2056548

## The Expenditure figures for last three years (region-wise) for welfare of Beedi Workers

2010-11

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
05.00.01	Salaries	1257	4120	6929	7947	5238	7459	5232	6986	6760	7527	59455
05.00.02	Wages		80	0	15	60		111	0	122	0	388
05.00.03	OTA	11	13	0	4	5	20	12	0	2	10	77
05.00.06	Medical Treatment	0	80	526	28	200	93	173	76	112	48	1336
05.00.11	T.E	242	165	303	445	295	425	254	421	397	300	3247
05.00.13	O.E	6	700	1169	1450	800	786	1404	688	833	549	8385
05.00.14	RRT		300	261	387	350		178	81	0	179	1736
05.00.16	Publication		0	0	0	100		45	0	0	0	145
05.00.27	Minor Work		0	0	0	163		0	33	0	0	196
05.00.28	PPSS		0	0	6	0	50	93	0	0	6	155
05.00.50	Other Charges		0	64	0	0		0	0	0	0	64
<b>Total</b>		1516	5458	9252	10282	7211	8833	7502	8285	8226	8619	75184
<b>Major Head - 2230</b>												
<b>01.109.Beedi Workers Welfare Fund</b>												
<b>01.109.04 – Health</b>												
(Rs. in '000)												
Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries		25771	35023	80577	33212	78845	65639	51511	45131	36223	451932
04.00.02	Wages		230	0	350	400	572	2452	0	1102	0	5106
04.00.03	OTA		0	0	3	0		0	0	0	0	3
04.00.06	Medical Treatment		140	138	141	111	404	506	275	17	96	1828
04.00.11	T.E.		200	570	600	580	899	263	694	625	280	4711

04.00.13	O.E.	450	1399	3300	450	1148	2578	4738	807	492	15362
04.00.14	RRT	567	662	1599	900	1501	1037	784	1873	569	9492
04.00.16	Publication	0	0	0	0	0	23	0	0	0	23
04.00.21	Mat. and Supply	2593	12600	16950	7000	21995	5477	4617	4927	3700	79859
04.00.26	Adv. and Publicity	0	110	0	0	10	0	61	0	15	196
04.00.27	Minor Work	0	648	0	10	35	0	0	0	0	693
04.00.31	Grants-in-aid	0	0	0	0	0	0	0	0	0	0
04.00.50	Other Charges	250	1950	12000	5240	3500	12804	325	16524	2397	71057
Total		250	31901	63150	47903	108909	90779	63005	71006	43772	640262

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.04 - Education**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
03.00.26	Ad. and Pub.		21	37	0	150			43	96	50	397
03.00.34	Sch. and Stipend		25000	18331	238997	29085	340032	26154	12414	329862	55536	1075411
03.00.50	Other Charges		1861	257	22296	2178	550	1913	1233	1856	3517	35663
Total		0	26882	18625	261295	31413	340582	28067	13690	331814	59103	1111471

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.02 - Recreation**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
02.00.01	Salaries		702		0	0		0	2	0	0	704



1	2	3	4	5	6	7	8	9	10	11	12	13
02.00.03	OTA		10	0	0	0	0	0	0	0	0	10
02.00.06	Medical Treatment		20	0	0	0	0	0	0	0	0	20
02.00.11	T.E		40	0	0	0	0	0	0	0	10	50
02.00.13	O.E		14	0	0	0	0	0	0	0	20	34
02.00.14	RRT		0	0	0	0	0	0	0	0	0	0
02.00.21	Mat and Supply		10	0	0	0	0	0	0	0	0	10
02.00.27	Minor Work		51	0	0	0	0	0	0	0	0	51
02.00.31	Grant-in-aid		0	0	10	0	0	0	0	0	0	10
02.00.50	Other Charges		170	0	0	596	0	91	0	166	40	1063
	Total	0	1017	0	10	596	0	91	2	166	70	1952

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.01 – Housing**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
01.03.01	Salaries		0	229	0	0	0	0	0	0	0	229
01.03.06	Medical Treatment		0	0	0	0	0	0	0	0	0	0
01.01.31	BYOHS - GIA		0	0	0	0	1397	0	0	0	0	1397
01.02.33	GHS - Subsidies		0	0	0	0	0	0	0	0	0	0
Total	0		0	229	0	0	1397	0	0	0	0	1626
<b>01.109.06 – Revised Integrated Housing Scheme – 2005</b>												
06.00.33	Subsidies											469226
MH-3601.EWS - 01.00.31– GIA							0	0				0

MH - 4260, F.A - 07.00.31 - GIA 0

MH-6250 Loans, 04.00.55-Loans and Adv. 0

Total (Housing)	469226	0	229	0	0	0	1397	0	0	0	0	470852
Total (BWWF)	470992	65258	91256	391174	87123	458324	127836	84982	411212	111564	2299721	

### Beedi Health

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle			249	598	448	915	1235		115	1433	500	5493
Machinery and Equipment						250	1000				150	1400
Total		0	249	598	448	1165	2235	0	115	1433	650	6893

### Beedi Administration 6893

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Works		0	0	0	16979	0	0	0	0	0	0	16979
Total BWWF		0	249	598	17427	1165	2235	0	115	1433	650	23872

### 2011-12

### Major Head - 2230 01.109.Beedi Workers Welfare Fund 01.109.05 - Administration

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
05.00.01	Salaries	731	4313	7284	8350	4867	7581	6166	7618	6562	8347	61819

1	2	3	4	5	6	7	8	9	10	11	12	13
05.00.02	Wages		80		15	50		13	0	105		263
05.00.03	OTA	19	5		0	3	4	2			5	38
05.00.06	Medical Treatment		30	299	11	61	59	55	35	6	21	577
05.00.11	DTE	60	172	211	251	186	336	218	378	288	167	2267
05.00.13	OE	25	539	856	1192	600	819	989	691	635	500	6846
05.00.14	RRT		249	183	332	400	9	158	115			1446
05.00.16	Publication					73		79				152
05.00.27	Minor Work					182			14			196
05.00.28	PPSS				16		6			13	16	39
05.00.50	Other Charges			62								62
Total		835	5388	8895	10167	6422	8802	7680	8851	7609	9056	73705

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.04 - Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
04.00.01	Salaries	0	29806	41551	86646	33715	89194	66734	56363	49884	38055	491948
04.00.02	Wages		200	0	350	360	601	2087		1036		4634
04.00.03	OTA		4	3	2	0		0				9
04.00.06	Medical Treatment		500	215	93	52	189	318	457	179	63	2066
04.00.11	TE		250	347	536	500	605	203	598	441	199	3679
04.00.13	OE		300	1506	3450	703	1043	3129	2476	778	611	13996
04.00.14	RRT		599	799	1279	800	1180	716	679	1997	745	8794





01.109.06 - Revised Integrated Housing Scheme - 2005												
06.00.33	Subsidies	490680	0	11260						501940		
MH-3601.EWS - 01.00.31- G.I.A												
	Total (Housing)	490680	0	241	11260	0	0	0	0	0	502181	
	Total (BWWF)	491515	69294	94132	337422	82587	388427	123191	89030	314151	100603	2090352

**Major Head 4250**

Beedi Health												
Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle	0	147	1087	6	1153	1254	257	1340	516	5760		
Machinery and Equipment	0	0	200	359	609							
Total BWWF	0	147	1087	6	1353	1613	257	1340	566	6369		

**2012-13 upto February, 2013**

Major Head - 2230												
01.109.Beedi Workers Welfare Fund												
01.109.05 - Administration												
(Rs. in '000)												
Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
05.00.01	Salaries	1113	4535	7125	10646	6340	9254	7276	11300	7878	10078	76646
05.00.02	Wages		55	10	50	49	95	259				
05.00.03	OTA	10	5	1	11	2	4	33				
06.00.06	Medical Treatment	3	23	101	18	9	11	48	51	10	40	314

1	2	3	4	5	6	7	8	9	10	11	12	13
06.00.11	DTE	118	65	166	236	166	276	184	309	261	273	2054
05.00.13	OE	38	486	607	1113	540	502	848	654	718	313	5825
05.00.14	RRT		253	155	342	393		620	36			1799
05.00.16	Publication					54		97				151
05.00.27	Minor Work					24			191			215
05.00.28	PPSS				16		29	52		16	9	112
05.00.50	Other Charges											44
<b>Total</b>		<b>1282</b>	<b>5422</b>	<b>8198</b>	<b>12381</b>	<b>7577</b>	<b>10083</b>	<b>9176</b>	<b>12541</b>	<b>9078</b>	<b>10724</b>	<b>86462</b>

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.04 - Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries		31836	41885	96014	42174	94001	83314	68746	54983	42055	555008
04.00.02	Wages		233		322	325	558	1550		1049	0	4037
04.00.03	OTA											0
04.00.06	Medical Treatment		68	266	58	67	599	201	71	40	69	1439
04.00.11	TE		90	249	446	298	533	219	544	235	238	2825
04.00.13	OE		380	1195	2989	418	1352	3011	2391	712	579	13027
04.00.14	RRT		597	904	1808	1239	1346	731	585	1950	765	9925
04.00.16	Publication							48				48
04.00.21	Mat and Supply		1738	10015	12924	5816	16585	3760	6220	3484	2520	63062





1	2	3	4	5	6	7	8	9	10	11	12	13
02.00.13	O.E		2									2
02.00.14	RRT											0
02.00.21	Mat. and Supply											0
02.00.27	Minor Work		9									9
02.00.31	Grant-in-aid											0
02.00.35	GCCA											0
02.00.50	Other Charges		86			394		101		101	36	718
Total		0	941	0	0	394	0	101	0	101	51	1588

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.01 – Housing**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
01.03.01	Salaries											266
01.03.06	Medical Treatment											0
01.01.31	BYOHS - GIA											0
01.01.36	GCCA											0
01.02.33	GHS - Subsidies											0
Total		0	0	266	0	0	0	0	0	0	0	266

**01.109.06 – Revised Integrated Housing Scheme – 2005**

## 06.00.33 Subsidies

MH-3601, EWS - 01.00.31 – G.I.A												0
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Total (Housing)	0	0	0	266	0	0	0	0	0	0	0	266
Total (BWWF)	1282	60587	63790	202228	82258	375877	131867	98676	289450	103776	1409771	



1	2	3	4	5	6	7	8	9	10	11	12	13
05.00.27	Minor Work				420				500	180		1100
05.00.28	Professional Services			25			50	100		20	10	205
05.00.50	Other Charges			60				10		6		76
Total		2295	5945	8710	10963	6735	8165	9260	9785	8514	9187	79559

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.04 - Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total	
04.00.01	salary	13600	22886	34669	71070	26420	81800	73480	50225	50029	30825	455004
04.00.02	Wages		230		350	400	600	2500		1130		5210
04.00.03	Overtime allowances			5	3		10		5	10		33
04.00.06	Medical Treatment		100	400	500	300	600	500	200	730	200	3530
04.00.11	Domestic Travel Expenses		230	700	600	600	900	400	700	630	200	4960
04.00.13	Office Expenses		450	1350	3300	450	1000	6000	2500	870	500	16420
04.00.14	Rent, Rates and Taxes		567	1200	1600	1100	1400	1000	955	1900	500	10222
04.00.16	Publication				10			50				60
04.00.21	Supplies and Material		4000	15000	20000	7000	22000	5500	7500	5980	3700	90680
04.00.26	Advertising and Publicity			150	10		20	50	100	15		345
04.00.27	Minor Work			1500	2100	10	1000		500	74050		79160
04.00.31	Grants-in-aid											0
04.00.50	Other Charges		1950	12000	18500	4500	3500	10000	500	19620	3000	73570
Total		13600	30413	66974	118043	40760	112830	99480	63185	154949	38940	739194

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.03 - Education**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
03.00.26	Advertising and Publicity		150	150	150	150			100	150	50	900
03.00.34	Scholarship and Stipend	227330	25000	45000	239000	36000	340000	51900	20000	240000	70000	1294230
03.00.50	Other Charges		3675	3000	22696	7000	900	4175	4000	6300	5500	57246
Total		227330	28825	48150	261846	43150	340900	56075	24100	246450	75550	1352376

**01.109.Beedi Workers Welfare Fund**  
**01.109.02 - Recreation**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
02.00.01	Salaries		688						440			1128
02.00.03	Overtime allowance		5						5			10
02.00.06	Medical Treatment		20						10			30
02.00.11	Domestic Travel Expenses		40								10	50
02.00.13	Office Expenses Material		15								20	35
02.00.21	Supplies and		10									10
02.00.27	Minor Work		50									50
02.00.31	Grant-in-aid				19							19
02.00.35	GCRA	1										1
02.00.50	Other Charges		185			600		100		330	40	1255
Total		1	1013	0	19	600	0	100	455	330	70	2588

**Major Head - 2230**



<b>Major Head 4250-BWWF- Health</b>												
(Rs. in '000)												
Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle			250	1800	500	2100	1500	500	1000	2800	500	10750
Mach. and Equipment						250	1000	500	4000		150	5900
Total		0	250	1800	500	2350	2500	1000	5000	2600	650	16850
Total-BWWF 4250		0	250	1950	18700	2350	2500	1000	5000	2600	650	35000
Total BWWF 2230+4250+3601	953527	66446	127907	413331	93615	464395	165915	102525	417242	124397	2929300	
<b>BE 2011-12</b>												
<b>Major Head - 2230</b>												
<b>01.109.Beedi Workers Welfare Fund</b>												
<b>01.109.05 - Administration</b>												
Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
05.00.01	Salaries	1700	5800	6600	9000	5800	9500	6700	8000	7500	8000	68600
05.00.02	Wages		60	0	16	50	0	50	0	100	0	276
05.00.03	Overtime allowances	10	5	0	2	15	15	5	5	5	5	67
05.00.06	Medical Treatment	30	50	100	50	100	50	50	50	50	50	580
05.00.11	Domestic Travel Expenses	500	150	150	300	150	300	200	300	350	150	2550
05.00.13	Office Expenses	100	500	1000	1200	600	600	1200	500	800	200	6700
05.00.14	Rent, Rates and Taxes		300	500	300	450	0	300	50	0	0	1900
05.00.16	Publication		0	0	0	100	0	100	0	10	0	210
05.00.20	OAE		0	15	0	0	0		0	0		15
05.00.27	Minor Work		0	0	0	200	0	0	50	0	0	250
05.00.28	Professional Services		0	0	25	0	50	100	0	20	10	205
05.00.50	Other Charges		0	50	0	0	0	10	0	6	0	66
Total		2340	6865	8415	10893	7465	10515	8715	8955	8841	8415	81419

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.04 – Health**

Approved  
(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries	0	26000	35000	92749	30000	85000	69000	52000	47000	34000	470749
04.00.02	Wages	0	230	0	300	300	500	1500	0	1000	0	3830
04.00.03	Overtime allowances	0	5	5	5	0	0	0	10	10	0	35
04.00.06	Medical Treatment	0	100	300	400	250	500	400	150	630	150	2880
04.00.11	Domestic Travel Expenses	0	200	500	500	500	800	300	500	530	200	4030
04.00.13	Office Expenses	0	400	1200	3000	400	900	5500	2200	850	500	14950
04.00.14	Rent, Rates and Taxes	0	500	400	1500	1000	1300	800	900	1800	500	8700
04.00.16	Publication	0	0	0	10	0	0	50	0	0	0	60
04.00.21	Supplies and Material	0	3500	13000	18000	6000	20000	5000	7200	5800	3500	82000
04.00.26	Advertising and Publicity	0	0	100	10	0	50	50	50	0	15	275
04.00.27	Minor Work	0	0	1000	2000	0	800	0	300	30000	0	34100
04.00.50	Other Charges	250	1800	10000	17000	4000	3300	10900	300	17500	2500	67550
<b>Total</b>		250	32735	61505	135474	42450	113150	93500	63610	105120	41365	689159

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.03 – Education**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
03.00.11	Domestic Travel Exp.		0	0	0	0	200	0	0	0	0	200

03.00.26	Advertising and Publicity	0	100	150	100	100	150	0	0	100	150	50	800
03.00.34	Scholarship and Stipend	0	22400	18900	170000	22000	238298	20000	12000	234000	44000	781598	
03.00.50	Other Charges	0	1600	1300	15000	5000	600	1500	3000	4053	4200	36253	
Total		0	24100	20350	185100	27150	239098	21500	15100	238203	48250	818851	

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.02 – Recreation**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
02.00.01	Salaries	0	773	0	0	0	0	0	100	0	0	873
02.00.03	Overtime allowance	0	10	0	0	0	0	0	0	0	0	10
02.00.06	Medical Treatment	0	20	0	0	0	0	0	0	0	0	20
02.00.11	Domestic Travel Expenses	0	40	0	0	0	0	0	0	0	10	50
02.00.13	Office Expenses	0	15	0	0	0	0	0	0	0	20	35
02.00.14	Rent, Rates and Taxes	0	0	0	0	0	0	0	0	0	0	0
02.00.21	Supplies and Material	0	10	0	0	0	0	0	0	0	0	10
02.00.27	Minor Work	0	50	0	0	0	0	0	0	0	0	50
02.00.31	Grant-in-aid	0	0	0	19	0	0	0	0	0	0	19
02.00.35	GCCA	1	0	0	0	0	0	0	0	0	0	1
02.00.50	Other Charges	0	180	0	0	610	0	260	0	330	40	1420
Total		1	1098	0	19	610	0	260	100	330	70	2488





**Major Head 4250-BWWF – Health**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle		0	170	1000	300	1100	900	300	300	2000	480	6550
Mach. and Equipment		0	0	0	200	100	400	200	500	0	50	1450
Total		0	170	1000	500	1200	1300	500	800	2000	530	8000
Total BWWF-4250		0	170	1000	2400	1200	1300	500	800	2000	530	9900
Total		522692	64968	93053	333888	78875	364063	124475	88565	357493	98630	2126700

**BE 2012-13**
**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.05 – Administration**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total	Approved (Rs. in '000)
05.00.01	Salaries	1300	6200	7500	9400	6100	9000	7000	8400	8200	8700	71800	
05.00.02	Wages		60		16	50		50		100		276	
05.00.03	Overtime allowances	20	5	0	2	10	15	5	5	5	5	72	
05.00.06	Medical Treatment	30	50	120	50	120	100	60	60	50	60	700	
05.00.11	Domestic Travel Expenses	500	150	150	300	150	300	200	300	300	200	2550	
05.00.13	Office Expenses	100	550	950	1200	600	600	1200	500	750	250	6700	
05.00.14	Rent, Rates and Taxes		300	500	300	450		300	50			1900	
05.00.16	Publication					100		100		10		210	
05.00.20	OAE											15	
05.00.27	Minor Work					200			192			392	
05.00.28	Professional Services				25		50	110		30	10	225	
05.00.50	Other Charges							10		6		66	
Total		1950	7315	9285	11293	7780	10065	9035	9507	9451	9225	84906	

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.04 – Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries	0	28000	40150	89000	32500	95000	72500	54600	48700	35900	496350
04.00.02	Wages	0	235		320	325	600	1600	0	1050		4130
04.00.03	Overtime allowances	0	5	5	5				10	10		35
04.00.06	Medical Treatment	0	120	320	350	250	600	400	150	500	200	2890
04.00.11	Domestic Travel Expenses	0	210	520	500	520	850	300	520	500	200	4120
04.00.13	Office Expenses	0	420	1250	3100	450	1450	5000	2250	850	550	15320
04.00.14	Rent, Rates and Taxes	0	600	500	1600	1100	1350	750	850	1950	550	9250
04.00.16	Publication	0			10			50				60
04.00.21	Supplies and Material	0	3600	13500	18500	6500	20500	5200	7200	5800	3600	84400
04.00.26	Advertising and Publicity	0		120	10		60	50	60		10	310
04.00.27	Minor Work	0		600	13700	50	500		300	14100		29250
04.00.31	Grants-in-aid	0										0
04.00.50	Other Charges	0	2250	2816	12000	4100	3500	11500	400	16000	2600	55166
<b>Total</b>		0	35440	59781	139095	45795	124410	97350	66340	89460	43610	701281

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.03 – Education**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
03.00.11	Domestic Travel Exp.		0	0	0	0	250	0	0	0	0	250

03.00.26	Advertising and Publicity	0	50	150	100	120	100	150	75	745
03.00.34	Scholarship and Stipend	0	24000	19000	185000	24000	12000	240000	45000	821000
03.00.50	Other Charges	0	1700	1400	15300	4000	3000	4000	3600	35400
Total		0	25750	20550	200400	28120	15100	244150	48675	857395

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.02 – Recreation**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
02.00.01	Salaries	0	850									850
02.00.03	Overtime allowance	0	10									10
02.00.06	Medical Treatment	0	20									20
02.00.11	Domestic Travel Expenses	0	40							10		50
02.00.13	Office Expenses	0	15									
02.00.14	Rent, Rates and Taxes	0										0
02.00.21	Supplies and Material	0	5									5
02.00.27	Minor Work	0	50									50
02.00.31	Grant-in-aid	0			20							20
02.00.50	Other Charges	0	183			650		270		330	40	1473
Total		0	1173	0	20	650	0	270	0	330	70	2513



**Major Head 4250-BWWF-Health**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle		100	170	1000	300	1200	1000	0	300	2000	480	6550
Mach. and Equipment		0		200	100	400	200	200	500		50	1450
Works Major Works		0		0							0	
<b>Total</b>		100	170	1000	500	1300	1400	200	800	2000	530	8000
<b>Total BWWF-4250</b>		100	170	1000	2500	1300	1400	200	800	2000	530	10000
<b>Total</b>		522150	69848	92421	353308	83645	386925	130455	91747	348391	102110	2181000

**2013-14**
**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.05 - Administration**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total	Approved (Rs. in '000)
05.00.01	Salaries	1200	6000	9364	12475	7270	11825	8135	11500	9225	11000	87994	
05.00.02	Wages		110		20	45		120		130	190	615	
05.00.03	Overtime allowances	20	5	0	2	10	15	5	5	5	5	72	
05.00.06	Medical Treatment	30	50	120	50	120	100	60	60	50	60	700	
05.00.11	Domestic Travel Expenses	500	150	150	300	150	300	200	300	300	200	2550	
05.00.13	Office Expenses	100	550	950	1200	600	600	1000	600	750	350	6700	
05.00.14	Rent, Rates and Taxes		300	500	300	450		300	200			2050	
05.00.16	Publication					60		50		10		120	
05.00.20	O.A.E.			10								10	
05.00.27	Minor Work					200			200			400	
05.00.30	Professional Services			100	25		50	50		25	15	265	
05.00.50	Other Charges			50				5		6		61	
<b>Total</b>		1850	7165	11244	14372	8905	12890	9925	12865	10501	11820	101537	

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.04 – Health**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
04.00.01	Salaries	0	35805	45570	104000	45060	98900	98900	75000	67519	44292	615046
04.00.02	Wages	0	300	400	400	400	700	4000	0	1200		7000
04.00.03	Overtime allowances	0	5	5	5				5	5		25
04.00.06	Medical Treatment	0	300	500	100	300	800	300	200	200	100	2800
04.00.11	Domestic Travel Expenses	0	150	400	450	450	700	250	600	300	250	3550
04.00.13	Office Expenses	0	420	1250	3100	450	1450	3000	2250	850	550	13320
04.00.14	Rent, Rates and Taxes	0	800	1000	2300	1300	1200	1200	700	1950	1100	11550
04 00.16	Publication	0			10			30	50			90
04.00.21	Supplies and Material	0	3200	12500	13500	6500	15000	5000	7000	5500	3000	71200
04.00.26	Advertising and Publicity	0	5	120	10		60	50	60		10	310
04.00.27	Minor Work	0		800	1000	50	200		300	0		2350
04.00.50	Other Charges	0	2250	2800	12000	4100	3500	11500	400	16000	2600	55150
<b>Total</b>		0	43230	64945	136875	58610	122510	124230	86565	93524	51902	782391

**Major Head - 2230**  
**01.109.Beedi Workers Welfare Fund**  
**01.109.03 – Education**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
03.00.11	Domestic Travel Exp.			0	0	0	150	0	0	0	0	150

03.00.26	Advertising and Publicity	0	30	135	50	50	70	100	75	510
03.00.34	Scholarship and Stipend	0	24000	18240	178600	23040	9600	231884	44300	793244
03.00.50	Other Charges	0	1700	1400	13000	4000	3000	4000	2500	32000
Total		0	25730	19775	191650	27090	12670	235984	46875	825904

**Major Head - 2230****01.109.Beedi Workers Welfare Fund****01.109.02 – Recreation**

(Rs. in '000)

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
02.00.01	Salaries	0	950									950
02.00.03	Overtime allowances	0	5									5
02.00.06	Medical Treatment	0	10									10
02.00.11	Domestic Travel Expenses	0	10						10			20
02.00.13	Office Expenses	0	10						20			30
02.00.14	Rent, Rates and Taxes	0										0
02.00.21	Supplies and Material	0	2									2
02.00.27	Minor Work	0										0
02.00.31	Grant-in-aid	0			10					15		25
02.00.50	Other Charges	0	100			400		220	100	250	40	1110
Total		0	1087	0	10	400	0	220	100	250	85	2152





Mach. and Equipment	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Works	0	0	0	15100	0	0	0	0	0	0	0	0	0	15100
Total	0	0	0	15100	0	0	0	0	0	0	0	0	0	15100

**Major Head 4250-BWWF-Health**

Head of A/c	Units	H.Q.	Ajmer	Allahabad	Bangalore	BBSR	Hyderabad	Jabalpur	Karma	Kolkata	Nagpur	Total
Motor Vehicle		0	170	1000	300	1200	1000		300	2000	480	6450
Mach. and Equipment		0			0	100	400	200	500		50	1250
Works	Major Works	0			31700		6900	0		20000		58600
Total		0	170	1000	32000	1300	8300	200	800	22000	530	66300
Total BWWF-4250		0	170	1000	47100	1300	8300	200	800	22000	530	81400
Total												
BWWF(2230+3601 +4250)		521852	77382	97279	390007	96305	387110	157295	113000	364259	111212	2315800

[English]

### National Highways in Chhattisgarh

5303. SHRI DILIP SINGH JUDEV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the districts in Chhattisgarh State which are not connected by National Highways (NHs);
- (b) whether the Government proposes to link all the districts of the State with NHs;
- (c) if so, the details thereof and the time-frame fixed in this regard; and
- (d) the total length of NH roads passing through the Chhattisgarh State along with the NH roads which are proposed to be constructed in the State during the next three years?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Narayanpur and Gariyaband districts are not connected by National Highways in Chhattisgarh State.

(b) and (c) No proposal has been firmed up to connect all the districts with National Highways.

(d) Total length of the NHs in Chhattisgarh is 2336 km. Construction and development of National Highways is a continuous process and works are taken up depending upon inter-se priority and availability of fund.

### Six-Laning of Gurgaon-Kotputli Stretch on NH-8

5304. SHRI TARACHAND BHAGORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the six-laning work on Gurgaon-Kotputli stretch on National Highway No. 8 has been delayed;
- (b) if so, the reasons therefor and present status of this project;
- (c) whether the Government has taken any steps to complete the project within stipulated time period; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Yes, Madam. The main reasons for delay are due to slow progress during construction by Concessionaire, delay in the land acquisition, delay in Forest Clearance, delay in removal of religious and other structures and additional works in the project scope owing to public representations etc.

(c) and (d) NHAI is constantly monitoring the progress of the works by holding regular meetings with Concessionaire, Supervision Consultant and the concerned State Government officials.

### Six-Laning of Hyderabad-Bangalore NH-7

5305. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the project to develop Hyderabad-Bangalore National Highway (NH) No. 7 from 9.400 km. to 19.000 km. into six-lane with service roads is underway;
- (b) if so, the details and present status thereof; and
- (c) the time by which the said project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) Consultant engaged for conducting Feasibility Study and Preparation of Detailed Project Report has submitted the feasibility report for development of Hyderabad-Bangalore National Highway (NH) No. 7 from 9.400 km. to 19.000 km. The consultant has been instructed to re-assess the two proposed alternative alignments based on techno economic analysis. At this stage it is too early to envisage time frame for completion of the project.

[Translation]

### Protection to Tigers

5306. SHRI P.L. PUNIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken a note of the damages done by the Naxalites to the tigers and the security equipment meant for protecting the tigers; and

(b) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Damage to anti-poaching camps, offices, rest houses and communication towers by Naxalites was reported only in the Similipal Tiger Reserve of Odisha during 2009. A special team was sent by the National Tiger Conservation Authority, for a field appraisal in this regard, and under the ongoing Centrally Sponsored Scheme of Project Tiger, funding assistance is provided for protection and management of the Similipal Tiger Reserve. Further, under the said Scheme, 100% central assistance has been provided for raising, arming and deploying the Special Tiger Protection Force.

#### Driving License to Differently Abled Persons

5307. SHRIMATI KAMLA DEVI PATLE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any proposal for amendment in Motor Vehicle Rules, 1989, with regard to issuance of driving licenses to differently abled persons is under consideration of the Government; and

(b) if so, the details and present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Detailed procedure for issue of driving license has been laid down in Chapter-II of Central Motor Vehicles Rules, 1989. The Motor Vehicles (Amendment) Bill, 2012 to amend the Motor Vehicles Act, 1988, which has been passed by Rajya Sabha and is presently pending in Lok Sabha, seeks to insert a new Clause '3A' under Section 2 of the said Act so as to introduce a definition of 'Carriage for persons with

disability'. The Bill also seeks to substitute the existing sub-section (2) of section 10 of the Act to provide that a learner's license or a driving license shall also be expressed as entitling the holder to drive a carriage for persons with disability.

[English]

#### Price of Iron Ore

5308. SHRI PRALHAD JOSHI: Will the Minister of STEEL be pleased to state:

(a) the details of the price at which the National Mineral Development Corporation (NMDC) has been supplying iron ore in the domestic market along with the details of the price at which iron ore is being exported to Japan during each of the last three years and the current year;

(b) the details of the methodology being adopted for fixing the price of iron ore for sale in domestic market as well as exporting the same to Japan;

(c) whether the price realisation from export of iron ore to Japan is less than price realisation from the sale of iron ore in the domestic markets;

(d) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto; and

(e) whether any enquiry has been conducted to ascertain the shortcomings in the methodology for calculating the respective selling prices and if so, the findings of such enquiry along with the corrective measures being taken by the Government in the matter?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Iron ore prices of NMDC Limited for domestic market and export market during the last three years are as under:—

Period	Domestic price {in Rs./tonne on Free on Rail (FOR) mine basis}		Export {Price in US\$/DLT-Free on Board (FOB) port basis}	
	Baila Lump	Baila Fines	Baila Lump	Baila Fines
1	2	3	4	5
2010-11 (Q1)	3781	2924	139.39	122.80

1	2	3	4	5
2010-11 (Q2)	4340	3356	170.27	150.02
2010-11 (Q3)	4137	3199	147.63	130.07
2010-11 (Q4)	4353	3366	158.95	140.04
2011-12 (Q1)	4540	2870	No export	No export
2011-12 (Q2)	4600	2880	No export	No export
2011-12 (Q3)	5120	3380	No export	No export
2011-12 (Q4)	4960	2590	No export	No export
2012-13 (Q1)	5480	2800	146.90	135.20
2012-13 (Q2)	6190	3030	153.60	141.38
2012-13 (October, 12)	6070	2690	131.93	121.43
2012-13 (November, 12)	5380	2610	131.93	121.43
2012-13 (December, 12)	5380	2610	131.93	121.43
2012-13 (January, 13)	5060	2610	116.57	107.30
2012-13 (February, 13)	5060	2610	116.57	107.30
2012-13 (March, 13)	4950	2610	116.57	107.30
2013-14 (April, 13)	4600	2610	154.78	142.47

(b) Iron ore is in deregulated sector. Prices of iron ore are fixed by the individual companies based on commercial prudence and general market condition. Being a Navratna Public Sector Enterprise, the commercial and financial decisions of NMDC including pricing of iron ore are taken by the Board of Directors of the company.

NMDC's prices for export of iron ore to Japanese Steel Mills are being fixed in accordance with the percentage price increase/decrease as settled between Australian iron ore supplier and Japanese Steel Mills. Whereas, domestic iron ore prices by NMDC is being fixed keeping in view the prevailing iron ore prices in other sectors, demand supply scenario for its iron ore, etc.

(c) and (d) Sales under export agreements are done on Free on Board (FOB) port basis whereas domestic

sales are done on Free on Rail (FOR)/Free on Truck (FOT) mine (Bailadila) basis and as such these two types of prices are not directly comparable.

(e) No, Madam.

[Translation]

#### Financial Status of Sports Federations

5309. SHRI JAGDISH SINGH RANA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether various sports federations are paying income tax;

(b) if so, the details thereof along with the financial status of these federations; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Madam, Central Board of Direct Taxes (CBDT) under Department of Revenue in the Ministry of Finance, has informed that no centralized data is maintained, in general, on various sports federations regarding their income tax payments and financial status.

(c) Does not arise, in view of the above.

[English]

### Artillery Guns

5310. SHRI N. CHELUVARAYA SWAMY: Will the Minister of DEFENCE be pleased to state:

(a) whether India has procured any new artillery guns in the past two decades;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether it is the Army's policy that new generation artillery should be of the 52-calibre grade and if so, the details thereof;

(d) whether manufacturers which make the above mentioned technology have been blacklisted in India; and

(e) if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) No, Madam.

(b) The stipulated induction of 155 mm Medium Guns has been delayed on account of ban on some of the vendors and non-compliance to GSQR parameters by certain other vendors.

(c) Procurement of new generation artillery is in consonance with the approved Artillery Profile which has a mix of different caliber gun systems. A mix of calibers is deemed beneficial for the army.

(d) and (e) Yes, Madam. Some of the Original Equipment Manufacturers (OEMs) who manufacture above guns have been debarred in March, 2012 from further business dealings with Ministry of Defence for a period of 10 years in the case of illegal gratification to DG Ordnance Factory Board (OFB), while another vendor has been

debarred for violation of contractual conditions since 2005.

### Steel Factories in Odisha

5311. SHRI LAXMAN TUDU:  
SHRIMATI SHRUTI CHOUDHRY:  
SHRI YASHBANT LAGURI:  
SHRI M.B. RAJESH:

Will the Minister of STEEL be pleased to state:

(a) whether the Government proposes to set up any steel based industries in Mayurbhanj and Keojarh districts in Odisha;

(b) if so, the details thereof;

(c) whether the Steel Authority of India Limited (SAIL) proposes to enter into any joint venture with the Indian Railways and if so, the details thereof along with details of the joint venture entered into by the SAIL with any other public sector enterprise;

(d) whether the SAIL proposes to set up steel processing units during the 12th Plan period in collaboration with foreign agencies and firms with the assistance of international bank agencies; and

(e) if so, the details thereof along with the total funds earmarked for this purpose?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) SAIL has no plan for setting up steel industry at Mayurbhanj district. Regarding setting up steel based industry at Keojarh district, details are as follows:

SAIL is in discussions with Industrial Development Corporation of Odisha Ltd. (IDCOL) for exploring the possibility of acquisition/Joint Venture with its wholly owned subsidiaries IFCAL (IDCOL Ferro Chrome Alloys Ltd.) and IKIWL (IDCOL Kalinga Iron Works Ltd.). IFCAL is engaged in production of High Carbon Ferro Chrome and sources raw material from its chromite mines at Tailangi (Sukinda Valley), whereas IKIWL is engaged in production of Pig Iron at Barbil (Keojarh District), Odisha.

An MOU in this regard was signed between SAIL and IDCOL in May, 2012. Due diligence and valuation of IFCAL and IKIWL is in progress.

(c) Yes, Madam. SAIL and RITES, a PSU under the aegis of Indian Railways, have formed a joint venture namely "SAIL RITES Bengal Wagon Industry Pvt. Ltd." for fabrication and refurbishing of wagons at Kulti, West Bengal. Installation of plant and machinery is in progress. Another JV company "SAIL Bengal Alloy Castings Private Limited" between SAIL and Burn Standard Company Limited, a PSU under Ministry of Railways, has been incorporated for setting up a factory in Jellingham, West Bengal to manufacture cast steel bogies, couplers and

other related products for railways. Preparation of Detailed Project Report (DPR) for the project has been initiated. SAIL has also initiated discussions with Indian Railways to explore the possibility of jointly setting up of passenger coach manufacturing facility.

Details of joint ventures entered into by SAIL with other Public Sector Enterprise are given in the enclosed Statement.

(d) and (e) No, Madam.

### Statement

#### Details of joint ventures entered into by SAIL with other Public Sector Enterprise

Sl. No.	Joint Ventures Company	JV Partner	Equity Holding	Purpose of JV
1.	SAIL RITES Bengal Wagon Industry Pvt. Ltd.	Rites	SAIL 50% RITES 50%	To manufacture, sell, market, distribute and export railway wagons including high end specialized wagons, Wagon prototypes, fabricated components/ parts of railway vehicles, rehabilitation of industrial locomotives for the domestic markets.
2.	SAIL Bengal Alloy Castings Private Limited	Burn Standard Company Limited	SAIL 50% BSCL 50%	To set up of a Wagon Components Manufacturing Facility (WCMF) in BSCL land at Jellingham, District Nandigram, West Bengal.
3.	NSPCL (NTPC-SAIL Power Company Pvt. Ltd.)	NTPC	SAIL 50% NTPC 50%	Operates and manages generation of 814 MW at the captive power plants at Durgapur, Rourkela and Bhilai.
4.	BPSCL (Bokaro Power Supply Company Pvt. Ltd.)	Damodar Valley Corporation	SAIL 50% Damodar Valley Corporation 50%	Manages 302 MW power generation and 660 tonnes per hour steam generation facilities at BSL, Bokaro
5.	SAIL&MOIL Ferro-Alloys Pvt. Ltd.	Manganese Ore (India) Limited	SAIL 50% MOIL 50%	Production of Ferro-Manganese and silico manganese and other ferro alloys required for production of steel
6.	SAIL SCI Shipping Pvt. Ltd.	Shipping Corporation of India (SCI)	SAIL 50% SCI 50%	To Provide various shipping and related services by JVC to SAIL for importing of coking coal and other bulk materials, and other shipping related business.

SAIL is also a JV partner with CIL, RINL, NMDC & NTPC in ICVL for acquisition of coal assets in overseas countries.

### Medical Facilities to Tribal Labours

5312. SHRI RAMSINH RATHWA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise details of medical facilities being extended to Tribal Labours in the country;
- (b) the details of hospitals established along with the sanctioned and present strength of doctors, paramedics and other staff for each of such hospitals;
- (c) the details of equipment and instruments available for various test, investigations and support services in the said hospitals; and
- (d) the schemes being formulated by the Government to improve the condition of the said hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) The information is being collected and will be laid on the Table of the House.

### Coffee Debt Relief Package

5313. SHRI P.T. THOMAS: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether any shortcomings have been reported in the implementation of Coffee Debt Relief package;
- (b) if so, the details thereof and the action taken by the Government to rectify the same; and
- (c) the total amount of loan waived off along with the number of farmers benefited under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Coffee Debt Relief Package 2010 sanctioned by Government of India for the debt ridden coffee growers has been implemented successfully by the Coffee Board and Banks. No shortcomings in the implementation of the Coffee Debt Relief Package (CDRP) has come to the notice of the Coffee Board. However, some of the farmers who could not get the benefit as per their expectations/calculations represented to the Coffee Board. As and when such representations were received, the matter was taken up with the banks and State Level Bankers Committees.

(c) Total benefit of Rs. 293.45 crores of Government share of liability has been reimbursed benefiting 1,35,283 small coffee growers.

### Indian Patent Act

5314. SHRI R. DHRUVANARAYANA:  
DR. P. VENUGOPAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the steps being taken by the Government to strengthen the processes and creation of intellectual property rights;
- (b) whether the Indian Patent Act is in conformity with the international obligations under the Trade Related Aspects of Intellectual Property Rights Agreements; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) During the 9th, 10th and 11th Five Year Plans, the Government has implemented the plan schemes of Modernization and Strengthening of Intellectual Property Offices (MSIPO) to streamline the functioning of the Office of Controller General of Patents, Designs and Trade Marks (CGPDTM), which is responsible for processing of Intellectual Property Rights applications.

During the 11th Five Year Plan, the Government has established the Rajiv Gandhi National Institute of Intellectual Property Management (RGNIIIPM) at Nagpur to conduct the training programmes on Intellectual Property Rights.

The Office of Controller General of Patents, Designs and Trade Marks has taken the following steps to strengthen the process and creations of Intellectual Property Rights:-

- (i) The filing of Patents and Trademarks applications have been made online.
- (ii) Almost all the old Intellectual Property (IP) records have been digitized and new records are digitized immediately.
- (iii) Automated Electronic modules have been adopted to process the Patents and Trademarks



applications which enabled achieving enhanced speed, accuracy and transparency.

- (iv) The Information Technology infrastructures have been upgraded.
- (v) The Office of Controller General of Patents, Designs and Trade Marks has now a dynamic website (*www.ipindia.nic.in*) which provides users free of cost access to exhaustive information on Intellectual Property matters.
- (vi) The Office of Controller General of Patents, Designs and Trade Marks (CGPDTM) regularly conducts Intellectual Property awareness programmes on its own and also in collaboration with other organizations in the country like Universities, Industrial Associations, Technology Information, Forecasting and Assessment Council (TIFAC), National Research Development Corporation (NRDC) etc. for promotion of Intellectual Property Rights (IPRs) among stakeholders in the country. The Office of CGPDTM nominates its officers as resource persons for these programmes who give presentations on importance of IPRs and procedures for grant/registration of Patents, Designs, Trade Marks and Geographical Indications.

(b) and (c) Yes, Madam. The Indian Patents Act is in conformity with its international obligations under the Trade Related Aspects of Intellectual Property Rights Agreements.

The Patents Act was amended in three phases i.e. in 1999, 2002 and 2005 to make it TRIPS compliant.

[Translation]

#### **Road Accidents on NH-15**

5315. SHRI DEVJI M. PATEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a large number of road accidents have taken place on National Highway (NH) No. 15 between Gujarat border and Gandhav;

(b) if so, the number of accidents occurred on the said National Highway during each of the last three years and the current year; and

(c) the steps taken by the Government to check these accidents?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Road accident data is compiled in the Ministry in a format developed as per the Asia Pacific Road Accident Database (APRAD) project of United Nations Economic and Social Commission for Asia Pacific (UNESCAP). In this format, specific NH-wise data of road accidents is not compiled.

(c) The Ministry has taken the following steps to minimize road accidents in the country:—

- (i) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws etc.
- (ii) The Government has constituted National Road Safety Council as the apex body to take policy decisions in matters of road safety. The Ministry has requested all States/UTs for setting up of State Road Safety Council and District Road Safety Committees.
- (iii) The Ministry has adopted a multi-pronged strategy to address the issue of road safety based on four E's of Road Safety viz. (i) Education (ii) Enforcement (iii) Engineering (roads as well as vehicles) and (iv) Emergency care.
- (iv) Road safety has been made an integral part of road design at the planning stage.
- (v) Road Safety Audit of selected stretches of National Highways/Expressways.
- (vi) Establishment of driving training institutes.
- (vii) Tightening of safety standards of vehicles like helmets, seat belts, power-steering, rear view mirror.
- (viii) Publicity campaigns on road safety awareness.

[English]

**Package for Tea and Coffee Growers**

5316. SHRI G.M. SIDDESHWARA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has made any comprehensive analysis on the problems being faced by the small tea and coffee growers in the country for the last three years;

(b) if so, the details thereof;

(c) whether the Government has proposed any special package for small tea and coffee growers in the country; and

(d) if so, the details thereof including the total outlay in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Madam. The Tea and Coffee Board had made a comprehensive analysis of the problems of the small tea and coffee growers in the country. In the tea sector, more than 2 lakh growers are involved and they are concentrated in the states of Assam, West Bengal, Tamil Nadu, Kerala, Tripura and Himachal Pradesh. Of late, small farmers have taken up tea cultivation in other Northeastern states as well viz. Arunachal Pradesh, Mizoram, Meghalaya, Manipur and Nagaland. This small tea sector is highly unorganized. Because of fragmented and scattered nature of holdings, small growers and the workers employed in the small holdings remain at the very bottom of the value chain.

In the coffee sector, there are 2.8 lakh coffee holdings in India of which 99% belong to the small growers category (holding 10 ha. and less) and hence, over a period of time, the strategies and programmes of the Coffee Board have been evolved to focus on the upliftment of the small growers sector through implementation of various schemes.

(c) and (d) No, Madam. At present, there is no specific package for small tea and coffee growers in the country. However, a Coffee Debt Relief Package was offered in the year 2010 for the debt ridden small coffee growers and a total of 1,35,283 small coffee growers were benefited under

the package with a financial benefit of Rs. 293.45 crores to the small growers by the end of March, 2013. As regards, tea sector a separate Directorate for small tea growers has been set up for extending financial and technical support to the growers and motivating them to organize themselves into collectives to establish one to one direct linkage with processing factories.

**Army Hospitals**

5317. SHRI M. VENUGOPALA REDDY: Will the Minister of DEFENCE be pleased to state:

(a) the number of Army Hospitals at present in the country;

(b) whether the Government proposes to open new Army Hospitals in the country; and

(c) if so, the details thereof during the last three years and the current year, State-wise particularly in Andhra Pradesh and the amount allocated for each hospital and the amount spent so far?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) There are 111 Army Hospitals and 91 Field Hospitals in the country. Besides, there are 10 Naval Hospitals and 12 Air Force Hospitals.

(b) and (c) Hospitals are opened based on operational requirements both in time of peace and in war/Counter Insurgency operations. The strength of troops, nature of operations and terrain and chain of evacuation determine the kind of medical facility. Two Army Hospitals at Gopalpur (Odisha) and Hissar (Haryana) and one Naval Hospital at Ezhimala (Kerala) were opened during last three years.

**Clearance to Runway Extension Project**

5318. SHRI HAMDULLAH SAYEED: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is undertaking an Environment Impact Assessment (EIA) study in Agatti and Kalpethi Islands in order to give clearance to the runway extension project;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Airports Authority of India initially proposed to construct a flyover connecting Kalpathi Island and extend the runway of Agatti Airport. In view of the likely impact of the project on marine ecology, corals, eco-sensitive nature of the area, natural habitat and fishing activity in and around the Agatti and Kalpathi Islands, it was suggested to examine the possibility of extending the runway only on one side by relocating certain activities or extending the runway on both sides without connecting the two Islands.

The Airports Authority of India, therefore, revised the proposal by relocating the terminal building and extending the runway on both sides without connecting the Kalpathi Island. Based upon the Environment Impact Assessment study carried out for the revised project, the environmental clearance was granted in February, 2013 after following due procedure under the Environment Impact Assessment Notification, 2006 and Coastal Regulation Zone Notification, 2011.

[Translation]

#### Setting up of Titanium Project

5319. SHRI TUFANI SAROJ: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited (SAIL) has formulated any scheme for setting up of titanium project in the country;

(b) if so, the details thereof and the time likely to be taken in this regard;

(c) the amount likely to be incurred in setting up of the said project;

(d) whether SAIL has appointed any advisor to prepare any Detailed Project Report (DPR) in this regard; and

(e) if so, the details thereof along with the amount earmarked for the preparation of the said DPR?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) and (b) Yes, Madam. SAIL has signed an MOU with Kerala State Industrial Development Corporation

(KSIDC), and Kerala Minerals and Metals Limited (KMML) on behalf of Government of Kerala for exploring the possibility of setting up the Titanium Project in Kerala, in phases. Strategies such as backward and forward integration will be explored Subsequently.

(c) to (e) At present, the Techno Economic Feasibility Report (TEFR) is under preparation by MECON. After completion of the TEFR and establishing the financial viability of the project, further actions such as preparation of DPR etc. will be initiated.

[English]

#### Import of Pulses and Oilseeds

5320. SHRI S. PAKKIRAPPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is encouraging the import of pulses and oilseeds;

(b) if so, the details thereof and the reasons therefor along with the names of the countries from where these are being imported;

(c) the details of the contracts made by various Public Sector Undertakings (PSUs)/agencies for the import of pulses and oilseeds during each of the last three years and the current year, PSU-wise; and

(d) the details of the landing costs of various pulses and oilseeds, PSU-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) To bridge the gap between demand and supply of pulses in the domestic market and to exercise moderating influence on domestic prices, Government has allowed the import of pulses at zero duty and also banned the export of pulses (except kabuli chana) w.e.f. from 8.6.2006. Pulses are imported from Myanmar, Australia, Canada and few other countries. Presently import duty on oilseeds is 30% which does not permit imports of oilseeds in significant quantities. Import of oilseeds in 2011-12 and 2012-13 (April-December 2012) was only 0.42 lakh MT and 0.34 lakh MT respectively. Turkey, Ghana and Sudan are the main oilseeds exporting countries.

(c) The details of quantity of pulses contracted by PSUs are as under:—

PSU	Quantity contracted (in MT)			
	2010-11	2011-12	2012-13	2013-14
STC	141,000	106,000	Nil	Nil
PEC	460,200	59,660	4,940	Nil
MMTC	69,500	11,000	Nil	Nil

No contracts have been made by the above referred PSUs for import of oilseeds during the last three years and the current year.

(d) Landed cost varies according to category and quality of pulses imported. As regards oilseeds there have been no contracts for import by PSUs.

#### Green India Scheme

5321. SHRI JAYANT CHAUDHARY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has launched any scheme named 'Green India Mission' for afforestation of degraded land in the country;

(b) if so, the details thereof along with the progress achieved under the said Mission;

(c) the details of funds sanctioned and utilised so far, State-wise; and

(d) the extent of land cover restored so far, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) Yes, Madam. The National Mission for Green India is a new programme by the Ministry of Environment and forests under the National Action Plan for Climate Change (NAPCC). The Mission aims to increase forest and tree cover on 5 million ha. area and improve quality of forest cover on another 5 million ha area as well as to improve ecosystem services, forest based livelihood and enhance carbon sequestration. The Green India Mission envisages landscape approach and participatory planning and will be implemented by Gram Sabha, Joint Forest Management Committees and other local institutions. The proposed total Mission cost is

Rs. 46,000 crore spread over ten years coinciding with 12th and 13th five Year Plan Periods.

An amount of Rs. 49.95 crores was released to 21 States for carrying out preparatory activities like outreach activities, micro planning, nursery development, landscape survey, entry point activities, soil moisture conservation etc. in the identified landscapes under the Green India Mission during 201 1-12. Rs. 23.57 crore has so far been utilised by the states on the preparatory activities. The State-wise details of funds sanctioned and utilised are given in the enclosed Statement. The major interventions like the afforestation activities have not yet been approved under this programme.

#### Statement

State-wise details of funds released and utilized under Green India Mission

(Rs. in lakhs)

Sl. No.	Name of State	Amount Released	Amount Utilised
1	2	3	4
1.	Maharashtra	405.77	361.55
2.	Jharkhand	147.00	75.50
3.	Kerala	194.60	122.79
4.	Tamil Nadu	72.15	59.73
5.	Gujarat	133.80	114.81
6.	Rajasthan	275.25	50.00
7.	Himachal Pradesh	126.50	105.00
8.	Jammu and Kashmir	64.00	22.82
9.	Odisha	107.50	8.80
10.	Punjab	125.50	122.27
11.	Haryana	357.00	201.00
12.	Chhattisgarh	972.00	331.89
13.	Assam	130.00	125.00
14.	Andhra Pradesh	89.53	5.00
15.	Manipur	40.50	40.50

1	2	3	4
16.	Nagaland	141.50	141.50
17.	Tripura	350.50	84.44
18.	Karnataka	267.45	232.86
19.	Madhya Pradesh	823.50	66.51
20.	Uttar Pradesh	119.50	74.25
21.	Uttarakhand	51.00	11.00
Total		4994.55	2357.22

#### Handling of Large Ships by Ports

5322. SHRI KULDEEP BISHNOI: Will the Minister of SHIPPING be pleased to state:

(a) whether due to inability of ports to handle large and huge ships, the country has to lose out crores of rupees annually to foreign ports;

(b) if so, the reasons for the inability of Indian ports in handling such large ships;

(c) the details of ports which are dredged to a depth of 17 metres along with the funds provided by the Government to various Indian ports for dredging projects during each of the last three years and the current year, year-wise; and

(d) the measures taken by the Government for regular annual dredging of all the ports as well as to enhance the capacity of Indian ports to handle large/huge ships?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):  
(a) to (c) Three Major Ports i.e. Chennai, Ennore and Vishakapatnam have navigational channel having more than 17 metres draft and are capable of handling larger vessels. Due to the proximity to international maritime routes, transshipment of EXIM containers used to take place largely in foreign Ports like Colombo, Dubai, Singapore, Salalah. To arrest this trend, the Government has developed an International Container Transshipment Terminal (ICTT) at Vallarpadam in Cochin Port which is operational from February, 2011. Year-wise break up of budgetary support provided to Major Ports for dredging

projects during 2010-11, 2011-12, 2012-13 and 2013-14 is as follows:—

(Rs. in crores)

Year	Budgetary Support
2010-11	521.17
2011-12	332.41
2012-13	245.34
2013-14 (Allocation)	649.11

(d) The Government has been providing subsidy to meet the cost of maintenance dredging in Kolkata Port which is a riverine Port with a very long navigational channel. The Government has also been providing budgetary support to major ports to undertake capital dredging projects. Moreover, all Major Ports are given annual targets for dredging which is closely monitored by the Government.

#### Provision of Funds to TERI

5323. SHRI S.S. RAMASUBBU: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has funded The Energy and Resources Institute (TERI) for generation of methane by wastes from landfill sites which can provide cooking gas;

(b) if so, the details thereof and the estimated generation of electricity during the year;

(c) whether the Government has taken any steps to improve its generation capacity in the coming years and the details of precautions made to address the issue of emission of methane in the residential areas close to waste disposal sites; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Ministry of Environment and Forests has provided financial assistance jointly to The Energy and Resources Institute (TERI), New Delhi and Jamia Millia Islamia (JMI), New Delhi in March, 2010 to set-up a demonstration plant at Okhla Landfill site to

develop and standardize an environment friendly-technology for harvesting methane gas from the wastes which can be utilized as cooking gas and other purposes. However, the financial assistance was strictly for research purposes and not for commercial exploitation. After completion of the project in September, 2012 the demonstration plant was handed over to Jamia Millia Islamia, New Delhi to use it for their research works and the technology was disseminated through organizing a workshop to all the concerned organisations for implementation.

### Carbon Emission

5324. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether as per the 2010-11 Economic Survey, India's total carbon dioxide emission is four per cent of the global emissions;

(b) if so, the details thereof and the reasons therefor;

(c) whether according to such survey, it costs 2.84 per cent of the total GDP; and

(d) if so, the details thereof along with the action taken by the Government to reduce the emission level?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Economic Survey 2010-11 in its para 12.69 provided the Global Greenhouse Gas (GHG) emissions trends on the basis of a working paper published by the World Resources Institute. As per the working paper, total GHG emitted in 2005 was estimated at 44,153 Million Metric tons (Mt) Carbon di oxide (CO<sub>2</sub>) equivalents in 2005. The global emission grew by 12.7 per cent between 2000 and 2005, an annual average of 2.4 per cent. CO<sub>2</sub> is the predominant gas accounting for 77 per cent of world GHG emissions in 2005 and India's share stood at 4 per cent.

(c) and (d) In para 12.77 of the Economic Survey 2010-11, results of an analysis of schemes/programmes of the Government that has substantial adaptation orientation was presented. The analysis indicates that India's expenditure on these adaptation-related programmes with critical adaptation components has increased from 1.45 per cent

of Gross Domestic Product (GDP) in the year 2000-01 to 2.84 per cent during 2009-10.

The Government is implementing the National Action Plan on Climate Change (NAPCC) which outlines India's strategy to meet the challenge of Climate Change. Two of the eight National Missions i.e. National Solar Mission and National Mission on Enhanced Energy Efficiency relate to mitigation of emissions and include ambitious programmes aimed at generating solar power and conserving energy. Energy Efficiency mission envisages setting norms for achieving energy efficiency under perform, achieve and Trade Scheme. Further, public and private sector entities participate in the Clean Development Mechanism (CDM) of the Kyoto Protocol which helps in reducing emissions. These initiatives have the effect of reducing carbon emissions.

### Funds for Road Safety Activities

5325. SHRI NILESH NARAYAN RANE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government provide funds to States/UTs for road safety measures/activities;

(b) if so, the details of the funds provided to States/UTs and utilised for the purpose during each of the last three years and the current year;

(c) whether the Government has any mechanism to check proper utilisation of the said funds; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Ministry of Road Transport and Highways provides financial assistance to States/UTs for setting up of Institute of Driving Training and Research. The details of funds provided to States/UTs during the last three years and current year are given in the enclosed Statement.

(c) and (d) Central Institute of Road Transport, Pune has been appointed as Technical Consultant under the scheme to appraise the proposals, assist the States in their proper execution and monitor the progress. In addition, the Ministry reviews the progress of the sanctioned projects from time to time.

**Statement**

Rs. in lakhs

Sl. No.	Name of the State	Released Amount during 2010-11	Released Amount during 2011-12	Released Amount during 2012-13	Released Amount during 2013-14 (till date)
1.	Haryana	150.00	0.00	0.00	0.00
2.	Maharashtra	150.00	0.00	700.00	0.00
3.	Rajasthan	150.00	0.00	500.00	0.00
4.	Gujarat	150.00	0.00	0.00	0.00
5.	Himachal Pradesh	150.00	0.00	0.00	0.00
6.	Madhya Pradesh	150.00	725.00	525.00	0.00
7.	Tripura	0.00	150.00	0.00	0.00
8.	Bihar	0.00	150.00	0.00	0.00
9.	Kerala	0.00	0.00	127.64	0.00
Total		900.00	1025.00	1852.64	0.00

**Green Credit Scheme**

5326. SHRI C.R. PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any proposal regarding 'Green Credit Scheme' from various State Governments including the State Government of Gujarat;

(b) if so, the details thereof;

(c) whether the Government has taken any action for getting approval of the Hon'ble Supreme Court of India in this regard;

(d) if so, the details thereof; and

(e) the present status of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) Yes, Madam. The Central Government has received the proposal by the name 'Green

Credit Scheme' from the State Government of Gujarat. This proposal envisages advancing the obligatory compensatory afforestation in cases of diversion of forest land under the Forest (Conservation) Act, 1980. The proposal has been examined in the Ministry and requires approval of the Hon'ble Supreme Court of India. The State Government of Gujarat has been advised to approach the Hon'ble Supreme Court of India for obtaining further directions.

**Setting up of Sports Injury Centres**

5327. SHRI E.G. SUGAVANAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is considering to set up Sports Injury Centres at the national level across the country;

(b) if so, the details thereof along with the locations identified for setting up of the same, State-wise; and

(c) the time by which the new Centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) and (c) Do not arise.

#### Alternative Transportation Route

5328. SHRI RUDRAMADHAB RAY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to develop any alternative transportation route to reduce congestion on rail/road transport sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) No, Madam. However, the Government of India announced National Urban Transport Policy (NUTP) in April, 2006 with the objective of ensuring easily accessible, safe, affordable, quick, comfortable, reliable and sustainable mobility for all. Accordingly, the Central Government is supporting various public transport projects such as Metro Rail, Bus Rapid Transport System and modern city bus services as per urban bus specifications in various cities to reduce congestion on rail/road transport sector.

#### Pollution due to Ship Breaking

5329. SHRI ASHOK TANWAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has issued any guidelines in order to ensure no pollution during ship breaking;

(b) if so, the details thereof along with the details of pollution caused due to ship breaking during the last three years; and

(c) the details of the action taken/being taken on the issued guidelines?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Government in consultation with all the stakeholders has issued a Ship Breaking Code for breaking of ships in the country in an environmentally sound manner. The same has been communicated to all the concerned agencies for its implementation.

The coastal water quality and ambient air quality are monitored by Gujarat Pollution Control Board (GPCB) at Alang and Sosiya ship breaking yards, where major ship breaking is done. The coastal water quality and ambient air quality data for the last three years is given in the enclosed Statement.

#### Statement

##### Coastal Water Quality

Sl. No.	Location	Parameters (in mg/L except pH)											
		Yearly Avg. 2010-11				Yearly Avg. 2011-12				Yearly Avg. 2012-13			
		PH	DO	BOD	NH <sub>3</sub> -N	pH	DO	BOD	NH <sub>3</sub> -N	PH	DO	BOD	NH <sub>3</sub> -N
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Plot No. 6, SBY, Alang Bhavnagar	8.11	5.47	7.45	0.75	8.02	5.12	3.89	1.77	8.04	5.71	3.95	1.98
2.	Plot No. 110, SBY, Sosiya, Bhavnagar	8.15	5.40	8.10	0.72	8.00	4.91	4.55	1.80	8.05	5.82	4.17	2.07



1	2	3	4	5	6	7	8	9	10	11	12	13	14
3.	Plot No. V-7, SBY, Sosiya, Bhavnagar	8.17	5.42	6.51	0.65	8.02	5.23	4.08	1.47	8.09	5.67	3.57	1.89
4.	Plot No. 84/C, SBY, Alang, Bhavnagar	8.11	5.55	7.16	0.65	8.01	5.35	4.67	1.49	8.09	5.62	3.80	2.10

*Ambient Air Quality*

Sl. No.	Location	Parameters (in ug/m <sup>3</sup> )											
		Annual Avg. 2010-11				Annual Avg. 2011-12				Annual Avg. 2012-13			
		RSPM	SPM	SO <sub>2</sub>	NO <sub>x</sub>	RSPM	SPM	SO <sub>2</sub>	NO <sub>x</sub>	RSPM	SPM	SO <sub>2</sub>	NO <sub>x</sub>
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Alang SBY, GMB Office Bhavnagar	82.50	156.66	9.70	16.70	74.0	67.0	9.9	17.6	—	—	—	—
2.	Sosiya, SBY, Priya Blue Industries, Plot V-1, Bhavnagar	74.41	141.33	9.18	15.89	68.0	55.0	9.5	16.7	—	—	—	—
3.	Alang SBY*	—	—	—	—	—	—	—	—	74.5	45.87	9.84	18.07
4.	Sosiya SBY, Bhavnagar*	—	—	—	—	—	—	—	—	67.5	41.87	9.54	17.56

\*Annual average April 2012 to March 2013 (Except September-2012 to December, 2012).

[Translation]

**Test of Guns**

5330. SHRI RAKESH SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether the test fire of 155m Gun developed in Gun Carriage Factory, Jabalpur has been successful;

(b) if so, the details thereof;

(c) whether the said guns are proposed to be manufactured at large scale; and

(d) if so, the time by which the production of said guns is likely to commence?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Ordnance Factory Board (OFB) has carried out several internal firings of their in house developed 155mm × 45 calibre Artillery Gun and it has met the planned objectives. However, User Test Fire is yet to be carried out.

(c) and (d) Yes, Madam. OFB has received indent for 114 Nos. of 155mm × 45 calibre Artillery guns which are to be delivered as per following delivery schedule:—

Sl.No.	From	To	No. of Guns	Remarks
1.	T*	T+8 months	06	*T is the date of accord of Bulk Production Clearance.
2.	T+9 months	T+12 months	12	
3.	T+13 months	T+24 months	36	
4.	T+25 months	T+36 months	60	
Total			114	

[English]

### Sale of Jewellery

5331. SHRI RAJIAH SIRICILLA:  
SHRI KAPIL MUNI KARWARIA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total import/export from leather goods, diamonds, gems and jewellery sectors during each of the last three years and the current year along country-wise with the foreign exchange earned therefrom;

(b) whether the Indian leather industry, gems and jewellery industry have been gaining specialisation and moving towards producing exquisite products;

(c) if so, the details thereof;

(d) whether there has been a huge increase in the domestic sale/export/import of gems and jewellery during the said period and if so, the details thereof along with its impact on the economy; and

(e) the steps being taken by the Government to boost the export of leather goods, diamond and jewellery items from the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Details are annexed as Statement.

(b) and (c) From being a mere export of raw hides, skins and leathers in the 1950s and 1960s, the Indian leather industry is now exporting value added leather products and footwear. As of now, the value added finished products constitute about 78% of total exports from Indian leather sector.

Indian jewellery manufacturing industry has mastered in modern tools of manufacturing and has blended it with its traditional expertise. With the use of state of art manufacturing facilities, the industry has strengthened its position in the global market and has established itself as the International diamond manufacturing hub and is dominating the world's cutting and polishing sector for the past several years.

(d) There has been a steady growth in the exports/imports of gems and jewellery items between 2009-10 and 2011-12. However, some decline has been noticed in the year 2012-13 which was due to the global economic slowdown. As a result, the percentage share of gems and jewellery sector in the total exports of the country has declined from 15.41% in 2011-12 to 14.28% in 2012-13 (April, 2012-February, 2013).

(e) The Government of India has identified Leather Sector as a Focus Sector in the Foreign Trade Policy 2009-14 and has taken a number of initiatives for the growth of the leather sector, which include 4% duty credit scrip benefits for notified leather products and footwear under Focus Product Scheme, exemption of basic custom duty on import of machinery and equipment meant for effluent treatment plant, Zero Duty EPCG Scheme to facilitate import of Capital Goods, exemption of CVD on raw, tanned and dressed fur skins, exemption on export duty on re-export of hides, skins and semi-finished leather from bonded warehouses etc. In Gems and Jewellery Sector, such measures include permission to import diamonds on consignment basis for certification/grading and re-export by specified agencies, increasing the limit of personal carriage of gems and jewellery products in case of participation in overseas exhibitions and in case

of export promotion tours etc. Financial assistance is also given to these sectors under 'Market Development Assistance' and 'Market Access Initiative' schemes to

organize/participate in exhibitions, fairs, buyers-seller meets and reverse buyers-sellers meets etc. through their respective Export Promotion Councils.

### Statement

#### I. Exports and imports of leather goods and gems and jewellery items for the last three years and the current year is as under:—

(Figures in USD million)

Year	Exports		Imports	
	Leather	Gems and Jewellery*	Leather	Gems and Jewellery*
2009-10	3404.57	29081.11	627.81	46082.00
2010-11	3968.54	40508.72	908.32	77216.15
2011-12	4868.71	46956.95 (P)	1051.48	92222.03 (P)
2012-13 (April-February, 2013)	4428.48 (P)	38480.29 (P)	386.59 (P)	72421.46 (P)

(Source: DGCIS).

(P) - Provisional.

\*Gold, Silver and Pearl/Precious/Semi-Precious Stones.

#### II. Exports of Leather Goods and Gems and Jewellery items to five major countries for the last three years and the current year is as under:—

##### Leather

(Figures in USD million)

Country	2009-10	2010-11	2011-12	2012-13 (April-February, 2013)
Germany	491.28	575.38	730.77	577.88
U.S.A.	296.37	348.13	439.27	475.11
U.K.	456.59	505.20	542.99	542.57
Italy	398.56	455.76	528.39	400.59
France	255.29	280.04	304.23	292.58

(Sources: DGCIS)

##### Leather

(Figures in USD million)

Country	2009-10	2010-11	2011-12	2012-13 (April-February, 2013) (P)
1	2	3	4	5
UAE	12,410.61	16,658.81	18,081.08	16,622.62

1	2	3	4	5
Hong Kong	6,253.31	8,656.42	11,380.91	9,045.22
USA	4,732.86	5,271.54	6,807.94	5,999.63
Belgium	1,645.32	2,393.83	3,931.34	2,195.50
Israel	753.23	960.78	1,456.25	1,054.45

(Sources: DGCIS),

(P) – Provisional.

### Rio Conference

5332. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to defend the principle of Common But Differentiated Responsibility (CBDR) in the forthcoming Rio+20 Summit;

(b) if so, the details thereof;

(c) whether the Government proposes to approve the upgradation of the United Nations Environment Programme to a specialised agency status and if so, the details thereof and if not, the reasons therefor;

(d) whether the Government is likely to oppose the new set of Sustainable Development Goals as mandatory and if so, the details thereof;

(e) whether the delegation is likely to insist for sustaining the original Rio Conference decision in bifurcating the responsibilities of developed and developing countries (CBDR concept); and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (f) The United Nations Conference on Sustainable Development, also known as Rio+20 Summit was held on June 20-22, 2012 at Rio de Janeiro, Brazil, and was attended at the level of Heads of States/ Governments by a large number of countries, including India. The concept of Common but Differentiated Responsibility (CBDR) was defended by India and many other developing countries and was included in the Rio+20 Summit Outcome Document.

The Outcome Document titled "The Future We Want" adopted at the end of the Conference affirms that there are different approaches, visions, models and tools available to each country, in accordance with its national circumstances and priorities, to achieve sustainable development. The Outcome Document affirms the Rio Principles of the United Nations Conference on Environment and Development held in 1992 including, *inter-alia*, the principle of common but differentiated responsibilities, as set out in principle 7 of the Rio Declaration.

The Rio+20 Summit also committed to strengthening the role of the United Nations Environment Programme (UNEP) as the leading global environmental authority that sets the global environmental agenda, and to promote the coherent implementation of the environmental dimension of sustainable development within the United Nations system and to serve as an authoritative advocate for the global environment.

As per the Outcome Document, the Sustainable Development Goals (SDGs) should be action-oriented, concise and easy to communicate, limited in number, aspirational, global in nature and universally applicable to all countries while taking into account different national realities, capacities and levels of development and respecting national policies and priorities.

### Cricket Match Fixing

5333. SHRI SOMEN MITRA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has received any complaints of match-fixing in Indian Premier League matches;

(b) if so, the details thereof along with the steps taken/being taken by the Government in this regard;

(c) whether the Government has any plan to organise state sponsored competition of 20-20 cricket match of different States' teams to encourage young cricketers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Madam, there have been reports in the media regarding match fixing in Indian Premier League (IPL) matches. IPL involves city teams managed by private entities. Ministry of Youth Affairs and Sports does not deal with IPL.

(c) No, Madam.

(d) Does not arise.

[Translation]

#### **Construction of Flyovers on National Highway No. 2**

5334. PROF. RAMSHANKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has given approval for construction of flyovers on National Highway No. 2 passing through Agra;

(b) if so, the details thereof;

(c) whether there is any delay in the execution of this project;

(d) if so, the reasons therefor; and

(e) the time by which the construction of the said flyovers is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Yes, Madam. Construction of 18 numbers of flyovers is the part of 6-laning project of Delhi-Agra section of NH-2 passing through Agra, out of which there flyovers are proposed in Agra city.

(c) to (e) The Appointed date for the project is 16/10/2012 with scheduled completion date of May 2015.

#### **Mini Stadium**

5335. SHRI RATAN SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any proposal to construct a mini stadium to promote sports in Bharatpur district in Rajasthan;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) Does not arise.

(c) There is no provision under Urban Sports Infrastructure Scheme (USIS) for construction of Mini Stadium.

[English]

#### **Launch of Bio-Diversity Express**

5336. DR. P. VENUGOPAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is considering to increase awareness among youths and masses on the varied flora and fauna of the country;

(b) if so, the details thereof;

(c) whether the Government has launched Bio-diversity express to cover areas to create the awareness;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests carries out environmental awareness among youth and masses of the country on a range of environmental issues including bio-diversity conservation through flagship programmes of National Environment Awareness Campaign (NEAC) and National Green Corps

(NGC). NEAC engages thousands of participating organizations through Regional Resources Agencies (RRAs) across the country to create awareness amongst stakeholders. NGC programme is a network of about 1,00,000 schools of the country to inculcate environmental awareness and sustainable practices amongst school children.

(c) to (e) Yes, Madam. The Science Express Bio-diversity Special (SEBS) train is an innovative mobile exhibition mounted on a specially designed 16-coach air-conditioned train for creating awareness about bio-diversity and other environmental issues in the country. The second phase of SEBS was flagged off on 9th April 2013 from New Delhi. It will travel to different States covering 62 stations by the end of October 2013. The state-of-the-art exhibition aboard SEBS aims to create widespread awareness on the unique bio-diversity of India. Eight coaches of SEBS are dedicated to bio-diversity, and the remaining coaches are on climate change, water, energy conservation, sustainable development, kids zone and joy of Science Lab. The first phase of SEBS was launched on World Environment Day on 5th June 2012, as the brand ambassador of the eleventh Conference of Parties to the Convention on Biological Diversity hosted by India in Hyderabad in October 2012. The SEBS in its first phase covered 51 locations and received over 23 lakh visitors upto 22nd December 2012, including six lakh students and 32,000 teachers from 7,000 schools who enjoyed learning in a fun way. An exclusive website [www.scienceexpress.in](http://www.scienceexpress.in) provides details and up-to-date information on the SEBS. This flagship venture is a collaborative initiative between Ministry of Environment and Forests (MoEF), Indian Railways and Department of Science and Technology (DST).

#### Central Transport Policy

5337. SHRI A.K.S. VIJAYAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to introduce a Central Transport Policy in the country as several Acts and Rules, which have important implication in dealing with urban transport issues are administered by the Government;

(b) if so, the details thereof;

(c) whether the Government has sought to promote use of public transport in view of increasing air pollution and if so, the details thereof;

(d) whether the Government is considering to put a limit on the number of personal vehicles owned by a household; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) The Union Ministry of Urban Development had announced National Urban Transport Policy (NUTP) in April, 2006 with the objective of ensuring easily accessible, safe, affordable, quick, comfortable, reliable and sustainable mobility for all.

(c) The Government has been encouraging use of public transport by providing affordable and efficient public transport to reduce air pollution. The measures to encourage a shift from private (two-wheelers and cars) mode of transport to public transport in order to check the alarming increase of private vehicles has to be a joint endeavor of the Central, State and local Governments. Accordingly, the Central Government is supporting various public transport projects such as Metro Rail, Bus Rapid Transport System and modern city bus services as per urban bus specifications in various cities.

(d) and (e) No, Madam.

#### Indo-US Joint Military Exercise

5338. SHRI P. KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Air Force is planning to hold joint military exercise with US Air Force in July, 2013;

(b) if so, the details thereof; and

(c) the extent to which such exercise is likely to be useful for the Indian armed forces?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Madam.

(b) and (c) Do not arise.

[Translation]

#### Four-Lane Road Project

5339. SHRI HANSRAJ G. AHIR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has approved a four-lane road project amounting to Rs. 3200 crore for Vidarbha region of Maharashtra State to be carried out by National Highways Authority of India (NHAI);

(b) if so, the details thereof;

(c) whether there is any delay in the execution of the said project; and

(d) if so, the reasons therefor and the steps being taken by the Government for timely completion of this project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Four laning of Amravati to Jalgaon section of NH-6 from Km. 166.725 to Km. 441.00 has been approved at the Total Project Cost of Rs. 2537.81 Crores, of which Amravati-Akola-Malkapur section covering a length of 193.275 km passes through Vidarbha Region.

(c) No, Madam.

(d) Does not arise.

[English]

#### Defence Procurement Procedure

5340. SHRI M.B. RAJESH: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is considering to change the defence procurement procedure;

(b) if so, the details thereof;

(c) whether the Government has come out with a new defence procurement procedure which will govern all defence procurements henceforth; and

(d) if so, the details thereof along with the time by which it is likely to be implemented?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Yes, Madam. The review of the Defence

Procurement Procedure (DPP) which deals with capital acquisition cases, is a continuous and an ongoing process. Para-76 of DPP-2011 stipulates review of the procurement procedure to be undertaken by the Defence Procurement Board (DPB) after every two years. The amendment proposals based on the current review have recently been approved by the Defence Acquisition Council (DAC). These amendments aim at enhancing indigenization, reducing processing time and bring further clarity in the capital acquisition process. Some of the salient features of these amendments are as follows:—

- (i) **Prioritization of various categories of capital acquisitions under DPP:** Preference will now be given for indigenous production. The Categorization Committees will now follow a preferred order of categorization beginning with (1) 'Buy (Indian)' followed by (2) 'Buy and Make (Indian)', (3) 'Make' (4) 'Buy and Make with Transfer of Technology' and (5) 'Buy (Global)'.
- (ii) **Finalization of Services Qualitative Requirements (SQRs) before grant of Acceptance of Necessity (AON) and reducing the time of validity of AON:** The proposed amendments now stipulate that the SQR will be frozen before the AON has been granted. Further, the validity period of AON has also been reduced from two years to one year. Together, these measures are expected to expedite the acquisition process and increase transparency.
- (iii) **Simplification of 'Buy and make (Indian)' procedure:** The procedure for 'Buy and Make (Indian)' cases has been further simplified. It is expected to result in faster processing of the cases under this category.
- (iv) **Clear definition of Indigenous Content:** The 'Indigenous Content' has now been defined in more specific term providing requisite clarity.
- (v) **Enhanced delegation of financial powers:** The financial powers of the Defence Procurement Board (DPB) for according AON has been enhanced from the existing ₹ 100 crore to ₹ 300 crore for capital acquisition cases.

Likewise, the financial powers of the Services Capital Acquisition Plan Categorization Higher Committee (SCAPCHC) has been enhanced from the existing ₹ 50 crore to ₹ 150 crore.

- (vi) **Advance Consultations for 'Make' Procedure:** The proposed amendments also mandate advance consultations with various stakeholders including DRDO and the Indian Industry on the potential 'Make' cases. This is expected to improve the participation of the Indian Industry in the 'Make' category cases.
- (vii) **Powers of DAC:** Approval of all deviations from the DPP will henceforth be sought from the DAC instead of the Raksha Mantri.

Efforts are at hand to promulgate the amended DPP within the current quarter of the Financial Year 2013-14.

#### Safe Disposal of CFL

5341. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has estimated the details of the amount of toxic mercuric waste generated by the use of mercury lamps including Compact Fluorescent Lamp (CFL) and Fluorescent Tube Light (FTL);

(b) if so, the details thereof;

(c) whether the Government has issued guidelines to States asking them to encourage establishment of recycling units for mercuric toxic waste;

(d) if so, the names of the States who in this regard;

(e) whether the Government has sought any report on the status of the work;

(f) if so, whether the Government plans to frame new policies by providing incentives for safe disposal to the end consumers; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (g) As per a study of The Energy and Resources Institute (TERI) titled 'Master plan study for

collection, recycling and safe disposal of end-of-life mercury bearing lamps and associated electronics' supported by Electric Lamp and Component Manufacturers' Association of India (ELCOMA), the mercury released into the environment, from fluorescent lamp sector has been estimated at around 8.8 tonnes considering entire lot of Fluorescent Lamps (FLs); Compact Fluorescent Lamps (CFLs) and Fluorescent Tube lights (FTLs) and Metal Halides etc. in the year 2009.

Ministry of Environment and Forests had constituted a Task Force to evolve a policy on "Environmentally Sound Management of mercury in Fluorescent Lamps". A Technical Committee, constituted by this Task Force, had prepared "Guidelines for Environmentally Sound Mercury Management in Fluorescent Lamps Sector". These guidelines prescribe the best practices at various levels, such as at manufacturer's level and include aspects relating to mercury consumption, process technology, raw mercury distillation, on-site storage, treatment, recycling, disposal of mercury bearing wastes and mercury spill management. The best practices at consumer's level include handling of used/broken lamps, consumer awareness pertaining to collection, transport, treatment and disposal of used fluorescent lamps.

Ministry of Environment and Forests (MoEF) and Central Pollution Control Board (CPCB) have written to all the State Governments and Union Territories to encourage establishment of recycling units so that the fused CFLs and FTLs are properly collected and the mercury is recovered and recycled scientifically and safely.

#### Construction of Underpass at Kharki-Daula Chowk on NH-8

5342. SHRI UDAY SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to construct an underpass at Kharki-Daula Chowk on National Highway-8 to facilitate smooth movement of pedestrians;

(b) if so, whether the Management Board constituted to implement the project has given clearance to this project and if so, the details thereof; and

(c) the time by which the construction of this underpass is likely to be started and completed?



THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The Management Board has been constituted to explore the possibilities for implementation of Pilot Project for vertical expansion of National Highway in terms of elevated roads with provision of commercial/real estate development within right of way (ROW) from Delhi/Uttar Pradesh Border to Dasna in Uttar Pradesh on NH-24 and construction of grade separator at Hero Honda Chowk on Delhi – Gurgaon Section of NH-8 only. The model, depending upon successful implementation of pilot project, may be replicated for other crossings, including Kharki-Daula Chowk on NH-8. It is too early to indicate the time of its start of construction and completion.

#### Clearance to Hydro-Electric Projects

5343. SHRI CHARLES DIAS: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to consider issue of environmental clearance to hydro-electric projects proposed from Kerala in view of the acute shortage of electricity in the State;

(b) if so, the details thereof;

(c) the number of hydro-electric projects proposed from Kerala which are pending for want of environmental clearance with the dates from which these projects are pending;

(d) whether the Government is following the same criteria for all States for the clearance of projects; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Environment Impact Assessment (EIA) Notification, 2006 mandates prior environmental clearance to various developmental projects including hydroelectric projects. The hydroelectric projects are divided into following categories under the Notification:—

(i) **Category-A** projects i.e. Hydroelectric Power projects of capacity more than 50 MW, to be considered at Central level.

(ii) **Category-B** project i.e. Hydroelectric Power Projects of capacity of 25 MW to 50 MW to be considered at State level Environment Impact Assessment Authority (SEIAA).

The environment clearance process for projects broadly comprises of four stages, viz., Screening, Public Consultation and Appraisal. The environment clearance process, as per the provisions under EIA Notification 2006, is followed through-out the country across all States.

No hydroelectric Power project from Kerala is pending for environmental clearance in the Ministry.

#### Republic Day Celebrations

5344. SHRI PONNAM PRABHAKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has curtailed the events during the Republic Day celebrations;

(b) if so, the details thereof during each of the last three years and the reasons therefor;

(c) the funds spent on the Republic Day celebrations during the said period; and

(d) the steps being taken to increase the events to show our strength to other countries in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) No, Madam. Every year, the Republic Day Parade comprises of military components and cultural pageant besides the ceremonial events. The military components of the Parade consists of mechanized columns, marching contingents and bands of the three Services, para-military forces and other auxiliary forces, NCC, etc. The cultural pageant component includes tableaux, National Bravery Award winning children and the cultural items presented by school children. The Parade is concluded with the Motorcycle display and the fly-past by the IAF aeroplanes followed by release of rubber balloons. The events and pattern of the parade have remained more or less unchanged during the last several years.

(c) The expenditure on various items for making the arrangements for the Republic Day Celebrations is borne by various participating/executing organizations/agencies from their own budget allocations and is not compiled or exhibited under one Head of Account.

(d) Government endeavours to make the Republic Day Parade attractive and graceful by presenting best of the ceremonial, military and cultural components in a balanced way by allotting reasonable time to various components. This is an ongoing process in which inputs of several agencies are involved. The prime aim is to engage the spectators' interest without compromising the quality of the contents.

[Translation]

#### Private Security Companies

5345. SHRI BHOOPENDRA SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number and details of private security companies in the country at present, State-wise;

(b) whether the private security service companies are bluntly exploiting the workers and security guards and indulging in irregularities with regard to labour and social security laws;

(c) if so, the number of such companies that have been found to be violating Labour and Social Security Laws during each of the last three years and the current year, State-wise; and

(d) the action taken by the Government against such erring companies?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

#### Ayurvedic Treatment in Defence Forces

5346. SHRI R. THAMARAISELVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ayurvedic treatment in defence forces is just for a select few;

(b) if so, the details thereof;

(c) whether the Government proposes to provide such treatment to every one for various diseases as per their choice including Ayurvedic treatment; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(e) No, Madam. Ayurvedic treatment is not provided in the Indian Armed Forces. The Armed Force Medical Services are providing comprehensive (preventive, promotive, curative and rehabilitative) medical care to its entitled clientele. The system is based on allopathic system of medicine.

(f) Does not arise.

(g) No, Madam.

(h) Does not arise.

#### Promotion to LED Lights

5347. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is taking any steps to promote energy efficient LED lights lacking mercury;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) As per the information provided by Ministry of Power (MoP), in order to accelerate demand for Light Emitting Diodes (LEDs), MoP created a Central Institutional Mechanism for aggregation of demand for LEDs under which MoP had taken leadership to formalize standards and accelerate demand for LEDs. Over 12 nos. of LED standards have been brought out by Bureau of Indian Standards (BIS) with active support from Bureau of Energy Efficiency (BEE). For ensuring quality along with standards, testing labs have also been established. There are two labs which are fully functional in India which can test both safety and performance of LEDs. There are two other labs that can test the lumens performance of LED.

The BEE has been engaged in the demonstration of LED as a lighting solution. The LED Village Campaign of BEE, where a village consisting of around 200 – 250 households is adopted for such demonstration projects and LED bulbs are provided free of cost has been

successfully completed in 24 states in the XI Plan. The MoP proposes to provide LED bulbs to Below Poverty

Line (BPL) families under its Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) in the XII plan.

**Statement-I**

*Details of funds released under NAP during last three years*

(Rs. in Crore)

Sl.No.	State	Amount Released		
		2010-11	2011-12	2012-13
1	2	3	4	5
1.	Andhra Pradesh	10.48	15.15	2.71
2.	Bihar	5.48	6.92	3.40
3.	Chhattisgarh	33.25	24.74	13.33
4.	Goa	0	0.00	0.00
5.	<b>Gujarat</b>	<b>29.43</b>	<b>27.00</b>	<b>14.30</b>
6.	Haryana	24.20	12.28	6.41
7.	Himachal Pradesh	3.45	3.50	3.62
8.	Jammu and Kashmir	3.99	6.89	3.37
9.	Jharkhand	8.73	10.42	4.69
10.	Karnataka	8.12	12.92	6.81
11.	Kerala	7.54	2.04	11.30
12.	Madhya Pradesh	30.39	21.43	9.15
13.	<b>Maharashtra</b>	<b>16.17</b>	<b>28.51</b>	<b>28.87</b>
14.	Odisha	11.20	7.30	3.38
15.	Punjab	0	0.46	0.76
16.	Rajasthan	4.94	6.23	4.14
17.	Tamil Nadu	7.21	3.08	2.78
18.	Uttar Pradesh	21.33	26.23	15.27
19.	Uttarakhand	4.47	6.61	6.25
20.	West Bengal	4.12	6.29	2.57
Total (Other States)		234.50	228.00	143.11

1	2	3	4	5
21.	Arunachal Pradesh	5.52	0.00	1.66
22.	Assam	6.08	7.95	1.47
23.	Manipur	10.37	12.74	9.46
24.	Meghalaya	8.79	4.31	9.10
25.	Mizoram	12.21	13.44	8.78
26.	Nagaland	10.11	11.69	10.88
27.	Sikkim	11.99	11-18	5.42
28.	Tripura	10.43	13.69	3.50
Total (NE States)		75.49	75.00	50.26
Grand Total		309.99	303.00	193.37

**Statement-II***Details of funds released under IFMS during last three years*

(Rs. in Crore)

Sl.No.	State	Amount Released		
		2010-11	2011-12	2012-13
1	2	3	4	5
1.	Andhra Pradesh	1.37	0.00	0.00
2.	Bihar	1.19	0.82	0.00
3.	Chhattisgarh	3.68	4.30	3.98
4.	Goa	0.25	0.11	2.43
5.	<b>Gujarat</b>	<b>4.30</b>	<b>3.48</b>	<b>0.08</b>
6.	Haryana	1.02	0.76	0.96
7.	Himachal Pradesh	2.88	2.46	2.26
8.	Jammu and Kashmir	0.00	0.00	2.10
9.	Jharkhand	1.51	3.41	2.13
10.	Karnataka	2.06	3.49	3.61
11.	Kerala	2.57	1.45	1.51
12.	Madhya Pradesh	3.80	6.98	8.87

1	2	3	4	5
13.	<b>Maharashtra</b>	<b>2.62</b>	<b>3.74</b>	<b>2.69</b>
14.	Odisha	2.30	1.33	1.50
15.	Punjab	0.76	0.00	0.00
16.	Rajasthan	1.04	1.61	2.37
17.	Tamil Nadu	1.44	2.45	1.41
18.	Uttar Pradesh	2.14	1.40	1.31
19.	Uttarakhand	1.35	2.30	3.43
20.	West Bengal	1.73	0.51	0.71
Total		37.99	40.60	41.34
<b>NE and Sikkim</b>				
1.	Assam	2.03	2.47	0.00
2.	Arunachal Pradesh	3.26	2.61	0.00
3.	Manipur	1.68	3.29	1.18
4.	Meghalaya	1.22	1.61	1.45
5.	Mizoram	3.50	2.53	2.92
6.	Nagaland	1.84	3.47	0.00
7.	Sikkim	2.59	2.89	0.35
8.	Tripura	1.89	0.61	3.77
Total		18.00	19.47	9.66
<b>Union Territories</b>				
1.	Andaman and Nicobar Islands	0.26	0.30	0.05
2.	Chandigarh	0.60	0.34	0.00
3.	Dadra and Nagar Haveli	0.00	0.00	0.00
4.	Daman and Diu	0.00	0.00	0.00
5.	Lakshadweep	0.00	0.00	0.00
6.	New Delhi	0.00	0.00	0.00
7.	Puducherry	0.00	0.00	0.00
Total		0.86	0.65	0.05
Grand Total		56.85	60.72	51.06

### Funds for Development of Forests

5348. SHRI HARIN PATHAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the amount sanctioned, released and utilised for development/conservation of forests in the country during the last three years, State-wise;

(b) the necessary steps taken by the Government to activate afforestation activities in the country especially in the States of Gujarat and Maharashtra;

(c) the details of aberration made by each State in the enforcement of Supreme Court directives on the forest conservation in the region; and

(d) the specific eco-development protection plans envisaged for implementation in the country in terms of national and international conventions with special reference to States of Gujarat and Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests is implementing two major Centrally Sponsored Schemes for development/conservation of forests in the country, including Gujarat and Maharashtra, namely (1) National Afforestation Programme (NAP), a 100% Centrally Sponsored Scheme for tree plantation and eco-restoration of degraded forests and adjoining areas in the country through people's participation and (2) Intensification of Forest Management Scheme (IFMS) in which funds are provided for protection of forests. The details of funds released under the NAP and IFMS schemes to State/ Union Territory Governments, including Gujarat and Maharashtra, during the last three years are given in the enclosed Statement-I and II.

(c) In General, Hon'ble Supreme Court's directives on Forest (Conservation) Act, 1980 in the region have been complied with.

(d) India is a member state of United Nations Forum on Forests (UNFF) which is a subsidiary body of United Nations. It was established in October, 2000 by the Economic and Social Council of the United Nations (ECOSOC) in its Resolution 2000/35 with the main objective to promote the management, conservation and sustainable development of all types of forests.

International Arrangements on Forests which at present include Non Legally Binding Instruments on Forests (NLBI) provides for 25 measures for policy and action for achieving sustainable forests management in member countries including India.

[Translation]

### Ban on use of Plastic

5349. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the plastic being used in the trade of packaged/mineral drinking water bottles are not/cannot be recycled which is quite detrimental for environmental protection;

(b) if so, the details thereof;

(c) whether the Government has got the figures in regard to the quantity of plastic being used per year in the packaged/mineral drinking water trade and the percentage of plastic out of the same recycled after use;

(d) if so, the details thereof during the last three years and the current year, year-wise;

(e) whether the Government proposes to keep records in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (f) The Polyethylene Terephthalate (PET) bottles, which are used in the trade of mineral drinking water can be recycled. Such processes should conform to the prescribed environmental norms. Data regarding the quantity of plastics used per year in the mineral drinking water bottles is not maintained by the Ministry of Environment and Forests.

### Destruction from Elephants

5350. SHRI VISHWA MOHAN KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has noticed that a herd of elephants has entered into Basantpur, Virpur and Bhimnagar areas of Supaul district of Bihar from Nepal and wrecked havoc causing the casualty in the said area;

(b) if so, whether the Government has given any suggestions to the Government of Nepal to check such incidents;

(c) if not, the reasons therefor; and

(d) the action taken by the Government to stop such destruction?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Madam. Reports of elephants from Nepal entering into the bordering areas of Supaul District (Basantpur Block) of Bihar have been received. The elephants strayed from Nepal after a shortwhile returned to Nepal. There have been no reports of any damage to humans or property.

(b) to (d) The Divisional Forest Officer, Saharsa has taken up the matter with the concerned officials of Nepal. Patrolling is being done for this purpose.

#### Check on Incidents of Leakages of Gases

5351. SHRI GOPINATH MUNDE:

SHRI LALJI TANDON:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there has been a rise in the incidents of leakage of poisonous gases in various parts of the country;

(b) if so, the reasons therefor and whether these incidents have been probed;

(c) if so, the State-wise details thereof particularly about the State of Maharashtra;

(d) the efforts made or being made by the Government to check such incidents in future; and

(e) the State-wise details thereof particularly in respect of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The main reasons for the gas leakage include non-availability or non-functioning of adequate process control systems, smoke detectors for early detection of fire, fire control and fire combat facilities;

run away chemical reactions; unprecedented scenario of vapour cloud explosion, etc. The incidents of gas leakages are probed by the concerned departments and agencies. The incidents of poisonous gas leakages in the State of Maharashtra for the year 2010, 2011 and 2012 are seven, three and three respectively.

The State Government Labour Departments are vested with the responsibility of implementation of the Factories Act, 1948, rules made there under, the provisions of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 and the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules, 1996. Central, State, District and Local Crisis Groups are also set up to check the incidents of accidents including gas leakages. The National Disaster Management Authority (NDMA) has issued guidelines on Chemical Disasters in April, 2007. Workshops, training programmes for workers, safety awareness campaigns, special safety drives, mock drills of on-site and off-site emergency plan, etc. are organised by the concerned departments and agencies to ensure adequate safety norms and the measures envisioned in the above rules and guidelines.

[English]

#### Forest Management and Bio-Diversity Boards

5352. SHRI P.C. GADDIGOUDAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has noticed the reasons for failure of Forest Management and Bio-diversity Boards in the country with reference to Karnataka State Forest Management and Bio-diversity Conservation Project during the year 2005-2012;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) This Ministry has not received any information regarding failure of the Karnataka State Forest Management and Bio-diversity Conservation Project during the year 2005-2012.

(b) Question does not arise.

(c) and (d) The Karnataka State Forest Management and Bio-diversity Conservation Project is an externally aided project funded by JICA (Japan International Cooperation Agency). The project period is from 2005-06 to 2012-13 and the loan closure period is upto July, 2015. The project implementation is the responsibility of the Karnataka Government. A Mid-Term review of the project by an independent agency has concluded that the project has achieved substantial and satisfactory progress during the period 2005-08.

[Translation]

#### Reserved Forest Area

5353. SHRI ZAFAR ALI NAQVI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the trees planted along the connecting roads of villages main district roads, roads of Nagar Panchayats and District Panchayats within the city are included in the definition of Reserved Forest Area;

(b) if so, the details thereof along with the boundary and definition of Reserve Forest Area;

(c) whether the Government has any proposal to amend it;

(d) if so, the details thereof;

(e) whether there is any rule for cutting or felling of trees without taking permission in this regard from the Ministry from service lanes and near petrol pumps and

commercial establishments to be set up on National Highways, main district roads and State Highways;

(f) if so, the details of the said rule; and

(g) the number of such petrol pumps which have taken permission for cutting trees planted on roads connecting them with the main road?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): The State/UT Governments have powers under the Indian Forest Act, 1927 and respective State Acts/Rules to declare any areas as Reserved Forest or Protected Forest.

(b) Such details are not compiled at the Ministry level.

(c) There is no proposal to amend the Indian Forest Act, 1927 in this regard.

(d) Question does not arise.

(e) and (f) Permission for felling/cutting of trees and their transit is regulated by Felling and transit rules of concerned States/UT Governments. However, if the construction of service lane and petrol pump involves use of forest land, prior approval of Central Government under the Forest (Conservation) Act, 1980 for diverting such forest land also needs to be obtained. A Statement is enclosed.

(g) Details of petrol pumps which have taken permission for cutting trees are not compiled at the Ministry level.

#### Statement

The number of petrol pumps for which prior approval was accorded by Northern Regional Office, Ministry of Environment and Forests for diversion of forest land for entry and exist through strip forest (Protected Forests) for the year 2011 and 2012 is as follows:—

Sl. No.	Year	Name of the State	No. of petrol pumps for which forest land diverted for non-forestry purposes	Forest Area involved
1.	2011	Punjab and Haryana	247	4.2520 ha.
2.	2012	Punjab and Haryana	309	5.4233 ha.



[English]

**Assistance to Gaushalas**

5354. SHRI KIRTI AZAD:

SHRI RAJENDRA AGRAWAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any proposal for setting up of Gaushalas in the country;

(b) if so, the details thereof and the financial assistance provided to the State Governments for the purpose during the last three years, State-wise including Jammu and Kashmir; and

(c) the time by which these are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) No Madam. However, to promote welfare of uncared/ownerless animals including cows, the Government of India is providing grants-in-aid through the Animal Welfare Board of India to animal welfare organizations/NGOs, Local bodies, non-profitable institutions including Gaushalas/Pinjrapoles recognized by the Board under the plan scheme for setting up of shelter houses. About 600 organisations have set up shelter houses under this scheme. The details of financial assistance provided to the organizations during the last three years are given in the enclosed Statement.

**Statement***State-wise abstract of Shelter House grants released to AWOs*

State	2010-11	2011-12	2012-13	Total (Rs.)
1	2	3	4	5
Assam	0	0	0	0
Andhra Pradesh	0	0	0	0
Andaman and Nicobar Islands	0	0	0	0
Arunachal Pradesh	0	0	0	0
Bihar	0	0	0	0
Chhattisgarh	995805	0	995805	1991610
Chandigarh	0	0	0	0
Delhi	0	0	0	0
Daman and Diu	0	0	0	0
Dadra and Nagar Haveli	0	0	0	0
Goa	0	0	0	0
Gujarat	0	2926814	1061550	3988364
Haryana	2617125	3781234	1788744	8187103
Himachal Pradesh	0	0	0	0

1	2	3	4	5
Jammu and Kashmir	0	0	0	0
Jharkhand	742500	0	1068750	1811250
Karnataka	1103564	0	877500	1981064
Lakshadweep	0	0	0	0
Kerala	0	0	0	0
Madhya Pradesh	9489572	14148078	9470452	33108102
Maharashtra	0	1946250	2137300	4083550
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	0	0	0	0
Puducherry	0	0	0	0
Punjab	1768152	2610918	855000	5234070
Rajasthan	9926588	24124572	17615875	51667035
Sikkim	0	0	0	0
Tamil Nadu	938677	0	0	938677
Tripura	0	0	0	0
Uttar Pradesh	2044694	4086992	2935638	9067324
Uttarakhand	0	1124925	0	1124925
West Bengal	0	0	0	0
<b>Total</b>	<b>29626677</b>	<b>54749783</b>	<b>38806614</b>	<b>123183074</b>

#### Housing Scheme for Defence Personnel

5355. SHRI K.P. DHANAPALAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has made any assessment about the defence personnel not having personal/private homes as on date in the country;

(b) if so, the details thereof, service-wise;

(c) whether the Government proposes to introduce any special housing scheme for the serving and retired defence personnel; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam.

(b) Question does not arise.

- (c) There is no such proposal.
- (d) Question does not arise.

[Translation]

**Clearance to Coal Blocks in  
"No Go" Areas**

5356. SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken any measure for granting clearance to mining projects in 'No Go' Areas to avoid any harm to ecology;

(b) if so, the details thereof;

(c) whether the Ministry has agreed to Coal Ministry on these suggestions;

(d) if so, the details in this regard; and

(e) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) A Group of Ministers (GoM) constituted by the Cabinet Secretariat vide their O.M. dated 3rd February, 2011 to consider the environmental and developmental issues relating to coal mining and other development projects *inter-alia* decided that concept of Go-No-Go for coal mining should be done away with and each of the proposals seeking diversion of forest land for coal mining be processed and considered by the Ministry of Environment and Forests (MoEF) on its merits.

Accordingly, the MoEF on 30th August, 2012 informed the concerned State Governments that they may process the proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land for coal mining projects in accordance with said decision of the GoM and send these proposals to the MoEF for its further necessary action to consider these proposals on case to case basis and on merit.

**Use of Mobile Phone while Driving**

5357. SHRI MAHABALI SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a large number of accidents are taking place in the country due to use of mobile phones while driving;

(b) if so, the details of such accidents occurred during each of the last three years and the current year, State-wise;

(c) whether the Government has taken any action in this regard and if so, the details thereof and if not, the reasons therefor; and

(d) the action being taken by the Government against the vehicles having tinted glasses?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Road accidents and fatalities are mainly caused due to a number of factors such as driver's fault, mechanical defects in the vehicles, fault of pedestrians, bad road, bad weather, increase in vehicular population, increase in population, heterogeneous traffic etc. The analysis of causes of road accidents in India shows that driver's fault is the single most important factor responsible for accidents, fatalities and injuries. Use of mobile phone while driving motor vehicles carries a potential accident risk and certainly distracts the attention of the driver thereby increasing the probability of occurrence of accidents.

(b) This Ministry collects information in respect of road accidents from State Governments in a 19-item format devised under the Asia Pacific Road Accident Database (APRAD) project of the United Nations Economic and Social Commission for the Asia and the Pacific (UNESCAP). The data on road accidents due to use of mobile phones in moving vehicles is not separately captured in the APRAD format.

(c) and (d) The Motor Vehicles Act, 1988 and Central Motor Vehicles Rules 1989 contain a number of provisions

to curb use of mobile phone while driving motor vehicles and use of tinted glasses. All State Governments/UTs, primarily responsible for enforcing provisions of the Motor Vehicles Act/Central Motor Vehicles Rules have been advised from time to time to gear up their enforcement machinery to implement the provisions of law in true spirit to eliminate the chances of road accidents. Measures taken by Central Government include generating awareness through audio-visual-print media.

In addition, the Ministry has advised the Chief Ministers and Administrators of all States and UTs suggesting plan of action against the use of tinted glasses or solar films in motor vehicles. The Ministry has also requested Insurance Regulatory and Development Authority and General Insurance Council for including use of tinted glasses and solar films as violation of conditions of warranty in the insurance policies.

#### Vocational Training to SCs/STs

5358. SHRI ASHOK KUMAR RAWAT:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of Vocational Training Centres and Vocational Training Provides approved by the Directorate General of Employment and Training in the country, State-wise including Uttar Pradesh;

(b) whether the Government proposes to set up more such training centres particularly in the tribal dominated areas of the country;

(c) if so, the details thereof;

(d) whether there is a proposal from industries for providing vocational training to the Youths particularly from the backward classes including SCs/STs; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Directorate General of Employment and Training does not approve any Vocational Training Centre/ Vocational Training Provider. However, Vocational Training Providers are empanelled by State Governments/Union

Territory Administrations under Skill Development Initiative (SDI) Scheme. The details of Vocational Training Providers registered by States/UTs including Uttar Pradesh are given in the enclosed Statement.

(b) and (c) The empanelment of new Vocational Training Providers under SDI scheme is a continuous process and is dependent on the need of a State Government/Union Territory Administration for skilled manpower in various sectors of economy.

(d) and (e) Under SDI scheme, the industries having requisite training infrastructure may also be registered as Vocational Training Providers to conduct short term modular training programmes for the youth including those from backward classes, SCs and STs.

#### Statement

*The State-wise details of the Vocational Training Providers (VTPs) Registered on Web Portal under SDI Scheme*

Sl. No.	States/UTs	VTPs on SDIS Web Portal
1	2	3
1.	Andaman and Nicobar Islands	20
2.	Andhra Pradesh	376
3.	Bihar	95
4.	Chandigarh	11
5.	Chhattisgarh	101
6.	Dadra and Nagar Haveli	0
7.	Daman and Diu	1
8.	Delhi	81
9.	Goa	0
10.	Gujarat	518
11.	Haryana	118
12.	Himachal Pradesh	64

1	2	3
13.	Jammu and Kashmir	96
14.	Jharkhand	34
15.	Karnataka	805
16.	Kerala	144
17.	Lakshadweep	5
18.	Madhya Pradesh	660
19.	Maharashtra	399
20.	Odisha	184
21.	Puducherry	10
22.	Punjab	146
23.	Rajasthan	112
24.	Tamil Nadu	545
25.	Uttar Pradesh	72
26.	Uttarakhand	63
27.	West Bengal	419
28.	Arunachal Pradesh	7
29.	Assam	76
30.	Manipur	8
31.	Meghalaya	13
32.	Mizoram	3
33.	Nagaland	8
34.	Sikkim	3
35.	Tripura	13
Grand Total		5210

#### Mining of Iron Ore by NMDC

5359. SHRI DINESH KASHYAP: Will the Minister of STEEL be pleased to state:

(a) whether the iron ore mining is being carried out in the mines of Bachel under the administrative

control of the National Mineral Development Corporation (NMDC);

(b) if so, the total area of land allocated and occupied by the NMDC on lease in the said mine;

(c) whether NMDC has occupied more area than allocated to it under the contract and if so, the details thereof;

(d) whether the State Government of Chhattisgarh has issued any notice to NMDC or taken action against its management in the case; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Yes, Madam.

(b) The total area of land allocated to NMDC Limited and occupied by the company on lease in Bachel area of South Bastar Dantewada district, Chhattisgarh are as under:—

Sl. No.	Mines	Allocated (in hectare)	Occupied (in hectare)
1.	Deposit – 5	540.05	540.05
2.	Deposit – 10	309.34	309.34
3.	Deposit – 10 Float ore	142.80	142.80
4.	Deposit – 11A	233.509	233.509

(c) and (d) No, Madam.

(e) Does not arise.

#### ITIs Under PPP

5360. SHRI YASHBANT LAGURI:  
SHRI DEORAJ SINGH PATEL:  
SHRI LAXMAN TUDU:  
SHRI PREMCHAND GUDDU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of Industrial Training Institutes (ITIs) and Skill Development Centres (SDCs) at present, State-wise;

(b) the number of such centres being established under Public Private Partnership (PPP) mode along with the reasons for running these institutes/centres under PPP mode;

(c) whether the Government proposes to establish more ITIs in the country including Madhya Pradesh under PPP mode and if so, the details thereof, location-wise;

(d) whether children from poor families are likely to be deprived of admission due to the criteria for admission; and

(e) if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The State-wise number of ITIs as on date is annexed as Statement-I and no Skill Development

Centres under Ministry of Labour and Employment have been set up so far.

(b) No ITIs & SDCs have been established under PPP mode so far. However, there is a proposal to set up 1500 ITIs and 5000 SDCs in the country in Public Private Partnership under the scheme "Kaushal Vikas Yojana". The scheme is in the process of approval. The reason for setting up these institutes in PPP mode is to harness private sector efficiencies in skill development and mobilise resources needed for the purpose.

(c) There is a proposal to establish ITIs in PPP mode in the country including Madhya Pradesh. The list of locations proposed by the State Government for setting up ITIs & SDCs in PPP mode in Madhya Pradesh is annexed as Statement-II.

(d) and (e) In the proposed model, 50% candidates are required to be from Scheduled Caste, Scheduled Tribe, Other Backward Castes, Women, Below Poverty line and Persons with Disabilities.

#### Statement-I

Number of Government and Private ITIs/ITCs with seating capacity in various States/Union Territories as on 15.03.2013

#### Northern Region

Sl. No.	Name of State/UTs	Number of Government ITIs	Seating Capacity (Government)	Number of Private ITIs	Seating Capacity (Private)	Total ITI's	Total Seating Capacity
1	2	3	4	5	6	7	8
1.	Chandigarh	2	968	0	0	2	968
2.	Delhi	16	11132	62	4860	78	15992
3.	Haryana	89	23720	106	11560	195	35280
4.	Himachal Pradesh	75	11636	122	11436	197	23072
5.	Jammu and Kashmir	37	4087	1	110	38	4197
6.	Punjab	98	21316	247	32336	345	53652
7.	Rajasthan	115	15600	725	89551	840	105151
8.	Uttar Pradesh	315	32460	1377	165294	1692	197754
9.	Uttarakhand	59	7115	49	4918	108	12033
	Sub-Total	806	128034	2689	320065	3495	448099

1	2	3	4	5	6	7	8
<b>Southern Region</b>							
10.	Andhra Pradesh	148	28494	581	117716	729	146210
11.	Karnataka	179	30898	1285	101854	1464	132752
12.	Kerala	40	16476	489	53946	529	70422
13.	Lakshadweep	1	96	0	0	1	96
14.	Puducherry	8	1432	9	508	17	1940
15.	Tamil Nadu	61	23288	652	67790	713	91078
Sub-Total		437	100684	3016	341814	3453	442498
<b>Eastern Region</b>							
16.	Arunachal Pradesh	5	512	1	96	6	608
17.	Andaman and Nicobar Island	1	273	0	0	1	273
18.	Assam	30	5776	4	208	34	5984
19.	Bihar	34	11433	561	80617	595	92050
20.	Jharkhand	20	4672	157	34776	177	39448
21.	Manipur	7	540	0	0	7	540
22.	Meghalaya	5	622	2	320	7	942
23.	Mizoram	1	294	0	0	1	294
24.	Nagaland	8	944	0	0	8	944
25.	Odisha	28	11376	588	99332	616	110708
26.	Sikkim	4	580	0	0	4	580
27.	Tripura	8	1120	0	0	8	1120
28.	West Bengal	52	13628	51	5416	103	19044
Sub-Total		203	51770	1364	220765	1567	272535
<b>Western Region</b>							
29.	Chhattisgarh	92	11120	50	6048	142	17168
30.	Dadra and Nagar Haveli	1	228	0	0	1	228

1	2	3	4	5	6	7	8
31.	Daman and Diu	2	388	0	0	2	388
32.	Goa	10	3264	4	380	14	3644
33.	Gujarat	157	57596	391	23960	548	81556
34.	Madhya Pradesh	173	26158	173	20562	346	46720
35.	Maharashtra	390	108680	386	47220	776	155900
Sub-Total		825	207434	1004	98170	1829	305604
Grand Total		2271	487922	8073	980814	10344	1468736

**Statement-II****Name of State: Madhya Pradesh (MP)**

Sl.No.	District	Unserviced Blocks
1	2	3
1.	Indore	Mhow Sanver Depalpur
2.	Dhar	Tirla Badnawar Sardarpur Manawar Gandwani Bakaner Nissarpur Bagh Dahi
3.	Jhabua	Rama Ranapur Thandla Meghnagar

1	2	3
4.	Alirajpur	Sondwa Kattiwada Udaigarh Bhawara
5.	Khargaone	Go-Gawan Segagaon Bhikangaon
6.	Badwani	Badwaha Kassrawad Thikri Rajpur Pansemal Sendhawa
7.	Khandwa	Chhegaon Makhan Pandana Khalwa
8.	Dewas	Sonkatch Khategaon
9.	Ratlam	Bajna Jawara Piploda



1	2	3	1	2	3
10.	Shajapur	Women Badojiya Agar Badod Naslkheda Kalapipal	20.	Rewa	Raipur (Karchuliyan) Hanumana Naigarhi Teonthar Jawa Sirmour
11.	Ujjain	Ghatiya Tarana	21.	Umaria	Manpur
12.	Gwalior	Ghatigaon Dabra* Bhitarwar	22.	Shahdol	Beohari* Burhar
13.	Shivpuri	Karera Narwar Pohari	23.	Dindori	Amarpur Karanjiya Samnapur Bajag Mahadwani
14.	Guna	Bamori Aron	24.	Sidhi	Sihawal Majholi Rampur naikin
15.	Ashok Nagar	Isagarh Mungaoli Chanderi	25.	Singrauli	Deosar Chitrangi
16.	Datia	Sewda	26.	Satna	Chitrakoot (Majgawa) Rampur baghel Nagod
17.	Morena	Ambah Porsa Joura Pahadharh Kailaras	27.	Sagar	Rahatgarh Jaisinagar Rehli Kesli
18.	Sheopur	Karahal			Banda
19.	Bhind	Mehgaon Mihona Goliad			Shahgarh Khurai Malthone

1	2	3	1	2	3
28.	Damoh	Pathariya Jabera Hatta Batiyagarh			Multai Prabhatpattan Amla Bhainsdehi
29.	Panna	Pawai Shahnagar Ajaygarh	37.	Hoshangabad	Athaner Bhimpur Babai
30.	Chattarpur	Rajnagar Nowgaon Laundi Gaurihar Bijawar Baksawaha	38.	Harda	Bankhedhi Pipariya Khirkiya
31.	Tikamgarh	Niwari Jatara Palera*	39.	Jabalpur	Kundam Sehora Patan
32.	Sehore	Ichhawar Astha	40.	Katni	Dhimarkheda Rithi Badwara
33.	Raisen	Begamganj Gairatganj Silwani Bareili	41.	Narsinghpur	Kareli Babai Chichali
34.	Rajgarh	Jirapur Sarangpur	42.	Chhindwara	Tamia Parasia Mohkheda Bichua Amarwara
35.	Vidisha	Gyaraspur Nateran Kurwai			Churai Harrai Saunsar
36.	Betul	Godadungari Sahapur	43.	Seoni	Dhaunaura
			44.	Mandla	Mohgaon Ghughri Bichhiya

1	2	3
		Mawai
		Narayanganj
		Bijadodl
45.	Balaghat	Paraswada
		Birsa
		Waraseoni
		Khairlaanji
		Lalbarra
		Katangi

[English]

#### Accidents on Mumbai-Pune National Highway

5361. DR. PADMASINHA BAJIRAO PATIL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a large number of accidents have taken place on the Mumbai-Pune National Highway because of non-existence of concrete cement divider to divide the North-South bounds;

(b) if so, whether the Government has received any proposal for construction of a concrete cement divider on the said National Highway; and

(c) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) No such report has been received..

(b) and (c) Do not arise.

#### Discrimination in Selection of Sports Persons

5362. SHRI PRATAPRAO GANPATRAO JADHAO:  
SHRI ANJANKUMAR M. YADAV:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether complaints have been received regarding discrimination in selection of sports persons participating in International/National sports competition causing resentment among other sports persons;

(b) if so, the number of such complaints received during each of the last three years and the current year along with the action taken thereon, sports discipline-wise;

(c) whether some National Sports Federation have not been implementing the framed norms for selecting the participants in the said competitions; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) A few cases relating to selection of sportspersons for International competitions in the disciplines like Wrestling, Boxing etc. had been reported to the Sports Authority of India. The cases were resolved in consultation with the concerned National Sports Federations, Government Observers and eminent ex-sportspersons.

(c) and (d) Although the NSFs, which are autonomous in their functioning, are primarily responsible for judicious selection of sportspersons for participation in major international events based on merit with the objective of enhancing national prestige and bringing glory to the country, the Government also has laid down guidelines for fair selection of the players. According to these guidelines, the selection committee shall consist of President of the concerned NSF, the national coach and eminent ex-sportspersons. Government has also appointed observers for certain sports disciplines whose duty, inter-alia, includes monitoring the selection process.

#### Expressway Projects

5363. SHRI N.S.V. CHITTHAN:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of existing expressways in the country, State-wise;

(b) whether the Government has any plan to connect important cities of the country through expressways;

(c) if so, the details thereof and the cities covered under this plan; and

(d) the details of the funds allocated for the purpose and the time-frame fixed for completion of the said project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) Ahmedabad-Vadodara Expressway (length -93 km.) is the only existing National Expressway (National Expressway-1) in the state of Gujarat. One Eastern Peripheral Expressway (around Delhi; length -134 km.) passing through States of Haryana and Uttar Pradesh has been notified as National Expressway-2. Government has also envisaged development of 1000 km. of Greenfield Expressway under National Highways Development Project Phase-VI out of following corridors:—

- (i) Vadodara-Mumbai
- (ii) Delhi-Chandigarh
- (iii) Bangalore-Chennai
- (iv) Delhi-Jaipur
- (v) Delhi-Meerut
- (vi) Kolkata-Dhandbad

(d) The Expressway Projects are proposed on BOT (TOLL) mode following Design, Build, Finance and Operate (DBFO) pattern. Government is to bear cost of pre-construction activities and viability gap funding, which shall be met from Financing Plan for National Highways Development Project (NHDP). Time-frame for completion of the projects cannot be ascertained at this stage.

[Translation]

#### Environmental Clearance to Projects

5364. SHRI MAHENDRASINH P. CHAUHAN:  
SHRI SURESH KALMADI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is reviewing the existing process of giving environmental clearance;

(b) if so, the main objectives of the same and the time limit fixed in this regard;

(c) whether the Government has constituted some groups related to environmental evaluation for providing consultation on the issue of giving approval to big projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d). The cases for prior environment clearance in respect of development projects listed in Schedule under the Environment Impact Notification, 2006 are processed in line with the procedure stipulated in the Notification. The Notification also, inter-alia, prescribes the time limit for processing such cases. The development projects, including big projects, are appraised by sector specific Expert Appraisal Committees constituted as per the provisions under the afore-said Notification. The improvement in systems, so as to facilitate qualitative, sustainable, holistic and early decision-making in a transparent and objective manner, is a continuous process. In the past few months, a number of reform measures have been taken with a view to further improving the holistic appraisal and streamlining the environment clearance process.

[English]

#### Notices on Encroachments

5365. SHRI ANAND PRAKASH PARANJPE:  
SHRI SANJAY BHOI:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Green Tribunal has issued notices to various departments of the Centre and the State Governments on claiming the flood plains of the Yamuna and Hindon rivers that have been encroached upon with permanent concrete structures;

(b) if so, the details thereof; and

(c) the response of the Centre as well as State Governments in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes, Madam. An application No. 89 of 2013 (Akash Vashishtha and ANR. Vs. Union of India and ORS.) has been filed before the National Green Tribunal (NGT). The main issue raised in the application relates to encroachment of flood plains of River Yamuna and its tributary Hindon. The NGT has issued notices to Government of NCT of Delhi, Government of Uttar Pradesh, Government of Haryana including this Ministry and other concerned organizations for their response on the issues raised.

(c) Affidavit on behalf of this Ministry is yet to be filed in the NGT in the above matter.

#### Soldiers on UN Peacekeeping Missions

5366. SHRI RAVINDRA KUMAR PANDEY:

SHRI UDAY SINGH:

SHRIMATI SEEMA UPADHYAY:

SHRIMATI USHA VERMA:

SHRI MAHESHWAR HAZARI:

SHRI HARSH VARDHAN:

SHRIMATI SUSHILA SAROJ:

Will the Minister of DEFENCE be pleased to state:

(a) the details of soldiers deployed in foreign countries on United Nations (UN) Peacekeeping Missions at present, country-wise;

(b) whether all countries are following the rules/terms and conditions laid down by the United Nations for such deployments;

(c) whether the soldiers deployed on the said Missions become victims of internal violence in these countries;

(d) if so, the number of soldiers killed on such Missions during each of the last three years and the current year, country-wise including South Sudan;

(e) the details of assistance provided to the next-of-kin of the soldiers killed on the said Missions during the said period; and

(f) the steps taken by the Government to ensure security and safety of soldiers on the said Missions?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) The details of soldiers deployed on UN Missions are as Under:—

Mission	No. of Personnel
MONUSCO (Congo)	3766
UNIFIL (Lebanon)	898
UNMISS (South Sudan)	2249
UNDOF (Golan Hts)	195
UNOCI (Ivory Coast)	09
UNISFA (Abeyi)	04
<b>Total</b>	<b>7121</b>

(b) and (c) Yes, Madam.

(d) The details of soldiers killed are as follows:—

Mission	No. of soldiers killed			
	2010	2011	2012	2013
MONUSCO (Congo)	04	01	04	01
UNIFIL (Lebanon)	—	01	01	—
UNMISS (South Sudan)	—	—	01	05
UNDOF (Golan Hts)	—	—	—	—
UNOCI (Ivory Coast)	—	—	—	—
UNISFA (Abeyi)	—	—	—	—
<b>Total</b>	<b>04</b>	<b>02</b>	<b>06</b>	<b>06</b>

(e) USD 70,000 is paid to the next of kin of the deceased from UN HQ through Permanent Mission of India, New York. The Government of India also pays the Next of Kin of the deceased all benefits and entitlements including death benefits, death cum retirement gratuity, provident fund subscriptions, liberalized family pension and Ex-Gratia compensation. In addition, the State Governments also pay lump sum payments to the Next of

the Kin of the deceased as per policy in vogue in different States.

(f) Soldiers deployed on Peacekeeping Mission are equipped with personal protection kit. Infantry Combat Vehicles are also deployed in the Mission as per the operational necessity.

#### Mapping of Hazard Line in Coastal Area

5367. SHRI BHARTRUHARI MAHTAB:  
SHRI SANJAY DHOTRE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has initiated the process for mapping and marking the hazard line along the coasts to protect property and human lives;

(b) if so, the details thereof and the estimated cost of the project;

(c) the present status of the project and the time by which the project is likely to be completed;

(d) whether the Government has sought suggestions from various quarters in this regard;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (f) Under the World Bank assisted Integrated Coastal Zone Management Project, the Government has initiated the process of hazard line mapping along the coast of India in collaboration with Survey of India at an estimated cost of Rs. 125 crore. So far, the aerial photography of the coastline has been completed and work of photogrammetry of the aerial photographs is in progress. The project is scheduled for completion by December, 2015.

The methodology of hazard line mapping was finalised after detailed consultation with various Central Ministries/ Departments such as Department of Science and Technology, Department of Defence Research and Development, Department of Space, Department of Ocean Development and Ministry of Tourism as well as the

Departments of Environment and Forests of the coastal States, State Coastal Zone Management Authorities, experts from various research and educational institutions and representatives of civil society.

[Translation]

#### Poor Performance of Sports Persons

5368. SHRI BHAUSAHEB RAJARAM WAKCHAURE:  
SHRI JAGDISH SINGH RANA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to formulate any sports policy to impart training to sports persons for their better performance in international events;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to ascertain the reasons for poor performance of India in Athens Olympics;

(d) whether the Sports Authority of India (SAI) is also responsible for poor performance to an extent; and

(e) if so, the details thereof and if not, the steps taken by the Government to fix the responsibility?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) The Ministry of Youth Affairs and Sports and the Sports Authority of India (SAI) are already implementing a number of schemes, which are aimed at identification of talented sportspersons and imparting training to these sports persons for excellence in national and international sports events.

The Ministry of Youth Affairs and Sports is implementing the following three schemes aimed at achieving excellence in sports events:—

(i) Scheme of Assistance to National Sports Federations

(ii) National Sports Development Fund

(iii) Scheme of Talent Search and Training

SAI is implementing the following schemes for

identification of the talented sportspersons and nurturing and training of identified talented sportspersons for sporting excellence in national and international sports events:—

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC) Scheme.
3. SAI Training Centres (STC) Scheme
4. Special Area Games (SAG) Scheme
5. Centre of Excellence (COE) Scheme

(c) to (e) Analysis of the performance of the Indian sportspersons in major international sports events including Athens Olympics 2004 is an ongoing exercise carried out by the Ministry of Youth Affairs and Sports in consultation with SAI and other concerned stakeholders with a view to finding out reasons for such performance of the sportspersons and the measures to be taken for improving the performance of the sportspersons in future sports events.

It is because of various policy measures taken by the Ministry and SAI that there has been perceptible improvement in the country's performance in international sports events as is evident from the medals won by Indian sportspersons/teams in Beijing Olympics-2008, Asian Games 2010, Commonwealth Games-2010, London Olympics- 2012 etc. In order to further improve the standard of sports in the country, the Government has been taking initiatives and implementing various schemes including the above for strengthening sports facilities and providing better training and coaching, etc.

[English]

#### **Demand of Cotton**

5369. SHRIMATI HARSIMRAT KAUR BADAL:  
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has received any demand from various cotton growers of States including Punjab to incentivize the cotton growing belt through textile parks;

(b) if so, the details thereof along with criteria adopted by the Government for allowing textile parks in the States;

(c) the efforts made by the Government to provide loans under Technology Upgradation Fund Scheme (TUFS) to cotton farmers to make them ahead of their counterparts in countries like China, Pakistan and Bangladesh;

(d) whether the demand of the Indian cotton in the international markets is very high due to lower production from our neighbouring countries like Pakistan and China; and

(e) if so, the details thereof and steps taken by the Government to incentivize the cotton industry to make India as the largest producer of cotton in the world?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The Scheme for integrated Textile Park (SITP) is demand driven Scheme. Proposals are accepted through the 8 empanelled Project Management Consultants. 3 Proposals have already been approved in Punjab under SITP. In addition 15 such textile parks have been approved under SITP in the State of Maharashtra, 8 Parks in Gujarat and 7 Parks in Andhra Pradesh.

(b) The details of the approved Parks in the concerned states are enclosed as Statement.

(c) Loans are not provided to cotton farmers under TUFS. It is a scheme to provide financial assistance for modernization and up gradation of textile industry.

(d) India has so far exported 82.57 Lakh bales of cotton. 52.789 Lac bales have been exported to China and 6.617 Lac bales have been exported to Pakistan.

(e) Government has formulated the National Fiber Policy with a decadal perspective, envisaging an annual growth rate of 7 percent for cotton fiber in period 2010-20. The recommendations of the National Fiber Policy have been incorporated into 12th Plan (2012-17) with specific financing provisions.

**Statement****Textile Parks in Maharashtra:-**

1. Metro Hi-Tech Cooperative Park Limited
2. Pride India cooperative Textile park Limited
3. Baramati Hi Tech Textile Park Limited
4. Purna Global Textiles Park Limited
5. Shri Dhairyashil Mane Textile Park Co-op Society Limited
6. Asmeeta Infratech Private Limited
7. Deesan Infrastructure Private Limited
8. Latur Integrated Textile Park
9. Islampur Integrated Textile Park Private Limited
10. Asiatic Cooperative Powerloom Textile Park, Solapur
11. Kallappana Awade Textiles Park, Ichalkaranji
12. Sundararo Solanke Cooperative Textiles Park, Solapur
13. Kagal Industrial Textiles Technology Park
14. Birla Integrated Textile Park, Amrawati
15. Khed Textile Park, Pune

**Textile Parks in Punjab:-**

1. Ludhiana Integrated Textile Park Limited
2. Rhythm Textile and Apparel Park Limited
3. Lotus Integrated Tex Park

**Textile Parks in Andhra Pradesh:-**

1. Hyderabad Hi-tech Weaving Park
2. Hindupur Vyapar Apparel Park Limited
3. Pochampally Handloom Park Limited
4. Brandix India Apparel City Private Limited
5. MAS Fabric Park India Limited
6. Lepakshi Integrated Textile Park, Anantpur
7. Whitegold Integrated Spentex Park, Rangareddy

**Textile Parks in Gujarat:-**

1. Gujarat Eco Textile Park Limited
2. Mundra SEZ Textile and Apparel Park Limited
3. Fairdeal Textile Park Private Limited
4. Vraj Integrated Textile Park Limited
5. Sayana Textile Park Limited
6. Surat Super Yarn Limited
7. Kejriwal Integrated Textiles Park, Surat

**Clearances for Construction of Dam**

5370. PROF. SAUGATA ROY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Forest Advisory Committee has given clearances for the construction of Kalu Dam in the State of Maharashtra;

(b) if so, the details thereof;

(c) whether the Government has conducted thorough survey of the area;

(d) if so, the details thereof;

(e) whether forest land in the ecologically sensitive Western Ghats is up for diversion due to this proposed dam; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (f) Yes, Madam. The Forest Advisory Committee in its meeting held on 3 and 4 April, 2013 has recommended the diversion of 999.328 ha, of forest land in Raigad Forest Division for drinking water supply project on Kalu River by Konkan Irrigation Development Corporation, in district Thane, Maharashtra with standard and general conditions like payment of Net Present Value (NPV), Compensatory Afforestation, minimum felling of trees as per requirement, etc. and following additional conditions:—

1. The recommendations of High Level Working Group headed by Dr. K. Kasturirangan will be binding to the State Government and the User



Agency. They will implement all mitigative measures suggested by the group for such type of developmental projects.

2. Penal Compensatory Afforestation will be taken by the State Government over degraded forest land equal in extent to diverted forest land in addition to Compensatory Afforestation at the cost of the User Agency.
3. A cumulative impact assessment of all drinking water projects in the region on the flora and fauna of the area will be undertaken by the State Government at the cost of the User Agency and the mitigative measures and other conditions suggested in the study will be binding on the User Agency.
4. The User Agency will abide by all conditions imposed by Regional Office, Bhopal and State Government during inspection of the project. The final approval for diversion of forest land will be considered only after compliance to all above general, standard and additional conditions.

[Translation]

#### Employment Opportunity in Steel Sector

5371. RAJKUMARI RATNA SINGH:  
SHRI CHANDRAKANT KHAIRE:

Will the Minister of STEEL be pleased to state:

- (a) whether the employment opportunities are shrinking in the steel sector;
- (b) if so, the details thereof and the reasons therefor;
- (c) the total employment opportunity generated in the steel sector during each of the last three years and the current year;
- (d) the steps taken by the Government to generate more employment opportunities in the steel sector; and
- (e) the success achieved by the Government in its effort thereon?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) to (e) Steel is a deregulated sector. As per

available information, production capacity of crude steel is gradually increasing and the same has increased from 51.17 million tonnes per annum (mtpa) in 2005-06 to 89.29 mtpa in 2011-12 resulting generally in increase in number of employment opportunities. As number of steel factories/plants in the country is quite large, the details about increasing employment opportunities in private sector are not maintained in the Ministry of Steel.

As regards public sector, massive modernisation and expansion plans have already been launched in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) for increasing the steel making capacity from 12.4 million tonnes to 20.2 million tonnes and from 3.0 million tonnes to 6.3 million tonnes per annum respectively. These plans envisage several new facilities involving latest technology resulting in demand of additional technical and skilled manpower. Details of direct employment generated (recruitment) in SAIL and RINL during each of the last three years are as under:—

Name of PSU	2010-11	2011-12	2012-13
SAIL	1575	2173	3601
RINL	662	497	405

For encouraging value addition and growth of steel sector, Government has increased export duty on iron ore from 20% to 30%. Similarly, export duty on chrome ore has been raised from Rs. 3000/t to 30% ad valorem and import duty on flat steel has been increased from 5% to 7.5%. Besides modernisation and expansion of existing plants of SAIL and RINL, NMDC Limited is setting up a 3 million tonne per annum (mtpa) green field Integrated Steel Plant at Nagarnar, District — Bastar, Chhattisgarh State. All such measures would lead to generation of employment in the steel sector.

[English]

#### Road Accidents on National Highways

5372. SHRI P. KARUNAKARAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a large number of accidents have been reported on National Highway Nos. 8, 24 and 58 during the last three years and the current year;

(b) if so, the details thereof, NH-wise along with the reasons therefor; and

(c) the action being taken by the Government to prevent these accidents on the said NHs?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Road accident data is compiled in the Ministry in a format developed as per the Asia Pacific Road Accident Database (APRAD) project of United Nations Economic and Social Commission for Asia Pacific (UNESCAP). In this format, specific NH-wise data of road accidents is not compiled. The analysis of road accident data received from States/UTs reveals that drivers' fault is the single most important factor responsible for accidents (77.5%). Some of the other factors responsible for road accidents are as under:—

Fault of pedestrian	2.4%
Fault of cyclist	1.3%
Defect in road conditions	1.5%
Defect in condition of motor vehicle	1.6%
Weather condition	1.0%
All other causes	14.8% *

\*Includes Fault of Driver of other vehicles, Fault of Passengers, Poor light condition, Falling of boulders, Neglect of civic bodies, Stray animals, other causes and causes not known.

(c) The Ministry has taken the following steps to minimize road accidents in the country:—

- (i) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws etc.
- (ii) The Government has constituted National Road Safety Council as the apex body to take policy decisions in matters of road safety. The Ministry has requested all States/UTs for setting up of State Road Safety Council and District Road Safety Committees.

(iii) The Ministry has adopted a multi-pronged strategy to address the issue of road safety based on four E's of Road Safety viz. (i) Education (ii) Enforcement (iii) Engineering (roads as well as vehicles) and (iv) Emergency care .

(iv) Road safety has been made an integral part of road design at the planning stage.

(v) Road Safety Audit of selected stretches of National Highways/Expressways.

(vi) Establishment of driving training institutes.

(vii) Tightening of safety standards of vehicles like helmets, seat belts, power-steering, rear view mirror.

(viii) Publicity campaigns on road safety awareness.

#### Planned Yearly Flying Rate

5373. SHRI KAMLESH PASWAN:

SHRI KALIKESH NARAYAN SINGH DEO:

Will the Minister of DEFENCE be pleased to state:

(a) whether "planned yearly flying rate" is used as a basis for calculating L1 under the Life Cycle Cost (LCC) method;

(b) the methodology adopted for calculation of planned yearly flying rate;

(c) the methodology adopted for comparison of the current planned Annual Flying Hours with those used for the purpose of LCC calculations as the pro-rata of the Total Technical Life;

(d) the number of hours of annual utilisation assumed for calculations of LCC for the Medium Multi Role Combat Aircraft (MMRCA) and Flight Refueling Aircraft (FRA); and

(e) the methodology adopted for comparison of these assumed hours with experience of the Indian Air Force in respect of (i) MMRCA as compared to Jaguar and Mirage actual historical deployment, (ii) Flight-Refueling Aircraft as compared to IL-78 deployment and Heavy Lift Helicopter as compared to MI-26 deployment?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) No, Madam. No such term as "planned yearly flying rate" is in use in the Indian Air Force.

(b) Does not arise.

(c) to (e) Not Applicable as no such comparison/assumption is made in the LCC context.

#### Main Battle Tanks

5374. SHRI C. RAJENDRAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has assessed the requirement of Main Battle Tanks (MBTs) that would be required for defence preparedness;

(b) if so, the details thereof;

(c) the details of the number of MBTs that are being manufactured/produced indigenously and the number of MBTs that are being imported; and

(d) the steps taken by the Government to produce MBTs indigenously?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (c) Yes, Madam. The requirement for Main Battle Tanks (MBTs) for defence preparedness has been assessed and laid down in the Long Term Integrated Perspective Plan (LTIPP) document for the period 2012-2027. Disclosure of further information on the subject is not in the national interest.

(d) The Main Battle Tanks (MBTs) ARJUN Mark I have been manufactured indigenously and ARJUN Mark II is under development. The T-90 tanks are manufactured indigenously by Ordnance Factory Board (OFB) under licensed production from Original Equipment Manufacturer (OEM). The Future Main Battle Tank (FMBT) is under indigenous design and development.

[Translation]

#### Export of Agricultural Products

5375. SHRIMATI ASHWAMEDH DEVI:

DR. BHOLA SINGH:

SHRI BHUDEO CHOUDHARY:

SHRI RUDRAMADHAB RAY:

PROF. RANJAN PRASAD YADAV:

SHRI JAGDISH THAKOR:

SHRI AMARNATH PRADHAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of grant given to the exporters for import-export during each of the last three years and the current year;

(b) the grant given for import-export of sugar, food grains including wheat and rice, edible oils and oil-cake separately along with the names and addresses of the companies which got grant of more than Rs. five crore during the said period;

(c) the food items imported/exported during each of the last three years and the current year along with the rate at which the same has been procured/exported/imported;

(d) whether the Government has been purchasing/importing the goods at higher rates and exporting them at concessional rates or rates much less than their prevalent international prices;

(e) if so, the details thereof and the reasons therefor along with the total estimated loss incurred on such transactions during the said period; and

(f) the number of companies against whom cases have been filed with regard to irregularities committed by them and the details of the action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (f) Information is being collected and will be laid on the Table of the House.

#### Policy for Import of Scrap Material

5376. SHRI IJYARAJ SINGH:

SHRI ANJANKUMAR M. YADAV:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the existing policy for the import of scrap and other hazardous residues in the country;

(b) whether the cases of non-compliance of the

said policy have come to the notice of the Government; and

(c) if so, the details thereof along with the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Import of hazardous and other waste is regulated under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. As per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, import of hazardous waste from any country for disposal is not permitted. The import is allowed only for recycling or recovery or reuse with the permission of the Ministry of Environment and Forests.

As per Schedule VII of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, the monitoring of compliance of various provisions and conditions of authorization for handling of hazardous wastes issued by State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) and conditions of permission for exports and imports issued by MoEF falls under the purview of respective SPCBs/PCCs.

[English]

#### **Mega Handloom Clusters**

5377. SHRI ADAGOORU H. VISHWANATH:  
SHRI VIRENDRA KUMAR:

Will the Minister of TEXTILES be pleased to state:

(a) the details of mega handloom clusters/handloom clusters set up in the country and the number of weavers and their families who are dependent directly or indirectly on such clusters, State-wise;

(b) the details of technological and financial assistance being provided by the Government along with funds allocated/utilised during the last three years on these clusters, State-wise;

(c) whether the Government proposes to set up more such clusters in the country; and

(d) if so, the details thereof and the criteria and norms adopted in setting up these clusters including any recommendations received from the States and follow up

action taken by the Government in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) 6 mega handloom clusters have been taken up for development as announced in the Budget 2008-09, 2009-10 and 2012-13. As per the guidelines of the Comprehensive Handloom Cluster Development Scheme (CHCDS), each mega handloom cluster covers at least 25,000 handlooms and is developed in a period of 5 years with Government of India's share upto Rs. 70.00 crore per cluster.

In addition, Integrated Handloom Cluster Development Scheme (IHCD) was introduced during 2005-06, wherein 20 handloom clusters, each having about 5000 handloom were taken up for their integrated and holistic development with the Government of India's share upto Rs. 2.00 crore. Besides, in XI Plan, under Cluster Development Approach, clusters each having 300-500 handlooms were taken up for their integrated and holistic development in a period of 3 years at an upper cost of Rs. 60.00 lakh per cluster. Under the scheme, funds were released for conducting diagnostic study, formation of self-help groups, consortia, technology up-gradation, setting up of common facility centre/dye house, raw material support, skill up-gradation, design development and product diversification, publicity and marketing, purchase of new looms, dobby, jacquard, accessories, margin money, construction of worksheds etc.

A Statement showing State-wise number of clusters sanctioned, number of beneficiary covered and amount released/utilized during the last 3 years is enclosed.

(c) and (d) New clusters will be taken up for their holistic development on need basis under the proposed "Comprehensive Handlooms Development Scheme (CHDS)" during 12th plan period. The scheme will have two categories of clusters, first, cluster having 200-500 handlooms and second, cluster having 2000-5000 handlooms. The cluster having 200-500 handlooms are proposed to be developed with maximum Government of India's share of Rs. 75.00 lakh and the cluster having 2000-5000 handlooms are proposed to be developed with maximum Government of India's share of Rs. 150.00

lakh. These clusters are proposed to be developed in a time period of 4 years. As regards setting up of additional mega handloom clusters, representations have been received from Andhra Pradesh, Assam, West Bengal,

Odisha, Manipur and Bihar. However, additional mega handloom clusters are taken up only after the announcement in the Budget and subject to availability of budgetary allocation.

**Statement**

*State-wise number of clusters sanctioned, amount released/utilized and number of weavers covered*

Sl. No.	State	Total number of clusters sanctioned during 2007-08	Total amount released from 2010-11 to 2012-13 (Rs. in lakh)	Total amount utilized (Rs. in lakh) (as on 31.01.2013)	Number of weavers covered
1	2	3	4	5	6
1.	Andhra Pradesh	56	994.23	210.16	57704
2.	Bihar	16	312.37	29.14	11067
3.	Chhattisgarh	10	232.19	78.67	4146
4.	Delhi	1	16.83	0.00	460
5.	Gujarat	9	24.94	18.36	4245
6.	Haryana	1	17.25	0.00	332
7.	Himachal Pradesh	8	292.24	154.48	10361
8.	Jammu and Kashmir	12	329.67	90.04	4120
9.	Jharkhand	36	1019.53	228.00	39291
10.	Karnataka	24	694.28	299.48	26711
11.	Kerala	25	771.02	297.90	14376
12.	Madhya Pradesh	18	421.03	202.10	15414
13.	Maharashtra	7	111.00	0.00	2515
14.	Odisha	38	1175.61	379.35	22057
15.	Punjab	0	0.00	0.00	0
16.	Rajasthan	6	83.42	0.00	3716
17.	Tamil Nadu	53	3258.42	890.45	62676
18.	Uttar Pradesh	55	2074.17	1292.28	70004

1	2	3	4	5	6
19.	Uttarakhand	9	306.55	162.89	5040
20.	West Bengal	42	1475.44	577.13	51718
Total (A)		426	13610.18	4910.43	405953
<b>NER</b>					
1.	Arunachal Pradesh	22	546.38	248.70	14800
2.	Assam	53	1656.41	553.29	46224
3.	Manipur	67	1983.39	652.31	36265
4.	Meghalaya	9	267.94	95.40	4247
5.	Mizoram	2	76.75	54.91	696
6.	Nagaland	34	1288.46	1205.90	16300
7.	Sikkim	0	0.00	0.00	0
8.	Tripura	25	525.23	95.34	10792
Total (B)		212	6344.55	2905.84	129324
Grand Total (A) + (B)		638	19954.74	7816.27	535277

#### Villages Inside Notified Tiger Reserves

5378. SHRI ARJUN RAM MEGHWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of villages existing inside the notified Tiger Reserves in the country;

(b) the steps taken by the Government to ensure avoidance of unnecessary provocation by the village dwellers in the country;

(c) the total number of poaching cases reported in the country; and

(d) the action taken by the Government against the guilty persons?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The details of villages located inside

the core/critical tiger habitat of tiger reserves, as reported by States, are given in the enclosed Statement-I.

(b) The village relocation from the core/critical tiger habitat is done on a voluntary basis under mutually agreed terms and conditions, as per provisions contained in the Wildlife (Protection) Act, 1972 and Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, with an enhanced package of Rs. 10 lakhs per family. Detailed guidelines have been issued in this regard.

(c) The details of tiger poaching, as reported by States, during 2012 and current year are given in the enclosed Statement-II.

(d) the day-to-day management and implementation of the Wildlife (Protection) Act, 1972 is done by the States, hence information on action taken against individual offender is not collated at the Government of India level.

**Statement-I***Details of villages located inside core/critical tiger habitat of tiger reserves (as reported by States)*

Sl. No.	Name of the State	Name of the Tiger Reserve	No. of Villages in the notified core area of Tiger Reserves (as on 30.6.2012)	No. of Families in the notified core area of Tiger Reserves (as on 30.6.2012)	No. of Villages relocated from the notified core/critical tiger habitat of tiger reserves since the inception of Project Tiger (as on 23.4.2013)	No. of Families relocated from the notified core/critical tiger habitat of tiger reserves since the inception of Project Tiger (as on 23.4.2013)
1	2	3	4	5	6	7
1.	Andhra Pradesh	Kawal	37	2064	0	0
2.	Andhra Pradesh	Nagarjunsagar-Srisailem	28	1731	0	0
3.	Arunachal Pradesh	Namdapha	3	77	0	0
4.	Arunachal Pradesh	Pakke	0	0	0	0
5.	Assam	Kaziranga	8	270	0	0
6.	Assam	Manas	31	912	0	0
7.	Assam	Nameri	0	0	0	0
8.	Bihar	Valmiki	0	0	0	0
9.	Chhattisgarh	Achanakmar	25	3553	6	249
10.	Chhattisgarh	Indravati	56	1300	0	0
11.	Chhattisgarh	Udanti-Sitanadi	50	3712	0	0
12.	Jharkhand	Palamau	3	633	0	0
13.	Karnataka	Bandipur	0	0	0	0
14.	Karnataka	Bhadra	16	736	11	420
15.	Karnataka	Biligiri Ranganatha Temple	34	0	0	0

1	2	3	4	5	6	7
16.	Karnataka	Dandeli-Anshi	13	629	0	0
17.	Karnataka	Nagarhole	37	1826	6	496
18.	Kerala	Parambikulam	6	318	0	0
19.	Kerala	Periyar	0	0	0	0
20.	Madhya Pradesh	Bandhavgarh	14	2501	1	149
21.	Madhya Pradesh	Kanha	34	1913	30	1063
22.	Madhya Pradesh	Panna	13	2411	9	738
23.	Madhya Pradesh	Pench	8	281	8	281
24.	Madhya Pradesh	Sanjay-Dubri	40	4967	0	0
25.	Madhya Pradesh	Satpura	42	4097	4	318
26.	Maharashtra	Melghat	30	4858	6	589
27.	Maharashtra	Pench	1	107	0	0
28.	Maharashtra	Sahayadri	58	2586	43	1582
29.	Maharashtra	Tadoba-Andhari	6	1069	1	164
30.	Mizoram	Dampa	1	227	1	227
31.	Odisha	Satkosia	5	129	0	0
32.	Odisha	Similipal	4	255	1	133
33.	Rajasthan	Ranthambhore	78	2144	15	1250
34.	Rajasthan	Sariska	28	2409	3	519
35.	Tamil Nadu	Anamalai	33	1532	0	0
36.	Tamil Nadu	Kalakad-Mundanthurai	8	223	0	0
37.	Tamil Nadu	Mudumalai	30	449	0	19
38.	Uttarakhand	Corbett	NA	181	0	0
39.	Uttar Pradesh	Dudhwa	0	0	0	0
40.	West Bengal	Buxa	7	1229	0	0
41.	West Bengal	Sundarbans	0	0	0	0
Total			787	51329	145	8197



**Statement-II**

*Details of tiger poaching, as reported by States,  
during 2012 and current year*

(As on 24.4.2013)

Sl. No.	State	2012 Poaching/ under scrutiny including seizure	2013 Poaching/ under scrutiny including seizure
1.	Andhra Pradesh	0	0
2.	Arunachal Pradesh	1	0
3.	Assam	3	3
4.	Bihar	0	0
5.	Chhattisgarh	1	0
6.	Jharkhand	0	0
7.	Karnataka	10	11
8.	Kerala	4	1
9.	Madhya Pradesh	10	2
10.	Maharashtra	9	4
11.	Mizoram	0	0
12.	Odisha	1	1
13.	Rajasthan	1	1
14.	Tamil Nadu	6	2
15.	Uttarakhand	5	4
16.	Uttar Pradesh	6	1
17.	West Bengal	1	1
18.	Haryana	1	0
<b>Total</b>		<b>59</b>	<b>31</b>

**Complaints of CVC**

5379. SHRI BAL KUMAR PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether a number of complaints have been

received from Central Vigilance Commission (CVC) for investigation and reporting to CVC;

(b) if so, the total number of complaints received during the last three years and the nature of complaints;

(c) whether there has been a considerable delay in investigation and reporting to CVC;

(d) if so, the reasons therefor;

(e) whether the Government proposes to expedite the investigations in a time-bound manner; and

(f) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (f) Yes, Madam. During the last three years, 74 no. of complaints were received from Central Vigilance Commission (CVC) for investigation and reporting to CVC. These complaints were mainly pertaining to alleged irregularities in award of contracts for procurements, execution of contracts, recruitments and personal conduct of officials. Top priority is attached to the complaints received from CVC and utmost urgency is observed to investigate and bring such complaints to the logical conclusion within the time stipulated by CVC.

[Translation]

**Two-Lane Tunnel on NH-72A**

5380. SHRI AVTAR SINGH BHADANA:  
SHRI J.M. AARON RASHID:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the proposal for land acquisition for new two-lane tunnel adjoining existing tunnel in Km 34 on NH-72A (New NH No. 307) at Dat Ki Devi is under consideration of the Government;

(b) if so, the details and present status thereof; and

(c) the time by which the said proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) At present, there is no

proposal for land acquisition for new two-lane tunnel adjoining existing tunnel in Km. 34 on NH-72A (New NH No. 307) at Dat Ki Devi in Uttarakhand.

[English]

#### Private Sector in Defence Production

5381. SHRI BAIJAYANT PANDA:

SHRI DHANANJAY SINGH:

SHRI TARACHAND BHAGORA:

SHRI C. RAJENDRAN:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the private players and joint ventures involved along with the total investment made by them in defence manufacturing in the country;

(b) the number of Letters of Intent received by the Government for defence production from private companies in 2012-13;

(c) the procedure to be followed to obtain an Industrial License for defence production;

(d) whether the Government is planning to relax procedures for obtaining production licenses to encourage private participation;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the details of the ratio of import and indigenous manufacture of weapons and ammunition and the quantities of such weapons and ammunition, category-wise and year-wise during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) There are 193 Letter of Intents (LOIs)/ Industrial Licences (ILs) have been issued by Department of Industrial Policy and Promotion (DIPP) to the Indian private sector firms for manufacturing of various defence items. The list of such firms is enclosed as Statement-I. Apart from this, 27 Joint Ventures (JVs) have also been approved by FIPB, Department of Economic Affairs in

defence manufacturing in the country. The list of such JVs is enclosed as Statement-II.

As reported by DIPP, Foreign Direct Investment (FDI) amounting to Rs. 19.89 crores (US \$ 4.12 millions) has been received in defence industry sector from April 2000 to February 2013. The data regarding investment made by the Indian private sector firms is not maintained.

(b) 63 applications has been received for industrial license for manufacture of defence items from private companies in 2012-13.

(c) The applicant has to file the application for grant of Industrial License in DIPP under Rule 7 of the Registration and Licensing of Industrial Undertaking Rules, 1952 (RLIU). The application is circulated to/ examined by the Administrative Ministry i.e. Department of Defence Production (DoDP); Ministry of Home Affairs (MHA); Department of Economic Affairs, Ministry of Finance and the concerned State Government beside other members of the Licensing Committee. Based on the comments received from the concerned Departments/Agencies, a decision is taken by the Licensing Committee.

(d) and (e) The process of issue of IL is being streamlined and simplified through decision to issue licenses based on affidavit from the applicants pending finalization of Security and Audit procedures. The Defence items list has been sent to DIPP to bring clarity in disposing applications.

(f) The ratio of Import and indigenous manufacture of weapons and ammunition on capital acquisition during the last three years is tabulated below:—

(Rs. in crores)

Year	Indigenous (A)	Import (B)	Ratio (B/A)
2009-10	25920.48	13411.91	0.52
2010-11	31444.55	15443.01	0.49
2011-12	27922.7	24193.83	0.87

Rest of the information is being collected and shall be laid on the Table of the House.

**Statement-I***List of letters of Intents/Industrial Licenses issued to Private Companies for the  
Manufacture of Arms and Armament*

(As on 22.4.2013)

Sl. No.	Name of the Company and LOI/IL No. and Date	Item of Manufacture
1	2	3
1	M/s Ramoss India, LI: 75(2002) Dt. 12.12.2002	Bullet Proof Vests, Jackets, other Types of Body Armour, Bullet Proofing Vehicles and Vehicle Safety Fitments.
2	M/s Larsen and Toubro Ltd. New Delhi LI: 54(2002) Dt. 20.8.2002 CIL: 11(2007) Dt. 31.07.2007	Design, Development, Manufacture and Assem B35(2007) LY of Armoured and other Combat Vehicles Including Associated Systems and Sub-Systems such as Turrets, Turret Mounts, Bridge laying Systems on Tanks etc.
3	M/s Larsen and Toubro Ltd. LI: 51(2002) Dt. 20.8.2002 CIL: 6(2007) Dt. 27.06.2007	Warships Submarines Weapon Platforms High Speed Boats/Crafts
4	M/s Larsen and Toubro Ltd. LI: 52(2002) Dt. 20.8.2002 CIL: 7(2007) Dt. 27.06.2007	Design, Development and Manufacture of Radar, Sonar Systems and Associated Sub-systems, Electronic Warfare Equipment and Systems Sensors.
5	M/s Larsen and Toubro Ltd. LI: 53(2002) Dt. 20.8.2002 CIL: 10(2007) Dt. 31.07.2007	Design, Development and Manufacture of Arms and Armaments Including: 1. Weapon Launchers and Launch Systems — Land, Ship and Airborne Platform based — including their Sub-Systems. 2. Manufacture and Assembly and Testing of Mortars, Field Guns, Air Defence Guns, Anti-Tank Weapons Systems etc. including Associated Systems and Sub-Systems. 3. Armament including Ammunition/Ordinance Like Missiles, Rockets, Torpedo, Land/Naval Mines, Depth Charges, including Associated Systems and Sub-Systems.
6	M/s Max Aerospace and Aviation Ltd. LI: 38(2003) Dt. 23.4.2003 CIL: 9(2006) Dt. 06.09.2006	Avionics Military Aircraft Namely (i) Unmanned Aerial Vehicle (UAV) and Unmanned Combat Aerial Vehicle (UCAV) (ii) Installation/Manufacture and Assembly of Aircraft Subsystems (iii) Assembly of Helicopters Arms and Ammunition, viz. (i) 9mm Weapon Systems including Pistols, Cabines Rifles and Accessories, (ii) Ammunition of the above Weapon Systems.

1	2	3
7.	M/s Anjani Technoplast Ltd. LI: 50(2003) Dt. 5.6.2003 CIL: 3(2006) Dt. 12.05.2006	Safety and Ballistic Products including Bullet Proof Vests, Jackets, Helmets and Podiums etc.
8.	M/s Larsen and Toubro Ltd. LI: 75(2003) Dt. 29.8.2003 CIL: 12(2007) Dt. 31.07.2007	Design, Development and Manufacture of Airborne Assemblies, Systems and Equipment for Aircrafts, Helicopters and Uninhabited Aerial Vehicles and Equipment for the Aviation Sector.
9.	M/s Til Ltd. LI: 74(2003) Dt. 28.8.2003 CIL: 21(2005) Dt. 30.08.2005	Mobile Launchers, Mast Mobile Aerial System and Special Purpose Logistic Vehicle and Equipments.
10.	M/s Southern Group Industries (P) Ltd. LI: 76(2003) Dt. 3.9.2003	<ol style="list-style-type: none"> <li>1. (a) Bullet Proof Jackets/Vests. (b) Bullet Proof Helmets/Patkas.</li> <li>2. Bullet Proofing Vehicles/Containers/Cabins/Aircrafts.</li> <li>3. NBC Protective Products — such as Suits, Gloves, Masks, Tents etc.</li> <li>4. ECC Protective Gear and Equipments.</li> <li>5. Camouflage Products (Such as Battle Suits, Masks, Coveralls).</li> <li>6. Bomb Disposal Suits and Blankets.</li> </ol>
11.	M/s Automotive Coaches and Components Ltd. LI: 87(2003) Dt. 13.10.2003 CIL: 3(2010) Dt. 25.10.2010	Light Armoured Multirole Vehicles.
12.	M/s HBL Nife Power Systems Ltd. LI: 86(2003) Dt. 13.10.2003	Electronic Radars and Parts thereof.
13.	M/s Electronics Corporation of India Limited CIL: 6(2004) Dt. 27.11.2004	Electronic Equipment of Special Kind for Defence like Fuzes.
14.	M/s Tata Motors Ltd. LI: 13(2004) Dt. 23.3.2004	<ol style="list-style-type: none"> <li>1. Light Armoured Multi Role Vehicles.</li> <li>2. Armoured Engineer Vehicles.</li> <li>3. Armoured Recovery Vehicles.</li> <li>4. Armoured Logistics Carriers.</li> </ol>

1	2	3
		5. Heavy Tank Transporters. 6. Shelters and Containers. 7. Special Attack and Surveillance Vehicles. 8. Tactical Floating Bridges and Ferries. 9. Tracked Armoured Vehicles. 10. Bullet Proof Cars, Jeeps and Troop Carriers. 11. High Mobility Vehicles. 12. Mechanised Material Handling and Bridging Equipment. 13. Mine Protected Vehicles.
15.	M/s Bharat Electronics Ltd. DIL: 23(2004) Dt. 08.06.2004	Low Level Transportable Radar.
16.	M/s B.F. Utilities Ltd. DIL: 44(2004) Dt. 8.9.2004	(a) Arms and Ammunition both Conventional and Guided (Smart Ammunition) (i) Ready to use Shells and Anti Tank Shots in 105-155 MM Range (ii) Ready to use Mortars 120 MM Long Range. (b) Weapons and Weapon Launchers (i) Ready to use Multi Barrel Rockets like 12 MM Grad and Pinaka and upto 300 MM Caliber. (c) Ready to use Higher Caliber Guns by Upgunning of Lower Caliber Guns.
17.	M/s B.F. Utilities Ltd. DIL: 48(2004) Dt. 16.9.2004	Armoured Personnel Carriers Both Tracked And Wheeled With Relevant Systems, Subsystems And Fitment.
18.	M/s Bharat Electronics Ltd. DIL: 49(2004) Dt. 29.11.2004	1. Enhanced Tactical Computer. 2. Wireless Local Area Network.
19.	M/s Mahindra and Mahindra Ltd. DIL: 61(2004) Dt. 21.12.2004	Sea Mines and its Variants.
20.	M/s TSL Defence Technologies Pvt. Ltd. DIL: 34(2004) Dt. 21.12.2004.	Design, Development and Manufacture of Chaff Dispenser and Mini-Uavs and Associated Systems.
21.	M/s Vectra Engg. Materials Pvt Ltd. DIL: 1(2005) Dt. 18.01.2005	4x4 Light Armoured Multi-Utility Vehicle and Light Recovery Vehicle Superstructure.
22.	M/s Mahindra and Mahindra Ltd. DIL: 8(2005) Dt. 25.2.2005	5.56 MM Carbine.

1	2	3
23.	M/s Bharat Earth Movers Ltd. CIL: 22(2005) Dt. 01.09.2005	Armoured Recovery Vehicle.
24.	M/s RMX Bridport Defence Systems Pvt. Ltd. DIL: 50(2005) Dt. 01.08.2005	Multi Spectral Camouflage Nets (MSCN).
25.	M/s 1st Ltd. DIL: 99(2005) Dt. 24.11.2005	1. Fuzes. 2. Night Vision Devices and Sensor Based Systems.
26.	M/s Alpha-ITL Electro Optics Private Ltd. DIL: 100(2005) Dt. 25.11.2005	Optical Goods and Equipment/Optical Instruments, viz. Night Vision Binoculars (NCROS), Monocular Night Vision Devices (Mini NSEAS), Reflex Sights (Such as Mars), Aiming Devices (Such as AIM I/C, I/V).
27.	M/s VXL Technologies Ltd. DIL: 102(2005) Dt. 28.11.2005	Various Safety Fuzes and Devices (With or Without Explosive Filling).
28.	M/s Memory Electronics Private Limited DIL: 103(2005) Dt. 28.11.2005	(I) Radio And Satellite Communication Equipment. (II) Information Technology Systems. (III) Simulators. (IV) Optronics and Electro Optronics Systems. (V) Electronic Fuses. (VI) Early Warning Systems.
29.	M/s Anjani Technoplast Ltd. DIL: 73(2006) Dt. 12.09.2006	Safety Security and Ballistic Protection Products viz. Bullet Proof Jackets, Vests, Helmets and Podiums etc.
30.	M/s Indtech Construction Pvt. Ltd. DIL: 74(2006) Dt. 04.10.2006	Small Arms and Ammunition viz. 5.56 MM, 7.62 MM, 9 MM, 12.7 MM and 14.5 MM Calibers only.
31.	M/s Tata Power Company Ltd. DIL: 78(2006) Dt. 29.11.2006	Design, Development, Manufacture, Assembly and Upgrades of Avionics, Airborne Assemblies Systems and Equipment for Aircraft, Helicopters and AWACS Including Development of UAVS (Unmanned Aerial Vehicles), UVS (Unmanner Vehicles) of all types and for all usages including Defence and Civilian Space Systems/Sub-Systems and Associated Systems.
32.	M/s Tata Power Company Ltd. DIL: 79(2006) Dt. 29.11.2006	Design, Development, Manufacture, Assembly and Upgrades of Electronic Warfare System (Stand Alone and Integrated) for Army, Navy, Air Force, Para-Military and Inland Security.

1	2	3
33.	M/s Tata Power Company Ltd. DIL: 80(2006) Dt. 29.11.2006	Design, Development, Manufacture, Assembly/System Integration of State-of-the-art Network Centric Warfare Enablers including Tactical and Strategic Communication Systems, Both Short and Long Range, Development of Specialised Antennas and Masts, Software Defined Radio, Gimbals Payload, Satellite/Wireless/Optical Communication Systems other Components, Sub-Systems and Associated Systems. Ruggedisation of Cots and Specialised Software for Network Management, Monitoring and Security, Integrated GIS with Communication and Navigation Systems for Defence and Civilian Application, Global Positioning Systems and GPS Based Vehicle Navigation and Tracking Systems etc.
34.	M/s Tata Power Company Ltd. DIL: 81(2006) Dt. 29.11.2006	Design, Development, Manufacture, Assembly and Upgrades of Weapon Systems, Rocket and Missile Launchers for Ground and Naval Applications including Associated Systems and Sub-Systems Including Inertial and GPS Based Navigation and Tracking Systems.
35.	M/s Tata Power Company Ltd. DIL: 82(2006) Dt. 29.11.2006	Design, Development, Manufacture, Assembly and Upgrades of Air Defence Guns/Field Artillery, Naval Guns, Tanks Combat Vehicles, Anti Tank Weapons Systems, Mortars, Shell. Missiles, Rockets any Associated Systems, Sub-Systems but not limited to Trajectory Correction Systems, Guided Munitions/Torpedoes.
36.	M/s Tata Power Company Ltd. DIL: 83(2006) Dt. 29.11.2006	Design, Development, Manufacture, Assembly and Upgrades of Naval Combat, Air Defence, Artillery, Command and Control Systems, Border Security and Surveillance, including Sensors viz. Radars, Sonar Thermal Imaging Radiography, Optronics and Night Vision Sub-Systems and Associated Systems.
37.	M/S Tata Power Company Ltd. DIL: 84(2006) Dt. 29.11.2006	Design, Development, Manufacture And Upgrades of Mil (Military Grade) Products-Display Consoles, Rugged, Computers, Workstations Servers, On-Board Computers, GPS Receivers, Printers, Document/ Biometric Security Systems etc.
38.	M/S Alpha Design Technologies Pvt. Ltd. DIL: 1(2007) Dt. 05.03.2007	<ol style="list-style-type: none"> <li data-bbox="695 1590 1477 1700">1. Radar System, Parts and Accessories viz. Radar Systems and Parts viz. Ground Based, Air Borne and Naval Radars, their upgrades and their Components/Sub-Systems.</li> <li data-bbox="695 1702 1477 1886">2. Optical Goods and Equipment viz. Optical and OPTO-Electronic Equipment and Components such as Day/Night Vision Binoculars and Goggles, Rifle Sights, Reflex Sights, Thermal Imaging Systems, Components, Parts, Assemblies and Sub- Assembles for the above.</li> <li data-bbox="695 1888 1477 1960">3. Navigational Instruments viz. Laser Range Finder, Airborne, Ship Borne and Land Navigational Systems.</li> </ol>

1	2	3
		<ol style="list-style-type: none"> <li>4. Computer and Computer Based Systems and Parts thereof viz. Simulators, Parts and Accessories for various Simulators.</li> <li>5. Transmission Apparatus for Radio Telephony and Radio Telegraphy viz. Tactical Communication Systems, Universal (Digital) Control Harness for Communication Equipment, HF/VHF/UHF and Microwave Communication Equipment/Systems, Airborne/Ground/Ship Based Electronic Warfare Equipment, C<sup>3</sup>I, C<sup>4</sup>I Systems.</li> <li>6. Repair and Maintenance of Computers and Computers abased systems viz. repair and maintenance of simulators including Installation and Commissioning of the Systems, Annual Maintenance Contracts for Simulators.</li> <li>7. Repair of Radar Apparatus viz. providing warranty support and carrying out repair of Airborne, Shipborne and Ground Based Radar Equipment (which shall include installation and commissioning support also), Annual Maintenance Contracts for various Radar Apparatus.</li> </ol>
39.	M/s Astra Microwave Products Ltd. DIL: 26(2007) Dt. 28.6.2007	Microwave Sub-Systems and Components for Wireless Communications
40.	M/s Jupiter Strategic Technologies Pvt. Ltd. (Now M/s Axis Aerospace and Technologies Pvt. Ltd.) DIL: 27(2007) Dt. 28.6.2007	(a) Electronic Warfare Systems (b) Communication Systems (c) Radar and Avionics Systems (d) Command and Control Systems (e) Surveillance and Access Control Systems.
41.	M/s VEM Technologies Pvt. Ltd. DIL: 29(2007) Dt. 30.7.2007	Guidance and Control Systems, Electronics, Avionics and Power Supplies for Rockets and Missiles.
42.	M/s VEM Technologies Pvt. Ltd. DIL: 30(2007) Dt. 30.7.2007	Armament Electronics, Safety Systems and Power Supplies.
43.	M/s Data Patterns (India) Pvt. Ltd. DIL: 31(2007) Dt. 30.7.2007	Design Development and Manufacture of Avionics and Electronic Systems for Airborne Applications such as Flight Control Computers, Displays etc., including upgrades.
44.	M/s Zen Technologies Ltd. DIL: 32(2007) Dt. 31.7.2007	<ol style="list-style-type: none"> <li>1. Grippen Flight Simulator.</li> <li>2. T-90 Gunnery Simulator</li> <li>3. Volvo Truck Simulator.</li> <li>4. Javelin Missile Simulator.</li> <li>5. Infantry Weapon Effects Simulator (Live).</li> </ol>



1	2	3
45.	M/s HBL Power Systems Ltd. DIL: 33(2007) Dt. 31.7.2007	Night Vision Devices, Image Intensifiers, Thermal Imagers and parts thereof.
46.	M/s Eon Infotech Ltd. DIL: 34(2007) Dt. 31.7.2007	Computer Based Fire Control Systems, Command and Control Systems, Electronic Warfare Systems, GPS Based Location Tracking Systems, RF and Cellphone Jammers.
47.	M/s Punj Llyod Ltd. DIL: 35(2007) Dt. 11.9.2007	Gun, Rocket and Missile Artillery Systems and related Equipment Electro Optical Systems, Fire Control Systems and Power Packs Associated with Armoured Fighting Vehicle
48.	M/s Allen Reinforced Plastics (P) Ltd. DIL: 36(2007) Dt. 11.9.2007	<ol style="list-style-type: none"> <li>1. Underwater/Sea Mines.</li> <li>2. Sea Vehicles.</li> <li>3. Radomes.</li> </ol>
49.	M/s Data Patterns (India) Pvt. Ltd. DIL: 37(2007) Dt. 11.9.3007	Design, Development and Manufacture of Automatic Test Equipment Including Upgrades.
50.	M/s Bharat Heavy Electricals Ltd. DIL: 39(2007) Dt. 11.9.2007	Underwater Weapon Systems and Controls and its Components.
51.	M/s Data Patterns (India) Pvt. Ltd. DIL: 40(2007) Dt. 11.9.2007	Design, Development and Manufacture of Electronic Systems for Shipborne Applications and Ground Weapon Systems — Both Static and Mobile, such as Fire Control Systems, Torpedo Control Systems, Sonar Systems, Displays, Computing Systems, Tank and Gun Electronics including upgrades.
52.	M/s Bharat Heavy Electricals Ltd. DIL: 41(2007) Dt. 11.9.2007	All Types of Guns including Field Guns, Air Defence Guns, Mortars for Army, Navy, Air Force and Paramilitary Forces.
53.	M/S Data Patterns (India) Pvt. Ltd. DIL: 42(2007) Dt. 12.9.2007	Design, Development and Manufacture of Electronic Systems for UAVS, Missiles, Armament Systems including upgrades.
54.	M/s Bharat Heavy Electricals Ltd. DIL: 43(2007) Dt. 12.9.2007	Manufacture of Armoured and Combat Vehicles including Associated Systems, Subsystems, Components such as Turrets, Turrets Mount Thermo Pressed Component.
55.	M/s Bharat Heavy Electricals Ltd. DIL: 44(2007) Dt. 12.9.2007	Bridge Laying Systems on Combat Vehicles.
56.	M/s Bharat Heavy Electricals Ltd. DIL: 45(2007) Dt. 12.9.2007	Control Systems (Electric/Hydraulic) for Armoured/Combat Vehicles/ Associated Weapon Systems.

1	2	3
57.	M/S Bharat Heavy Electricals Ltd. DIL: 46(2007) Dt. 12.9.2007	All Types of Weapon Fire Control Systems, Avionics, Radio Communication, Electronic Warfare Systems, Early Warning System.
58.	M/s Bharat Heavy Electricals Ltd. DIL: 47(2007) Dt. 12.9.2007	All Types of Simulators, Computer Based Trainers for Vehicles/ Platform, Radar, Weapons, Missiles etc. for all Defence Forces and Para Military Forces.
59.	M/s Bharat Heavy Electricals Ltd. DIL: 48(2007) Dt. 12.9.2007	Ship Control System including Integrated Platform Management Systems (IPMS).
60.	M/s Bharat Heavy Electricals Ltd. DIL: 49(2007) Dt. 12.9.2007	Manufacture of Radars and Associated Systems.
61.	M/s Samtel Display Ltd. DIL: 51(2007) Dt. 13.9.2007	<ol style="list-style-type: none"> <li>1. Multi Function Displays.</li> <li>2. LCD Displays.</li> <li>3. Head up Displays.</li> <li>4. Helmet Mounted Displays.</li> <li>5. Optical Module.</li> <li>6. Backlight.</li> <li>7. Electronic Module.</li> <li>8. Optical Mechanical Sensors.</li> <li>9. Inertial Navigation Systems.</li> <li>10. Mission Computers.</li> <li>11. GYRO.</li> <li>12. Color Avionic Tubes.</li> <li>13. Mono Avionics Tubes.</li> <li>14. Spare Parts for all the above 10% of the Requirement of all of SI.No. 1 to 13</li> <li>15. Repair Service and AMC.</li> </ol>
62.	M/s Bharat Heavy Electricals Ltd. DIL: 54(2007) Dt. 13.9.2007	Propulsion Systems Including Shafting, A&P Brackets for Ships, Submarines and Patrol Research Vessels.
63.	M/s Hela Systems Private Limited [Earlier HBL EL/TA Avionics Systems Pvt. Ltd.] DIL: 57(2007) Dt. 14.9.2007	<ol style="list-style-type: none"> <li>1. Radars and Parts.</li> <li>2. Electronic Warfare Systems and Accessories/Parts.</li> <li>3. Surveillance Systems/Accessories and Parts.</li> <li>4. Electronic Communication Systems.</li> <li>5. Integrated Platforms Both Mobile and Stationary.</li> </ol>
64.	M/s Magnum Aviation Pvt. Ltd. DIL: 58(2007) Dt. 20.9.2007	Aircraft Engine, Parts and Accessories for Aircraft/Space Aircraft.

1	2	3
65.	M/s HBL Power Systems Ltd. DIL: 62(2007) Dt. 9.10.2007	Electronic Fuses (Empty)
66.	M/s Tata Advanced Systems Limited (Earlier Tara Systems and Technologies Ltd.) DIL: 63(2007) Dt. 10.10.2007	Design, Development, Manufacture, Assembly/System Integration of State-of-the-art Network-Centric Warfare Enables, Like Battlefield Transparencies Devices including Tactical and Strategic Communication Systems, Both Short and Long Range, Development Of Specialized Antennas and Masts, Sensors, Software Defined Radio, Gimbals Payload, Satellite/Wireless/Landline Optical Communications Systems, other Components, Sub-Systems and Associated Systems.
67.	M/s Tata Advanced Systems Limited (Earlier Tara Systems and Technologies Ltd.) DIL: 64(2007) Dt. 10.10.2007	Design, Development, Manufacture, Assembly and Upgrades of Weapon System-Rocket and Missile Launchers, for Ground and Naval Applications including Associated Systems and Sub-Systems, including Inertial and OPS Based Navigation and Tracking Systems as a Lead System Integrator.
68.	M/s Tata Advanced Systems Limited (Earlier Tara Systems and Technologies Ltd.) DIL: 65(2007) Dt. 10.10.2007	Design, Development, Manufacture, Assembly, Ruggedization and Upgrades of MIL (Military Grade) products such as Display Consoles, Rugged Computers, Workstations Servers, on Board Computers, GPS Receivers, Printers, Documents/Bio-Metric Security Systems.
69.	M/s Tata Advanced Systems Limited (Earlier Tara Systems and Technologies Ltd.) DIL: 66(2007) Dt. 11.10.2007	Design, Development, Manufacture, Assembly and upgrades of Electronic Warfare Systems, ( Stand-Alone and Integrated), EMI/EMC for Army, Navy, Air Force, Paramilitary and Inland Security, for being System Integrators in the Field.
70.	M/s Tata Advanced Systems Limited (Earlier Tara Systems and Technologies Ltd.) DIL: 67(2007) Dt. 11.10.2007	Design, Development, Manufacture, Assembly and upgrades of Ground, Naval and Air Combat Systems, Air Defence, Artillery, Command and Control Systems, Border and Maritime Security and Surveillance, Including Sensors such as Radars, Sonar, Thermal Imaging, Radiography, Optronics and Night Vision Sub-System and Associated Systems.
71.	M/s Tata Advanced Systems Limited (Earlier Tara Systems and Technologies Ltd.) DIL: 68(2007) Dt. 11.10.2007	Design, Development, Manufacture, Assembly and upgrades of Air Defence Guns, Field Artillery, Naval Guns, Tanks, Combat Vehicles, Anti-Tank Weapons Systems, Mortars, Shell, Missiles, Rockets and any Associated Systems/Sub-Systems but not limited to Trajectory Corrections Systems, Guided Munitions/Torpedoes.
72.	M/s Tata Advanced Systems Limited ( Earlier Tara Systems and Technologies Ltd.) DIL: 69 (2007) Dt. 11.10.2007	Design, Development, Manufacture, Assembly and upgrades of Avionics, Airborne Assemblies, Systems and Equipment for Aircrafts, Display Systems, Helicopters and AWACs including Development of UAVS (Unmanned Aerial Vehicles) of all Types and for Defence Space Systems/Sub-Systems and as a Lead System Integrator.

1	2	3
73.	M/s VEM Technologies Pvt. Ltd. DIL: 70(2007) Dt. 30.10.2007	Assembly, Integration and Checkout of Arms and Ammunitions (Rocket and Missiles), Hydraulics, High Pressure Pneumatic Systems and their Subsystems, Launch Control and Battle Management Systems.
74.	M/s Sigma Micro-systems Pvt. Ltd. DIL: 71(2007) Dt. 27.11.2007	Electronic System/Sub-Systems, Including Embedded Application Software.
75.	M/s HBL Power Systems Ltd. DIL: 72(2007) Dt. 03.12.2007	<ol style="list-style-type: none"> <li>1. Electronic Components including Multi-Layer PCBs, High Voltage Power Supplies, Digital Signal Processing Modules for Navigation, Guidance, Weapon Control Systems/Avionics.</li> <li>2. Machine Pressed Components and Sub-Systems for Specialized Enclosures and Assemblies to be Installed in Airborne, Shipborne and Terrestrial Platforms.</li> <li>3. Looms and Cable Harnesses for Airborne, Shipborne and Terrestrial Platforms.</li> </ol>
76.	M/s Bharat Electronics Ltd. DIL: 1(2008) Dt. 15.2.2008	Ship-Borne Comint/Wide Band Direction Finding (WBDF) and Acquisition System in 20-1250 Mhz Frequency Range [EL/AT Type No. EL/K-7036N-WBDF) for to Indian Navy.
77.	M/s Hindustan Aeronautics Limited DIL: 2(2008) Dt. 15.2.2008.	Ten Types of Custom Memory Module Twelve Types of Application Specific Modules 20W, 30W, 40W and 60W DC-DC Converters CCD Cameras.
78.	M/s High Energy Batteries (India) Limited DIL No. 3(2008) Dt. 15.2.2008	<ol style="list-style-type: none"> <li>1. Silver Zinc Batteries.</li> <li>2. Nickel Cadmium Batteries.</li> </ol>
79.	M/s Sec Industries Pvt. Ltd. DIL: 4(2008) Dt. 18.2.2008.	Riveted and Welded Airframe Sections such as Nose Cones, Space Frames, Stiffened Cylindrical Sections, Wings and Fins, Control Surface Mechanism etc.
80.	M/s Radiant Cables Pvt. Ltd. Dil No. 6(2008) Dt. 18.2.2008.	Electric and Electronics Wires and Cables and Cable Assemblies and Extruded Copper/Alloy Products Special Electric and Electronic Equipment Wire an Cables, Cable Systems, Control Systems, Components.
81.	M/s Sec Industries Pvt. Ltd. DIL: 7(2008) Dt. 19.2.2008.	Missile Systems Integration (Involving Missile Electronics, Electricals, Explosives, Pyro-Devices, Hydraulics, Pneumatics and other Electro Mechanical Systems) and Check out for all Varieties of Missiles, viz., Anti-Tank, Surface to Air to Air Missiles.
82.	M/S HCL Infosystems Ltd., DIL: 8(2008) Dt. 19.2.2008.	Design, Development, Manufacture, Assembly Upgrades and System Integration of Air Borne and Ground Based Electronic Systems for Defence Applications.

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83	M/s Godrej and Boyce Mfg. Co. Ltd. DIL: 24(2008) Dt. 26.3.2008	Rocket Engine/Major Sub-Assemblies.
84.	M/s SM Pulp Packaging Pvt. Ltd. DIL: 38(2008) Dt. 31.3.2008	1. Bullet Proof Vest/Jacket. 2. Vehicle Armour. 3. Aircraft/Helicopter Armour.
85.	M/s DEFSYS Solutions Pvt. Ltd. DIL: 41(2008) Dt. 31.3.2008	Development, Integration and Manufacture of Avionics/Defence Electronic Equipment.
86.	M/s Godrej and Boyce Mfg. Co. Ltd. DIL: 42(2008) Dt. 31.3.2008	Missile Launchers Torpedo Launchers.
87.	M/s Micron Instruments Pvt. Ltd.. DIL: 43 (2008) Dt. 31.3.2008	1. Empty Fuzes for Artillery, Shells, Mortar Bombs, Grenades and Similar Munitions of War. 2. Safety and Arming Devices for Fuzes. 3. Clock Work Mechanism and Gear Train Assemblies.
88.	M/s Verdant Telemetry DIL: 44(2008) Dt. 31.3.2008	Airborne Antennas Radomes, Composite Components, Telemetry Transceivers.
89.	M/s Vectra Engg. Pvt. Ltd. DIL: 52(2008) Dt. 8.4.2008	Design, Development, Integration and Manufacture of Air Borne Assemblies and Ground Based Equipment for Air-Craft and Helicopter.
90.	M/s Vectra Engg. Materials Pvt. Ltd. DIL: 53(2008) dt. 7.4.2008	Optical Goods and Equipment/Optical Instruments viz. Night Vision Binoculars, Monocular Night Vision Devices, Reflex Sights Aiming Devices Thermal Imaging Sights for AMR and Passive Night Sights for Small Arms.
91.	M/s Meltronics Systemtech Pvt. Ltd. DIL: 54(2008) Dt. 9.4.2008	Electronics Systems (High-end Automated Test Equipment, Data Communication Systems, Special Type Sub-Systems Level Testers and Support Packages for Defence-Electronic Systems, Strategic Electronics Items (Electronic Warfare Subsystems/Support Packages/Upgrades, Communication Equipment/Systems, Radar Units, Signal Processing Units, Digital Receivers), Electronic Simulators (High-End Simulators, Emulators Programmable Target Generators and profile Generators for Defence Sensors/Weapons) and Electronic Testers (High-end Special-to-Type Test Jigs and Equipment)
92	M/s Alligator Design Pvt. Ltd. DIL: 55(2008) Dt. 9.4.2008	Military Qualified Rifle Sight.

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93.	M/s Infra Polytec DIL: 63(2008) Dt. 1.7.2008	<p>Parts and Accessories for Air Crafts</p> <p>A. ICA Fin, Rudder, Wing, Fairings, Covers, Doors, Floor Board and Shroud etc. for 10 Air Crafts etc.</p> <p>B. ALH Main Rotor Blades, Tail Rotor Blades, Fuselage Shell, Fairings, Doors, Floors Board and Hatch Covers etc. for 15 ALH.</p> <p>C. Saras Aircraft Wing, Horizontal Stabilizer Including Elevator, Vertical Stabilizer Including Rudder, Pressure Bulk Head, Front Fuselage Top Skin, Belly Fairings, Floor Board Flaps and Ailerons For 10 Aircrafts.</p> <p>D. Shells Components of Missiles</p> <ol style="list-style-type: none"> <li>1. Shell Body for 51 MM Shell</li> <li>2. Shell Body for 81 MM Shell</li> <li>3. Shell Body for 105MM Shell</li> <li>4. Shell Body for 125MM Shell</li> <li>5. Shell Body for 155MM Shell</li> <li>6. Fins and Stabilizers for 125MM Shell</li> <li>7. Fins for Pinaka and other Missiles</li> <li>8. Other Metal Components for Missiles</li> </ol>
94.	M/s Samtel Hal Display Systems Pvt. Ltd., DIL: 64(2008) Dt. 2.7.2008	<ol style="list-style-type: none"> <li>1. Multi Function Displays.</li> <li>2. Head up Displays.</li> <li>3. Helmet Mounted Displays.</li> <li>4. LCD Displays.</li> <li>5. Optical Displays</li> <li>6. Back Lights</li> <li>7. Electronic Modules</li> <li>8. Plasma Displays</li> <li>9. Inertial Navigation Systems</li> <li>10. Mission Computers</li> <li>11. GYROS</li> </ol>
95.	M/s ROLTA India Limited DIL 65(2008) Dt. 2.7.2008.	<p>Design, Development, Manufacture, Customise, Assembly, System Integration, Fabricate, Construct, Repair, Recondition and upgrades of Maritime Equipment</p> <ol style="list-style-type: none"> <li>I. Sonar Systems and Associated Sub-System.</li> <li>II. Navigational, Ultrasonic Sounding, Meteorological, Geo-Physical Instruments and Automatic Pilots</li> <li>III. Oceanographic/Hydrological Instruments and Seismometers</li> <li>IV. Maritime Radars, Targeting Radars Including Combat Management and Fire Control Systems And Associated Systems</li> <li>V. Maritime Security Systems</li> </ol>

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96.	M/s ROLTA India Limited DIL: 66(2008) Dt. 2.7.2008	Design, Development, Manufacture, Customise Assembly, System Integration, Fabricate, Construct, Repair, Recondition and upgrade of Communication Systems: I. Tactical And Strategic Communications Systems. II. Radios Including Software Defined Radios. III. Satellite Wireless, Optical Communication Systems, their Components, Subsystems and Associated Sub-Systems.
97.	M/s ROLTA India Limited DIL: 67(2008) Dt. 2.7.2008	Design, Development, Manufacture, Customise, Assembly, System Integration, Fabricate, Construct, Repair, Recondition and Upgrades of Aero Systems: I. Ground Control Stations. II. Radars and Associated Systems with IFF Transponders and Interrogators. III. Avionics Systems. IV. On-Board Flight Safety and Control Systems.
98.	M/s ROLTA India Limited DIL: 68(2008) Dt. 2.7.2008	Design, Development, Manufacture, Customise, Assembly, System Integration Fabricate, Construct, Repair, Recondition and Upgrades of Electronic Warfare Systems: I. Elint and Comint Systems including Receivers, DF and Jamming Stations. II. Specialized Hardware for Monitoring and Security Systems.
99.	M/s ROLTA India Limited DIL: 69(2008) Dt. 2.7.2008	Design, Development, Manufacture, Customise, Assembly, System Integration, Fabricate, Construct, Repair, Recondition and upgrade of Sensors of all types including Opto-electronic Items: I. Night Vision Devices including Thermal Imagers, Image Intensifiers and other Sensors using Seismic, Magnetic, Secotec and Passive Infra Red Technologies. II. Battle Field Surveillance Radars. III. Range Finders, Photographic, Cinematographic, Optical Goods, Equipment and Cameras of all types.
100.	M/s Airborne Components Repairs and Services Pvt. Ltd. DIL: 70(2008) Dt. 2.7.2008	Aircraft and Aero Engine Parts and Accessories and Avionics Components.
101.	M/s Jisnu Communications Ltd. DIL: 71(2008) Dt. 2.7.2008	1. Tracking and Telemetry System for Moving Object Tracking Application like Satellite UAV Missiles etc. 2. Vsat Communication System. 3. Board Telemetry Systems.

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102.	M/s Electronics Corporation of India Limited (ECIL) DIL: 74(2008) Dt. 3.7.2008.	<ul style="list-style-type: none"> <li>a. Radio Communication Systems Covering HF through Microwave Ranges for Ground Air and Naval Applications.</li> <li>b. Comint Systems Including Search, Intercept Monitor, Direction Finding Analyze, Decode in H/F, VHF, UHF, Microwave Ranges.</li> <li>c. Electronic Warfare Systems in Aerostat Platforms.</li> <li>d. Active Radar Seekers.</li> <li>e. Tracking and Mobile Station Antennae.</li> <li>f. L, S, C, X, KU, KA Band Antennae.</li> <li>g. Security Jammers for Personnel and Installations.</li> <li>h. Encryption Products.</li> <li>i. Missile Support Systems and C4 I Systems.</li> <li>j. Simulators.</li> <li>k. Solid State Cockpit Voice Recorder.</li> <li>l. Actuators for Airborne Application.</li> <li>m. Sensor Packages Naval Application.</li> <li>n. Rate Gyros for Defence Applications.</li> <li>o. Synchros for Defence Applications.</li> <li>p. Joysticks (Control Local Power) for Defence Application.</li> <li>q. Electrical Triggers for Defence Applications.</li> <li>r. Gyro Stabilized Horizontal Roll Bar for Naval Applications.</li> <li>s. Antenna Stabilization Platform for X Band Airborne Radars.</li> </ul>
103.	M/s Sec Industries Pvt. Ltd. DIL: 75(2008) Dt. 14.8.2008	Static and Mobile Launchers for Air Launch Missiles (Short, Medium and Lone Range), Rockets, Bombs and Ammunitions and PTAS Both Land and Ship based including their Subsystems and Upgrades.
104.	M/s Larson and Toubro Ltd. DIL: 76(2008) Dt. 14.8.2008	<ul style="list-style-type: none"> <li>(a) Parts For Aircraft.</li> <li>(b) Other Metal Products (Parts for Radars).</li> </ul>
105.	M/s Sika Interplant Ltd. DIL: 77(2008) Dt. 14.8.2008	<p>Aerospace Components and Standard Parts Including Fastners as per AERO/MIL Specifications.</p> <ul style="list-style-type: none"> <li>I. Sub-System and Systems.</li> <li>II. Aero Space Components.</li> <li>III. Standard Parts.</li> </ul>
106.	M/s Avantel Ltd. DIL: 78(2008) Dt. 14.8.2008	<ul style="list-style-type: none"> <li>1. ECM Equipment and Jammers of EW Systems.</li> <li>2. Comint System Sub-Systems.</li> <li>3. Satcom Equipment</li> <li>4. Radar Sub-Systems</li> </ul>
107.	M/s ICOMM Tele Ltd. DIL: 79(2008) Dt. 14.8.2008.	Design, Development and Manufacture, Installation, Commissioning of Fixed Frequency and Frequency Hopping Ground to Ground and Ground to Air, Point to Point and Point to Multi-Point Radios and Radio Relays for Defence Static and Non-Static Mobile Communications, Radios (of Various Types) and Satcom's Control Harness.



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108.	M/s ECIL DIL: 80(2008) Dt. 18.8.2008	Electronic Fuzes.
109.	M/s Control and Switcher Co. Ltd. DIL: 81(2008) Dt. 18.8.2008	Integrated L-70 Guns with Optronics and Fire Control and File Control Systems.
110.	M/s Alligator Design Pvt. Ltd. DIL: 82(2008) Dt. 18.8.2008.	Military Qualified LCD Monitors/Display.
111.	M/s Alligator Design Pvt. Ltd. DIL: 83(2008) Dt. 18.8.2008.	Military Qualified Rugged Computers.
112.	M/s Sandeep Metalcraft Pvt. Ltd. DIL: 85(2008) Dt. 18.9.2008	Empty Time Mechanical Fuzes for Guns, Mortars and Missiles, Primers, Bomb Bodies and Grenades.
113.	M/s Miltech Industries Pvt. Ltd. DIL: 86(2008) Dt. 18.9.2008	Plastic Magazine Assembly With Spring-20 Rounds, 30 Rounds for Rifle, Carbine and L.M.G.
114.	M/s Alpha Electronica Defence Systems Pvt. Ltd. DIL: 87(2008) Dt. 18.9.2008	Manufacture, Assembly, Repair of Electronic Warfare Equipments and Systems for Ground, Air and Ship Based Platforms.
115.	M/s Merlinhawk Aerospace Pvt. Ltd. DIL: 89(2008) Dt. 18.9.2008	<ol style="list-style-type: none"> <li>1. Elektrone Power Pack.</li> <li>2. Tail Rotor Vibration Warning System.</li> <li>3. Flight Data Transfer.</li> </ol>
116.	M/s Autotech Systems Pvt. Ltd. DIL: 90(2008) Dt. 18.9.2008	<ol style="list-style-type: none"> <li>1. Manufacture of Flight Control Computers, Communication Systems, Data Storage and Control Electronics for Avionics Applications, Data Processing and Computing and Communication Systems for Navigational and Guidance Electronics Applications etc.</li> <li>2. Manufacture of Standard Mil Products (Cots) Like Mil-1553 Series, ARINC-429 Series, Single Board Computers (SBC) Series; Data Acquisition Cards etc. on VME/CPCI Platforms.</li> </ol>
117.	M/s ICOMM Tele Ltd. DIL:91(2008) Dt. 18.9.2008	<p>Design, Manufacture of Mil Grade Products of the following Items:</p> <ol style="list-style-type: none"> <li>1. Optical Transmission and Multiplexing and De-Multiplexing Equipment For Static and Mobile Defence Communications.</li> <li>2. PDH 2 MB/8 MB/32 MB and SDH STM-1/4/16/64 for Static and Mobile Communications.</li> </ol>

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		<ol style="list-style-type: none"> <li>3. DWDM Equipment for Static/Mobile Defence Communications.</li> <li>4. Interoperability Devices and Band Width Manager for Voice/Data/Video Defence Communications.</li> <li>5. All Categories of Military Antennas in HF/UHF/VHF Range.</li> <li>6. Self Supporting/Guyed/Electro Mechanical and Pneumatic Masts.</li> <li>7. EMI/EMC/EMPNBC Proof Mobile and Static Shelters.</li> <li>8. In-Vehicle Entity Design and Power Systems Integration Modules.</li> </ol>
118.	M/s ICOMM Tele Ltd. Dil:92(2008) Dt. 19.9.2008.	<p>Design, Development Manufacture of Critical LF/VIF/HF/VHF/UHF Electronics Systems and Subsystems for Airborne, Land Based, Sea Based Communication and Non-Communication Equipment of the Following Items:</p> <ol style="list-style-type: none"> <li>1. Customised Radio Controllers.</li> <li>2. Switches and Routers.</li> <li>3. Customized Test Equipment.</li> <li>4. Customized FPGA Platforms.</li> <li>5. Digital Control Harness.</li> <li>6. Data Link Layers.</li> <li>7. Missile Command Guidance Units.</li> <li>8. Bulk and Data Encryption Units.</li> </ol>
119.	M/s ICOMM Tele Ltd., DIL: 93(2008) Dt. 19.9.2008	<p>Design, Manufacture and In-Vehicle Integration of Critical Systems and Sub-Systems of the following Items:</p> <ol style="list-style-type: none"> <li>1. Direction Finding, Location Fixing and Narrow Band.</li> <li>2. High and Low Power Jammers Hf/Vhf/Uhf Range.</li> <li>3. Surveillance and Interception Systems.</li> <li>4. Counter Terrorism Products in HF/VHF/Microwave Frequency.</li> </ol>
120.	M/s ICOMM Tele Ltd., DIL: 94(2008) Dt. 19.9.2008	<p>Design, Development and Manufacture of the following items:</p> <ol style="list-style-type: none"> <li>1. All Range of Land, ARI or Sea Bases HF/VHF/UHF Radar Systems.</li> <li>2. Sub-Systems, Engineering Structures and RF Components such as TR Modules, MMIC Modules and Radiating Antenna Elements.</li> <li>3. EMI/EMC, EMP Proof Vehicular Entities for Radar Transportations.</li> </ol>
121.	M/s Bharat Heavy Electrical Limited, DIL: 95(2008) Dt. 20.11.2008	All Type of Airborne Assemblies, Systems and Equipment for Unmanned Aerial Vehicles, Aerostats, Unmanned Combat Aerial Vehicles, Unmanned Under Water Vehicles, Surface Based Unmanned Vehicles.
122.	M/s Speck Systems Ltd. DIL: 96(2008) Dt. 20.11.2008	Unmanned Aerial Vehicles – Mini and Micro.

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123.	M/s Alpha Deign Technologies Pvt. Ltd., DIL: 97(2008) Dt. 20.11.2008	Unmanned Aerial Vehicles (UAVS) of Various Types Including Mini, Micro UAVS and Ground Support Systems.
124.	M/s Alligator Designs Pvt. Ltd., DIL: 98(2008) Dt. 20.11.2008.	Optical Goods and Equipment viz. Optical and Opto and Opto-Electronic Equipment and Components such as Day/Night Vision Binoculars and Goggles, Reflex Sights, Thermal Imaging Systems, Night Vision Goggles, Night Vision Binoculars, Thermal Goggle, Handle Thermal Camera, Thermal Sight.
125.	M/s High Energy Batteries (India) Ltd., DIL: 99(2008) Dt. 20.11.2008	1. Seawater Activated Silver Chloride Magnesium Batteries. 2. Cupros Chloride Electrodes/Batteries.
126.	M/s Anjani Technoplast Ltd., DIL: 100(2008) Dt. 20.11.2008.	Bullet Proofing of Vehicles.
127.	M/s Shobha ANO Prints Pvt. Ltd., DIL: 101 (2008) Dt. 21.11.2008	GEN-II Night Vision Devices.
128.	M/s Maspack Limited, DIL: 102(2008) Dt. 21.11.2008	Combustible Cartridge Cases.
129.	M/s Bharat Electronics Limited, DIL: 2(2009) Dt. 25.06.2009	Radar Band ESM System MRSR 800 for Supply to Indian Navy.
130.	M/s Punj Lloyd Aviation Limited, DIL: 4(2009) Dt. 12.10.2009	Parts and Accessories N.E.C. for Aircraft, Conversion of Commercial Aircraft into Aircraft for Defence Application; Precision Manufacturing of Aero-Structure and Dynamic Components for Aviation and Land System Products for Defence Application. Fabrication and Manufacture of Aero-Structure, Airframes and Accessories using Composites.
131.	M/s HBL Power Systems Limited, DIL: 5(2009) Dt. 12.10.2009	Integrated Platform Advanced Computer Based Control and Monitoring System for Ships and Sub-Marines and Manufacture of Deep Submersible Rescue Vessels.
132.	M/s HBL Power Systems Limited, DIL: 6(2009) Dt. 12.10.2009	Active Protection System and Parts thereof.
133.	M/s HBL Power Systems Limited, DIL: 7(2009) Dt. 13.10.2009	Fire Control Systems and Parts thereof.

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134.	M/s HBL Power Systems Limited DIL: 8(2009) Dt. 13.10.2009	Torpedo Decoy Systems and Counter Measure and Parts thereof.
135.	M/s Astra Microwave Products Ltd. DIL: 1(2010) Dt. 11.02.2010	Radar Systems and Electronic Warfare Systems.
136.	M/s FLIC Microwaves P Ltd. DIL: 2(2010) Dt. 11.02.2010	Electronic Warfare Equipment and Jammers.
137.	M/s Travencore Precision Components Pvt. Ltd. DIL: 3(2010) Dt. 11.02.2010	Semi Combustible Cartridge Cases.
138.	M/s Aurora Integrated Systems Pvt. Ltd. DIL: 4(2010) Dt. 11.02.2010	Development and Manufacture of Aero-Structures and Aero Assemblies Including Unmanned Aerial Systems (UAS) for Defence Applications of Various Categories.
139.	M/s Mahindra Defence Land Systems Pvt. Ltd. DIL: 8(2010) Dt. 5.4.2010	Development and Fabrication of Mobile Surveillance Systems.
140.	M/s Mahindra Defence Land Systems Pvt. Ltd. DIL: 9(2010) Dt. 5.4.2010	Military Simulators for Weapons, Vehicles, Aircraft and Ships for Training Purpose.
141.	M/s Mahindra Defence Land Systems Pvt Ltd. DIL: 10(2010) Dt. 5.4.2010	Light Armoured Multi Role Vehicles/High Mobility Light Military Vehicles.
142.	M/s Dynamatic Technologies Ltd. DIL: No. 12(2010) Dt. 6.4.2010	Parts and Accessories of Aircraft.
143.	M/s Dynamatic Technologies Ltd. DIL: 13(2010) Dt. 6.4.2010	1. Distribution Mechanism. 2. Hydraulic Coupling.
144.	M/s Varisis Advanced Engineering and Soft Ware Tech. India Pvt. Ltd. DIL No. 14(2010) Dt. 6.4.2010	Simulators, Micro and Mini UAVS, Battle Field Management System and Ballistic Computer.

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145.	M/s HBL Power Systems Ltd. DIL No. 16(2010) Dt. 6.4.2010	Hand Grenades.
146.	M/s B.F. Utilities Ltd. DIL: 17(2010) Dt. 6.4.2010	<ol style="list-style-type: none"> <li>1. Manufacture of Unmanned Aerial Vehicles.</li> <li>2. Manufacture and Upgrades of Air Defence Guns and Associated Systems and Sub-Systems.</li> <li>3. Manufacture and Upgrades of Airborne Systems, Avionics Systems, Sub-Systems and Equipment for Aircraft, Helicopters etc. Combat Surveillance, Training and other Relevant Applications.</li> <li>4. Manufacture of Simulator and Training Devices.</li> </ol>
147.	M/s Dynamatic Technologies Ltd. DIL No. 18(2010) Dt. 7.4.2010	Heavy Vehicles such as Battle Tanks, Land Systems and Sub Systems.
148.	M/s Shri Lakshmi Defence Solutions Limited [Earlier Armet Armored Vehicle (India) Ltd.] DIL: 19(2010) Dt. 7.4.2010	<ol style="list-style-type: none"> <li>1. Armoring of Vehicles etc.</li> <li>2. Ballistic (Helmets) and Anti Riots Helmets.</li> <li>3. Special Textile/Textile Products including Body Armour made up of Hard Armour Panels and Soft Armour Panels.</li> </ol>
149.	M/s Magnum Aviation Pvt. Ltd. DIL: 20(2010) Dt. 7.4.2010	Medium and Light Multi-Role Helicopters.
150.	M/s Ananth Technologies Ltd. DIL No. 2(2010) Dt. 7.4.2010	<ol style="list-style-type: none"> <li>1. Telemetry and Telecommand Systems.</li> <li>2. Missile Interface Units.</li> <li>3. Inertial Navigation Systems.</li> </ol>
151.	M/s Bharat Fritz Werner Ltd. DIL No. 22(2010) Dt. 7.4.2010	Parts and Sub-Assemblies of Aircraft, Engine and Accessories.
152.	M/s Nova Integrated Systems Ltd. DIL No. 23(2010) Dt. 22.04.2010	Air Defence Missile Systems, Anti-Missile Missile Systems, Ship Launched Anti-Ship and Anti-Surface as well as Shore Launched Anti-Ship Missiles System, Land Based Surface to Surface Missile Systems, Anti-Tank Missile Systems, Air to Surface Missile Systems and Air to Surface Guided Munitions Systems, Air to Air Missile Systems.
153.	M/s Nova Integrated Systems Ltd. DIL No. 24(2010) Dt. 22.04.2010	Fixed Wing Tactical UAVS, Fixed Wing Male (Medium Altitude Long Endurance) UAVS, Fixed Wing Hale (High Altitude Long Endurance) UAVS.

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154.	M/s Nova Integrated Systems Ltd. DIL: No. 25(2010) Dt. 22.04.2010	Mechanically Steered Radar: Ground Based-Portable (Surveillance), Air Defence, Artillery Locating, Airborne-A-A and A-G and Fire Control, Maritime Patrol, SAR/GMTI (Air Vehicle Mounted and POD) and Instrumentation Radar. Electronically Steered Radars. Ground Based Portable (Surveillance), Multi-Mission (Air Defence, Artillery), A-A and A-G and Fire Control and AEW Aircraft Radars.
155.	M/s HBL Power Systems Ltd. DIL: No. 26(2010) Dt. 22.4.2010	Influence and Mechanical Mines and Parts thereof.
156.	M/s Shri Lakshmi Cotsyn Ltd. DIL: 27(2010) Dt. 08.07.2010	All Types of Bullet Proof Jackets/Vests Level-III, IIIA and IV I. FRP Helments and Bullet Proof Helmets with Visor. II. Composite Ballistic Panels for Vehicles and Aircrafts. III. Body Protectors (Anti-Riot). IV. Bomb Blankets and Bomb Baskets. V. Tactical Shields (Bullet Proof). VI. Light Weight Armour Plates. VII. Hard and Soft Armour Plates.
157.	M/s Vyoneesh Rosebank Technologies Pvt. Ltd. DIL: 28(2010) Dt. 08.07.2010	1. Aircraft Flight Control Servo Hydraulic Components. 2. Aircraft Actuators < 1 M Stroke. 3. Aircraft Structural Components (Metal)< 0.5m <sup>3</sup> . 4. Aircraft Rod Ends/Fittings. 5. Under Carriage Assemblies (Shipsets). 6. General Aerospace Hydraulic Cylinders/Housings. 7. Ground Support Equipment Mechanical/Hydraulic/Pneumatic. 8. Gear Box Housing (Aerospace). 9. Fuel Control Components. 10. Pumps/Motors (Hydraulic/Fuel). 11. Land Base Servo Hydraulic Control (Tank Gun etc.).
158.	M/s Micron Instruments Pvt. Ltd. DIL: 29(2010) Dt. 08.07.2010	1. Filled Fuzes for Artillery Shells, Mortar Bombs, Missiles, Grenads and Similar Munition of War. 2. Empty Fuzes For Artillery Shells, Mortars Bombs Missiles. Grenades and Similar Munition of War.
159.	M/A Mel Systems And Services Ltd. DIL: 33(2010) Dt. 05.10.2010	1. Training Simulators And Upgrades. 2. Secure Communication Systems. 3. Battlefields Surveillance Radar Systems. 4. Signal Intelligence Systems.
160.	M/s SM Creative Electronics Ltd. DIL: 34(2010) Dt. 06.10.2010	1. Torpedo Missile-Power Supply for Torpedo Sonar Systems (Dual Input, Multi Output) (4500 Watts). 2. LCA — Tejas-1 Phase AC/DC Power Supply for Airborne Frequency Jammer (Multi-Output 150W).

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3. Torpedo-Missile-Power Supply for Torpedo Communication System (600 W).
4. Radar-Power Supply for Radar Ground Mobile Application (50W).
5. Control System — MIAS Power Supply (100W) with Redundancy for Nuclear Application.
6. Radar — AC-DC Multi-Output Power Supply (1.5 KW).
7. Rugged Computer — AC-DC Power Supply for Nuclear Power Plant.
8. Signal Processing — DC/DC Power Supply for Torpedo (200W).
9. Smart Structure-DC/DC Power Supply for Flight Electronics (450W).
10. Transmitter-DC/DC, Single Output Power Supply -130 VDC/1.5 KW (1500W).
11. Receivers — DC/DC Multi-Output Power Supply (650W).
12. Rugged Computers — AC/DC Power Supplies.
13. Rugged Computers — DC-DC Power Supplies.
14. Antenna — DC/DC Multi-Output Power Supply (600W).
15. Transmitter — DC-DC Single-Output Power Supply — (130 VDC/ 1.5 KW).
16. Receivers — DC-DC Multi-Output Power Supply (650W).
17. Airborne Radar — AC/DC Multi-Output Power Supply -5V/+/- 15BV/5-00W.
18. Airborne Radar — AC/DC Multi-Output Power Supply -28V/+/-8V/ 500W.
19. Rural Broadband Wireless Hub — AC-DC Power Supply -12VDC/ 100A (1200W).
20. Renewable Energy Solution for Power Grid-Dual Redundant Battery Charger.
21. NSTL TX — DC to DC Power Supply (130VDC) 1560W.
22. NSTL RX DC to DC Multi-Output Power Supply (5V+15V+48VDC) 642W.
23. BEL Revti AC to DC Multi Output Power Supply (+12V, 5V, 3.3VDC, 5VDC) (1500W).
24. BEL GHZ C to DC Multi Output Power Supply (+ 12V, 5V, 3.3VDC) (370W).
25. Analogic HYDB-AC to DC Power Supply (28V, 5VDC) (305W).
26. C-Dot BLR-AC to DC & DC to DC Power Supply (+12V, 5V, 3.3VDC) (1200W).
27. GE BLR DC to DC Power Supply (45V-60VDC) (1200W).
28. Dare AC to DC Multi Output Power Supply (+12V, 5V, 3.3VDC) (748W).
29. CABS VNE — DC to DC Multi Output Power Supply (+-12V, 8V, 3.3VDC&5V Standby) (300W).
30. DRDL Astra — AC to DC Multi-Output Power Supply (112V, 30V, 30V, +22-V, -22V, 30V 30VDC) (3228W).

1	2	3
		31. BDL Power Supply — DC to DC Converter Power Packaged Power Supply (28V1@42A, 28V2@42A, 75V@30A) (4602W). 32. NICIL Power Supply — DC to DC Single Output Power Supply for Transmitter (28V@50MA) 19.6W. 33. Dare, Bangalore — AC to DC Power Supply Input 190V-264V IP AV, Output 19-32 VDC/107A (3000W). 34. Power Supply for Space Application Centre — AC to DC Multi Output Power Supply for KA Band Edu (+12V+24@30A) 720W.
161	M/s Pipavav Shipyard Ltd. DIL: 35(2010) Dt. 06.10.2010	1. VLCC (Very Large Crude Container). 2. Panamax. 3. Merchant (Medium Sized). 4. Strategic/Defence (Medium Size).
162	M/s Adigear International DIL: 36(2010) Dt. 06.10.2010	1. Bullet Proof Jackets etc. 2. Bullet Proof Vests. 3. Bullet Proof Helmets. 4. Bullet Proof Patka. 5. Fire Resistant Suits.
163.	M/s ELCOM Systems Pvt. Ltd. DIL: 37(2010) Dt. 06.10.2010	Transmission Apparatus for Radio Telephony and Apparatus for Carrier Current, Line System Includes Manufacture of Telephone set.
164	M/s Halbit Avionics Pvt. Ltd. DIL: 38(2010) Dt. 06.10.2010	Simulator and Training Systems.
165	M/s Halbit Avionics Pvt Ltd. DIL: 39(2010) Dt. 06.10.2010	Aircraft Displays, Display Computer, Mission Computer Integrated Modular Avionics, Helmet Mounted Pointing System, Aircraft Data Bus Interfaces, Digital Map Generator, Operational Data Link, Digital Video Recorder and Products Involved with Avionics System Integration Activity.
166	M/s Track Systems India Pvt. Limited DIL: 2(2011) Dt. 31.01.2011	Track Systems, Track Systems Parts under Carriage Components for T-90 Tanks T-90 Tanks.
167.	M/s Indian Armoured Vehicles Pvt. Ltd. DIL: 3(2011) Dt. 31.01.2011	Armouring of Vehicles.
168.	M/s Superhouse Ltd. DIL: 4(2011) Dt. 31.01.2011	1. Bullet Proof Jacket. 2. Helmet.



1	2	3
169.	M/s Nova Integrated System Ltd. DIL No. 05(2011) Dt. 31.01.2011	<p>Design, Development and Manufacturing of Optical Equipments including but not limited to Day/Night Vision Camera, Binoculars and Goggles, Rifle Sights, Assemblies Sub Assemblies and Parts thereof.</p> <p>Design, Development and Manufacturing of Opto-Electronic Equipments Including but limited to Gun Sights, Reflex Sight, FLIR Systems, Thermal Imaging Systems, Optical/IR Seekers, Assemblies, Sub Assemblies and Parts thereof.</p> <p>Design, Development and Manufacturing of Laser Equipments including but not limited to Laser Range Finder, Laser Target Designators for Land Marine and Aerospace Applications; Assemblies, Sub-Assemblies and Parts thereof.</p> <p>Design, Development and Manufacturing of Navigation Systems Including IMS, Ins., Ring Laser Gyro Optical Gyro for Land, Marine and Aerospace Applications, Assemblies, Sub Assemblies and Parts thereof.</p>
170.	M/s Wipro Limited DIL: 8(2011) Dt. 29.07.2011	Design, Development, Manufacture, Integration and up Gradation of Weapon Launchers and Launch System — Land, Ship and Airborne Platform Bases-Including their Sub Systems, Design, Development, Manufacture, Assembly Flight Control Systems, Active Sticks, Actuation Assemblies and other Comint, Jammers etc. Systems (EW Stand Alone and Integrated).
171.	M/s Wipro Limited DIL: 9(2011) Dt. 29.07.2011	Design, Development, Manufacture Assembly upgrades and Platform/System Integration of State of the Art Network Centric Warfare Enablers including Tactical and Strategic Communication Systems, Multi-Senslor Data Fusion, Routing Algorithm Encrypters and other Components, Sub Systems, Network Management Monitoring and Security Systems, and Navigation Systems for Defence and Civilian Applications, Design, Development, Manufacture, Assembly and upgrades of Naval, Combat Systems, Air Defence Systems, Artillery System Command and Control Systems, Surveillance Systems including Integrations with Communication Systems and Sensors. Control Systems (Electrical/Hydraulic) for Armoured/Combat Vehicles.
172.	M/s Wipro Limited DIL: 10(2011) Dt. 29.07.2011	Design, Development, Manufacture .Assembly, upgrades of Active Sticks, Actuation Assemblies and other Components of Electronic Warfare Systems (Stand Alone and Integrated).
173.	M/s Wipro Limited DIL: 11(2011) Dt. 29.07.2011	Computer Based Simulators Including Parts and Accessories for various Simulation uses for Defence Like Training, Aircraft, Mock-Up Models, etc. all Types of Computers Based Simulators and Trainers for Vehicles/Platforms, Radars, Weapons, Missiles.

1	2	3
174.	M/s Wipro Limited DIL: 13(2011) Dt. 29.07.2011	Design, Development, Manufacture, Assembly and Upgrades of and Precision Engineered Hydraulic and Mechanical Components of EW Systems (Stand Along and Integrated). Design, Development, Manufacture, upgrade and Assembly of Precision Engineered Components/Parts E.G. Land Gear Actuators, Air-Frame, Fuselages and other Hydraulic and Mechanical Parts. Bridge Laying Systems on Combat Vehicles.
175.	M/s Precision Electronics Limited DIL: 14(2011) Dt. 10.08.2011	Mil Cable Assemblies and Harness.
176.	M/s Tata Aerostructure Limited DIL: 15(2011) Dt. 29.03.2011	Aircraft Structural Assemblies Consisting of Empennage and Center Wing Box.
177.	M/S Skil Advanced Systems Pvt. Ltd. DIL: 16(2011) Dt. 07.03.2011	Radar and Radio Remote Control Apparatus.
178.	M/s Sigma Electro Systems DIL: 17(2011) Dt. 07.03.2011	Radar, Gunnery, Circuitry.
179.	M/s Precision Electronics Limited DIL: 18(2011) Dt. 10.08.2011	<ol style="list-style-type: none"> <li>1. Transmission Systems Including Line, Radio, Satellite and Accessories Power Supplies.</li> <li>2. Networking Equipment including Switches, Routers, Modems Converters, Multiplexers, Communication Gateway and Accessories.</li> <li>3. Embedded System for C412SR Including Sensor Interface Units, Interoperability Systems, Applique Devices and Voice/Video/Data Acquisition Systems.</li> <li>4. Electronic Support Measures (ESM) Systems for Electronic Warfare.</li> <li>5. Antenna, Masts, Positioners, Gimbals and Accessories.</li> <li>6. Shelter/Platform Integration for Milcom and C412SR Systems.</li> </ol>
180.	M/s Lakshmi Machine Works Limited DIL: 19(2011) Dt. 19.05.2011	<p>Structural Parts Landing Gear Engine Cylinders Steering Cylinders Turbine Shaft Central Housing Longeron Wing/Ribs and Auxiliary Wing Frame Assembly.</p>

1	2	3
181.	M/s ABG Shipyard Limited DIL: 20(2011) Dt. 20.05.2011	<ol style="list-style-type: none"> <li>1. Design and Construction of Naval Warships and Naval Support Ships.</li> <li>2. Submarines and Underwater Vessels.</li> <li>3. Fast Attack Crafts.</li> <li>4. Weapons and Equipment Including Their Mounts, Turrets, Launchers, etc. along with Associated Systems, Sub-Systems and all Types of Assemblies for the Navy, Army and the Air Force.</li> <li>5. Command Control Communication Computers and Intelligence (C 41) Systems, Sub Systems etc. for the Navy, Army and the Air Force.</li> <li>6. Propulsion Systems, Sub Systems etc. for Naval Ships.</li> </ol>
182.	M/s ABG Shipyard Ltd. DIL: 21(2011) Dt. 20.05.2011	<ol style="list-style-type: none"> <li>1. Design and Construction of Naval Warships and Naval Support Ships etc.</li> <li>2. Submarines and underwater Vessels.</li> <li>3. Fast Attack Crafts.</li> <li>4. Weapons and Equipment including their Mounts, Turrets, Launchers, etc. along with Associated Systems, Sub-Systems and all Types of Assemblies for the Navy, Army and the Air Force.</li> <li>5. Command Control Communication Computers and Intelligence (C 41) Systems, etc. for the Navy, Army and the Air Force.</li> <li>6. Propulsion Systems, Subsystems etc. for Naval Ships.</li> </ol>
183.	M/s Centum Electronics Limited DIL: 23(2011) Dt. 02.08.2011	<ol style="list-style-type: none"> <li>1. Electronic and Communication Products for Military use, Encrypted Jammer, EW Equipment Software Define Radio etc.</li> <li>2. Electro Mechanical Assemblies like Fuses for Shell Mines, Actuator/ Controller for Underwater Weapon, Missiles and Combat Aircraft</li> <li>3. Control and Guidance Electronics for Missiles, UAV and Aircrafts</li> <li>4. Military Specification Bases Power Chain for Defence and Space Equipment</li> <li>5. Radar Sub Assemblies For Land, Sea And Airborne Application I.E. TR Modules, Power System, Beam Steering Controller Etc.</li> <li>6. Electro Optical Payload and Navigational Electronics for Surveillance in Defence Aero Space Application I.E. Eo Sensors, Celestial Sensors, SAT NAV Equipment etc.</li> </ol>
184.	M/s Maini Precision Products Private Limited DIL: 25(2011) Dt. 02.08.2011	Parts and Accessories N.E.C. for Aircrafts or Space Crafts.
185.	M/s JCBL Limited DIL: 26(2011) Dt. 02.08.2011	Armoured Vehicles, Bullet Proof Vehicles.

1	2	3
186.	M/s Indian Armour Systems Pvt Ltd. DIL: 27(2011) Dt. 15.12.2011	Jackets BP Helmets Bomb Blankets Armoured Plates Aramid Fabrics.
187.	M/s Associated Composite Materials Pvt. Ltd. DIL: 28(2011) Dt. 16.12.2011	Bullet Proof Jacket, Bullet Proof Helmet, Body Protector, Shield Plastic Sheet.
188.	M/s Unique Fire Protection and Fabrication Consultants DIL: 29(2011) Dt. 16.12.2011	Unmanned Air Vehicle. The Proposed Limit for Design and Development of UAV's should be as under: (a) Maximum Payload: 40 Kg. (b) Size > 500 MM: (Length and Breadth of UAV may be more than 500 MM) (c) MTOW: 1.0 Kg. – 250 Kg. (Maximum Takeoff Weight)
189.	M/s MKU Private Limited DIL: 30(2011) Dt. 16.12.2011	Unmanned Air Vehicle. The Proposed Limit for Design and Development of UAV's should be as under: (a) Maximum Payload: 40 Kg. (b) Size > 500 MM: (Length and Breadth of UAV may be more than 500 MM) (c) MTOW: 1.0 Kg. – 250 Kg. (Maximum Takeoff Weight)
190.	M/s Indian Rotorcraft Ltd. DIL: 1(2012) Dt. 07.02.2012	Helicopter
191.	M/s General Optics (Asia) Limited DIL: 1(2013) Dt. 06.03.2013	Manufacture of Guidance and Navigation Equipment, Imaging Equipment, Night Vision Devices, Sensors, Surveillance Equipment and Parts thereof.
192.	M/s System Controls Technology Solutions Pvt. Ltd. DIL: 2(2013) Dt. 18.03.2013	1. Manufacture of Homeland/Battlefield Surveillance and Security System. 2. High Precision Control System. 3. Avionics and Airborne Systems. 4. Radar Associated Systems. 5. Electro Optical Systems. 6. Stabilized Tracking Systems Gimbals. 7. Gun Control Systems.
193.	M/s Tara Aerospace Systems Limited DIL: 3(2013) Dt. 26.03.2013	1. Assembly and Manufacture of Defence Aircraft (Fixed Wing and Rotor-Craft). 2. Manufacturing and Supply of Components Kits for Defence Aircraft (Rotor-Craft and Fixed Wing). 3. Design, Development and Manufacturing of Parts and Accessories for Defence Aircraft (Rotor-Craft and Fixed Wing).

**Statement-II****Details of JVS/FDI in Defence Sector**

Sl. No	Regn No. and Date	Name of the JV/Implementing Company	Details of Partners (along with share in JV)	Items to be manufactured
1.	12 September, 1994	M/s Indo-Russian Aviation Limited (IRAL)	HAL - 48% ICICI - 5% Russian Partners - 47% [Russian Aircraft Corporation (MiG) (RAG MiG) - 31% Ryazan State Instrument Plant (GRPZ) - 10% Aviazapchast Public Limited Company - 6%]	Aircraft (Russian origin), Engines, Accessories, Aggregates, Systems and Spares of all kinds of Aviation.
2.	24 October, 2005	M/s Snecma HAL Aerospace Private Limited [Export Oriented Unit]	HAL - 50% SNECMA, France - 50%	Establish a Centre of Excellence for production of Precision Aero Engine components and assemblies.
3.	281 21.12.2006	M/s HAL - Edgewood Technologies Limited	HAL - 50% M/s EdgeTech, Bangalore - 24% M/s Edgewood Ventures LLC, USA - 26%	Manufacture of Parts and accessories for aircraft or spacecraft.
4.	23 31.01.2007	M/s HALBIT Avionics Private Limited	HAL - 50% M/s Marlin Hawk - 24% M/s Elbit Systems Limited, Israel - 26%	Design, Development and Support for High Technology Simulators and Training Systems, Hi-tech Avionics Products and Services, Systems Engineering and Product Support.
5.	1 25 February, 2005	M/s Alpha-ITL Electro Optics Private Limited	M/s Alpha Design Technologies Private Limited - 74% ITL Electro Optics Pvt. Ltd. - 26%	Manufacture of optical goods and equipment and optical instruments.
6.	79 14 June, 2007	M/s HBL Elta Avionics Systems Private Limited	M/s HBL Power Systems Ltd. - 74% M/s IAI Elta Systems Limited, Israel - 26%	Radar, EW Systems, Electronics Communication systems.
7.	77 14.3.2007	M/s BF Systems Limited	M/s B.F. Utilities Ltd. - 74% M/s Singapore Technologies Kinetic, Singapore - 26%	To provide complete support for Light Weight Howitzer and other small and medium caliber weapons programs,

8.	388 27.12.2007	M/s Alpha Electronica Defence Systems Pvt. Ltd.	M/s Alpha Design Technologies Pvt. Ltd., Bangalore - 74% M/s Electronica S.P.A., Italy - 26%	inclusive of engineering, design and development, manufacturing services and upgrading. Production, assembling, testing, repair and support for EW equipment and systems for land/shipbased/airbased platforms.
9.	Press Release Dated 31.10.08	M/s Armet Armored Vehicles (India) Ltd.	M/s Armet Armored Vehicles (India) Ltd.- 75% M/s Armet Armored Vehicles London - 25%	Manufacture of bodies (including Cabs) designed to be mounted on motor vehicles chassis for special purpose motor lorries, armoured cars etc.
10.	121(2009)/323 (2008) - dated 15 April, 2009	M/s Samtel Thales Avionics Pvt. Ltd. New Delhi	M/s Samtel Display Systems Ltd., New Delhi - 74% M/s Thales Avionics S.A., France M/s Thales International (India) Pvt. - 26% Ltd., New Delhi	Development, Manufacture and selling of helmet mounted sight display.
11.	261 18 Sept. 2007	M/s Astra Micro Wave Products Ltd., Hyderabad	M/s Astra Micro Wave Products Ltd., Hyderabad - 77.19% M/s Strategic Ventures Fund Ltd., Mauritius - 22.81% M/s Frontline Strategy Ltd., Mauritius	Design, development, manufacture and supply of components and sub-systems for wireless communication for application in defence, space and cellular communication.
12.	106 21 April, 2008	M/s Mahindra Defense Systems Ltd., New Delhi	M/s Mahindra & Mahindra Ltd. - 74% M/s BAe Systems Plc., England - 26%	Manufacture and marketing of defence equipment in the land sector.
13.	65 24 Feb., 2009	M/s Taneja Aerospace and Aviation Limited	M/s Taneja Aerospace and Aviation Ltd., Hyderabad - 83.93% M/s Citigroup Loyal Markets Pvt. Ltd. and Others, Mauritius - 16.07%	(i) Armour panel for helicopter, (ii) Body Armour.
14.	150 08 July, 2009	M/s Vyoneesh - Rosebank Technologies Pvt. Ltd., New Delhi	M/s Vyoneesh Technologies Pvt. Ltd., New Delhi - 74% M/s Rosebank Engineering Pvt. Ltd., Australia - 26%	Manufacturing, Designing, Selling, Undertaking Overhauling and Maintenance Activities for all kind of Engg. and Technology Related Equipment and Products including Aircrafts.

### Increase in Forest Cover

5382. DR. Manda JAGANNATH:

SHRI MAROTRAO SAINUJI KOWASE:

PROF. RANJAN PRASAD YADAV:

SHRI S.S. RAMASUBBU:

SHRI MAHESH JOSHI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of forest areas in the country as on date, State-wise;

(b) whether rapid decrease in the forest areas is posing serious danger to environment;

(c) if so, the details thereof;

(d) whether any steps have been taken by the Government to increase the forest cover during the current Five Year Plan period;

(e) if so, the total funds allotted during the current Five Year Plan for the purpose;

(f) the details of achievements made during the last Five Year Plan in this regard;

(g) whether the Government proposes to enact a new law for conservation of land; and

(h) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the India State of Forest Report 2011 (ISFR 2011), the State-wise details of forest cover in the country are given in the enclosed Statement-I.

(b) and (c) Forest and Tree cover of the country as per India State of Forest Report 2011, assessment is 78.29 million hectares which is 23.81% of the geographical area. This includes 2.76% of tree cover. There is marginal decrease of 367 km<sup>2</sup> in the forest cover in comparison to 2009 assessment.

(d) to (f) Afforestation in the country is taken up under various Centrally Sponsored Schemes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Watershed Management

Programme (IWMP), National Bamboo Mission (NBM), 13th Finance Commission and also under different State Plan/Non- Plan Schemes including externally aided projects. National Afforestation Programme (NAP) of the Ministry of Environment and Forests is a 100% Centrally Sponsored Scheme for afforestation and tree plantation and eco-restoration of degraded forests and adjoining areas in the country. The Scheme is being implemented through a decentralized mechanism of State Forest Development Agency (SFDA) at State level, Forest Development Agency (FDA) at Forest Division level and Joint Forest Management Committees (JFMCs) at Village levels. An amount of Rs. 2500 crores has been approved for NAP in the 12th Five Year Plan. The details of funds released during last five years (2007-08 to 2011-12) and 2012-13 are given in the enclosed Statement-II. The details of areas approved under NAP scheme are given in the enclosed Statement-III.

(g) and (h) The Ministry of Environment and Forests has no proposal to enact a new law for conservation of land.

#### Statement-I

Forest Cover in States/UTs in India as per India State of Forest Report (ISFR) – 2011

States/UTs	Geographical Area	(area in km <sup>2</sup> )
		Total Forest Cover 2011 (data period 2008-09)
1	2	3
Andhra Pradesh	275069	46389
Arunachal Pradesh	83743	67410
Assam	78438	27673
Bihar	94163	6845
Chhattisgarh	135191	55674
Delhi	1483	176
Goa	3702	2219
Gujarat	196022	14619

1	2	3	1	2	3
Haryana	44212	1608	Sikkim	7096	3359
Himachal Pradesh	55673	14679	Tamil Nadu	130058	23625
Jammu and Kashmir	222236	22539	Tripura	10486	7977
Jharkhand	79714	22977	Uttar Pradesh	240928	14338
Karnataka	191791	36194	Uttarakhand	53483	24496
Kerala	38863	17300	West Bengal	88752	12995
Madhya Pradesh	308245	77700	Andaman and Nicobar Islands	8249	6724
Maharashtra	307713	50646	Chandigarh	114	17
Manipur	22327	17090	Dadra and Nagar Haveli	491	211
Meghalaya	22429	17275	Daman and Diu	112	6
Mizoram	21081	19117	Lakshadweep	32	27
Nagaland	16579	13318	Puducherry	480	50
Odisha	155707	48903	Grand Total	3287263	692027
Punjab	50362	1764			
Rajasthan	342239	16087			

**Statement-II**

*State-wise detail of funds released under National Afforestation Programme (NAP)  
Scheme from 2007-08 to 2011-12 and 2012-13*

(Rs. in crore)

Sl.No.	State	Year					
		2007-08	2008-09	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	9.97	11.54	11.03	10.48	15.15	2.71
2.	Bihar	6.92	6.48	7.74	5.48	6.92	3.40
3.	Chhattisgarh	42.71	25.56	25.12	33.25	24.74	13.33
4.	Goa	0.00	0.00	0.00	0	0.00	0.00
5.	Gujarat	30.93	25.75	24.44	29.43	27.00	14.30
6.	Haryana	12.93	20.14	20.57	24.20	12.28	6.41



1	2	3	4	5	6	7	8
7.	Himachal Pradesh	7.43	6.72	3.59	3.45	3.50	3.62
8.	Jammu and Kashmir	8.13	8.47	9.81	3.99	6.89	3.37
9.	Jharkhand	24.56	26.32	21.06	8.73	10.42	4.69
10.	Karnataka	31.02	15.46	11.95	8.12	12.92	6.81
11.	Kerala	8.81	9.45	4.02	7.54	2.04	11.30
12.	Madhya Pradesh	13.84	22.55	22.53	30.39	21.43	9.15
13.	Maharashtra	29.92	21.87	20.53	16.17	28.51	28.87
14.	Odisha	19.01	21.63	8.82	11.20	7.30	3.38
15.	Punjab	5.88	3.30	3.01	0	0.46	0.76
16.	Rajasthan	2.50	7.32	10.67	4.94	6.23	4.14
17.	Tamil Nadu	9.46	8.86	7.98	7.21	3.08	2.78
18.	Uttar Pradesh	36.77	30.80	30.20	21.33	26.23	15.27
19.	Uttarakhand	12.39	9.24	7.00	4.47	6.61	6.25
20.	West Bengal	7.23	9.06	3.11	4.12	6.29	2.57
Total (Other States)		320.40	290.62	253.17	234.50	228.00	143.11
21.	Arunachal Pradesh	4.85	3.25	2.37	5.52	0.00	1.66
22.	Assam	8.58	9.78	14.48	6.08	7.95	1.47
23.	Manipur	12.37	9.51	5.93	10.37	12.74	9.46
24.	Meghalaya	5.94	4.69	2.21	8.79	4.31	9.10
25.	Mizoram	16.75	13.61	17.27	12.21	13.44	8.78
26.	Nagaland	7.75	6.64	10.67	10.11	11.69	10.88
27.	Sikkim	11.28	6.63	8.86	11.99	11.18	5.42
28.	Tripura	5.02	0.89	3.20	10.43	13.69	3.50
Total (NE States)		72.55	55.00	65.00	75.49	75.00	50.26
Grand Total		392.95	345.62	318.17	309.99	303.00	193.37

**Statement-III**

*Details of area approved for plantation under National Afforestation Programme (NAP)  
Scheme from 2007-08 to 2011-12 and 2012-13*

Area in hectares

Sl.No.	State	Year					
		2007-08	2008-09	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	13859	8182	4182	2341	5453	0
2.	Bihar	9016	3675	3475	0	5647	2415
3.	Chhattisgarh	40990	14706	8450	1177	8370	2934
4.	Goa	0	0	0	0	0	0
5.	Gujarat	32545	14620	4920	1760	11150	2000
6.	Haryana	8298	8260	5526	1100	3145	1519
7.	Himachal Pradesh	10028	1222	1255	1646	2566	1450
8.	Jammu and Kashmir	7735	6370	3550	0	4857	4486
9.	Jharkhand	31990	14680	9980	0	4815	0
10.	Karnataka	32905	3765	2200	0	9523	1880
11.	Kerala	10518	4118	1095	666	2947	1000
12.	Madhya Pradesh	28707	13367	6188	13000	10219	5125
13.	Maharashtra	41538	5182	7219	0	7934	2900
14.	Odisha	59140	7400	1745	0	7410	1975
15.	Punjab	7687	1640	547	0	625	0
16.	Rajasthan	1000	9500	6800	400	3300	1250
17.	Tamil Nadu	6230	5670	4025	0	2984	1800
18.	Uttar Pradesh	39104	18355	9664	3340	12435	4270
19.	Uttarakhand	18867	3510	4065	5167	5058	2350
20.	West Bengal	9984	4793	615	2815	2360	710
Sub-Total (Other States)		410141	149015	85501	33412	110798	38064

1	2	3	4	5	6	7	8
21.	Arunachal Pradesh	5705	1450	1750	3125	0	0
22.	Assam	15660	6365	3625	0	0	0
23.	Manipur	12295	2950	1525	3599	4250	3970
24.	Meghalaya	8075	1970	800	4800	3930	3000
25.	Mizoram	16150	4500	2700	2370	2600	2500
26.	Nagaland	10640	3500	4050	2000	8000	2910
27.	Sikkim	6045	3350	2225	1549	3730	650
28.	Tripura	8350	335	1380	6271	6220	4435
Sub-Total (North Eastern States)		82920	24420	18055	23714	28730	17465
Total		493061	173435	103556	57126	139528	55529

#### Defence PSUs

5383. SHRI D.B. CHANDRE GOWDA: Will the Minister of DEFENCE be pleased to state:

(a) the total number of employees in each Defence Public Sector Undertakings (DPSUs) as on date;

(b) the annual output per employee in each Defence Public Sector Undertakings;

(c) whether the output per employee in DPSUs is much less as compared to other manufacturing sectors in the country;

(d) if so, the details thereof; and

(e) the total overtime paid by each DPSU to its employees during each of the last three years and the current year, DPSU-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (d) Total number of employees and their annual output in the Defence Public Sector Undertakings (DPSUs) is given below:—

Name of DPSU	Total number of employees	Annual output per employee (Rs. in lakh)
1	2	3
Hindustan Aeronautics Ltd. (HAL)	32644	43.49
Bharat Electronics Ltd. (BEL)	10325	58.00
BEML Ltd. (BEML)	11105	28.00
Bharat Dynamics Ltd. (BDL)	3086	34.00
Mazagon Dock Ltd. (MDL)	8670	32.41
Goa Shipyard Ltd. (GSL)	1596	17.16

1	2	3
Garden Reach Shipbuilders and Engineers Ltd. (GRSE)	3491	43.17
Hindustan Shipyard Ltd. (HSL)	2143	23.14
Mishra Dhatu Nigam Ltd. (MIDHANI)	961	56.80

(e) Amount incurred by DPSUs towards payment of overtime to its employees during the last three years is as under:—

Name of DPSU	Total overtime paid (Rs. in lakhs)		
	2010-11	2011-12	2012-13
HAL	6046.12	6132.25	8664.68 (Prov.)
BEL	2300.00	1100.00	1100.00 (Prov.)
BEML	732.00	174.00	62.90
BDL	Nil	Nil	Nil
MDL	9308.00	9030.00	7524.00
GSL	924.00	891.00	1167.00
GRSE	2696.00	3159.00	3800.00 (Prov.)
HSL	500.97	608.40	516.38
MIDHANI	223.24	259.50	236.70

[Translation]

#### Construction of National Highway No. 211

5384. SHRI DANVE RAOSAHEB PATIL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has given its approval for construction of a stretch on National Highway No. 211 which reaches Solapur *via* Chalis village, Kannada and Aurangabad;

(b) if so, the details and present status thereof; and

(c) the time by which construction of the said stretch is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY

SATYANARAYANA): (a) to (c) The work of rehabilitation and upgradation to four laning of Solapur-Dhule section of NH-211 passing through Chalisgaon, Kannada, Aurangabad is included under NHDP Phase-IV. The project is at DPR stage. It is too early to indicate the likely date of completion.

[English]

#### Kishangarh-Udaipur-Ahmedabad Highway Project

5385. DR. ANUP KUMAR SAHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India (NHAI) has terminated its contract for building the Kishangarh-Udaipur-Ahmedabad highway due to delays in environmental clearance for the project;

(b) if so, whether the Government has taken any action to complete the said project; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The National Highways Authority of India (NHAI) has not terminated the contract of Kishangarh-Udaipur-Ahmedabad section of National Highway. However, the Concessionaire of the project has issued a notice of its intention to terminate the concession agreement, which has been contested as untenable as per the provision of concession agreement. The Concessionaire has filed a petition before the Hon'ble High Court of Delhi and as such, the matter is sub-judice. The environmental clearance of this project has been obtained during March, 2013.

#### Centralised PF Settlements

5386. SHRI SANJAY NIRUPAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees Provident Fund Organisation has decided to set up a centralised clearing house for Provident Fund (PF) settlements;

(b) if so, the details thereof;

(c) whether the clearing house would process and transfer all claims electronically on the line of the centralised processing centre of the Income Tax Department; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) No, Madam.

(b) to (d) Do not arise in view of reply of Part (a) of the Question above.

#### Cargo Movement through Inland Waterways

5387. SHRI ABDUL RAHMAN:

SHRI RUDRAMADHAB RAY:

SHRI ASHOK TANWAR:

SHRI ARJUN RAM MEGHWAL:

Will the Minister of SHIPPING be pleased to state:

(a) the quantity of cargo transported through inland waterways where origination and destination both lie within India during the last three years;

(b) whether the Government has formulated any proposal to increase the use of inland waterways and coastal shipping for greater cargo shipment and other mode of transportation;

(c) if so, the details thereof;

(d) the total funds sanctioned and utilised for the development of waterways in the country during the last three years and the current year;

(e) the other measures taken or proposed to be taken by the Government to encourage the utilisation of coastal shipping and inland waterways for transportation and shipping of goods/cargos; and

(f) the progress achieved in this regard?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) The quantity of cargo transported during the last 3 years on National Waterways (NWs) where origin and destination both lie within India is as under:—

Year	Cargo Moved (in Million Tonnes)
2010-11	3.42
2011-12	5.53
2012-13 (Provisional)	4.51

(b) and (c) With a view to increase the use of Inland Waterways, the Government has so far declared 5 Waterways as National Waterways (NWs). Inland Waterways Authority of India (IWAI) has been set up to develop and maintain the navigational channels with the required depth and width on the NWs. Steps have also been taken to identify specific cargo for their transportation on the inland waterways and through the coastal route by diverting them from the Road and Rail mode.

(d) The total plan funds sanctioned and utilized for development of NWs during the last 3 years is as under:—

	(Rs. in crore)	
	Sanctioned RE (Plan)	Utilised
2010-11	137.59	134.09
2011-12	115.79	115.79
2012-13	144.41	144.12

(e) A Committee has been constituted to, inter-alia, formulate an incentive scheme for modal shift of cargo from rail/road to inland waterways/coastal shipping.

(f) NTPC has already awarded a contract for the transportation of 3 Million Tonnes of imported coal from Haldia to Farakka Super Thermal Power Plant through the National Waterway-I.

#### Pollution Norms for Industries

5388. SHRI BAIDYANATH PRASAD MAHATO:  
SHRI ANANT KUMAR HEGDE:  
SHRI BHOOPENDRA SINGH:  
SHRI DINESH CHANDRA YADAV:  
SHRI HUKMADEO NARAYAN YADAV:  
SHRI K. SUGUMAR:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has set standard pollution norms or issued any guidelines to industries and manufacturing sector in the country to prevent river pollution due to discharging of industrial effluents;

(b) if so, the details thereof along with the names of the rivers being polluted by such industries, river, industry and State-wise;

(c) whether the Government has also issued any guidelines to prevent discharging of domestic effluents into the rivers;

(d) if so, the details thereof along with the punitive action taken against the erring industries;

(e) whether the polluted water is being purified before it pours into the river; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The standards for disposal of treated industrial effluents have been notified by the Government. Industries are required to comply with the standards prior to disposal of effluents into surface water, including the rivers. An industry discharging Biochemical Oxygen Demand (BOD) more than 100 kilogramme per day is termed as Grossly Polluting industry (GPI) by the Central and State Pollution Control Boards. These boards have identified 839 GPIs, out of which 783 are discharging into various rivers including Ganga, Yamuna, Hindon, etc.; as reported by the Central Pollution Control Board.

(c) and (d) As per the provision of the Water (Prevention and Control of Pollution) Act, 1974, municipal authorities are required to collect and treat domestic effluents and comply with the standards before their disposal into rivers. Concerned State Pollution Control Boards/Pollution Control Committees are taking actions against the erring industries under the Water Act, 1974.

(e) and (f) Industries are required to set up effluent treatment plants and comply with the prescribed standards. Out of 839 industries mentioned above, 687 industries have provided effluent treatment plants. As reported, 563 units, out of 687 industries are able to comply with the standards.

#### Delayed NH Projects

5389. SHRIMATI SUPRIYA SULE:  
DR. SANJEEV GANESH NAIK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India (NHAI) is considering to abandon certain National Highways (NH) projects in various States which have been delayed due to land acquisition; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) The National Highways Authority of India (NHAI) has withdrawn Letter of

Acceptance (LOA), due to land acquisition problems, in case of following stretches:—

- (i) Goa/Karnataka border to Panaji in the State of Goa
- (ii) Maharashtra/Goa border – Panaji-Goa/Karnataka border in the State of Goa
- (iii) Cherthalai to Ochira in the State of Kerala.

#### **Increase in Productivity of Forest**

5390. SHRI SULTAN AHMED: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether due to lack of trained personnel and scientific research, the productivity of the Forest is hampered in the country;

(b) if so, the details thereof;

(c) the steps taken by the Government to increase the productivity of Forests;

(d) whether deforestation in hilly forest is continuing in the country;

(e) if so, the details thereof; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The forest personnel in the country are adequately trained in various central, state and autonomous institutions namely Indira Gandhi National Forest Academy (IGNFA), Dehradun; Indian Council of Forestry Research and Education (ICFRE), Dehradun; Directorate of Forest Education (DFE), Dehradun; Indian Institute of Forest Management (IIFM), Bhopal and State Forest Training Institutes etc. There are also schemes for capacity building at central and state level for upgradation of skills of forest personnel. ICFRE, IIFM and various state level research institutions are carrying out scientific research for improvement of productivity of forests including wide spectrum of economic, sociological, climate change related research keeping in view the new global developments and demands.

(c) The central and state governments have made serious efforts to increase the productivity of forests by enhancing peoples' participation in forest management, saving the biological diversity through *in-situ* and *ex-situ* conservation, rehabilitation of degraded lands, effective conservation and management of existing forest resources, genetic improvement of planting stock including production of high quality clones etc.

(d) and (e) The National Forest policy, 1988 aims at maintaining two-third of the geographical area in the hills of the country under forest and tree cover. The Forest Survey of India, Dehradun carries out forest cover assessment in the country by digital image processing of the remote sensing data. The forest cover in the 124 identified hill districts of the country has shown a net decrease of 548 Km<sup>2</sup> between 2009 and 2011 assessment as per the India State of Forest Report 2011. The main reasons for decrease in forest cover in hill districts are shifting cultivation, biotic pressure and encroachments etc. The details are given in the enclosed Statement.

(f) The Ministry of Environment and Forests is implementing a Centrally Sponsored Scheme of National Afforestation Programme (NAP) for regeneration of degraded forests and adjoining areas including in hill districts of the country. The scheme is implemented through a decentralized mechanism of State Forest Development Agency (SFDA) at the state level, Forest Development Agency (FDA) at the forest division level and Joint Forest Management Committees (JFMCs) at the village level. An area of 19.40 lakh hectares has been approved for plantation under the scheme since its inception in 2002. Further, XIIIth Finance Commission has recommended Rs. 5000 Crore for 5 years starting from 2010-11 for conservation and development of forests in the country including in the hill districts. Tree planting is also an approved activity under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Water Management Programme (IWMP) and other schemes of central and state Governments. Further, Government of India has formulated National Mission for a Green India to increase the forest cover and also to improve the quality of forest cover besides increasing various co-benefits.

**Statement***Forest Cover in Hill Districts (2011)*(Area in Km<sup>2</sup>)

State/UT	Number of Hill Districts	Geographical Area	Total Forest	Percentage of Geographical Area	Change*
Arunachal Pradesh	13	83743	67410	80.50	-74
Assam	3	19153	12985	67.80	-18
Himachal Pradesh	12	55673	14679	26.37	11
Jammu and Kashmir	(a)14	101388	16056	15.84	1
	(b)**	120848	6483	5.36	1
Karnataka	6	48046	23200	48.29	0
Kerala	10	29572	13687	46.28	-13
Maharashtra	7	69905	15502	22.18	-6
Manipur	9	22327	17090	76.54	-190
Meghalaya	7	22429	17275	77.02	-46
Mizoram	8	21081	19117	90.68	-66
Nagaland	8	16579	13318	80.33	-146
Sikkim	4	7096	3359	47.34	0
Tamil Nadu	5	22789	6372	27.96	5
Tripura	4	10486	7977	76.04	-8
Uttarakhand	13	53483	24496	45.80	1
West Bengal	1	3149	2289	72.69	0
<b>Total</b>	<b>124</b>	<b>707747</b>	<b>281295</b>	<b>39.74</b>	<b>-548</b>

\*The change in the above table refers to change in the area with respect to 2009 assessment after incorporating interpretational changes.

\*\*Refers to the area outside LOC that is under illegal occupation of Pakistan and China.

**Categorisation of Bamboo**

5391. SHRI RAJU SHETTI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted a

survey of the 'Bamboos' in Meghalaya during the year 2011-12;

(b) if so, the details thereof;

(c) whether the categorisation of 'Bamboo' in the survey is consistent with the categorisation in the Indian Forests Act, 1927;



(d) if so, the details thereof; and

(e) if not, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the information received from the Government of Meghalaya, no such survey of the 'Bamboos' has been conducted in Meghalaya during 2011-12.

(b) to (e) In view of the reply to part (a) above, the question does not arise.

#### **Pollution in Mula-Mutha River**

5392. SHRI SURESH KALMADI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has received any project report on abatement of pollution in Mula-Mutha river from the State Government of Maharashtra;

(b) if so, the salient features of the detailed project report along with the response of the Union Government thereto;

(c) the details of the compliance note submitted to the Union Government by the Commissioner of Pune Municipal Corporation;

(d) the action taken/proposed to be taken on the said compliance note; and

(e) the details of other rivers in Maharashtra to be cleansed under the National River Conservation Plan?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) This Ministry has received the proposal and Detailed Project Report (DPR) for abatement of pollution in Mula-Mutha river from the State Government of Maharashtra at an estimated cost of Rs. 638.65 crore. The major components of the project include laying of trunk sewers and sewage network, construction of Intermediate Pumping Stations, installation of additional sewage treatment capacity of 364 MLD.

(c) and (d) This Ministry observed certain technical matters during appraisal of DPR, which have been complied by the Municipal Corporation of Pune.

(e) DPRs for the pollution abatement works for Nag river at Nagpur, Krishna river at Wai, Godavari river at Paithan, Panchganga River at Ichalkaranji, Koyna River at Malkapur have been received by this Ministry from Government of Maharashtra.

[Translation]

#### **Clearance for Construction of Road**

5393. SHRI SAJJAN VERMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received any proposal for granting clearance to project for construction of a ring road in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Government is considering the said project for approval;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) In the year 2011, a proposal of 84 kms. long 4 lane ring road in and around Indore, Madhya Pradesh was received from National Highways Authority of India for grant of Terms and Reference (ToR) under the Environment Impact Assessment (EIA) Notification, 2006. The ToRs were granted in July, 2011 to carry out requisite EIA studies. The proponent has not yet submitted the final EIA Report to consider the project for grant of environment clearance. The project is not pending with the Ministry.

#### **Anti-Doping and Sports Medicine Centre**

5394. SHRI VIRENDRA KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has received any proposal from the State Government of Madhya Pradesh for getting approval for the Central Zone Anti-Doping and Sports Medicine Centre;

(b) if so, the details thereof along with the reaction of the Government thereto; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) A proposal has been received from the Government of Madhya Pradesh relating to setting up 'Central Zone Sports Medicine and Anti-Doping Centre' in Bhopal at an estimated cost of Rs. 4.09 crore. Financial assistance has been sought from the Central Government mainly for purchase and installation of equipments for sports medicine and dope testing facilities. The Government has scrutinized the proposal and sought project details from the State Government.

(c) Does not arise.

[English]

#### Parallel Environmental Assessment

5395. SHRI DHANANJAY SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the steps to be followed by mining companies seeking to obtain environmental clearances for their proposed operations in the country;

(b) whether the Government undertakes any parallel environmental assessment to verify the data provided by mining companies; and

(c) if so, the details thereof including the number of such verification visits for recent mining proposals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the Environment Impact Assessment (EIA) Notification 2006, the project proponents are required to submit form 1 and pre-feasibility report to the Ministry of Environment and Forests (MoEF) for seeking environmental clearance for mining projects covered under schedule of the notification. The environmental clearance process comprises of four stages, i.e. (i) Screening: to determine whether or not the project or activity requires further environmental studies for preparation of an environmental impact assessment report for its appraisal prior to the grant of environmental clearance depending upon the nature and location specificity of the project;

(ii) Scoping: to determine detailed and comprehensive Terms of Reference addressing all relevant environmental concerns for the preparation of an environmental impact assessment report in respect of the project or activity for which prior environmental clearance is sought; (iii) Public Consultation: the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate; and (iv) Appraisal: the detailed scrutiny of the application and other documents like the final environmental impact assessment report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance.

(b) and (c) All relevant data is collected and environmental impact assessment reports are prepared by the consultants accredited with Quality Council of India/ National Accreditation Board of Education and Training and appointed by the project proponents. As per the provisions under the EIA Notification 2006, deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. In case, during appraisal process, the Expert Appraisal Committee is of the view that certain additional information is required, the same is sought from various authorities like State Pollution Control Boards, State Governments etc. The monitoring of compliance of the conditions stipulated in the environmental clearance of the project is done by the concerned Regional Offices of MoEF.

#### MoU with Mauritius

5396. SHRI MADHU GOUD YASKHI:  
SHRI PRADEEP MAJHI:  
SHRI KISHANBHAI V. PATEL:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has signed any Memorandum of Understanding (MoU) for strengthening collaboration in textiles sector with Mauritius in the recent past;

(b) if so, the details thereof along with the salient features and outcome of the said MoU; and

(c) the steps taken by the Government to implement the said MoU signed by both the countries?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) A Memorandum of Understanding (MoU) was signed on February 7, 2012 between the Ministry of Textiles of the Republic of India and the Ministry of Industry, Commerce and Consumer Protection of the Republic of Mauritius for collaboration in the field of textiles and clothing. The MoU seeks to enhance the trade and economic relations by expanding business and cooperation in the sphere of textiles and clothing including sericulture and silk and fashion industries between India and Mauritius. Under the MoU, a Joint committee on Textile and Clothing (T&C) sector was constituted between both the countries. The Joint Committee has held 2 rounds of meetings on July 23, 2012 in New Delhi and January 28, 2013 in Port Louis, Mauritius. The Joint Committee has successfully developed the following five MoUs between Institutions of both countries for deepening textiles sector collaboration:—

- (i) **MoU between Apparel Exports Promotion Council (AEPC) and Enterprise Mauritius (EM):** For development of the Driving Industry in Sustainable Human Advancement (DISHA) programme in Mauritius. The MoU envisages AEPC enabling Enterprise Mauritius in partnership with the Mauritius in partnership with the Mauritius Standard Bureau and other stakeholders to develop the compliance code, the Toolkit and Guidance Document as well as training schedules.
- (ii) **MoU between Northern India Textile Research Association (NITRA) and Mauritius Standard Bureau (MSB):** To establish cooperation in the field of standardization, quality assurance and conformity assessment activities, accreditation of laboratories and proficiency in testing as well as capacity building and information exchange.
- (iii) **MoU between Northern India Textile Research Association (NITRA) and National Productivity and Competitiveness Council (NPCC):** To

establish cooperation in the field of productivity and quality improvement.

- (iv) **MoU between Clothing Manufacturers Association of India (CMAI) and Mauritius Export Association (MEXA):** To establish cooperation in the field of fashion and design promotion, education and training through effective knowledge network of Textiles Professionals and Industry representatives of India and Mauritius.
- (v) **MoU between Institute of Apparel Management (IAM) and Fashion and Design Institute of Mauritius (FDI):** To establish cooperation in the field of design and delivery of training programmes in the fields of textiles technology and fashion technology as well as academic interaction.

#### **CRZ Clearance in Erosion Stretches**

5397. SHRI BALKRISHNA KHANDERAO SHUKLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has made it mandatory to prepare comprehensive Environmental Impact Assessment (EIA) report for obtaining Coastal Regulation Zone (CRZ) clearance in the low and medium erosion stretches in the country;
- (b) if so, whether the Government has put such restriction based on any scientific study;
- (c) if so, the details thereof;
- (d) whether some State Governments have requested the Union Government to consider the project for CRZ clearance based on rapid EIA instead of comprehensive EIA report in low and medium erosion areas; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) As per the Coastal Regulation Zone (CRZ) Notification, 2011, proposals for development

projects in low and medium eroding stretches as well as stable coasts shall be accompanied by comprehensive Environment Impact Assessment (EIA) Report. The Ministry of Environment and Forests had notified the CRZ Notification for main land and the Island Protection Zone (IPZ) Notification for islands in January, 2011, in supersession of the CRZ Notification, 1991 after detailed review through an Expert Committee headed by Prof. M.S. Swaminathan and extensive consultations with various stakeholders, including the State Governments. The opinion and suggestions from various stakeholders were taken into consideration while finalizing the CRZ Notification, 2011 and the IPZ Notification, 2011.

(d) and (e) The Government of Gujarat requested to consider projects for CRZ clearance in low and medium eroding coastal stretches based on rapid EIA instead of comprehensive EIA Report. As rapid EIA may not address all the environmental concerns, to conserve and protect coastal stretches and promote development through sustainable manner based on scientific principles, comprehensive EIA studies are essential before considering proposals in low and medium eroding stretches and stable coasts. The requirement of comprehensive EIA studies in such stretches is uniformly applicable throughout the country.

#### Expansion of Steel Plants

5398. Sk. SAIDUL HAQUE:

SHRI PRADEEP MAJHI:

SHRI PURNMASI RAM:

SHRI S.R. JEYADURAI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of STEEL be pleased to state:

(a) whether the public sector steel companies are not able to utilize their total installed capacity and if so, the details thereof and the reasons therefor along with the total installed capacity of each plant and the total quantum of steel produced, plant-wise;

(b) whether the Government has undertaken any programme for the expansion and modernisation of various Public Sector steel plants to meet the growing demand of steel in the country and if so, the details thereof along with its present status thereon, plant-wise;

(c) the details of the total investment/expenditure likely to be incurred along with the employment opportunities and production capacity of each plant likely to be enhanced as a result of this modernisation exercise, plant-wise;

(d) whether there has been enormous delay in the expansion work leading to cost escalation and if so, the details of the targets fixed for its completion along with the time by which these programmes are likely to be completed including the cost overruns due to such delay, plant-wise;

(e) whether the said modernisation programme is likely to adversely affect the employment opportunities and lead to retrenchment in these plants; and

(f) if so, the details thereof along with the total number of permanent and contract based employees in the various public sector steel plants in the country, plant-wise?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) There are two public sector steel manufacturing companies in the country namely Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL). The production of crude steel by SAIL and RINL in 2012-13 has been 13.4 Million tonnes (MT) and 3.07 MT respectively against the installed capacity of 12.8 MT and 3 MT respectively which is 104% and 103% of the installed capacity respectively.

(b) and (c) SAIL and RINL have undertaken modernization and expansion plans to enhance its present capacity of crude steel from 12.8 MT to 21.4 MT and 3 MT to 6.3 MT respectively. Plant-wise details of investment, present installed capacity and enhanced capacity (post expansion) of SAIL and RINL are as under:—

Plant	Envisaged Investments (Net of CENVAT), Rs. Crore	Crude Steel Production (Mtpa)	
		Installed	After Expansion
1	2	3	4
BSP	17,266	3.93	7.0
RSP	11,812	1.90	4.2

1	2	3	4
DSP	2,875	1.80	2.2
BSL	6,325	4.36	4.61
ISP	16,408	0.50	2.50
SSP	1,902	—	0.18
RINL	12,291	3.0	6.3

The indicative investment of SAIL for current phase of Modernization and Expansion is Rs. 61,870 crore. Besides, a provision of Rs. 10,264 crore has been made towards investment in existing mines under Raw Materials Division (RMD) and development of Rowghat Mine. Expansion of Salem Steel Plant has been completed in September, 2010. For other plants, efforts are being made to complete all major production units under current phase of Modernization and Expansion plan progressively by 2013-2014.

To ensure availability of skilled manpower for manning of these upcoming facilities, in addition to redeployment from existing manpower, requirement of 9389 skilled manpower has been assessed in SAIL. Plant-wise detail is as under:—

Plant	Nos. of recruitments for manning expansion projects at plant
BSP	2262
DSP	396
RSP	1526
BSL	967
ISP	3990
SSP	248

RINL is also presently expanding its capacity from 3.00 MTPA to 6.3 MTPA of liquid steel against which the new Blast Furnace, Oxygen plant, Power and Water system have been commissioned and are under operation. Other major units are being commissioned during the current fiscal.

(d) The implementation of Modernization and Expansion plan of SAIL/RINL have been affected mainly due to unforeseen soil conditions encountered, under estimation of quantities by the consultants, Logistic problems due to brown field nature of job, inadequate mobilization of resources by the contracting agencies including PSUs like HEC, HSCL, EPI & BHEL and lack of deployment of technically competent/skilled manpower by the contractors.

There has been no cost overrun except in ISP Expansion which has been revised to Rs. 16,408 crore against the earlier cost of Rs. 14,443 crore. The main reason for cost overrun is increase in civil and structural work for BOF, CCP and Rolling Mills packages, proportionate increase in Interest During Construction, Engineering and Construction and provision for future escalations. At present, for expansion of other plants, no cost overrun is expected. There is no cost overrun/escalation likely in respect of RINL.

(e) and (f) No, Madam. The question does not arise.

#### Budget Allocation for Promotion of Sports

5399. SHRI SANJAY DINA PATIL:  
DR. SANJEEV GANESH NAIK:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether any special facilities are being provided to sports persons in rural areas;
- if so, the details thereof; and
- the details of the budget allocation for promotion of sports in rural areas of the country during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) The Central Government has been running a scheme called 'Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme, to promote sports in the rural areas of the country. The scheme was introduced in 2008-09, it aims to development of playfields in all the village and block panchayats across the country in a phased manner of ten years and conduct of annual sports competitions from block level to the national level for providing ample opportunity of participation to rural youth.

(c) The fund released to the States/UT's under PYKKA Scheme for promotion of sports in rural areas during last three years are given in the enclosed Statement.

**Statement**

*The State-wise details of the funds released during 2010-11, 2011-12 and 2012-13 (upto 31.03.2013)*

(Rs. in Crore)

Sl. No.	Name of the States/UTs	Infrastructure Grant 2010-11	Competition Grant 2010-11	Infrastructure Grant 2011-12	Competition Grant 2011-12	Infrastructure Grant 2012-13	Competition Grant 2012-13
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	1.06	—	—	—	—	—
2.	Andhra Pradesh	25.98	11.26	25.98	—	10.63	11.50
3.	Arunachal Pradesh	10.51	2.05	Nil	—	Nil	—
4.	Assam	—	3.34	—	—	10.28	—
5.	Bihar	—	6.19	Nil	—	Nil	—
6.	Chandigarh	—	0.03	—	—	—	—
7.	Chhattisgarh	—	2.01	—	2.51	25.27	2.31
8.	Dadra and Nagar Haveli	—	—	—	—	—	—
9.	Daman and Diu	—	—	—	—	0.14	—
10.	Goa	—	0.26	—	—	0.18	—
11.	Gujarat	2.55	2.69	13.43	—	Nil	—
12.	Haryana	14.43	1.81	5.09	1.69	Nil	0.85
13.	Himachal Pradesh	8.8	1.33	3.66	1.37	6.34	1.26
14.	Jammu and Kashmir	—	2.1	0.56	—	—	—
15.	Jharkhand	—	3.16	2.4	—	—	—
16.	Karnataka	14.86	2.94	Nil	2.17	9.61	3.27
17.	Kerala	11.17	1.32	Nil	0.46	10.36	—
18.	Lakshadweep	0.51	—	—	—	—	—
19.	Madhya Pradesh	—	4.79	39.99	5.54	Nil	4.75
20.	Maharashtra	41.93	4.36	—	—	—	3.44

1	2	3	4	5	6	7	8
21.	Manipur	–	–	0.22	–	–	1.02
22.	Meghalaya	1.19	0.79	1.72	0.09	Nil	0.67
23.	Mizoram	2.27	0.58	2.07	0.1	2.07	1.29
24.	Nagaland	2.96	0.13	4.7	–	Nil	1.03
25.	Odisha	5.98	4.04	7.34	–	19.21	4.39
26.	Puducherry	0.69	–	Nil	–	Nil	–
27.	Punjab	26.66	1.85	Nil	–	Nil	–
28.	Rajasthan	–	–	2.75	1.72	–	3.88
29.	Sikkim	2.02	–	1.66	1.2	2.51	1.12
30.	Tamil Nadu	–	5.01	Nil	–	Nil	1.25
31.	Tripura	3.24	0.78	4.09	0.9	Nil	0.92
32.	Uttar Pradesh	62.27	9.47	18.39	–	9.03	–
33.	Uttarakhand	19.43	1.47	Nil	1.51	3.38	1.28
34.	West Bengal	2.32	3.31	–	–	–	–
Total		260.84	77.07	134.05	19.26	109.01	44.47

[Translation]

#### Irregularities in Pulse Import

5400. SHRIMATI RAMA DEVI:

SHRI GORAKH PRASAD JAISWAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been instance of irregularities in the import of pulses causing huge loss to the national exchequer during the last three years and the current year;

(b) if so, the details thereof;

(c) whether the Government has initiated any enquiry in the matter;

(d) if so, the findings of the enquiry along with the action taken against those found guilty and if not, the reasons therefor; and

(e) the preventive measures being taken by the Government to avoid such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Madam. There have been no irregularities in the import of pulses during the last three years and the current year. However, C&AG in its Performance report on Sale and Distribution of Pulses has made certain observations on import of pulses on Government account by PSUs. In the current year, there have been no imports of pulses under Government directives.

(c) and (d) Does not arise.

(e) The schemes for import of pulses have since been discontinued.

### Census of Artisans

5401. SHRI GORAKH PRASAD JAISWAL:  
SHRI LAXMAN TUDU:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government has conducted the census to ascertain the actual number of artisans in the country;

(b) if so, the details thereof, State-wise; and

(c) the manner in which the said data is likely to be used to gather correct figures along with the steps taken by the Government to ascertain the correct data in respect of artisans?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The fresh census of Handicraft artisans was conducted during the year 1995-96 and the number of Handicraft artisans in the country were 47.61 Lakhs. The State-wise break-up is annexed as Statement.

The census of Handicrafts artisans is now in progress. However as per the results made available on different parameters pertaining to Handicrafts sector based on enumeration undertaken till now, it is estimated that the number of artisans in the country during 2010-11 is 68.86 lakhs.

(c) The Government has engaged reputed agencies to complete the census of artisans (which is still in progress) which will help in Government to ascertain the following:—

- Number of artisans by sectors of production, by location and by specific and major craft groups.
- Classifications artisans, by social status (SC/ST/OBC/minority, including its sub categories, below poverty line, by gender, by physical infirmity and age group.
- Sources of working capital, requirement of working capital and availability of credit.

- Estimate of raw materials, production, value addition in different crafts sale and marketing channels through which manufactured products are sold.
- Distribution of daily working hours and seasonal calendar.
- Average wage rate in crafts, Annual household income from crafts, income from other sources, income from all sources and per capita income in different crafts.
- Contribution of Handicrafts sector to the family income.
- Distribution of House hold by level of dependency on Handicraft activity.
- Identification of craft communities by their State-wise, bringing out their economic status.

The complete census/enumeration being conducted by the agencies will help the Government to formulate the policy, planning and decision making in Handicrafts sector.

#### Statement

##### Number of Artisans (State-wise) Employed in Handicrafts Sector

Sl.No.	State	Numbers of artisans
1	2	3
1.	Andhra Pradesh	121880
2.	Arunachal Pradesh	15735
3.	Assam	100482
4.	Bihar	213115
5.	Delhi	44904
6.	Goa	1122
7.	Gujarat	141970
8.	Haryana	117933
9.	Jammu and Kashmir	542119



1	2	3
10.	Himachal Pradesh	49015
11.	Karnataka	21779
12.	Kerala	15258
13.	Madhya Pradesh	51123
14.	Maharashtra	112816
15.	Manipur	379988
16.	Meghalaya	53564
17.	Mizoram	5260
18.	Nagaland	79878
19.	Odisha	69356
20.	Punjab	101907
21.	Rajasthan	407700
22.	Sikkim	9768
23.	Tamil Nadu	125342
24.	Tripura	244495
25.	Uttar Pradesh	1176529
26.	West Bengal	554281
<b>Union Territory</b>		
27.	Andaman and Nicobar Islands	1090
28.	Chandigarh	430
29.	Dadra and Nagar Haveli	111
30.	Daman and Diu	278
31.	Lakshadweep	126
32.	Puducherry	1832
All India		4761186

Sources: Census conducted by NCAER in 1995-96.

#### Clearance to North Karanpura Project

5402. SHRI SUDARSHAN BHAGAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the reasons for not giving No Objection Certificate (NOC) to North Karanpura Project of Jharkhand State by the Government; and

(b) the alternative arrangements decided by the Government to minimise the inconvenience being caused to the people of the concerned area due to delay in the project?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Ministry of Environment and Forests has accorded environmental clearance to North Karanpura Thermal Power project of M/s NTPC Ltd. on 29.11.2004.

(b) Does not arise in view of reply at (a) above.

#### Employment Schemes

5403. SHRI SATPAL MAHARAJ:

SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the various measures being taken by the Government to check unemployment in the States with difficult geographical condition and drought and flood affected people in the country, State-wise during the last three years and the current year;

(b) the extent to which the said measures are likely to be beneficial in providing employment to such people and also the poor people in various States;

(c) whether the Government has provided/proposal to provide any additional assistance to such States for the implementation of various employment schemes; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) to (d) Government has taken several measures to check unemployment in the States including those with difficult geographical conditions and drought and flood affected areas by providing employment opportunities. The Twelfth Five Year Plan recognizes that the objective of development is broad-based improvement in the economic and social conditions of our people.

Accordingly, Government is implementing several employment generation and poverty alleviation programmes which either deliver benefits directly to the poor and the excluded groups, or increase their ability to access employment and income opportunities generated by the growth process. Such programmes are the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA), Swarna Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP), Pradhan Mantri Gram Sadak Yojana (PMGSY), National Rural Livelihood Mission besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises. National Manufacturing Policy, 2011 has also set the target of generating 100 million jobs by 2025. Job opportunities would also come from faster expansion in agro-processing, supply chains, steady modernization in farming, maintenance of equipment and other elements of rural infrastructure and the services sector.

Approach to the Twelfth Five Year Plan also proposes investment on infrastructure to be increased to over Rs. 45 lakh crore during the Plan period which is likely to enhance employment opportunities.

[English]

**Four-Laning of Lucknow-Sultanpur  
Section of NH-56**

5404. DR. SANJAY SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the four-laning work on Lucknow-Sultanpur section of National Highway No. 56 under Phase IV-A of National Highways Development Programme (NHDP) has been started;

(b) if so, the details and present status thereof;

(c) whether land has been acquired for this project and the families affected due to acquisition of their lands have been rehabilitated and re-settled;

(d) if so, the details thereof along with the details of funds sanctioned/allocated/utilized for this project as well as the funds paid as compensation for acquisition of land for the project; and

(e) the time by which the said project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) No, Madam.

(b) Does not arise.

(c) and (d) Land Acquisition is at present at 3D Notification stage under National Highway Act, 1956 and compensation assessment stage has not reached.

(e) It is premature to indicate completion time.

[Translation]

**Forest Land on Lease**

5405. SHRI MAKAN SINGH SOLANKI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the total number of people of the Inter-State bordering areas in Madhya Pradesh, Chhattisgarh, Maharashtra, Odisha and Bihar who have been allotted forest land on lease till 31.5.2012 under the Forest Rights Act, 2006;

(b) the State-wise details of the total area of land allotted in Inter-State bordering areas;

(c) the number of people to whom lease/land is yet to be allotted; and

(d) the steps taken by the Government in this regard including allotment of land?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. Ministry of Tribal Affairs is the Nodal Agency for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. The Ministry of Tribal Affairs has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 on 6.9.2012, laying down the process for recognition

of forest rights. There is no provision for allotment of forest land on lease under the Forest Rights Act, 2006. As per available information the status of recognition of forest

rights in the State of Madhya Pradesh, Chhattisgarh, Maharashtra, Odisha and Bihar is given in the enclosed Statement.

### Statement

*The State-wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 31.03.2013, in the States of Bihar, Chhattisgarh, Madhya Pradesh, Maharashtra and Odisha*

States	No. of claims received	No. of titles distributed	Extent of forest land for which titles distributed (in acres)
Bihar	2,930	28	Not Available
Chhattisgarh	4,92,068 (4,87,332 individual and 4,736 community)	2,15,443 (2,14,668 individual and 775 community)	5,38,076.38 (5,36,303.69 for individual and 1,772.69 for community) for 2,14,918 (2,14,668 individual and 250 community) titles
Madhya Pradesh	4,72,108 (4,56,292 individual and 15,816 community)	1,73,062 (1,63,689 individual and 9,373 community) distributed and 9,123 are ready for distribution.	6,45,737.65
Maharashtra	3,44,330 (3,39,100 individual and 5,048 community)	99,368 (99,463 individual and 1868 community)	6,35,915.57 (2,58,139.32 individual and 3,77,776.25 community)
Odisha	5,32,464 (5,29,160 individual and 3304 community)	3,01,200 (3,00,321 individual and 879 community)	5,39,277.45 (4,84,025.80 individual and 55,251.65 community)

### Effect of Deforestation on Wildlife

5406. SHRI RAMASHANKAR RAJBHAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken a note that wildlife in some States including Uttar Pradesh is being immensely affected due to deforestation;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) In view of the various forms of biotic pressures on forests, adverse impact on wildlife cannot be ruled out. However, the Ministry has not received reports of large scale deforestation in States including that in Uttar Pradesh.

(c) The steps taken by the Government to protect the wildlife from the adverse affect of deforestation includes:—

(i) Enactment of legislations like Wildlife (protection) Act, 1972, Forest (Conservation)

Act, 1980, Environment (Protection) Act, 1986 etc.

- (ii) The diversion of forest land for non-forestry activities, including resulting deforestation thereof, is regulated under the provisions of the Forest (Conservation) Act 1980, and rules made thereunder. The provisions require prior approval of the Central Government before such diversion.
- (iii) Any such diversion of forest land from Protected Areas like National Parks and Sanctuaries also require approval by the Hon'ble Supreme Court and consideration by the Standing Committee of the National Board for and is subject to such conditions as recommended by the Standing Committee, to mitigate the adverse impacts on the conservation and protection of wildlife.
- (iv) As informed by the State Government of Uttar Pradesh, directions are issued from time to time to field officials to maintain vigil to prevent any damage to forest and wildlife and are reviewed at regular intervals at different levels.

[English]

#### **Draft on National Physical Fitness**

5407. SHRI PRADEEP MAJHI:  
SHRI KISHANBHAI V. PATEL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has prepared the draft on the National Physical Fitness Programme;
- (b) if so, the details thereof along with the salient features of the said Programme;
- (c) whether the Government has invited comments/suggestions from various stakeholders and States on the said draft;
- (d) if so, the details of the comments/suggestions so far received from various States and stakeholders; and
- (e) the extent to which the comments/suggestions received have been incorporated in the said Programme?

THE MINISTER OF STATE OF THE MINISTRY OF  
YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE

IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH):  
(a) and (b) Yes, Madam. The Exposure Draft on National Physical Fitness Programme (NPFP) for school children was circulated to Governments of States/UTs, Ministry of Human Resource Development and Ministry of Health and Family Welfare requesting for their comments. The Government has been continuously emphasizing the significance of sports, games, physical and health education for the overall development of children, it has been accepted that games and sports should be introduced compulsorily as part of curriculum of education in schools at all levels both in the Centre and States. The NPFP envisages that every school going child studying in class V and above should be evaluated on the six basic components of physical fitness e.g. cardio respiratory endurance, muscular strength, muscular endurance, flexibility, explosive strength and body composition (percentage of body fat) and will be made to participate and compete in the enumerated eight measurable fitness tests. Students of 5th standard onwards shall undergo the eight tests in January and June every year, graded and fed into 'Assessment card' and the schools 'Fitness Assessment Forms'. It has been proposed to motivate and introduce reward scheme for top 10 percentage of performers in each gender and in each district in the battery of tests.

(c) to (e) Yes, Madam. Comments were received from various States Governments/UTs, who by and large welcomed the proposal. Suggestions include- it will ensure overall health and all round development of school children, to implement the scheme in private schools under Central Board of Secondary Education (CBSE), Where Physical Education Teachers (PETs) are in position; every school should have playgrounds; provision of sports diet to those who show good fitness results; one period each day in the school be allotted for games and sports; adequate sports materials and equipment be provided. The proposal was also endorsed by Sports Authority of India, NGOs like Magic Bus, Fitness 365 etc. An International Workshop was organized on promotion of Sports and Physical Education in school system. One of the main decisions in the workshop to constitute two Experts Groups to develop "Curriculum Framework Development" and "Work Force Development". The Expert Groups under the aegis of Ministry of Youth Affairs and Sports and composed of eminent educationists are examining inter alia the draft exposure on the National

Physical Fitness Programme (NPFP) for submitting the report to MYAS.

**Renovation of National Highway  
Nos. 47 and 47B**

5408. SHRIMATI J. HELEN DAVIDSON: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to renovate National Highway NH-47 between Kaliyakkavilai and Kanyakumari and NH-47B between Nagercoil and Kavalkinaru;

(b) if so, the details thereof along with the funds allocated for the purpose; and

(c) the time by which the renovation of the said NHs is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) Four laning from Km. 43/00 to 96/714 of NH-47 Kerala/Tamil Nadu border — Kanyakumari section and Km. 0/0 to 16/376 of NH-47B Nagercoil — Kavalkinaru section was included in NHDP Phase-III on BOT (Toll) basis. There was no response for bids invited on two occasions. As the project of widening to four lane was found non-viable under BOT (Toll) mode it has been decided to restructure the project. As such it is too early to envisage date of start and completion at this stage.

[Translation]

**Pollution Effect on Historical Buildings**

5409. SHRI MAHESH JOSHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has taken any steps to protect the historical buildings from pollution;

(b) if so, the details thereof along with the names of the historical buildings, State-wise; and

(c) the action taken by the Government in this regard along with the names of the buildings which have been made pollution free during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The historical buildings (which include monuments and religious structures) located in cities/towns are threatened by vehicular emissions and other gaseous pollutants being emitted in the air. The State-wise list of important historical buildings is given in the enclosed Statement-I. At national level, there is a comprehensive plan for controlling vehicular pollution. As per the Auto Fuel Policy, time targets have been set to achieve the standards with respect to new manufacturing vehicles and improving fuel quality. At State and City level, the State Government, State Pollution Control Boards/ Pollution Control Committees are monitoring the air quality. The ambient air quality monitoring is being carried out in 18 states covering 39 cities. The results of ambient air quality monitoring in these cities for the year 2011 is given in the enclosed Statement-II. As per the ambient air quality data, it has been observed that levels of Sulphur Dioxide (SO<sub>2</sub>) are within the National Ambient Air Quality Standard of 50 microgram per cubic meter (µg/m<sup>3</sup>) and levels of Nitrogen Dioxide (NO<sub>2</sub>) have exceeded the standard of 40 µg/m<sup>3</sup> in the cities of Raipur, Delhi, Faridabad, Pune and Kolkata. In the case of Particulate Matter (PM<sub>10</sub>), the levels of PM<sub>10</sub> are within the standards of 60 µg/m<sup>3</sup> only in the cities of Shimla, Hassan, Mangalore, Mysore, Kottayam and Madurai. The remaining 33 cities are not meeting the PM<sub>10</sub> standards.

**Statement-I**

*Important Monuments (Historical Buildings) of India*

Sl.No.	State/Union Territory	City	Monuments/Buildings
1	2	3	4
1.	Andhra Pradesh	Hyderabad	Charminar.
		Kurnool	Nandavaram Temple, Old Cave Temple, Uma-Mahesvaraswami Temple.

1	2	3	4
2.	Bihar	Gaya/Bodhgaya Patna	Bodhgaya Temple. Bulandibagh, Chhoti Paharai, Panch Pahari, Nalanda.
3.	Chhattisgarh	Raipur	Bhand Deul, Mahadev Temple, Sita Baree, Temple of Ramachandra, Laxman temple.
4.	Delhi	Delhi	India Gate, Qutub Minar, Red Fort, Jantarmantar, Lotus Temple, Jama Masjid.
5.	Goa	Ponda	Safa Masjid.
6.	Gujarat	Ahmedabad Jamnagar Surat	Bhadra Tower, Sidi Saiyad's Masjid, Ahmed Shah's Mosque, Teen Darwaja or Tripolia Gate. Kalika Mata Temple, Gokeshwara Mahadev Temple, Rama Laxman Temple. Old Armenian Tombs, Old English and Dutch Tombs, Fateh Burj.
7.	Haryana	Faridabad Hisar	Bund or Dam, Mughal bridge over Buriya Nala, Suraj Kund Masonary. Mound, Barsi Gate, Prithviraj Chauhan's Fort, Feroz Shah's Palace and Tehkhana, Gujri Mahal.
8.	Himachal Pradesh	Shimla	Vice Regal Lodge (Rashtrapati Niwas).
9.	Jharkhand	Ranchi	Asura Sites, Ancient Stone Temple.
10.	Karnataka	Bangalore Hassan Mangalore Mysore	Old Dungeon Fort and Gates, Tipu Sultan's Palace. Adinatha Basti, Akkana Basti, Buchesvara Temple. Maha Maya Temple. Keshava Temple, Kirtinarayana Temple Mysore Palace.
11.	Kerala	Kottayam	Kidangoor Temple.
12.	Madhya Pradesh	Bhopal Gwalior Khajuraho Ujjain	Moti Masjid. Bawadi, Gwalior Fort. Khajuraho Temple. Kaliadeh Palace, Mahakal Temple.
13.	Maharashtra	Aurangabad Mumbai Nagpur	Bibika Makbara, Ajanta Cave. Gateway of India. Sitabuldi Fort.

1	2	3	4
		Nasik	Ramkund.
		Pune	Shaniwar Wada, Pataleshwar Cave Temple.
14.	Odisha	Bhubaneswar	Lingaraj Temple, Rajarani Temple.
15.	Rajasthan	Alwar	City Palace, Bala Quila.
		Jaipur	Hawa Mahal, Jaigarh Fort, Jantarantar.
		Jodhpur	Umaid Bhawan.
		Udaipur	City Palace, Jagdish Temple.
16.	Tamil Nadu	Chennai	Fort St. George, Mahabalipuram Temple.
		Madurai	Meenakshi Temple.
17.	Uttar Pradesh	Agra	Taj Mahal, Fatehpur Sikari.
		Lucknow	Bara Imambara.
		Varanasi	Kashi Vishwanath Temple.
18.	West Bengal	Kolkata	Victoria Memorial.

**Statement-II**

*Ambient Air Quality Data in Historical buildings*

State/Union Territory	City Name	2011		
		SO <sub>2</sub>	NO <sub>2</sub>	PM <sub>10</sub>
1	2	3	4	5
Andhra Pradesh	Hyderabad	5	28	74
	Kurnool	4	9	82
Bihar	Gaya/Bodhgaya	—	—	—
	Patna	4	36	158
Chhattisgarh	Raipur	15	42	310
Delhi	Delhi	6	61	222
Goa	Ponda	—	—	—
Gujarat	Ahmedabad	14	25	83
	Jamnagar	12	25	104
	Surat	20	29	106

1	2	3	4	5
Haryana	Faridabad	20	43	174
	Hisar	6	7	102
Himachal Pradesh	Shimla	3	13	54
Jharkhand	Ranchi	18	35	170
Karnataka	Bangalore	14	28	91
	Hassan	5	24	46
	Mangalore	7	8	55
	Mysore	12	22	48
Kerala	Kottayam	5	17	48
Madhya Pradesh	Bhopal	4	16	170
	Gwalior	12	20	311
	Khajuraho	—	—	—
	Ujjain	14	14	98
Maharashtra	Aurangabad	8	31	83
	Mumbai	5	33	116
	Nagpur	8	35	108
	Nasik	25	27	96
	Pune	32	58	113
Odisha	Bhubaneshwar	2	16	83
Rajasthan	Alwar	12	22	214
	Jaipur	6	37	139
	Jodhpur	5	23	168
	Udaipur	6	32	171
Tamil Nadu	Chennai	9	24	92
	Madurai	11	24	44
Uttar Pradesh	Agra	3	23	155"
	Lucknow	8	33	189
	Varanasi	17	20	127
West Bengal	Kolkata	12	65	113

Note: '—' Data not available and BDL means — Below Detectable Limit.

All values/concentration in microgram per metre cube ( $\mu\text{g}/\text{m}^3$ ) — Annual Averages.



**Construction of Flyover Bridge at  
Kamalachowk on NH-28**

5410. SHRI PURNMASI RAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highway No. 28 in Bihar passes through Pipra upto Gopalganj *via* Kamalachowk to Kasaya of Uttar Pradesh;

(b) if so, the details thereof;

(c) whether the construction of a State Highway is underway from Betia to Gopalganj *via* Kamalachowk to Siwan Path but there always remains a possibility of accidents while crossing the road due to non-construction of an over-bridge at Kamalachowk on NH-28;

(d) if so, whether the Government proposes to construct a flyover bridge at Kamalachowk; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Yes, Madam. In, Bihar, NH-28 starts from UP/Bihar Border (km. 360.95) passes through Gopalganj (km. 385.00), Kamalachowk (km. 385.320), Pipra Kothi (km. 454.00) Muzaffarpur and terminates of Barauni (km. 627.00).

(c) to (e) This Ministry is primarily responsible for development and maintenance of National Highways (NH). There is no proposal at present for construction of over bridge/flyover at Kamalachowk on NH-28, which is being developed under National Highway Development Programme (NHDP). To facilitate cross movement of traffic construction of 2 Vehicular Under Pass (VUP) and one Pedestrian Under Pass (PUP) along with service lane nearby location is included in the four laning of Gopalganj-Muzaffarpur Section under East West Corridor.

**Forest Development Projects**

5411. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of pending Forest Development Projects pertaining to various States including Maharashtra, as on date;

(b) the State-wise latest status of proposals in this regard; and

(c) the reasons for delay in sanctioning these projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Ministry of Environment and Forests (MoEF) is implementing National Afforestation Programme (NAP) which is a 100% Centrally Sponsored Scheme for tree plantation and eco restoration of degraded forests and adjoining areas in the country through Joint Forest Management with people's participation. One consolidated proposal of the State under NAP is submitted by the State Forest Development Agencies (SFDAs), including Maharashtra, to the Ministry every year for financial assistance. These proposals are scrutinized as per prevailing guidelines and funds are released to the SFDAs. At present, no proposal related to NAP is pending with MoEF.

**Advanced Computing System**

5412. SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI: Will the Minister of DEFENCE be pleased to state:

(a) the present status of advanced computing system being developed by the Defence Research and Development Organisation (DRDO);

(b) the details of application of the said system; and

(c) the time by which the said system is likely to be made operational?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Defence Research and Development Organisation (DRDO) has installed High Performance Computing (HPC) System for its strategic applications. The present computing system has a peak performance of 40 teraflops and the upcoming system is targeted to have a capacity of 300 teraflops.

(b) The major applications of the HPC system include Computational Fluid Dynamics, Composite Material Design, Finite Element Modeling, Smart Materials, Cryptanalysis and also to solve complex mathematical problems.

(c) The 300 teraflops of HPC system is likely to be operational by end of 2013.

[English]

### Setting up of ITIs in NE

5413. SHRI JOSEPH TOPPO:

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has received any proposals with regard to affiliation or opening of new Industrial Training Institutes (ITIs) and Centre in the North East (NE) including Assam;

(b) if so, the details thereof and the response of the Government thereto;

(c) whether the Government has also taken any initiatives to provide unemployment benefit programmes such as monthly grants particularly to the educated unemployed tribal youth of the region;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the various skill development training programmes being initiated by the Government particularly for the Youth of the NE region?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Directorate General of Employment and Training (DGE&T), Ministry of Labour and Employment receives proposals for affiliation of ITIs. So far, 71 ITIs have been affiliated to National Council of Vocational Training (NCVT) in 7 North Eastern States including Assam. State-wise details of number of affiliated ITIs are given in the enclosed Statement.

Proposal for establishment of 28 new ITIs has been received from 7 North Eastern States including Assam. The State-wise details of number of ITIs proposed by the State Governments is given in the enclosed Statement. Action has been initiated to continue the existing Centrally Sponsored Scheme "Enhancing Skill Development Infrastructure in North Eastern States and Sikkim" by including an additional component for establishment of new ITIs in 7 North Eastern States.

(c) and (d) No unemployment benefit programme has been taken up for the educated tribal youth of the North Eastern region, as Government of India is not in favour of such unemployment doles to unemployed youth. However, Government has been imparting them skills to make them employable.

(e) The following schemes are being initiated for training of youth in North Eastern region:—

- I. Vocational Training Improvement Project assisted by World Bank.
- II. Scheme of Upgradation of 1396 Government ITIs through PPP.
- III. Skill Development Initiative Scheme.
- IV. Enhancing Skill Development Infrastructure in NE States and Sikkim.

### Statement

*State-wise details of number of affiliated ITIs and number of new ITIs proposed by States for establishment:*

State	No. of NCVT affiliated ITIs	No. of new ITIs proposed by States
Arunachal Pradesh	6	13
Assam	34	1
Manipur	7	2
Meghalaya	7	3
Mizoram	1	3
Nagaland	8	4
Tripura	8	2
<b>Total</b>	<b>71</b>	<b>28</b>

### CWG Amount Spent on Private Schools

5414. SHRI SUSHIL KUMAR SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether during the Commonwealth Games (CWG) the Government had allocated huge amount on

infrastructural development and landscaping of some private schools instead of Government schools or institutions and upgrading of sports facilities in such schools;

(b) if so, the details thereof along with the details of the amount spent and the reasons for the same;

(c) whether these private schools are allowing public to use the infrastructure since it has been built on public money;

(d) if not, the reasons therefor along with the reaction of the Government thereto and the action taken in this regard; and

(e) the action taken by the Government on the officials responsible for taking such a decision and depriving Government schools for developing its infrastructure?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) On the basis of a presentation of the Organising Committee, CWG, 2010 and detailed discussions with all the stakeholders, the locations of various competition venues and training (practice) venues were approved by the competent authority. Accordingly, 12 Competition Venues and 19 Training Venues, funded by Ministry of Youth Affairs and Sports, were constructed/renovated for the Commonwealth Games, 2010. Delhi Public School, R.K. Puram, managed and run by Delhi Public School Society, registered under Society Registration Act, 1860, was the training venue for Lawn Bowls during the XIX Commonwealth Games, 2010 which included two Lawn Bowls Training Fields, at an approved cost of Rs. 1.73 crore. Delhi Public School had only provided land for the two Synthetic surfaces and the work of infrastructural development and landscaping was undertaken by CPWD and the funds were released directly to CPWD.

(c) to (e) Memorandum of Understanding (MoU) has been entered with DPS R.K. Puram by the Ministry of Youth Affairs and Sports keeping in view the legacy use of the training venues created at DPS, R.K. Puram.

DPS, R.K. Puram has informed that the sports infrastructure is available to the dedicated sportspersons

and 8000 children of the school including other neighborhood children. Further, school children of neighborhood Government Schools are also using the sports play areas. In the recent past (1st-6th December, 2012) the DPS R.K. Puram had organized the All India National Bowling Championship 2012. The venue will be used for the promotion and development of Lawn Bowl in India, as well as for training of national teams and holding of national/international competitions in the future too. The venue will be made available as and when required by the Government of India, Sports Authority of India, or any other organization authorized by the Ministry of Youth Affairs and Sports for sporting activities.

[Translation]

#### Trade Fairs

5415. SHRI JAI PRAKASH AGARWAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total number of trade fairs organized by the India Trade Promotion Organisation (ITPO) in Delhi during each of the last three years;

(b) the details of entry fee charged by the individuals and the business organisations for each of these fairs;

(c) whether there has been any hike in the entry fee during the said period;

(d) if so, the details thereof and the reasons therefor along with its impact on the number of visitors; and

(e) whether the Government is contemplating to reduce the entry fee in the near future and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Statement-I is enclosed.

(b) Statement-II is enclosed.

(c) Yes, Madam. There was marginal increase in entry fee charged for one major even of India Trade Promotion Organisation (ITPO) i.e. India International Trade Fair in 2012.

(d) The marginal increase was to meet enhanced

expenditure in security systems, printing and paper costs. There was no impact on visitors.

(e) There is no proposals to reduce the entry fee.

**Statement-I**

*Trade Fairs Organized by the India Trade Promotion Organisation (ITPO) in Delhi during each of the last three years*

**2010-11**

Sl.No.	Name and Date of the Event
1.	India International Trade Fair 11/10
2.	Delhi Book Fair 12/10
3.	Stationery Fair 12/10
4.	Printpack India 01/11
5.	Nakshtra 01/11
6.	Aahar the International Food Fair 03/11

**2011-12**

Sl.No.	Name and Date of the Event
1.	India International Leather Fair Delhi 07/11
2.	Delhi Book Fair 08/11
3.	Stationery Fair 08/11
4.	India International Security Expo 10/11
5.	India International trade Fair 11/11
6.	Nakshtra 02/12
7.	Aahar the International Food Fair 03/12

**2012-13**

Sl.No.	Name and Date of the Event
1	2
1.	India International Leather Fair 07/12
2.	Delhi Book Fair 09/12

1	2
3.	Stationery Fair 09/12
4.	International Security, Safety and Fire Exhibition 10/12
5.	India International Trade Fair 11/12
6.	Nakshtra 02/13
7.	Aahar the International Food Fair 03/13

**Statement-II**

*The entry fees charged by the individuals and the Business Organisations for each of these Fairs*

Particular	2012 (Rs.)	2011 (Rs.)	2010 (Rs.)
Weekdays			
Adult	50	40	40
Children	30	20	20
Holiday			
Adult	80	60	60
Children	50	30	30
Business Ticket	400	400	400
Seasonal Ticket (for 14 Days)	1500	1500	1500
No. of Visitors entry by ticket only (In lakh)	837176	960884	834378

**Committee on Export Promotion**

5416. SHRI ARJUN ROY:  
SHRI DINESH CHANDRA YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any committee under the chairmanship of Shri G. Padmanabhan has been constituted to provide additional facilities to the exporters in the country;

(b) if so, the facts thereof; and

(c) the reasons for constitutions of the said

committee and the time by which this committee is likely to submit its report to the Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) A Technical Committee on Services/Facilities to Exporters has been constituted under the chairmanship of Shri G Padmanabhan, Executive Director Reserve Bank of India (RBI). The Committee has representation from the EXIM Bank, Export Credit Guarantee Corporation (ECGC), Federation of Indian Export Organization (FIEO), Indian Banks' Association (IBA), Foreign Exchange Dealers Association of India (FEDAI), etc. The mandate of the Committee is to evaluate the entire gamut of services/facilities provided by banks/financial Institutions to the exporters.

(c) RBI has received a number of representations from trade/exporters' bodies highlighting the difficulties faced by them in regard to transaction cost, accounting issues, documentation, flow of finance to export sector, factoring, etc. The above Committee was constituted to evaluate the facilities/services provided by banks/financial Institutions to the exporters and submit its report by April 2013.

#### **Panchayat Youth Sports Campaign**

5417. SHRI SURENDRA SINGH NAGAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has taken note of the problem that only a small number of persons are taking benefits of sports facilities;

(b) if so, the details thereof; and

(c) the steps taken by the Government to extend facilities to more and more people along with the details and salient features of the Panchayat Youth Sports Campaign Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) No, Madam.

(b) Does not arise.

(c) Under the Ministry of Youth Affairs and Sports, there is no such scheme like Panchayat Youth Sports Campaign Scheme. However, the Central Government has been running a scheme called Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA), to promote sports in the rural areas of the country. The scheme was introduced in 2008-09, it aims to development of playfields in all the village and block panchayats across the country in a phased manner of 10 years and conduct of annual sports competitions from block to the national level for providing ample opportunity of participation to rural youth. Till 31st March, 2013 total 60421 village panchayats and 1852 block panchayats have been approved under the PYKKA scheme and 1,38,47,158 approx. men and women have participated in the annual rural competition.

#### **Widening of NHs in Bihar**

5418. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has undertaken widening and strengthening of National Highways (NHs) in Bihar;

(b) if so, the details of the roads in kms. which are being widened lane-wise;

(c) the details of remaining single-lane roads which have not been widened so far in the State and the time by which these roads are likely to be widened;

(d) whether the widening of NH-104 and NH-105 is pending with the Government due to which commuters are facing a lot of difficulties in vehicular movement; and

(e) if so, the reasons therefor and the time by which the same is likely to be cleared along with the date on which the tender was awarded for the widening of said NHs as well as the time by which this project was to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Yes, Madam, The details are as below:—

	Widening of Single/Intermediate lane to Two lane/2L+Paved shoulder	Widening of Two lane to Four lane	Widening of Four lane to Six lane
NHDP	208.988 Km.	422.37 Km.	186.40 Km.
Non-NHDP	250.860 Km.	—	—
<b>Total</b>	<b>459.848 Km.</b>	<b>422.37 Km.</b>	<b>186.40 Km.</b>

(c) 426.4 Km. of National Highways are single lane. Widening of these, roads will depend upon availability of the funds and inter-se priority of the work.

(d) and (e) The Ministry has sanctioned 40 Km. (0.00 to 40.00 Km.) of NH-104 in the year 2012-13 and remaining length i.e. from Km. 40.00 to Km 216.00 has been included under World Bank Phase-I project for widening to two lane. Total length of 54.00 Km. of NH-105 has been awarded for two laning, under two agreements with date of completion May, 2013 and August, 2013 respectively.

[English]

#### Violation of Factory Act

5419. SHRI S. ALAGIRI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government is aware of the violation of section 51 of the Factories Act, 1948 which stipulates the working hours of labourers;

(b) if so, the details of such violations during the last three years and the current year company/factory-wise, along with the action taken against the guilty; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The details of violations of Section 51 (weekly working hours) by the factories registered under the Factories Act, 1948 is not centrally maintained.

(c) The Factories Act, 1948 and the State Factories Rules framed thereunder are enforced by the Chief Inspector of Factories (CIFs) appointed by the respective State Government/Union Territories (UTs). The

responsibility to ensure compliance with the provisions of the Act and Rules rest with the respective State Governments/UTs. The details of the number of factories inspected and State-wise prosecutions and convictions under Section 92 and 96A of the Factories Act, 1948 during last three year i.e. 2009, 2010 and 2011 is enclosed as Statement-IA, Statement-IB, Statement-IC, Statement-IIA Statement-IIB and Statement-IIC.

#### Statement-IA

*Number of Factories (Registered under the Factories Act, 1948) inspected in the year 2009*

Sl. No.	States/Union Territories	All Factories
1	2	3
1.	Andaman and Nicobar Islands	19
2.	Andhra Pradesh	5504
3.	Assam	749
4.	Bihar	2070
5.	Chandigarh	25
6.	Chhattisgarh	499
7.	Daman and Diu and Dadra and Nagar Haveli	190
8.	Delhi	730
9.	Goa	82
10.	Gujarat	12002
11.	Haryana	NA
12.	Himachal Pradesh	NA

1	2	3
13.	Jammu and Kashmir	858
14.	Jharkhand	3106
15.	Karnataka	7362
16.	Kerala	14149
17.	Madhya Pradesh	3084
18.	Maharashtra	11950
19.	Manipur	NA
20.	Meghalaya	18
21.	Nagaland	247
22.	Odisha	1926
23.	Puducherry	1208
24.	Punjab	0
25.	Rajasthan	5619
26.	Tamil Nadu	25022
27.	Tripura	1313
28.	Uttar Pradesh	2733
29.	Uttarakhand	65
30.	West Bengal	3198
Total		103728

*Note* : There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

P : Provisional.

NA : Not Available.

*Source* : Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

#### **Statement-IB**

*Number of Factories (Registered under the Factories Act, 1948) inspected in the year 2010*

Sl. No.	States/Union Territories	All Factories
1	2	3
1.	Andaman and Nicobar Islands	26
2.	Andhra Pradesh	9247
3.	Assam	713

1	2	3
4.	Bihar	2188
5.	Chandigarh	20
6.	Chhattisgarh	553
7.	Daman and Diu and Dadra and Nagar Haveli	160
8.	Delhi	2103
9.	Goa	54
10.	Gujarat	11827
11.	Haryana	1191
12.	Himachal Pradesh	NA
13.	Jammu and Kashmir	983
14.	Jharkhand	8455
15.	Karnataka	7826
16.	Kerala	16460
17.	Madhya Pradesh	2803
18.	Maharashtra	13566
19.	Manipur	209
20.	Meghalaya	33
21.	Nagaland	0
22.	Odisha	2380
23.	Puducherry	1714
24.	Punjab	0
25.	Rajasthan	5757
26.	Tamil Nadu	35321
27.	Tripura	1121
28.	Uttar Pradesh	1205
29.	Uttarakhand	234
30.	West Bengal	2758
Total		128907

*Note* : There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

P : Provisional.

NA : Not Available.

*Source* : Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

**Statement-IC**

Number of Factories (Registered under the Factories Act, 1948) inspected in the year 2011(P)

Sl. No.	States/Union Territories	All Factories
1	2	3
1.	Andaman and Nicobar Islands	21
2.	Andhra Pradesh	7643
3.	Assam	1169
4.	Bihar	2055
5.	Chandigarh	38
6.	Chhattisgarh	836
7.	Daman and Diu and Dadra and Nagar Haveli	180
8.	Delhi	1830
9.	Goa	161
10.	Gujarat	11202
11.	Haryana	2744
12.	Himachal Pradesh	NA
13.	Jammu and Kashmir	1052
14.	Jharkhand	15973
15.	Karnataka	8542

1	2	3
16.	Kerala	15894
17.	Madhya Pradesh	NA
18.	Maharashtra	8113
19.	Manipur	205
20.	Meghalaya	42
21.	Nagaland	0
22.	Odisha	2472
23.	Puducherry	1345
24.	Punjab	0
25.	Rajasthan	4103
26.	Tamil Nadu	25335
27.	Tripura	1001
28.	Uttar Pradesh	NA
29.	Uttarakhand	NA
30.	West Bengal	3418
Total		115374

Note : There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

P : Provisional.

NA : Not Available.

Source : Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

**Statement-IIA**

State-wise Prosecution and Convictions under Section 92 and Section 96A of the Factories Act, 1948 for the year 2009

Sl. No.	States/UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	0	0	0	0	0	0



1	2	3	4	5	6	7	8
2.	Andhra Pradesh	3280	1551	644	432	0	5804300
3.	Assam	0	7	0	19	0	0
4.	Bihar	31	10	0	0	0	0
5.	Chandigarh	6	0	2	2	0	27000
6.	Chhattisgarh	673	273	229	199	82	4862900
7.	Daman and Diu and Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Delhi (NCT)	334	96	93	93	0	1580000
9.	Goa	23	14	8	4	0	80000
10.	Gujarat	24866	1344	942	690	0	3764400
11.	Haryana	0	0	0	0	0	0
12.	Himachal Pradesh	0	0	0	0	0	0
13.	Jammu and Kashmir	110	0	1	0	0	0
14.	Jharkhand	153	14	3	2	1	0
15.	Karnataka	438	290	142	94	0	1864750
16.	Kerala	169	50	68	46	0	622440
17.	Madhya Pradesh	3205	163	146	0	0	1156200
18.	Maharashtra	1074	538	350	350	39	132500
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	1132	78	21	21	0	398000
23.	Puducherry	2	8	9	8	0	190000
24.	Punjab	510	74	36	4	0	368000
25.	Rajas than	914	131	89	33	0	398000
26.	Tamil Nadu	11459	5434	4069	2077	0	12527535
27.	Tripura	26	24	25	25	0	150000
28.	Uttar Pradesh	2136	109	164	146	0	260210000

1	2	3	4	5	6	7	8
29.	Uttarakhand	139	16	0	0	0	80000
30.	West Bengal	437	104	34	34	0	1111700
Total		51117	10328	7075	4279	122	295327725

Note : There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

P : Provisional.

NA : Not Available.

Source : Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

### Statement-11B

#### State-wise Prosecution and Convictions under Section 92 and Section 96A of the Factories Act, 1948 for the year 2010

Sl. No.	States/UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	3273	1548	642	430	0	5692800
3.	Assam	0	4	0	10	0	0
4.	Bihar	41	3	0	0	0	0
5.	Chandigarh	0	0	0	0	0	0
6.	Chhattisgarh	621	230	168	168	69	4453500
7.	Daman and Diu and Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Delhi (NCT)	337	158	101	101	0	784500
9.	Goa	29	6	8	8	0	111000
10.	Gujarat	25268	2359	1319	829	0	3798750
11.	Haryana	6031	1395	1440	976	0	4826400
12.	Himachal Pradesh	NA	NA	NA	NA	NA	NA
13.	Jammu and Kashmir	72	0	19	0	0	0

1	2	3	4	5	6	7	8
14.	Jharkhand	164	27	0	0	0	0
15.	Karnataka	483	235	161	101	0	2202101
16.	Kerala	51	43	23	22	0	373440
17.	Madhya Pradesh	3222	174	124	0	0	2593300
18.	Maharashtra	1262	552	577	577	0	5283050
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	1189	138	15	15	0	230000
23.	Puducherry	1	13	12	8	0	307000
24.	Punjab	548	1039	239	33	1	2519300
25.	Rajasthan	932	74	134	39	2	271500
26.	Tamil Nadu	12824	4497	4918	4723	0	18420780
27.	Tripura	28	22	25	25	1	305394
28.	Uttar Pradesh	2081	108	98	85	0	2168100
29.	Uttarakhand	142	25	0	0	0	80000
30.	West Bengal	507	97	45	45	0	632550
Total		59106	12747	10068	8195	73	55053465

*Note* : There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

P : Provisional.

NA : Not Available.

*Source* : Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

### Statement-II C

#### State-wise Prosecution and Convictions under Section 92 and Section 96A of the Factories Act, 1948 for the year 2011(P)

I. No.	States/UTs	Pending from Previous year	Launched during the year	Decided during the year	Convictions	Imprisonment (Person)	Total fine Imposed (Rs.)
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	0	0	0	0	0	0

1	2	3	4	5	6	7	8
1.	Andaman and Nicobar Islands	0	0	0	0	0	0
2.	Andhra Pradesh	4164	1357	844	0	0	0
3.	Assam	7	17	0	1	0	0
4.	Bihar	53	12	0	0	0	0
5.	Chandigarh	0	0	0	0	0	0
6.	Chhattisgarh	722	428	314	226	16	9654600
7.	Daman and Diu and Dadra and Nagar Haveli	0	0	0	0	0	0
8.	Delhi (NCT)	394	398	107	107	0	1377000
9.	Goa	27	12	9	9	0	175500
10.	Gujarat	25268	2359	1319	829	0	3798750
11.	Haryana	5760	4249	1565	1477	0	4921000
12.	Himachal Pradesh	Not received	Not received	Not received	Not received	Not received	Not received
13.	Jammu and Kashmir	96	66	25	0	0	83000
14.	Jharkhand	185	45	0	0	0	0
15.	Karnataka	557	227	191	101	0	4756700
16.	Kerala	71	27	26	25	0	323000
17.	Madhya Pradesh	Not received	Not received	Not received	Not received	Not received	Not received
18.	Maharashtra	1237	652	713	713	0	11836350
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0
22.	Odisha	1312	291	8	0	0	52600
23.	Puducherry	2	10	10	8	0	393000
24.	Punjab	1348	89	267	57	0	2069700
25.	Rajasthan	921	121	31	31	1	227825
26.	Tamil Nadu						

1	2	3	4	5	6	7	8
27.	Tripura	25	3	14	14	0	81000
28.	Uttar Pradesh	Not received	Not received	Not received	Not received	Not received	Not received
29.	Uttarakhand	Not received	Not received	Not received	Not received	Not received	Not received
30.	West Bengal	516	518	25	25	0	632550
Total		42665	10881	5468	3623	17	40382575

*Note* : There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

*P* : Provisional.

*NA* : Not Available.

*Source* : Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

#### Urban Sports Infrastructure Scheme

5420. SHRI AJAY KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has launched any project under the Urban Sports Infrastructure Scheme (USIS) in the country;

(b) if so, the details thereof along with the number of projects completed during the last three years, State-wise including Jharkhand;

(c) whether the Government is satisfied with the utilisation status of the funds under USIS; and

(d) if so, the details thereof along with the decline in spending if any, and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) Ministry of Youth Affairs and Sports are implementing a scheme, namely, Urban Sports Infrastructure Scheme (USIS) on a pilot basis with effect from the year 2010-11. Under this scheme, 100% financial assistance is provided to State Governments/Union Territories for development of the following sports infrastructure:—

1. (i) Synthetic playing surface (for hockey, football and athletics); and

(ii) Multipurpose indoor hall.

2. The following entities are eligible to receive assistance for creation of sports infrastructure under this scheme:—

(a) State Governments;

(b) Local Civic Bodies;

(c) School, Colleges and Universities under Central/State Governments; and

(d) Sports Control Boards.

3. The financial limit under which the projects are being sanctioned are as follows:—

Sl. No.	Name of field of play	Approximate cost
1.	Synthetic Athletic Track	Rs. 5.50 crore with normal lighting.
2.	Synthetic Hockey field	Rs. 4.50 crore (5.00 crore with normal lighting)
3.	Synthetic turf Football ground	Rs. 4.50 crore with normal lighting
4.	Multipurpose Hall of size 60M x 40M	Rs. 6.00 crore

A Statement showing the details of projects sanctioned under USIS during last three years is enclosed. So far no projects have been completed. However, some projects are expected to be completed during current year.

(c) and (d) Sports is a State subject and while

Government of India is satisfied as regards to utilization of funds allotted to Urban Sports Infrastructure Scheme (USIS), the performance of the States need improvement as regards to timely utilization of funds and submission of Utilization Certificates.

### Statement

#### Urban Sports Infrastructure Scheme (USIS)

Statement showing the details of grant approved and released to the States/Union Territory under the Urban Sports Infrastructure Scheme (USIS) for creation/up-gradation of sports infrastructure projects in 2010-11, 2011-12 and 2012-13 (The Scheme was launched in the year 2010-11)

#### 2010-11

(Rs. in crore)

Sl. No.	State	Project	Grant approved	Grant released
1	Himachal Pradesh	Laying of Synthetic Hockey Field at Indira Stadium, Una	5.00	3.50
2	Mizoram	Laying of Synthetic Hockey Field at Boys' Hockey Academy, Kawnpuri	5.00*	4.00
3	Punjab	Construction of Multi-purpose Indoor Hall at Tarn Taran	3.98	2.00
4	West Bengal	Renovations/modification and modernization of Indoor Sports Complex at Khudiram Anushilan, Eden Garden, Kolkata	6.00	3.00
Total			19.98	12.50

#### 2011-12

(Rs. in crore)

Sl. No.	State	Project	Grant approved	Grant released
1	2	3	4	5
1	Odisha	Laying of synthetic Hockey Surface at Kalinga Stadium, Sports Complex, Bhubaneswar	5.00	5.000
2	Madhya Pradesh	Laying of Synthetic Hockey Surface at Ranital Sports Complex, Jabalpur	4.81	3.620
3	Rajasthan	Construction of Multi-purpose Indoor Hall at Ummed Stadium, Jodhpur	6.00	4.500
4	Nagaland	Laying of Synthetic Athletic Track at Indira Gandhi Stadium, Kohima	5.00	3.000

1	2	3	4	5
5	Mizoram	Construction of Multi-purpose Indoor Hall at Mualpui, Aizawl	6.00	4.500
6	Meghalaya	Laying of Synthetic Athletic Track at JN Sports Complex, Shillong	5.50	4.300
7	Assam	Construction of Multi-purpose Indoor Hall SAI-SAG Centre Tinsukia	6.00	3.200
8	Jammu and Kashmir	Construction of Football Turf Ground at TRC Ground, Srinagar	4.50	4.465
9	Puducherry	Construction of a Multi-purpose Indoor Hall at Tagore Arts College Ground, Lawspet	6.00	3.540
10	Kerala	Construction of a Multi-purpose Indoor Hall at Nehru Stadium at Kottayam	6.00	3.875
Total			54.81	40.00

**2012-13**

(Rs. in crore)

Sl. No.	State	Project	Grant approved	Grant released
1	2	3	4	5
1	Haryana	Laying a synthetic Hockey playfield (with normal lighting) at Sports Complex, Hisar	5.00	3.75
2	Manipur	Construction of Multi-purpose Indoor Hall at Senapati District HQs.	6.00	1.80
3	Haryana	Laying of Artificial Turf for Football at Dariyapur, Fatehabad District	4.50	3.50
4	Chhattisgarh	Construction of Multi-purpose Indoor Hall at Kondagaon, Dist. Kondagaon.	5.98	1.79
5	Rajasthan	Construction of Multi-purpose Indoor Hall at Karauli, District Karauli	6.00	1.80
6	Odisha	Construction of Multi-purpose Indoor Hall at Kalinga State Sports Complex, Bhubaneswar	6.00	1.80
7	Tamil Nadu	Construction of Multi-purpose Indoor Hall at Vaduvur Higher Secondary School, Thiruvarur District	6.00	1.80
8	Odisha	Laying of football turf at Kalinga State Sports Complex, Bhubaneswar	4.50	3.50

1	2	3	4	5
9	Arunachal Pradesh	Laying of Astro-turf Hockey field at Sports Complex, Chimpu, Itanagar	5.00	1.26
10	Rajasthan	Construction of multi-purpose indoor hall at Alwar, Rajasthan	6.00	1.00
Total			54.98	22.00

\*Note: The Utilization Certificate (UC) was submitted by Mizoram for the amount of Rs. 4 Crore released in the year 2010-11. Hence, the balance amount of Rs. 1 Crore was released in the year 2012-13.

[Translation]

(c) Does not arise.

#### Promotion of Football

5421. SHRI KAMESHWAR BAITHA:  
SHRI DEVJI M. PATEL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether the Government proposes to start football premier league to make football popular in the country;
- if so, the details thereof; and
- the time by which it will be started?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Madam, the primary responsibility of development and promotion of a sport including holding of various events and tournaments rests with the concerned National Sports Federations (NSFs). Government supplements the efforts of the NSFs by providing financial assistance to the NSFs for procurement of equipment, holding national/international sports events in India, participation of sportspersons/teams in international sports events abroad, training/coaching of national level sportspersons/teams, etc.

The All India Football Federation (AIFF) has been recognized by the Government of India for promotion of football in the country- AIFF has informed that the I-League, the premier league of India is being organized by them since 2007. It is played among the 14 premier clubs of the country.

#### Widening of Varanasi-Gajipur National Highway

5422. SHRI RADHE MOHAN SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether the Government has prepared any scheme for widening and strengthening of National Highway No. 29 running from Varanasi to Gajipur;
- if so, the details thereof;
- whether there is a proposal to plant trees on both sides of the said National Highway;
- if so, the details thereof and the timelimit fixed in this regard;
- whether there is also proposal to construct a bypass in Gajipur town; and
- if so, the amount likely to be spent thereon and the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (f) Varanasi – Gajipur – Gorakhpur section of NH-29 is included for widening and strengthening under National Highways Development Project (NHDP) Phase IV on BOT (Toll) mode. Feasibility study for the project has been completed. However, National Highways Authority of India (NHAI), the implementing agency, has been advised to restructure the project. The scope of the work, including tree plantation and construction of Gajipur bypass will depend upon the outcome of feasibility study of the restructured project.



[English]

### **E-Biz Portal**

5423. SHRI KISHANBHAI V. PATEL:

SHRI PRADEEP MAJHI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether an e-Biz Portal developed by Infosys has been launched by the Government in the recent past;

(b) if so, the details and the salient features thereof;

(c) the manner in which e-Biz portal is likely to provide an interactive tool that will help investors to assess the Licenses and Permits requirements while setting up and operating a business in India; and

(d) the extent to which an online single window under the National e-Governance Plan is likely to be available from the said portal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) and (c) As part of the Government's initiative to improve the business environment and the ease of doing business in the country, the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry launched the e-Biz portal on 28.01.2013 comprising the License and Permits Services component that will allow business users to obtain a customized list of licenses, permits, and regulations that they require or need to comply with across all levels of government. e-Biz will serve as a 24x7 online single-window system for providing efficient and convenient Government to Business (G2B) services to business community, by reducing the complexity in obtaining information and services related to starting businesses in India, and dealing with licenses and permits across the business life-cycle. It will function as one-stop-shop for obtaining information and forms; submission of forms/applications; online payment and routing of fees; and routing of forms/applications and fees to various departments for licenses, permits, registrations, approvals, clearances, permissions, periodic filings and compliances throughout the life-cycle of business entity.

(d) During the pilot phase, 29 services of year-1 and 21 services of year-2 and 3 i.e. total 50 services are envisaged to be integrated with the e-Biz portal which include 26 services of Central Government departments and 24 services in each of the 5 pilot states i.e. Andhra Pradesh, Delhi, Haryana, Maharashtra and Tamil Nadu.

### **Effect of Climate Change on Islands**

5424. SHRI VARUN GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any studies to assess the number of islands with human habitation that are vulnerable to accelerated erosion;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to deal with potential climate change related natural disasters on these islands;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No, Madam.

(c) to (e) The National Action Plan on Climate Change (NAPCC) released by the Government on June 30, 2008 includes the National Mission on Sustainable Habitat which comprises inter-alia activities for managing coastal zones.

All States have been requested to prepare State Action Plan on Climate Change to deal with State's specific issues relating to climate change.

### **Workers in DMRC**

5425. SHRI S.R. JEYADURAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Delhi Metro Rail Corporation (DMRC) has been hiring workers through multiple contractors who are denying these workers their minimum wages and have allotted fake provident fund and health insurance account to siphon off their money;

(b) if so, the details of all such cases reported during the last three years and the current year;

(c) whether the Government has taken any action against such contractors/companies who violated the provision of EPF and ESIC acts; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) It is a fact that Delhi Metro Rail Corporation (DMRC) has been hiring workers through contractors. The contract workers so engaged are either in construction/maintenance of its infrastructure including ticketing, security and cleaning etc. It has also been reported by the Regional Labour Commissioner that there have been some cases where workers have not been paid minimum wages. Similarly it has been noticed that certain employees covered under Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and Employees' State Insurance Act, 1948 have not been extended benefits under these Acts.

(b) to (d) The details of claim cases filed/decided and action taken under the Minimum Wages Act, 1948, Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and ESI Act, 1948 in respect of the contractors engaged by DMRC are given in the enclosed Statement.

#### Statement

(1) The details of claim cases filed/decided under the Minimum Wages Act, 1948 during the last three years and the current year in respect of the contractors engaged by DMRC are as under:—

Year	No. of claim cases filed	No. of workers involved	No. of claim cases decided (Rs.)	Amount awarded
2010	29	258	29	818951/-
2011	10	10	10	306400/-
2012	64	67	64	748654/-
2013*	01	26	Nil	—

(2) The details of action taken under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 are as under:—

(a) Proceedings under Section 7A of the said Act have been initiated against M/s T-9 Human Resource Private Limited (PF Code No. DL/934747), M/s Keshave Security Services (DL/16176) and M/s G4S Secure Solution India Pvt. Ltd. (DL/12438).

(b) FIR has been registered against M/s Bedi and Bedi Associates.

(c) A show cause notice for initiating prosecution under Section 14 of the Act has been issued to M/s. Delhi Metro Rail Corporation.

(3) Employees' State Insurance Act, 1948

1. One prosecution case was filed u/s 85a for late payment of contribution for the period 10/11 to 03/12 and 07/12 to 09/12.

2. Recovery proceeding for Rs. 3779030 for the period 10/11 to 03/12 was initiated and the same stands recovered.

3. The employer has been issued warning letter for late registration of employees.

#### Committee on Yamuna River

5426. SHRI MANICKA TAGORE:  
SHRI AMARNATH PRADHAN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is planning to set up a Review Committee to suggest plans for cleaning and restoration of Yamuna river;

(b) if so, the details thereof;

(c) whether the said Committee has submitted the plans/suggestions/reports to the Government till date; and

(d) if so, the details thereof along with the estimated amount likely to be spent on the implementation of the plan?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Hon'ble Supreme Court vide its order dated 11-12-2012 in the matter of WP(C) No. 725/1994 (And quite flows Maily Yamuna Vs CPCB) has constituted a committee to look into the various aspects and possible steps that could be taken for the purposes of preventing, controlling and removing the pollution from the river Yamuna. The above mentioned committee in its meeting held on 12-01-2013 had decided to constitute a Technical Sub Group for collection and dissemination of data to the NTs, and to prepare a road map for complying with the orders of the Hon'ble Supreme Court.

(c) No, Madam.

(d) Question does not arise in view of reply to para (c) above.

[Translation]

**Check on Deaths of One-Horned Rhinoceros**

5427. SHRI DATTA MEGHE:

SHRIMATI MANEKA GANDHI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any trend study on the deaths of the one-horned Rhinoceros in the country;

(b) if so, the details thereof during the last three years and the current year, State-wise and the reasons therefor;

(c) whether any action has been taken/proposed to be taken by the Government for their preservation; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Reports of death of rhinos are received in the Ministry. However, no specific trend study

on the deaths of rhinos in the country has been carried out. The details of cases during last three years and the current year, State-wise are given in the enclosed Statement.

(c) and (d) Central Government has been providing financial assistance to the State Governments including rhino bearing States under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats' and 'Project Tiger' for better management of its protected areas. Most of the one horned rhinoceros habitats like Manas, Kaziranga, Dudhuwa, Valmiki are being managed as Tiger Reserves, thereby enhancing the management effectiveness through a focused scheme including increasing budgetary allocation and protection machinery. State Government of Assam, which has the largest population of one-horned rhinos in the country, has taken the following steps to protect and preserve one horned rhinos in Assam:—

1. Government of Assam has granted the power to use firearms to forest officers at all levels for protection of the forest and wildlife in the State under section 197 of the Criminal Procedure Code vide state notification No. FRW.22/2009/5 dated 14.7.2010.
2. Government of Assam has enhanced the maximum punishment to the poachers up to life imprisonment and a minimum fine of Rs 75,000 through the amendment of the Wildlife Protection Act, 1972 vide 'The Wildlife (Protection) (Assam Amendment) Act, 2009'. The wildlife related offences have been made cognizable and non-bailable through this amendment by the State Government.
3. Armed Home guards and local youth have been deployed in the rhino bearing areas of the state to augment the strength of the field staff.
4. Sophisticated arms (Self Loading Rifles) have been deployed in the rhino bearing areas of the state to match the weapons used by the poachers.

**Statement**

*Details of rhino mortality for the last three years and current year, as reported by States*

States	2010		2011		2012		2013	
	Natural and other causes	Poaching	Natural and other causes	Poaching	Natural and other causes	Poaching	Natural and other causes	Poaching
Assam	75	9	69	7	96	18 (Kaziranga NP and outside Kaziranga NP)	13 (Kaziranga NP and outside Kaziranga NP)	—
West Bengal	2	0	7	0	1	0	—	—
Uttar Pradesh	—	—	3	0	—	—	—	—
Bihar	—	—	—	—	—	—	—	1 (Valmiki Tiger Reserve)
Total	77	9	79	7	97	18	13	1

[English]

**Road Projects**

5428. DR. SANJEEV GANESH NAIK:  
DR. P. VENUGOPAL:  
SHRI SANJAY DINA PATIL:  
SHRIMATI YASHODHARA RAJE SCINDIA:  
SHRI C. SIVASAMI:  
SHRI R. DHROVANARAYANA:  
SHRI RAJAIAH SIRICILLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of road projects awarded under the Engineering, Procurement and Construction (EPC) mode for the current financial year and achievements thereof;

(b) whether the Government has recently approved four road projects worth Rs. 4620 crore and if so, the details and present status thereof;

(c) whether the Government proposes to set two distinct targets for road projects based on different scenarios for the year 2013-14 and if so, the details thereof;

(d) whether the Government has any proposal to cap increase in toll rates to 80 per cent for a road project that has not been completed within the stipulated time and if so, the details thereof along with the other options included in this proposal;

(e) whether the Government is considering to revise the standards and guidelines for highway projects and if so, the details thereof along with the reasons therefor;

(f) whether the road sector is struggling with contractual problems and if so, the action taken by the Government in this regard; and

(g) the details of road projects/stretches that has been transferred to National Highways Authority of India (NHAI) for development and upgradation and the present status of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Three projects covering a length of 147 kms have been awarded under the Engineering, Procurement and Construction (EPC) mode during the current financial year.

(b) Yes, Madam. Four projects namely, Jabalpur – Bhopal section of NH-12, Demow – Bogibil section of NH-37, Jorhat - Demow section of NH-37 and Numaligarh – Jorhat of NH-37 have been approved as on 2nd April, 2013. Bid of Jabalpur – Bhopal section has been received, whereas, in the other three cases, no bids have been received.

(c) No, Madam.

(d) Proposal in this regard is not firmed up.

(e) The Standards and Specification and Model Concession Agreement are evolutionary in nature and are revised from time to time, based on feedback received.

(f) No, Madam. However, as in other sectors, disputes arise in some contracts of highway works also, which are resolved as per the Dispute Resolution Mechanism specified in the contract.

(g) The National Highways Authority of India (NHAI) has completed works in a length of 20,117 km and works in 12,341 km. of National Highways (NHs) is under implementation.

#### **Induction of Brahmos Missile**

5429. SHRI ADHI SANKAR:

SHRI K. SUGUMAR:

SHRI BADRI RAM JAKHAR:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the induction plan of various versions of Brahmos supersonic cruise missile into the armed forces, service-wise;

(b) whether the Government proposes to upgrade the various versions of the missile;

(c) if so, the details thereof along with the funds likely to be spent for the purpose; and

(d) the extent to which it is likely to enhance striking capability of the armed forces?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): unique in the world. The system has been inducted in two regiments of the Indian Army and eight warships of the Indian Navy. Air version of BrahMos Missile is currently in developmental stage.

(b) and (c) There is considerable potential for enhancement of capabilities in different versions in terms of speed and accuracy. An upgraded version called 'Block-III' has recently been demonstrated to Army for mountain operations with steep-dive capability.

Development of all versions is being undertaken by India-Russia joint venture with US \$ 300 million share capital and the Indian contribution has been 50.5%.

(d) BrahMos is a force multiplier and is a very important component of the striking capabilities of our Armed Forces, against land and sea targets.

#### **Protection of Wild Animals**

5430. SHRI RAMEN DEKA:

SHRI ASHOK TANWAR:

SHRI TARACHAND BHAGORA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a number of wild animals including one-horned Rhinoceros have died in the Kaziranga National Park in the State of Assam during the last one year;

(b) if so, the details thereof and the reasons therefor, animal-wise;

(c) whether the Government has set any target under the Indian Rhino Vision (IRV), 2020;

(d) if so, the details of the targets achieved in this regard; and

(e) the steps taken/being taken by the Government to protect the wild animals in the said Park?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Details of wild animal deaths in the Kaziranga Tiger Reserve during the last one year, as reported by the State, are given in the enclosed Statement-I.

(c) and (d) The State of Assam has launched the Indian Rhino Vision, 2020 with an aim to attain a population of 3000 wild rhinoceros in Assam by the year 2020. The details of rhino population as reported by the State are given in the enclosed Statement-II.

(e) Under the ongoing Centrally Sponsored

Scheme of Project Tiger, funding assistance is provided to the Kaziranga Tiger Reserve for protection and conservation of tigers and other wild animals, interalia, including rhinoceros. The steps taken by the State Government for protection of wild animals in the said reserve are given in the enclosed Statement-III.

#### Statement-I

*Details of wild animal death in the Kaziranga Tiger Reserve (as reported by the State)*

Year	Death of rhinos in Kaziranga National Park/Tiger Reserve		Death of elephants in Kaziranga National Park/Tiger Reserve		Death of tigers in Kaziranga National Park/Tiger Reserve		Death of leopards in Kaziranga National Park/Tiger Reserve	
	Natural	Killing	Natural	Killing	Natural	Killing	Natural	Killing
2011	67	3	38	1	6	0	0	0
2012	109 *	11	22	0	4	0	0	0

\*Includes deaths due to natural floods.

#### Statement-II

*Details of rhino population in the State (as reported by the State)*

Sl. No.	Year	Rhino population (in No.)
1.	2006	2006
2.	2009	2201
3.	2012	2505

#### Statement-III

*Steps taken by the State Government for protection of wild animals in the Kaziranga Tiger Reserve, Assam*

1. The staff strength has been augmented by filling up the vacant posts of frontline staff in Kaziranga National Park.
2. Patrolling has been intensified.
3. Local villagers have been sensitized by organizing awareness campaigns.

4. Steps are being taken to construct new anti-poaching camps in the fringe areas also.
5. Communication facilities have been augmented.
6. Powerful SLR arms have been provided to the forest guards and Assam Forest Protection Force personnel for counter attack in Kaziranga National Park.
7. A committee for co-ordination among various Government Departments such as Assam Forest Department, Police and Army has been constituted to check poaching effectively in Kaziranga National Park.

[Translation]

#### Production of Textile Industry

5431. SHRI GANESH SINGH:  
SHRI JAGDISH SINGH RANA:  
SHRI RAVNEET SINGH:

Will the Minister of TEXTILES be pleased to state:

- (a) whether there is a mismatch in demand and supply of production of textile products;
- (b) if so, the details thereof Sector-wise including

Cotton Clothes along with the steps taken by the Government to augment the production capacity to meet the current demand in India and abroad;

(c) whether the Government has formulated a draft National Fibre Policy to promote the textile industry in the country;

(d) if so, the details thereof along with the targets fixed and achieved in this regard; and

(e) the concrete measures taken by the Government to promote textile industry as a whole?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No, Madam.

(b) The details of production of textiles products including Cotton Clothes during last three years item-wise are given in the enclosed Statement-I. The Plan of action prepared by Government to augment the production capacity to meet the current demand in India and abroad are (i) Assistance under Technological Upgradation Fund Scheme (TUFS), (ii) (b) Skill development programme under ATDC to make available skill workforce to apparel export sector, (iii) Capacity Development under DISHA programme and (iv) Advance License Scheme for import input etc.

(c) and (d) Yes, Madam, The National Fibre Policy has been formulated by the Government with a decadal perspective of 2010-20 and seeks to place India firmly on the World Fibre map by strengthening the existing policy framework and providing institutional and technological support for rapid Fibre growth in the country in the coming decade. The Fibre neutral policy seeks to balance the existing disparities within the complete range of fibres by

providing additional fiscal and non-fiscal incentives for sustainable growth of all fibres and be competitive in the international market. The key targets of the National Fibre Policy thus include the following:—

(i) It is estimated that the Textiles Industry would require investments worth Rs. 188,000 Crores during FY10-FY20 for creating the required capacity along the textile value chain on the basis of estimate of the increased fibre production. Government has in the Union Budget 2013 announced continuation of TUFS with an allocation of Rs. 11952 crores for attracting an investment of Rs. 1,51,000 crores.

(ii) Cotton production is envisaged to rise at a growth rate of 4.7 percent from 319 lakh bales in 2010-11 to 483 lakh bales in 2019-20.

(iii) Man Made Fibres and Speciality Fibres domestic demand will rise at growth rate of 8 percent per annum from 3.9 billion kgs in 2015 to 6 billion kgs in 2020. Man-made fibres and speciality fibres are showing an increase in production of 8 percent and total production has reached 1400 million kgs.

(e) The Plan of action prepared by Government to promote textiles industry as a whole are (a) Continuation of MAI (Market Access Initiatives) and MDA (Market Development Assistance) to apparel export for market diversification and to increase their share in world trade (b) Skill development programme under ATDC to make available skill workforce to apparel export sector (c) Assistance under Scheme for Integrated Textile Parks (SITP) (d) Assistance under Technological Upgradation Fund Scheme (TUFS) and (e) Integrated Scheme for Powerloom Sector Development (ISPSD).

### Statement

#### Production of Textiles

Items	Unit	Production of Textile Items		
		2010-11	2011-12 (Prov.)	(April-Jan) 2012-13 (Prov.)
1	2	3	4	5
Man made fibre	Mn. Kg.	1285	1234	1057

1	2	3	4	5
spun yarn	Mn. Kg.	4713	4373	4001
Man made filament yarn	Mn. Kg.	1550	1463	1178
Cotton Fabrics	Mn. Sq. mtr	31718	30570	28171
All Fabrics (including Khadi, Wool and Silk)	Mn. Sq. mtr	62559	60453	51296

Source: Textiles Commissioner, Mumbai (last updated on 28.03.2013).

[English]

### International Tea Producers Forum

5432. SHRI A. GANESHAMURTHI:

SHRI ANAND PRAKASH PARANJPE:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the major tea producing countries including India propose to form an International Tea Producers Forum (ITPF);

(b) if so, the details thereof along with the aims, objectives and likely benefits of the proposed forum;

(c) whether any meeting of the representatives of the tea producing countries was held recently in this regard;

(d) if so, the names of the countries which participated in the said meeting along with the issues discussed and the outcome thereof; and

(e) whether the Government proposes to ratify the draft constitution of ITPF adopted in the aforesaid meeting and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) Major tea producing Countries have come forward in setting up of a Forum for the producers to interact more closely with each other on matters of common interests. The forum would also articulate and facilitate the

implementation of decisions emanating from Food and Agriculture Organisation (FAO)/Inter Governmental Groups (IGG) on Tea Meetings. The Forum would promote collaboration and networking between producers particularly in respect to research and technology development, generic promotion of tea etc. The objectives of the Forum are as under:—

- Promote the interests of tea producer countries;
- Deliberate and evolve collective solutions on common problems affecting producers;
- Provide technical cooperation, sharing of technology and expertise by member countries;
- Stimulate demand for tea by promoting consumption of tea through facilitating and execution of generic promotional campaigns, raising awareness with a view to popularizing and positioning tea as the most preferred beverage across the globe; as well as other usages;
- To undertake market studies, surveys, research projects aimed at addressing any specific issues concerning tea in general or any variety of tea, including but not limited to identifying tea consumption patterns and assessing consumer preferences across continents and countries and disseminating the results of such studies and surveys for the benefit of all members; and
- To undertake and facilitate programmes for providing training to members or their executives in various aspects of marketing of tea in different geographical segments.



(c) and (d) Yes, Madam. A meeting of the tea producing countries was held in Colombo, Sri Lanka on 21st and 22nd January, 2013. India, Sri Lanka, Kenya, Malawi, Indonesia, Rwanda Iran and China participated in the said meeting.

During the meeting, the draft Constitution of the International Tea Producers' Forum was discussed in detail and it was signed by all participating members. At the end of the meeting a Joint Communiqué was issued to uphold the objectives of the Forum.

(e) The Government has initiated process to ratify the draft constitution of ITPF adopted in the aforesaid meeting.

#### **Welfare Schemes for Workers**

5433. SHRI M.I. SHANAVAS:

SHRI GOPINATH MUNDE:

DR. ANUP KUMAR SAHA:

SHRI GAJANAN D. BABAR:

SHRI ANANDRAO ADSUL:

SHRI DHARMENDRA YADAV:

SHRI ADHALRAO PATIL SHIVAJI:

SHRI MADHU GOUD YASKHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of workers employed in the organised and unorganised sector in the country;

(b) the details of welfare schemes including social security and health insurance schemes being implemented for such organised/unorganised workers in the country;

(c) whether the Unorganised Workers Social Security Act had completely failed to guarantee social security to workers in the unorganised sector;

(d) if so, the reasons therefor; and

(e) the corrective steps taken by the Government so that the welfare provisions of the Act could be implemented more forcefully?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per the survey carried out by the National Sample Survey Organization in the year 2009-2010, the

total employment in both organized and unorganized sector in the country was of the order of 46.5 crore. Out of this, about 2.8 crore (6%) were in the organized sector and the balance 43.7 crore (94%) in the unorganized sector.

(b) For providing social security and health insurance cover to organised workers in the country, five legislations namely, The Employees' State Insurance Act, 1948, The Employees' Provident Funds and Miscellaneous Provisions Act, 1952, The Employees' Compensation Act, 1923, The Maternity Benefit Act, 1961 and The Payment of Gratuity Act, 1972 have been enacted. Under these Acts provisions have been made for comprehensive medical care to the employees and their families as well as cash benefits during sickness and maternity and monthly payments in case of death or disablement; terminal benefits to provident fund, superannuation pension, and family pension in case of death during service; payment of compensation to the employee or its family in cases of employment related injuries resulting in death or disability; benefits to women workers of 12 week wages during maternity as well as paid leave in certain other related contingencies; and provision of gratuity providing for 15 days wages for each year of services to employees who have worked for five years or more in establishments having a minimum of 10 workers.

For the unorganized workers the Government enacted the "Unorganised Workers' Social Security Act, 2008". The Act provides for constitution of National Social Security Board at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. The Government has initiated steps in the context of all these social security benefits.

(c) to (e) As mentioned above, the Unorganised Workers' Social Security Act, 2008, provides for the social security schemes related to life and disability cover, health and maternity benefits and old age protection. The Government has launched schemes in the context of all the above as under:—

The Government launched the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance, including maternity benefit, cover of Rs. 20,000/- per annum on family floater

basis to BPL families (a unit of five) in the unorganized sector. The scheme became operational from 01.04.2008. The scheme is presently being implemented in 28 States/Union Territories and more than 3.44 crore smart cards have been issued as on 31.03.2013.

The Aam Admi Bima Yojana (AABY) was launched on 02.10.2007 with a view to providing insurance cover to the head of family or one earning member of rural landless households. Under the scheme, the head of the family or an earning member of the family is eligible to receive the benefits of Rs. 30,000/- in case of natural death, Rs. 75,000/- accidental death, Rs. 75,000/- for total permanent disability and Rs. 37,500/- for partial permanent disability.

The Government has been implementing Indira Gandhi National Old Age Pension Scheme (IGNOAPS), which has been expanded by revising the criteria of eligibility. All citizens above the age of 60 years and living below poverty line are eligible for benefits under the scheme. For persons above the age of 80 years, the amount of pension has been raised from Rs. 200/- to Rs. 500/- per month.

#### **Namak Mazdoor Awas Yojana**

5434. SHRIMATI POONAM VELJIBHAI JAT:  
SHRI NARANBHAI KACHHADIA:  
SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to enhance the share of the Government of India in the modified Namak Mazdoor Awas Yojana (NMAY);

(b) if so, the details thereof along with the status of implementation of the NMAY including the salient features of the same;

(c) whether the Government proposes to provide remunerative prices to the salt producers; and

(d) if so, the details thereof along with the steps taken by the Government to provide remunerative prices to the salt producers/farmers as the salt is being sold by the companies at very higher price?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) Does not arise.

(c) and (d) Price of salt is determined by market forces and is not regulated by the Central Government. The cost price of raw salt varies from State to State depending upon the productivity, cost of inputs like labour cost, electricity, density of brine used for production of salt. The sale price of salt depends upon its variety i.e. industrial/iodized/refined iodized/vacuum evaporated/pure salt, quality of packing material used and other determinants such as transportation cost. Minimum wages for salt workers are fixed by the concerned State Governments.

#### **Clearances to Projects**

5435. SHRIMATI DARSHANA JARDOSH:  
SHRI HARIN PATHAK:  
SHRI C.R. PATIL:  
SHRIMATI POONAM VELJIBHAI JAT:  
SHRI RAMSINH RATHWA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government proposes to return the jurisdiction of Environmental Clearances of Category 'B' projects in critically polluted areas to respective State Level Expert Appraisal Committee/State Environment Impact Assessment Authority (SLEAC/SEIAA);

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) Madam, As per General Condition prescribed in Schedule under the Environment Impact 'Assessment (EIA) Notification, 2006, any project or activity specified in Category 'B' will be treated as Category 'A' if located in whole or in part within 10 Km. from the boundary of critically polluted areas as notified by the Central Pollution Control Board from time to time.

The Ministry of Environment and Forest (MoEF) has constituted an Expert Committee on 30.01.2013 to categorize Category 'B' projects/activities into Category 'B1' and 'B2' under EIA Notification, 2006 and review classification of projects/activities into 'A' and 'B' and General Condition as contained in aforesaid Notification. As of now there is no proposal under consideration of MoEF to return the jurisdiction of Environment Clearances of Category 'B' projects in critically polluted areas to respective State Level Expert Appraisal Committee/State Level Environment Impact Assessment Authority.

#### Protection of Birds

5436. SHRIMATI YASHODHARA RAJE SCINDIA:  
SHRI VARUN GANDHI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is taking any stringent steps to bring about a complete ban on the sale of exotic birds in the country;

(b) if so, the details thereof;

(c) whether the Government is taking any steps to check the online trade of birds;

(d) if so, the details thereof;

(e) the steps taken by the Government to protect birds and their habitat?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No, Madam. India is a signatory to the Convention on International Trade in Endangered Species of Wild Flora and Fauna (CITES). Trade of exotic birds is governed under the provisions of this convention.

(c) and (d) Yes, Madam. The Wildlife Crime Control Bureau has hired the services of a Cyber Crime Specialist to monitor the online trade of wildlife articles including birds.

(e) Steps taken by the Central Government to strengthen wildlife conservation including protection to birds and their habitat are as below:—

(i) Threatened species of wildlife including birds are included in the Schedules of the Wildlife

(Protection), Act, 1972, thereby according them the highest degree of protection.

(ii) The Wild Life (Protection) Act, which is the umbrella legislation in the country to control the illegal trade in wildlife including exotic birds has been amended from time to time and made more stringent against wildlife related offences.

(iii) A network of Protected Areas has been established to conserve wildlife and their habitats including birds.

(iv) Wildlife Crime Control Bureau has been set up to check illegal trade in wildlife and its products. Bureau is collecting intelligence and disseminating it to the enforcement agencies concerned for apprehension of criminals.

(v) Wildlife Crime Control Bureau is coordinating inter-agency enforcement efforts to tackle such wildlife crime including illegal trade of birds.

(vi) Wildlife Crime Control Bureau is assisting capacity building of wildlife crime enforcement agencies in detection and investigation of wildlife offences and conduct awareness campaign and sensitization programmes on wildlife crime for various stake holders.

(vii) The State Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.

(viii) Financial and technical assistance is extended to the State/UT Governments under various Centrally Sponsored Schemes, viz., 'Development of National Parks and Sanctuaries', 'Project Tiger' and 'Project Elephant' for providing better protection and conservation of wildlife including birds.

#### Textiles Industry

5437. DR. KAKOLI GHOSH DASTIDAR:  
SHRI P.L. PUNIA:  
SHRI ASHOK KUMAR RAWAT:

Will the Minister of TEXTILES be pleased to state:

(a) whether the imposition of excise on readymade garments has affected the retail garments industry;

(b) if so, the details thereof and the remedial measures taken to counter the same;

(c) whether the depreciation in rupee has put an adverse impact on import of thread/yarn and cloth by various textiles industries including hosiery/powerloom/handloom industries and weavers/workers engaged in these units;

(d) if so, the details thereof along with the measures taken by the Government to ease the process of import of cotton yarn/thread/fabric and to support powerloom/handloom/hosiery industries and their workers/weavers in the country in view of the above;

(e) whether the hosiery units have either closed down or are on the verge of closure in the country; and

(f) if so, the details thereof and the reasons therefor along with the steps taken by the Government to revive the hosiery units particularly small scale industrial units?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) During 2011-12 and 2012-13, the mandatory rate of excise duty on Readymade Garments (RMG) bearing or sold under a brand name was 12% with an abatement of 55% and 70% respectively. The Clothing Manufactures Association of India represented to the Government for imposition of Uniform Excise Duty Regime on both Branded and Unbranded Garments. Subsequently, in the Union Budget 2013-14, it has been decided to restore the "Optional route" of Excise Duty on Readymade Garments under which there is option for zero excise duty route in addition to the CENVAT route under which manufactures can pay excise duty on the final product and avail of credit of duty paid on inputs. As of now there is no adverse impact of excise on readymade garments.

(c) and (d) No Madam. India is largely self-sufficient in respect of its raw material like fibre, yarn and fabrics and the quantum of import are not significant. The majority of import takes place for re-export or special requirement. However, to review the availability of raw material to various sectors of the textile industry like powerloom, handloom, hosiery sectors, the Government has set up bodies like Cotton Advisory Board (CAB), Cotton Yarn

Advisory Board (CYAB), Hank Yarn Price Monitoring Committee and these institutions review the position from time to time to facilitate raw material availability for domestic industry. To support to powerloom industry and others, Government has been implementing various Schemes viz. Technology Upgradation Fund Scheme (TUFS), Integrated Scheme for Powerloom Sector Development (ISPSD), Group Workshed Scheme (GWS) and Group Insurance Scheme (GIS).

(e) and (f) The Country has a large number of hosiery units and there are no reports of any such units getting closed down.

#### Contract Labour

5438. SHRI CHANDRAKANT KHAIRE:  
SHRIMATI RAMA DEVI:  
SHRI GORAKH PRASAD JAISWAL:  
DR. SANJAY SINGH:  
SHRI S. PAKKIRAPPA:  
SHRI ANJANKUMAR M. YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of provision and law for employing contract labour in an establishment;

(b) the details of action taken against such establishments which violate the statutory provisions under all labour laws, State-wise during each of the last three years and the current year;

(c) whether the Government has not maintained the centralised record of persons working on contract basis in various Ministries/Departments/Establishments;

(d) if so, the reasons therefor;

(e) whether there have been several cases where contract labourers have not been paid minimum wages or have not been provided with their entitled benefits and if so, the reasons therefor along with the action taken in this regard; and

(f) whether there are disparities between States in ensuring minimal working conditions for such contract labourers and if so, the details of the steps taken by the Government to address the same?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The Contract Labour (Regulation and Abolition) Act, 1970 was enacted and The Contract Labour (Regulation And Abolition) Central Rules, 1971 were made thereunder, to regulate the employment of contract labour in establishments and contractors covered under the Act. The above mentioned Act and Rules have detailed provisions for registration off establishments and grant of licence to contractors, Welfare and! Health of contract labour, payment of wages etc.

Social security aspects of contract workers under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act 1948, are enforced by the Employees Provident Fund organization and! Employees State Insurance Corporation respectively provided the establishments in which contract workers are working are covered under the said Acts.

(b) No centralized State-wise data for violation of statutory provisions under various Labour Laws in respect of Contract Labour is maintained. However, the details of

inspection conducted, irregularities found and action taken thereon under Contract Labour (Regulation and Abolition) Act, 1970, Payment of Gratuity Act, 1972, Minimum Wages Act, 1948, Payment of Bonus Act, 1965, Interstate Migrant Workmen (RE&CS) Act, 1979, Employees State Insurance Act, 1948 and Employees Provident Fund and Miscellaneous Provisions Act:, 1952 are as per the enclosed Statement.

(c) and (d) No centralized data is maintained in this regard because Central and State Governments are the 'appropriate Government' in respect of the establishments under their jurisdiction. However, the estimated number of contract labour engaged by licensed contractors in Central Sphere is 18.44 lakhs.

(e) As mentioned at (b) above.

(f) There are provisions under the Act that the appropriate Government make rules for carrying out the purposes of this Act including various provisions for facilities to contract labour and, therefore, may vary where the State Government is the "Appropriate Government".

### Statement

#### Enforcement of Labour Laws in Central Sphere Establishments

##### Contract Labour (Regulation and Abolition) Act, 1970

Sl.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	9428	7327	7268	6141
2.	No. of Prosecution Launched	5181	4908	4962	3215
3.	No. Irregularities	144675	148731	192418	70124
4.	No. of Convictions	2318	3643	4962	2031

##### Minimum Wages Act, 1948

Sl.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	15951	16780	15155	10862
2.	No. of Prosecution Launched	5599	6008	6879	3807
3.	No. Irregularities	313293	305796	289525	111143
4.	No. of Convictions	3340	6124	6746	3735

**Inter State Workmen (RE&CS) Act, 1979**

Sl.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	465	452	174	129
2.	No. of Prosecution Launched	47	55	331	45
3.	No. Irregularities	4898	4325	6177	1544
4.	No. of Convictions	98	37	250	35

**Payment of Bonus Act, 1965**

Sl.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	1281	1083	765	634
2.	No. of Prosecution Launched	50	55	19	10
3.	No. Irregularities	4715	4672	3331	3137
4.	No. of Convictions	13	128	31	7

**Payment of Gratuity Act, 1972**

Sl.No.	Particulars	2009-10	2010-11	2011-12	2012-13*
1.	No. of Inspections conducted	2051	2441	3072	2051
2.	No. of Prosecution Launched	1	7	13	72
3.	No. Irregularities	24966	45620	37753	8051
4.	No. of Convictions	15	01	03	0

**Employees State Insurance Act 1948***Details of Grievances Received and Disposed*

Year	No. of Grievance Cases at beginning of the year	Grievances cases received in office during the year	Grievances cases resolved during the year	Balance
2009-10	571	3034	3134	471
2010-11	471	2928	3051	348
2011-12	348	5082	5343	87
2012-13*	87	3655	3553	189

\*Provisional upto December, 2012.

**Employees' Provident Funds and Miscellaneous Provisions Act, 1952**

*Details of cases initiated under 7A, Section 14 of the said Act and Coercive action initiated*

**7A Cases Initiated**

	2009-10	2010-11	2011-12	April-2012 to September, 2012
All India	29329	26568	19615	8044

**Employees' Provident Funds and Miscellaneous Provisions Act, 1952**

**Cases Initiated/Filed U/S 14 of the Act**

	2009-10			2010-11			2011-12			April-2012 to Sept.-2012		
	EPF Scheme	EPS Scheme	EDLI Scheme	EPF Scheme	EPS Scheme	EDLI Scheme	EPF Scheme	EPS Scheme	EDLI Scheme	EPF Scheme	EPS Scheme	EDLI Scheme
All India	1776	1059	963	2990	2148	2095	2579	1798	1744	420	338	320

**Coercive Action Initiated**

	2009-10		2010-11		2011-12		April, 2012 to January, 2013	
	No. of prosecution u/s 14 (Cases filed in court only need to be shown)	FIR u/s 406/409 of IPC (Cases actually registered, i.e. where CR number is received only be reflected)	No. of prosecution u/s 14 (Cases filed in court only need to be shown)	FIR u/s 406/409 of IPC (Cases actually registered, i.e. where CR number is received only be reflected)	No. of prosecution u/s 14 (Cases filed in court only need to be shown)	FIR u/s 406/409 of IPC (Cases actually registered, i.e. where CR number is received only be reflected)	No. of prosecution u/s 14 (Cases filed in court only need to be shown)	FIR u/s 406/409 of IPC (Cases actually registered, i.e. where CR number is received only be reflected)
All India	6289	784	6609	646	3411	342	3686	395

**Consultative Group on Production**

5439. SHRI M. SREENIVASULU REDDY:  
SHRI S. PAKKIRAPPA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has formed a

consultative group to devise ways to develop new approach for production and sharing services;

(b) if so, the details thereof;

(c) whether the Government has identified the number of non-traditional export market countries and if so, the details thereof;

(d) whether the Government has taken necessary steps to boost the exports to these countries and to provide a new dimension to the export sector; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) Does not arise

(c) to (e) The Government has identified 125 Focus Market Government has also added 53 countries of Latin America and Africa under incremental Exports Incentivisation Scheme. The details of these markets is given in Appendix 37C of Hand Book of Procedure Volume-I and Public Notice No. 3 dated 18-04-2013 respectively which is available on the website of Directorate General of Foreign Trade at [www.dgft.gov.in](http://www.dgft.gov.in). Incentive is granted in the form of duty credit scrip at the rate of 3% of FOB value of exports for export to Focus markets. The incentive under Incremental Exports Incentivisation Scheme is limited to 2%.

#### Health of Mine Workers

5440. SHRI SURESH KUMAR SHETKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has conducted any study regarding the health of the labourers/workers engaged in mining;

(b) if so, the details thereof along with the steps being taken to protect the health of such workers; and

(c) the various health related schemes and other medical facilities available to such workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Although, no specific study has been conducted but the labourers/workers engaged in mining are medically examined at the time of their initial employment and at every five years interval thereafter as required under rule 29B of the Mines Rules, 1955. It has been observed that silicosis and pneumoconiosis are the

two common diseases that have been notified by the Government accordingly. Moreover, elaborate provisions exist under Coal Mines Regulations, 1957 regarding precaution against dust, execution measures for dust control, checks on measures for dust control, stone dust barriers, standard of ventilation and velocity of air current. Similarly, elaborate provisions exist under Metalliferous Mines Regulations, 1961. These provisions are rigorously followed up during inspections and enquiries and corrective measures are initiated wherever required.

(c) Under the Mines Rules, 1955 provisions for medical facilities in the form of first aid stations and first aid rooms for the benefit of persons employed in mines are statutorily mandated. Provisions for facilities to conduct elaborate initial medical examination prior to employment and thereafter periodical medical examination once in every five years irrespective of working status/position of the employee are also available in most of the mines.

#### Establishment of Youth Coaching Centres

5441. SHRI NISHIKANT DUBEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has announced the establishment of youth coaching centres in some States including tribal areas to improve the sports academies; and

(b) if so, the details thereof, State-wise including Jharkhand?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) Sports Authority of India (SAI) has established Sports Training Centres across the Country including Jharkhand and is nurturing/training talented children/youth. Under the Special Area Games (SAG) Scheme, sports talent in the age group of 12-18 years from the tribal, hilly, rural, coastal and far-flung areas are nurtured/trained in various sports disciplines particularly indigenous games and martial arts.

(b) The State-wise list of SAG Centres alongwith discipline-wise number of trainees are given in the enclosed Statement.



**Statement**

*State-wise detail of Special Area Games (SAG) Centres alongwith discipline-wise number of trainees*

Sl. No.	Region/States/ Centre	Disciplines	Residential			Non-Residential		
			B	G	T	S	G	T
1	2	3	4	5	6	7	8	9
<b>Eastern</b>								
<b>Jharkhand</b>								
1.	Ranchi	Archery	07	06	15	0	0	0
		Athletics	08	07	15	0	0	0
		Football	0	23	23	0	0	0
		Hockey	19	14	18	0	0	0
		Volleyball	0	12	12	0	0	0
		<b>Total</b>	<b>34</b>	<b>62</b>	<b>96</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Odisha</b>								
2.	Jagatpur	Canoeing	0	0	0	0	0	0
		Kayaking	08	03	11	0	0	0
		Rowing	03	13	16	0	0	0
		<b>Total</b>	<b>11</b>	<b>16</b>	<b>27</b>	<b>0</b>	<b>0</b>	<b>0</b>
3.	Sundergarh	Archery	07	14	21	0	0	0
		Athletic	07	05	12	0	0	0
		Hockey	30	18	48	0	0	0
		<b>Total</b>	<b>44</b>	<b>37</b>	<b>81</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>Bihar</b>								
4.	Muzzaffarpur	Football	0	0	0	0	0	0
		Kabaddi	0	0	0	04	04	08
		Wushu	0	0	0	04	08	12
		<b>Total</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>08</b>	<b>12</b>	<b>20</b>

1	2	3	4	5	6	7	8	9
5.	.Kishanganj	Football	19	0	19	0	0	0
		Volleyball	15	0	15	0	0	0
		Total	34	0	34	0	0	0
6.	Giddaur	Athletics	12	0	12	0	0	0
		Football	20	0	20	0	0	0
		Volleyball	15	0	15	0	0	0
		Total	47	0	47	0	0	0
<b>Andaman and Nicobar Islands</b>								
7.	Port Blair	Cycling	05	06	11	0	0	0
		Kayaking	10	12	22	0	0	0
		Football	14	0	14	0	0	0
		Rowing	06	12	18	0	0	0
		Weightlifting	05	03	08	0	0	0
		Total	40	33	73	0	0	0
<b>Tripura</b>								
8.	Agartala	Athletics	13	01	14	0	03	03
		Football	22	0	22	0	0	0
		Gymnastics	02	0	02	01	05	06
		Judo	10	0	10	04	05	09
		Swimming	05	03	08	01	01	02
		Total	52	04	56	06	14	20
<b>West Bengal</b>								
9.	Bolpur	Archery	05	0	05	01	0	01
		Athletics	10	0	10	0	0	0
		Basketball	01	0	01	0	05	05
		Total	16	0	16	01	05	06
		Grand Total	278	152	420	15	31	46

1	2	3	4	5	6	7	8	9
<b>Southern</b>								
<b>Tamil Nadu</b>								
10.	Mayiladuthurai	Athletics	05	11	16	0	01	01
		Basketball	15	0	15	0	0	0
		Hockey	02	04	06	0	01	01
		Kabaddi	19	0	19	0	0	0
		Volleyball	14	13	27	08	0	08
		Weightlifting	18	0	18	0	0	0
		Total	73	28	101	08	02	10
		Grand Total	73	28	101	08	02	10
<b>LNCPE Trivandrum</b>								
<b>Kerala</b>								
11.	Alleppey	Kayaking	02	09	11	0	0	0
		Canoeing	05	02	07	0	0	0
		Rowing	17	19	36	0	0	0
		Total	24	30	54	0	0	0
12.	Tellichery	Athletics	0	18	18	0	0	0
		Basketball	0	18	18	0	0	0
		Fencing	0	18	18	0	0	0
		Gymnastics	0	18	18	11	05	16
		Volleyball	0	18	18	0	03	03
		Total	0	90	90	11	08	19
		Grand Total	24	120	144	11	03	19
<b>North East</b>								
<b>Manipur</b>								
13.	Imphal	Boxing	15	38	53	0	0	0

1	2	3	4	5	6	7	8	9
		Fencing	24	16	40	0	0	0
		Gymnastic	12	08	20	0	0	0
		Judo	20	24	44	0	0	0
		Karate	06	05	11	0	0	0
		Shooting	07	0	07	0	0	0
		Swimming	16	09	25	0	0	0
		Weightlifting	13	13	26	0	0	0
		Wrestling	19	15	34	0	0	0
		Wushu	21	19	40	0	0	0
		Total	153	147	300	0	0	0
14.	Utiov	Boxing	41	0	41	0	10	10
		Football	46	0	46	0	0	0
		Taekwando	28	0	28	0	16	16
		Weightlifting	15	0	15	0	02	02
		Total	130	0	130	0	28	28
		<b>Mizoram</b>						
15.	Aizwal	Boxing	20	15	35	03	0	03
		Hockey	0	40	40	0	0	0
		Judo	14	12	26	01	0	01
		Karate	16	12	28	03	0	03
		Sepaktakraw	10	0	10	0	0	0
		Taekwando	13	03	21	02	03	05
		Weightlifting	05	07	12	0	0	0
		Wrestling	15	03	18	0	0	0
		Total	93	97	190	09	03	12
		Grand Total	376	244	620	09	31	40

1	2	3	4	5	6	7	8	9
<b>SC-Guwahati</b>								
<b>Arunachal Pradesh</b>								
16.	Naharlagun	Boxing	11	04	15	06	0	06
		Karate	15	05	20	06	03	09
		Taekwando	10	01	11	08	02	10
		Weightlifting	08	03	11	0	0	0
		Total	44	13	57	20	05	25
<b>Assam</b>								
17.	Tinsukia	Athletic	14	07	21	05	0	05
		Football	0	20	20	0	0	0
		Total	14	27	41	05	0	05
18.	Kokrajhar	Archery	15	15	30	06	02	08
		Athletics	09	08	17	02	0	02
		Boxing	04	10	14	01	0	01
		Football	30	16	46	06	0	06
		Judo	08	06	14	0	0	0
		Kabaddi	0	11	11	0	0	0
		Karate	04	06	10	0	0	0
		Taekwando	14	06	20	10	0	10
		Wushu	10	07	17	0	0	0
		Total	94	85	179	25	02	27
<b>Sikkim</b>								
19.	Namchi	Archery	10	0	10	0	0	0
		Boxing	10	0	10	0	04	04
		Football	25	0	25	0	0	0
		Taekwando	05	0	05	05	08	13
		Total	50	0	50	05	12	17
		Grand Total	202	125	327	55	19	74

1	2	3	4	5	6	7	8	9
<b>Central</b>								
<b>Madhya Pradesh</b>								
20.	Dhar	Athletics	05	01	06	01	01	02
		Archery	08	07	15	02	0	02
		Badminton	04	04	08	06	02	08
		Handball	14	0	14	0	0	0
		Hockey	0	16	16	0	0	0
		Wrestling	07	05	12	01	0	01
Total			38	33	71	10	03	13
Grand Total			38	33	71	10	03	13

#### Trade with Afghanistan

5442. SHRI TARACHAND BHAGORA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India and Iran proposes to enter into a transit pact for transporting goods to and through Afghanistan;

(b) if so, the details thereof;

(c) whether India proposes to invest the entire expenditure needed for the expansion of Chabahar port that would act as a hub for this arrangement;

(d) if so, the details thereof; and

(e) whether the investment in the port infrastructure is likely to be in the identified areas/sectors that is not likely to attract sanctions from the United States of America and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) Indian goods are already moving to Afghanistan through Iran.

(c) No, Madam.

(d) Does not arise.

(e) No decision has been taken by Indian government to invest in Chabahar port infrastructure of Iran.

#### Industrial Clusters

5443. SHRI N. CHELUVARAYA SWAMY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of industrial clusters set up/proposed to be set up in the country during the last three years along with the funds allocated to them State-wise;

(b) the share of small and medium industries in these clusters;

(c) whether the Government proposes to provide modern technology to the said industrial units to accelerate their development in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) The details of industrial clusters set up or approved in the country during the last three years under Industrial Infrastructure Upgradation Scheme along with funds allocated/released to them, State-wise and share of small and medium industries in these clusters is indicated in the enclosed Statement.

(c) and (d) Projects sanctioned under the Scheme

have access to modern technology through provision of need based common infrastructure like R&D labs, Skill

Upgradation Centres, Modern Test Centres, Prototype Centres, etc. to accelerate their development.

### Statement

*Details of industrial clusters set up in the country during 2010-12, State-wise*

Sl. No.	Name of the Industrial Cluster	State	Total Project Cost	Approved GOI grant (Rs. Cr.)	Released GOI grant (Rs. Cr.)	Share of Small and Medium Industries	Year of Sanctioning
1.	Plastic, Polymer and Allied Cluster, Balasore	Odisha	81.90	58.20	33.14	80%	2010
2.	Marathwara Automobile Cluster, Aurangabad	Maharashtra	81.35	58.20	34.14	90%	2010
3.	Tiruchirapalli Engineering and Technology Cluster, Tiruchirapalli	Tamil Nadu	102.81	58.28	34.00	91%	2010
4.	Bamboo Technology Park, Guwahati	Assam	62.28	52.63	15.79	100%	2010
5.	Hand Tools Technology Centre, Jalandhar	Punjab	79.49	58.28	17.48	100%	2010
6.	Handloom Cluster, Bhagalpur	Bihar	20.82	15.69	1.56	100%	2010
7.	Baddi Infrastructure, Baddi	Himachal Pradesh	80.50	58.28	32.58	83%	2010
8.	Narol Textiles Infrastructure and Environment Management, Narol	Gujarat	145.30	58.28	17.48	80%	2010
9.	Kolhapur Foundry Cluster	Maharashtra	42.63	30.92	9.27	90%	2012

#### Four-laning of National Highway No. 18

5444. SHRI LAXMAN TUDU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has given approval for four-laning of Mayurbhanj stretch on National Highway No. 18;

(b) if so, the details thereof;

(c) whether there is any delay in the execution of this project;

(d) if so, the reasons therefor and the present status thereof; and

(e) the time by which the said project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (e) The project of Jharpokharia-Baripada-Baleshwar section of NH 18 (Old NH 5) in Mayurbhanj district is approved under NHDP-IV. Detail Project Report for 4-laning of the project is already prepared. The project is not found to be viable for 4-laning on BOT (Toll). National Highways Authority of India (NHAI), the implementation agency, has been advised to restructure the project to make it viable. It is too early to indicate the date of completion.

#### By-Pass Projects in Kerala

5445. SHRI M.K. RAGHAVAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any study has been conducted with regard to vehicular traffic on the National Highways (NHs) in Kerala;

(b) if so, the details thereof and the key findings of the study;

(c) the details of the on-going projects of by-passes in the State and the present status thereof; and

(d) the details of funds allocated for the purpose and the time-frame fixed for completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) and (b) Traffic study is conducted periodically on National Highways for planning further development like widening to two lane with paved shoulders standards, four laning, requirement of bypasses etc.

(c) and (d) There is one ongoing bypass to Kodungallur town in a length of 3.75 km. on NH-17 amounting to Rs. 38.80 crores in the State of Kerala, which is targeted to be completed by June, 2013.

#### Price Stabilisation Fund Trust

5446. SHRI R. DHYUVANARAYANA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to restructure the Price Stabilisation Fund Trust by including more crops such as cardamom, pepper, etc.;

(b) if so, the details and the present position in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (c) Presently, there is no proposal to restructure the Price Stabilisation Fund Trust (PSFT). However, the PSFT is working on a Modified Price Stabilisation Fund (MPSF) Scheme by addressing the identified bottlenecks of the old PSF Scheme and making the proposed MPSF Scheme more beneficiary friendly. Apart from other modifications, the trust propose to include small and large Cardamom in the MPSF Scheme.

#### Research and Development in Defence PSUs

5447. SHRI G.M. SIDDESHWARA: Will the Minister of DEFENCE be pleased to state:

(a) the percentage in terms of total turnover of fund spent for Research and Development (R&D) by each of the Defence Public Sector Undertakings (PSUs);

(b) whether there are norms to spend a fixed percentage on R&D;

(c) if so, the details thereof; and

(d) the percentage of such funds in comparison to the extent of funds for R&D by developed countries?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The percentage in terms of total turnover of fund spent for Research and Development during 2011-12 by each of the 9 Defence Public Sector Undertakings is as under:-

(i)	Hindustan Aeronautics Ltd.	:	7.62%
(ii)	Bharat Electronics Ltd.	:	8.08%
(iii)	BEML Ltd.	:	2.39%
(iv)	Mazagon Dock Ltd.	:	1.41%
(v)	Garden Reach Shipbuilders and Engineers Ltd.	:	0.02%
(vi)	Goa Shipyard Ltd.	:	0.75%



- (vii) Bharat Dynamics Ltd. : 1.51%
- (viii) Mishra Dhatu Nigam Ltd. : 0.80%
- (ix) Hindustan Shipyard Ltd. : Nil

(b) and (c) The norms for R&D, as per the guidelines of Department of Public Enterprises, are a minimum expenditure of 1% of Profit After Tax (PAT) for Maharatna and Navratna categories of Central Public Sector Enterprises. In respect of other CPSEs, it is 0.5% of PAT.

(d) Such information is not being maintained in the Department of Defence Production.

#### Check on Sea Erosion in Islands

5448. SHRI HAMDULLAH SAYEED: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has conducted any study to analyse the impact of the rapid sea erosion in Lakshadweep Islands;

(b) if so, the details thereof and the mechanism used by the Government to check the erosion;

(c) whether the present use of tetra pods has been effective in checking erosion;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) Information is being collected and will be laid on the Table of the House.

#### Export of Commodities

5449. SHRI S. PAKKIRAPPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India exports only six items out of 100 major items being mostly traded at the international level;

(b) if so, the details thereof and reasons therefor along with the names of these items;

(c) whether the Government has explored the possibilities to increase the number of items for exports from the country; and

(d) if so, the details thereof along with the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) As per the United Nations' website <http://comtrade.un.org/pb/CommodityPagesNew.aspx?y=2010> India exports more than 6 commodities out of the 100 major items being mostly traded at the International level.

(b) to (d) Does not arise.

#### Anti-Missiles Defence System

5450. SHRI KULDEEP BISHNOI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government had declined the repeated demand of Navy for additional supply of missiles to arm Barak-I Anti-Missile Defence (AMD) system fitted on frontline warships including INS Virat and stealth frigates;

(b) if so, the reasons therefor;

(c) whether due to critical shortfall of missiles, the Navy has been forced to curtail even practice firing of the Barak-I AMD system; and

(d) if so, the alternative arrangement made by the Government keeping in view the critical operational urgency of Navy for acquiring the adequate number of Barak-I missiles?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) No, Madam.

(c) and (d) The practice firings are aligned as per stocks. Divulging further details on this issue will not be in the interest of National Security.

#### Import from China

5451. SHRI S.S. RAMASUBBU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the import of sub-standard Chinese goods such as crackers, fancy lights, lampshades, etc. has witnessed a huge increase particularly during the festive seasons in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has made any assessment of the loss being incurred by the domestic manufacturers due to increase in such imports from China and if so, the details thereof;

(d) whether the Government has taken any steps to boost the production and sale of domestic products and put restrictions of the entry and sale of sub-standard Chinese goods in the Indian markets; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) The details of cases of import of sub-standard products from China detected by the Customs Department for the last four years is as under:—

Year	Number of Cases	Value of goods involved (Rs. in Crores)	Duty involved (Rs. in Crores)	Fine/Penalty imposed (Rs. in Crores)
2009-10	49	2.802	0.432	1.0518
2010-11	3	0.746	0.013	0.049
2011-12	—	—	—	—
2012-13 (upto February, 2013)	—	—	—	—

(c) to (e) Government have policies in place to ensure that interest of both consumers and producers of domestic goods are not severely jeopardized by imports. To protect the consumers, quality/safety standards applicable to domestic goods are made equally applicable to imported goods. To protect the domestic producers, Trade Defense Measures like Anti-dumping and Safeguard measures are available to the domestic industry to seek relief against unfair trade practices by exporters of goods from other countries.

In case of electrical goods, safety is ensured through Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Order, 2003. Import of fireworks (crackers) is restricted and subject to licensing under Import Policy.

#### Modification in CRZ Notification

5452. SHRIMATI SHRUTI CHOUDHRY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has modified many provisions of the draft Coastal Regulation Zone (CRZ) 2010, Notification;

(b) if so, the details thereof; and

(c) the extent to which it is likely to be beneficial to the people?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of Environment and Forests had constituted a Committee under the chairmanship of Prof. M.S. Swaminathan to review the Coastal Regulation Zone (CRZ) Notification, 1991 and to suggest specific areas that need to be addressed to protect the coast and the communities residing there. The Committee submitted its report with various recommendations for strengthening of the CRZ Notification, 1991, which inter-alia includes protection and conservation of the coastal ecosystem, livelihood security of local communities, introduction of regulation to manage the proliferation of ports along the coasts, introduction of tighter standards for disposal of effluent into coastal waters, etc.

On the basis of the recommendations of the above Committee, draft Notifications on Coastal Regulation of main land and Lakshadweep as well as Andaman and Nicobar Islands were issued in the year 2010 for inviting objections and suggestions as required under the law.

The objections and suggestions received on the above two draft Notifications were examined in the Ministry and finally the CRZ Notification, 2011 for the main land and Island Protection Zone (IPZ) Notification, 2011 for Lakshadweep as well as Andaman and Nicobar Islands were issued in January, 2011 in supersession of the CRZ Notification, 1991.

The CRZ Notification, 2011 provides special provision for communities living in certain ecologically sensitive coastal stretches, islands in the backwaters of Kerala, local communities living along the coast of Goa and other traditional coastal inhabitants, slum dwellers and persons living in dilapidated and unsafe buildings in Mumbai. It also provides clear procedure for obtaining CRZ clearance, post clearance monitoring and enforcement mechanism.

#### Joint Ventures in Ship Building

5453. SHRI ASADUDDIN OWAI SI: Will the Minister of DEFENCE be pleased to state:

(a) whether Mazagon Dock Limited (MDL) has adhered to all the articles in the guidelines dated 17 February, 2012 while forming Joint Ventures with private shipyard;

(b) if so, the details thereof and if not, the details of deviations and reasons therefor;

(c) whether the Article of Association and Memorandum of Association registered by the Joint Venture Company between MDL and Pipavav Shipyard is the same as approved by the MDL Board;

(d) if so, the details thereof; and

(e) the level at which these deviations were approved?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (e) Some allegations including non-compliance to Joint Venture Guidelines, Articles of Association, Memorandum of Association etc. have been received with regard to process of formation of Joint Ventures by Mazagon Dock Limited with private sector shipyards. The matter is under examination.

#### National Expressway Network

5454. SHRIMATI JAYSHREEBEN PATEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of the segments passing through the State of Gujarat which have been included by the Ministry as National Expressway Corridors;

(b) whether the works on these segments have been started;

(c) if so, the details and present status thereof along with the funds allocated for the purpose; and

(d) the time-frame fixed for completion of this project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) There is one existing National Expressway-I namely Ahmedabad-Vadodara Expressway having a length of 93.00 km in the state of Gujarat. One corridor of Vadodara — Mumbai section passing through State of Gujarat is envisaged for development as expressway under NHDP Phase-VI.

Ministry has also formulated a master plan for Indian National Expressways. Following segments in the State of Gujarat are part of the Master Plan:

(i) Ahmedabad-Rajkot (Length : 215 km.)

(ii) Bamanbore-Kandla (Length : 210 km.)

(iii) Surat-Nagpur (Length : 750 km.) and

(iv) Ahmedabad-Ratlam (Length : 350 km.).

(b) No, Madam.

(c) and (d) Do not arise.

#### Export of Cotton Yarn

5455. SHRI P.R. NATARAJAN: Will the Minister of TEXTILES be pleased to state:

(a) whether cotton yarn is being exported to other countries particularly Egypt;

(b) if so, the details of cotton yarn exported to Egypt during each of the last three years and the current

year along with the duties levied by other countries including Egypt on such imports;

(c) whether several countries including Egypt have imposed any additional safeguard duties which is against the agreements made between those countries and India; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes, Madam. Cotton yarn is being exported to Egypt and other countries.

(b) The details of cotton yarn exported to Egypt for the last three years are as under:—

Calendar year	Quantity	Value
2010	38.61 million kgs.	USD 134.23 million
2011	49.46 million kgs.	USD 179.05 million
2012	44.23 million kgs.	USD 151.35 million

The average normal import tariff on cotton yarn, in most of the countries to which India exports ranging from 3.5 % to 7 %. The import tariff of Egypt on import of Cotton Yarn is 5%.

(c) and (d) Egypt has imposed safeguard duties on import of cotton yarn (from all sources) with effect from December, 2011. To counter the safeguard duties India has submitted written submissions to Egyptian Authority and have attended Public Hearing challenging the Safeguard Measures. Apart from this, Turkey had imposed Safeguard Duty on Cotton Yarn from 2009 onwards. A review was initiated by Turkey on 11' June, 2011 on definitive safeguard measures imposed on imports of cotton yarn from India and subsequently definitive findings were issued recommending continuation of the measures retroactively with effect from 15th July 2011. Consultations were held with Turkey on 12-13\* March, 2012 in Ankara wherein inconsistencies in extending the measures through a provisional duty and various other procedural and legal lapses were highlighted. Subsequently, a

Memorandum of Understanding was signed between the Republic of India and the Republic of Turkey wherein it was agreed that Turkey would remove the definitive measure not later than 31st December, 2012. Turkey has withdrawn the Safeguard duty on the import of cotton yarn with effect from 31.12.2012 vide their Gazette Resolution of the Council of Ministers dated 29th December, 2012.

#### **Repairing and Widening of Mumbai-Goa National Highway**

5456. SHRI NILESH NARAYAN RANE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received any proposal seeking financial assistance for renovation and widening of Mumbai- Goa National Highway (NH);

(b) if so, the details and present status thereof; and

(c) the time by which the said proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) The Detailed Project Report for widening of Mumbai-Goa National Highway has been received from the Government of Maharashtra. It has been decided to setup Project Implementation Unit for project implementation.

#### **Use of Animals for Dissection Purposes**

5457. SHRI E.G. SUGAVANAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has banned the use of live animals in dissections and other experiments in educational and research institutions in the country;

(b) if so, the details of the instructions issued in this regard;

(c) whether the Government has suggested any alternative to be adopted by the students and institutions;

(d) if so, the details thereof; and

(e) the time by which these guidelines are likely to come into force?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) No, Madam.

(b) However, use of animals in experiments in regulated as per Chapter 4 of The Prevention of Cruelty to Animals (PCA) Act, 1960 and rules framed under the Act.

(c) Yes, Madam.

(d) In view of Clause 17(d) of the PCA Act, 1960, this Ministry has requested Ministry of Human Resource Development vide letter dated 13th January, 2012, to direct all institutes/establishments associated with teaching of Medical, Pharmacy and other Graduate/Post Graduate Courses in Life Sciences to follow the Guidelines for discontinuation of dissection and animal experimentation in the universities/colleges and introduce alternatives to animal experimentation.

(e) These guidelines are under implementation as on date.

#### **Development of Sports Science**

5458. SHRI ASHOK TANWAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is considering to develop sports science education in India through sports institutions;

(b) if so, the details thereof along with the amount allocated for the purpose during the last three years;

(c) whether Memorandum of Understanding (MoU) or agreement has been signed by the Government with other countries to develop the sports science; and

(d) if so, the details thereof along with the time by which the said education is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. In order to focus on the high quality of research study and targets of sports science and medicine for producing sports champions who could spearhead the Indian challenge on the world sporting arena, it was felt necessary to create a national hub which

could contribute to the growing corpus of research, as seen in other developed and prominent countries like Australia and China. Accordingly, it has been proposed to set up a National Institute of Sports Sciences and Medicine (NISSM). The proposed NISSM would be leading institute in the country to support high performance of sportspersons and integrate sciences and medicine into the training of elite sportspersons in the country as well as into the teaching curriculum of sport coaching in the country. The key functioning of the proposed institute would be:—

- (i) Performance enhancement research and teaching to promote sports excellence.
- (ii) Dissemination of information in Sports Science and Sports Medicine.
- (iii) Prevention, treatment and rehabilitation of sports injuries.
- (iv) Testing and certification of food supplements and nutraceuticals.
- (v) Accreditation services and training of specialized personnel.

(c) The Ministry of Youth Affairs and Sports has signed memorandum of understanding with a Number of Countries such as Argentina, Brazil, Belarus, China, Kuba, Turkey, Mauritius and New Zealand on co-operation in the field of Sports, which provide for exchange of experts and information in various filed such as Sports science, Sports Education, Sports Management, Sports infrastructure Development, Physical Education and Fitness Development Programs. Knowledge and expertise emanating from exchange visits are kept in view by the Government while framing and reviewing its policies and schemes for promotion and development of Sports in the country.

(d) Expenditure Finance Committee (EFC), chaired by the Finance Secretary, Ministry of Finance, has approved the proposal for setting up the National Institute of Sports Sciences and Sports Medicine subject to a detailed feasibility report. It was suggested that a Detailed Feasibility Report (DFR) containing the budgetary requirement after taking revenue generation into consideration, cost estimates along with project viability be brought before the EFC through a revised proposal. It

was therefore been decided to assign the task of preparation of Detailed Project Report (DPR) to National Skill Development Corporation (NSDC) which was set up by Ministry of Finance under a Public Private Partnership mode. A sum of Rs. 0.40 crore has now been kept in RE 2012-2013 to meet the initial expenditure towards consultancy cost of NSDC. The increase of allocation for BE 2013-14 of Rs. 2.00 crore will meet the expected expenditure towards the first steps for setting up of the Institute after due approvals. The proposed primary Institute of Sports Sciences and Sports Medicine is among the priority projects of the Ministry for execution during the 12th Five Year Plan.

### Night Combat Gears

5459. DR. P. VENUGOPAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether the night combat has been a major operational gap in the army's capabilities;
- (b) if so, the details thereof;
- (c) whether the Government has decided to buy night combat gear worth Rs. 3,000 crore; and
- (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (d) The Army's capabilities for night combat are being met with current and planned future procurements.

Effective night combat requires a variety of equipment that would include Passive Night Vision Devices for Infantry and Aviation, Hand Held Thermal Imager (HHTI) for Artillery, Mechanized Infantry, Thermal Imager Fire Control Systems (TIFCS) and Thermal Imager Stand Alone Systems (TISAS) for Armoured Corps, etc.

While there are several procurements cases in progress, there is no single night combat gear acquisition case worth Rs. 3,000 crore under consideration at present.

### Planting of a Sapling

5460. SHRI A.K.S. VIJAYAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is considering to take action against the companies and to stop their publicity claiming to have grown a forest in the country;

- (b) if so, the details thereof;

- (c) whether the Government differentiates between planting of a sapling and taking care of the sapling to grow as a tree;

- (d) if so, the details thereof and the steps taken/ being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry of Environment and Forests has no such proposal.

(c) and (d) The Ministry of Environment and Forests is providing funds to the States under Centrally Sponsored Scheme of National Afforestation Programme (NAP) Scheme for regeneration of degraded forests and adjoining areas in the country. The Scheme is being implemented through a decentralized mechanism of State Forest Development Agency (SFDA) at State level, Forest Development Agency (FDA) at Forest Division level and Joint Forest Management Committees (JFMCs) at Village levels. As on 31.03.2013, an area of 19.40 lakh hectares has been treated through 42535 JFMCs under the NAP scheme since inception of the Scheme in 2002.

### Clearance to Petroleum Project

5461. SHRI P. KUMAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has granted environmental clearance to Chennai Petroleum Corporation Ltd., Chennai;
- (b) if so, the details thereof;
- (c) whether a number of environmental clearance for petroleum projects have been delayed for many years; and
- (d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Yes Madam, Environmental Clearance to M/s Chennai Petroleum Corporation Limited for Resid Upgradation project at Manali Refinery Complex, District Thiruvallur, Tamil Nadu was granted on 22nd March, 2013 under the Environmental Impact Assessment (EIA) Notification, 2006.

(c) and (d) No, Madam, the EIA Notification, 2006 provides for 105 days for taking the decision on the proposal after receipt of complete information from the project proponent.

[Translation]

#### Check on Deaths of Tigers

5462. SHRI HANSRAJ G. AHIR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a number of tigers have died in the Tadoba-Andhari Tiger Reserve of Maharashtra during the last ten months;

(b) if so, the details thereof;

(c) whether the Government has ordered any enquiry regarding deaths of tigers in large number in the said Reserve;

(d) if so, the details thereof;

(e) whether any steps have been taken to protect the tigers in the said Tiger Reserve in view of the increasing number of tiger deaths in the said Reserve; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Details of tiger deaths inside the Tadoba-Andhari Tiger Reserve, as reported by the State, are given in the enclosed Statement.

(c) and (d) A team was sent by the National Tiger Conservation Authority for an appraisal of tiger deaths in the State, besides advising the State for detailed investigation on tiger deaths and preventive measures.

(e) and (f) Under the ongoing Centrally Sponsored Scheme of Project Tiger, funding assistance is provided for protection and conservation of tigers and other wild animals. Further, 100% financial support is also provided for raising, arming and deploying the Special Tiger Protection Force in the Tadoba-Andhari Tiger Reserve.

#### Statement

*Details of tiger deaths inside the Tadoba-Andhari Tiger Reserve, as reported by the State*

(as on 25.4.2013)

Sl. No.	Name of Tiger Reserve	Natural and Other Causes		Poaching including seizure		Under Scrutiny	
		2012	2013	2012	2013	2012	2013
1.	Tadoba-Andhari	0	0	2	0	0	0
	Total	0	0	2	0	0	0

#### Facilities to Sanitation Workers

5463. SHRI PASHUPATI NATH SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has engaged private agencies for collecting garbage and sanitation works in various parts of the country including metro cities and Government offices;

(b) if so, whether the workers and Safai

Karamcharies engaged in the above work are getting proper salary/wages and other facilities;

(c) if not, the number of cases of violation reported with regard to nonpayment of wages during the last three years along with the names of the agencies found guilty;

(d) the action taken by the Government against such agencies; and

(e) the various welfare and social security schemes

implemented particularly for such sanitation workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Public health and sanitation is a State Subject and it is the responsibility of the State Governments and Urban Local Bodies to plan, design, implement, operate and maintain waste management system. Some of the Urban Local Bodies are engaging private contractors/private sectors in some of the activities of collection, segregation, street sweeping, transportation and treatment of waste.

(b) to (d) Under the provision of Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions. In Central Sphere the area-wise rates of minimum wages fixed for sweeping and cleaning work with effect from 01.04.2013 are Rs. 297/- in Area A, Rs. 246/- in Area B and Rs. 198/- in Area C.

It is the responsibility of the State Governments to take action for violation of labour laws relating to non-payment of salary and wages against agencies/employers falling in State Sphere. In Central Sphere the Chief Labour Commissioner (Central) Organization enforces the provision of various labour laws and takes appropriate action for violation of labour laws.

(e) The Central Government has enacted the Unorganised Workers Social Security Act, 2006 for social security of unorganized workers which includes sanitation workers. The Act provides for formulation of schemes by the Central Government for different sections of unorganised workers on matters relating to life and disability cover, health and maternity benefits and old age protection. The Act also provides for formulation of schemes by State Governments relating to provident fund, employment injury benefits, housing, educational schemes for children, skill upgradation etc.

[English]

#### Transport Subsidy Scheme

5464. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to include Inland Water Transport under the transport subsidy scheme;

(b) if so, the details thereof; and

(c) the extent to which the proposal is likely to benefit the industry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Inland Water Transport (IWT) is already included under the Transport Subsidy Scheme (TSS), 1971.

(b) Further, a clarification has been issued by this Department in September, 2012 clarifying that an industrial unit, located in North Eastern Region (NER) will be eligible for subsidy equivalent to 90% of the transport cost for transportation by IWT from Dhubri to any other location on the Brahmaputra river right up to Sadiya along the National Waterway-2 and thereafter by road to the manufacturing unit and vice-versa, in respect of raw materials which are brought into and finished goods which are taken out of NER subject to provisions of Transport Subsidy Scheme, 1971.

(c) Inland Water Transport is likely to reduce costs and time taken for transportation of raw material and finished goods and thus improve the competitiveness of industry in North East.

#### Roadway Flaws on NH-2

5465. SHRI PONNAM PRABHAKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the transport bodies have found any roadway flaws in the Gurgaon-Faridabad-Agra stretch on National Highway (NH)-2;

(b) if so, the details thereof; and

(c) the action taken by the Government to remove the said flaws?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) No, Madam. However, six-laning of Faridabad-Agra section of NH-2 has already been awarded and the scope of work covers improvement



works related to road safety and other identified roadway flaws during DPR stage. Gurgaon-Faridabad road is not a National Highway and hence comes under the purview of the concerned State Governments.

**Clearance for Industrialisation  
around Refinery**

5466. SHRI P. VISWANATHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Ministry has received any complaint regarding clearance for industrialisation around the restricted Numaligarh refinery and Kaziranga National Park;

(b) if so, the details and the action taken by the Government thereon;

(c) whether the Central Pollution Control Board has found any industrial units in the restricted areas;

(d) if so, the numbers of industrial units functioning against the guidelines of the Ministry; and

(e) the action taken by the Ministry as per 1996 Notifications and the penal provisions imposed against the units?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (e) The Government has filed a Civil Appeal No. 10817/13: Union of India Versus Rohit Choudhury and Others, in the Hon'ble Supreme Court. Matter is sub-judiced.

**Clearances to Infra Plans**

5467. SHRI M. VENUGOPALA REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has given approval for more than 1,300 infra plans; and

(b) if so, the details thereof, State-wise and the parameters adopted therefor particularly in the scheduled areas in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Ministry of Environment and Forests does not give approval to infra plans. However, as

per the provisions of Environment Impact Assessment (EIA) Notification, 2006, environmental clearances are granted to various projects of physical infrastructure such as highways, airports, ports and harbours, special economic zones, etc. based on proposals received from the project proponents. The procedure prescribed under the EIA Notification, 2006 and Coastal Regulation Zone Notification, 1991/2011, including screening, scoping, preparation of EIA Report, conduct of public hearing and appraisal by Expert Appraisal Committee, is followed in granting the clearances. A total of 1235 infrastructure and construction projects, including 76 projects in Andhra Pradesh, were granted clearance by the Ministry of Environment and Forests from September, 2006 to March, 2013. State-wise details are given in the enclosed Statement.

**Statement**

*State-wise number of infrastructure and construction projects granted clearance from September, 2006 to March, 2013*

State/Union Territory	Projects
1	2
Andhra Pradesh	76
Andaman and Nicobar	36
Arunachal Pradesh	1
Assam	22
Bihar	23
Chandigarh	5
Chhattisgarh	2
Delhi	39
Goa	32
Gujarat	68
Haryana	17
Himachal Pradesh	3
Jammu and Kashmir	9
Jharkhand	8

1	2
Karnataka	187
Kerala	83
Lakshadweep	1
Madhya Pradesh	36
Maharashtra	175
Manipur	2
Meghalaya	6
Mizoram	2
Nagaland	2
Puducherry	13
Odisha	25
Punjab	44
Rajasthan	38
Sikkim	2
Tamil Nadu	187
Tripura	2
Uttarakhand	6
Uttar Pradesh	56
West Bengal	27
<b>Total</b>	<b>1235</b>

**Recommendations of Committee  
on GM Crops**

5468. SHRIMATI MANEKA GANDHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has constituted an Expert's Committee on GM crops in the country;

(b) if so, the details thereof;

(c) whether the said Expert Committee has given its first set of recommendations as an interim report;

(d) if so, whether the Government has accepted the interim report recommendations of the Committee;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) No, Madam. However, a Technical Expert Committee (TEC) was constituted by the Hon'ble Supreme Court vide order dated 10.5.2012 in Writ Petition (Civil) No. 260/2005 in the matter of Aruna Rodrigues and others vs Union of India and others to address issues related to genetically modified (GM) crops.

(c) The TEC has submitted its interim report on 9.10.2012. TEC has inter-alia recommended (i) 10-year moratorium on field trials of Bt. food crops; (ii) Ban on field trials of herbicide tolerant (HT) crops till an independent committee of experts has examined the potential impact of the HT technology including livelihood issues; and (iii) Ban on GM crop field trials in the centers of origin and centers of diversity.

(d) to (f) The Government of India is of the view that the interim report does not address the terms of reference and has not only exceeded the mandate assigned to TEC but are also outside the scope of the Writ Petition itself and therefore cannot be accepted. A Joint Affidavit in this regard has been filed by the Agriculture Ministry on behalf of the Government. The Hon'ble Supreme Court vide Order dated 9.11.2012 has directed the TEC to consider the objections filed by all respondents, interested parties and the Government and submit its report within six weeks. The TEC has sought extension of time for submission of final report.

Any further step will be incumbent on the decision of the Hon'ble Supreme Court.

[Translation]

**Clearance for Construction of  
Thermal Plants**

5469. SHRI JAGDANAND SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the permission has been taken from the Ministry for setting up of Thermal Power Station at Bausi in district Banka in Bihar;

(b) if so, the details thereof;

(c) whether a large area of forest will become flood prone due to the scheme to increase water level of reservoir to supply the water from the existing "Chandan Jalashay" to Thermal Power Station;

(d) if so, the details thereof;

(e) whether the permission has been granted to the forest land *i.e.* likely to be submerged in reservoir along with the amount earmarked for compensation of the same; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (f) Environmental clearance for setting up of 4x660 MW Coal Based Thermal Power Plant at village Siriya, in Banka District, Bihar was accorded by the Ministry of Environment and Forests under Environment (Protection) Act, 1986 on 29th June 2011 inter-alia stipulating conditions that "no water bodies (including natural drainage system) in the area shall be disturbed due to the activities associated with the setting up/operation of the power plant".

In case forest land is involved, the State Government needs to submit proposal for seeking prior approval of Central Government for diversion of forest land under Forest (Conservation) Act, 1980. No such proposal for diversion of forest land has been received in this Ministry.

[English]

#### Abolition of Child Labour

5470. SHRI DHARMENDRA YADAV:  
SHRI ANANDRAO ADSUL:  
SHRI PRATAPRAO GANPATRAO JADHAO:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI MANSUKHBHAI D. VASAVA:  
SHRI GAJANAN D. BABAR:  
SHRI NITYANANDA PRADHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has not declared engagement of Child Labour as a cognizable and non-bailable offence;

(b) if so, the reasons therefor;

(c) whether the Government had set up panel to suggest changes in the existing law to abolish all forms of child labour under 18 years;

(d) if so, the details of the recommendations made by the aforesaid Committee and the steps being taken by the Government in this regard;

(e) whether the Government is also aware of certain loopholes with regard to the policy-framework for the rehabilitation of rescued Child Labourers; and

(f) if so, the details thereof along with the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): (a) to (d) A proposal for amendments in the Child Labour (Prohibition and Regulation) Act, 1986 to make it more effective, is under consideration with the Government. The Child Labour (Prohibition and Regulation) Amendment Bill, 2012 has been placed in the Parliament and is presently under examination with Parliamentary Standing Committee. The Amendment Bill inter alia covers (i) complete prohibition on employment of children below 14 years and linking the age of the prohibition with the age under flight to Free and Compulsory Education Act, (ii) prohibition of working of Adolescents (14 to 18 years) in Mines, Explosives and hazardous occupations set forth in the Factories Act, 1948, (iii) more strict punishment to the offenders and making the offences under the Act cognizable.

(e) No, Madam.

(f) Does not arise, in view of reply at (e) above. The Government is implementing National Child Labour Project (NCLP) Scheme for the rehabilitation of children withdrawn from hazardous occupations and processes. Ministry of Labour and Employment in consultation with other Ministries is considering to review the Scheme for making it more child friendly.

#### Anti-Dumping Duty on Import of Solar PV Modules

5471. SHRI ANTO ANTONY:  
SHRI G.M. SIDDESHWARA:  
SHRI RAJIAH SIRICILLA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the import of cheap goods is having adverse impact on the domestic industry and if so, the details thereof;

(b) whether the Government proposes to amend the existing laws to impose quantitative restrictions and anti-dumping measures on import of such goods and if so, the details thereof;

(c) whether the Government has imposed anti-dumping duty on the import of Solar PV modules and flax fabric to protect domestic industry;

(d) if so, the details thereof along with the reaction of the domestic solar power and flax fabric producers in this regard; and

(e) whether the Government has received any representations regarding removal of the anti-dumping duty on the import of Solar PV modules and flax fabric and if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) The Ministry examines the effects of dumped goods on the domestic industry, and not cheap goods. Dumping takes place if the export price of a product is less than the normal value prevailing in the exporter's country. In order to offset the adverse effects of dumped imports, Domestic Industry can avail the trade defence measures provided under The Customs Tariff Act, 1975, The Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995. For subsidized imports the existing law is The Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidized Articles and for Determination of Injury) Rules, 1995. Surge in imports is covered by The Customs Tariff (Identification and Assessment of Safeguard Duty) Rules, 1997. Further, the Government has already notified the Safeguard Measures (Quantitative Restrictions) Rules, 2012 in May 2012 to operationalise the provisions of quantitative restrictions provided under The Foreign Trade (Development and Regulation) Act, 1992.

(c) and (d) Based on the duly substantiated — application received from the Solar Manufacturers Association, Directorate General of Antidumping and Allied

Duties (DGAD) has initiated an investigation on imports of Solar Cells whether or not assembled partially or fully in Modules or Panels or on glass or some other suitable substrates, originating in or exported from Malaysia, China PR, Chinese Taipei and United States of America in November 2012 to determine the existence, degree and effect of any alleged dumping and to recommend the amount of anti-dumping duty, which if levied, would be adequate to remove the injury to the domestic industry. Based on the recommendations of DGAD, Government has imposed antidumping duty on the import of Flax Fabrics from China PR and Hong Kong in March 2009.

(e) Representations/requests have been received from interested parties for not imposing antidumping duty on the imports of Solar Cells, whether or not assembled partially or fully in Modules or Panels or on glass or some other suitable substrates. The Solar Independent Power Producers Association (SIPPA) in their representation of January, 2013, have also inter alia raised the issue of restricting the import of Solar Equipments by imposition of Antidumping duty. During the course of the antidumping investigation, DGAD will consider these representations in terms of the Antidumping Rules, and bring out its reasoned findings.

[Translation]

#### **Developmental Works on National Highways**

5472. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the present status of developmental works on National Highway Nos. 102, 103 and 104;

(b) whether the said National Highways have been constructed/developed as per the prescribed norms; and

(c) if so, the details thereof and if not, the reasons therefor along with the time-bound scheme to construct roads including bridges on these highways as per the norms?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (c) National Highway Nos. 102, 103 and 104 are recently declared National Highways.

NH-103 is already a two lane road. NH-102 and NH-104 have been identified for development under National Highway Development Project-IV and World Bank Project Phase-I respectively. The development of National Highways is done as per Indian Road Congress standards and projects are taken up depending upon availability of funds and inter se-priority.

[English]

**Supply of Arms/Ammunition by  
Ordnance Factories**

5473. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of DEFENCE be pleased to state:

(a) the details of laid down procedure for supply of arms/ammunition by ordnance factories to the Ministry of Home Affairs (MHA) including Central Police Organisations (CPOs) and the State/UT Police forces;

(b) whether arms and ammunition manufactured by ordnance factories but rejected by the Directorate General of Quality Assurance (DGQA) are being supplied to them;

(c) if so, the details thereof including the total worth of arms and ammunition that has been supplied and the reasons therefor;

(d) whether an enquiry has been conducted into the irregularities being committed by the ordnance factories; and

(e) if so, the outcome thereof along with the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) The laid down procedure for supply of arms/ammunition to the Ministry of Home Affairs (MHA) by Ordnance Factories is as under:—

(i) The arms/ammunition are supplied to various consignees, i.e. Central Para Military Forces, State/Union Territory Police and any other Police Forces under Ministry of Home Affairs (MHA), by Ordnance Factory Board based on the allocation made by MHA.

(ii) The items duly inspected and accepted by the authorized inspection agency are collected by the concerned Police Force alongwith relevant documents i.e. Inspection Notes, Issue Vouchers etc.

(b) and (c) No rejected arms/ammunition are being issued to any Police Force by Ordnance Factories. In the event of rejection of arms/ammunition a detailed analysis of the reasons for rejection is carried out. Thereafter, if feasible, the stores are rectified and issued to the consignee only if it confirms to the stipulated acceptance standards in the re-test. No compromise on quality of arms/ammunition has been made in respect of stores finally supplied.

(d) and (e) Not applicable in view of (b) and (c).

[Translation]

**Irregularities in Sports Bodies**

5474. DR. KIRODI LAL MEENA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to bring transparency in the working of various autonomous sports bodies/other sports bodies which receive Government grants for various indoor and outdoor sports;

(b) if so, the details thereof;

(c) whether the Government has noticed any irregularity in respect of such sports bodies during the last one year;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Madam, from time to time, the Government takes various steps to bring transparency and accountability in the functioning of the sports bodies. The salient steps taken by the Government in this regard are as follows:—

I. Government has issued guidelines imposing age and tenure limits in respect of office bearers

of National Sports Federations (NSFs), including those of the Indian Olympic Association. These have further been reiterated in the National Sports Development Code of India, 2011, which has been made effective from 31.1.2011. Compliance with the directions of the Government by the NSFs has been made mandatory to receive government recognition and thereby become eligible to receive financial as well as other forms of assistance from the Government of India.

- II. All National Sports Federations receiving grants from the Government are financially accountable to the Government and are required to submit Utilization Certificates for the grants received from the Government.
- III. To improve accountability, the recognized NSFs receiving grant of more than Rs. 1.00 crore in a year are required to get their accounts audited by the Comptroller and Auditor General of India.
- IV. It is mandatory for all the recognized NSFs to submit their annual audited accounts to the Registrar of Societies as per the Societies Registration Act.
- V. The recognized NSFs receiving grant of more than Rs 10 lakhs in a year are covered under the Right to Information Act.

(c) to (e) A few NSFs were found to have violated the Government guidelines. Violations of age and tenure restrictions, irregularities in elections, etc. were noticed. Action has been taken against such NSFs. Archery Association of India has been de-recognized, Indian Amateur Boxing Federation has been suspended and the Amateur Athletic Federation of India was asked to hold their elections afresh, etc.

[English]

#### **Tender for Helicopters**

5475. SHRI NEERAJ SHEKHAR:  
SHRI A.T. NANA PATIL:  
SHRI YASHVIR SINGH:  
SHRI ARJUN RAM MEGHWAL:  
SHRI JITENDRA SINGH BUNDELA:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Augusta Westland company has applied for tenders for supply of helicopters for Indian Navy and Coast Guard;

(b) if so, the details thereof along with the reasons for allowing the company, facing inquiry in the VVIP helicopter deal, to participate in the said tenders;

(c) whether the Government proposes to blacklist the said company; and

(d) if so, the details of the measures taken in this regard so far?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (d) Yes, Madam. Request For Proposal (RFP) for procurement of 56 Naval Utility Helicopters (NUH) was issued on 4.8.2012, prior to commencement of inquiry by CBI in the VVIP helicopter case. RFP for procurement of 14 Twin Engine Helicopters for the Indian Coast Guard was likewise issued on 5.11.2012. Only two companies have submitted bids for the NUH case and three companies submitted bids for the Twin Engine Helicopters case. The bidders include M/s. Augusta Westland. Since no decision to debar the said company from participation in the procurement process has so far been taken, the bids are under process.

[Translation]

#### **Field Firing Ranges**

5476. SHRI HARISH CHOUDHARY:  
SHRI ARJUN RAM MEGHWAL:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the field firing ranges of the armed forces in the country, State-wise;

(b) whether the Government proposes to increase the number of field firing ranges and modernise them and if so, the details thereof along with the funds allocated for the purpose;

(c) whether several residents of the surrounding villages of these ranges particularly in Rajasthan have become victims of accidents in course of collecting used shells of ammunition after military exercises in these ranges;

(d) if so, the details of such accidents along with

the relief provided by the Government to the said victims during each of the last three years and the current year; and

(e) the steps taken/proposed to be taken by the Government to prevent such accidents in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) There are a total of 66 Field Firing Ranges held with the Army. State-wise detail of these Field Firing Ranges is as per the enclosed Statement.

(b) Government is considering modernization of most of acquired Field Firing Ranges. The modernization being an ongoing process will be carried out in a gradual manner. The funds will be allocated accordingly.

(c) There have been very few accidents involving civilians from surrounding villages particularly in Rajasthan while collecting fired shells of ammunition from Field Firing Ranges. Most of the Field Firing Ranges in Rajasthan are acquired ranges and scrap collection is given on contract as per laid down procedure.

(d) As per the records held with the Army, there has been only one such accident in Rajasthan since last three years in which one civilian, Mr. Banwari, S/o Shri Sukharam, R/o Vill-Kishan Nagar (Rajasthan) died while collection of metal scrap from Pokharan Field Firing Range (PFFR) in Rajasthan. The deceased was an employee of the Civilian Contractor who was awarded the contract for collection of metal scrap for the year as per laid down procedures. No relief was required to be provided by the Government as per terms and conditions of the contract.

(e) Safety at Firing Ranges is the prime concern during firing. Towards this end, the following is being ensured:—

(i) Detailed safety instructions have been put in place in the form of Range Standing Orders for each range, which include detailed Safety Instructions.

(ii) Before a unit carries out field firing at a range, prior intimation is given to the civil local administration including police so that the civil population of the area is informed well in advance.

(iii) Warning boards are placed at frequent intervals along the range boundary warning people not to enter and not to touch any unidentified object lying or buried within or adjacent to the range area.

(iv) During firing, range sentries are placed as given in Range Standing Orders to prevent entry in the range area.

(v) A police representative is present throughout the conduct of firing at notified ranges.

### Statement

#### State-wise details of Field Firing Ranges

Sl. No.	State	No. of Field Firing Range
1	2	3
1.	Andhra Pradesh	02
2.	Arunachal Pradesh	03
3.	Assam	01
4.	Bihar	02
5.	Gujarat	03
6.	Himachal Pradesh	02
7.	Himachal Pradesh and Haryana	01
8.	Jammu and Kashmir	12
9.	Jharkhand	02
10.	Karnataka	03
11.	Maharashtra	03
12.	Manipur	01
13.	Madhya pradesh	07
14.	Odisha	01
15.	Punjab	01
16.	Punjab and Himachal Pradesh	02
17.	Rajasthan	06

1	2	3
18.	Sikkim	01
19.	Tamil nadu	02
20.	Tripura	01
21.	Uttar pradesh	05
22.	Uttarakhand and Uttar Pradesh	01
23.	Uttarakhand	02
24.	West Bengal	01
25.	Andaman and Nicobar Island	01
Total		66

#### Quality of Arms/Ammunition

5477. SHRIMATI BHAVANA PATIL GAWALI:  
SHRI GANESHRAO NAGORAO  
DUDHGAONKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government has conducted any study regarding the quality of hand grenades and other such explosives being supplied to the Army;

(b) if so, the details thereof;

(c) whether about 30 per cent of the said material does not explode at the time of its actual utilisation; and

(d) if so, the action taken by the Government to ensure supply of up-to date and quality arms/ammunition to the armed forces?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):  
(a) to (d): There is a mechanism in place wherein defects are investigated by the Directorate General of Quality Assurance (DGQA) through well established defect investigation procedures. The defects relating to Hand Grenades were investigated and remedial measures promulgated, in order to enhance quality standards, a number of measures have been taken such as modernization of infrastructure, automation of processes,

computerization, process/product upgrades etc. Further, the product improvement is an on-going process.

[English]

#### Manufacturing Units in India

5478. SHRI GANESHRAO NAGORAO DUDHGAONKAR:  
Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has noticed that manufacturing units in India have failed to adopt the system of large scale, labour intensive manufacturing as compared to other developing countries like China and other east Asian countries leading to weakness of the Indian economy; and

(b) if so, the details thereof along with the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Government is aware of the status of the manufacturing growth in India vis a vis other developing countries. As per estimates by the United Nation Industrial Development Organisation (UNIDO), average annual real growth rate of manufacturing value added during 2005-10 in India has been 9.11 % compared to 5.05 % in Asia and 7.06 % in developing countries. In addition, while the share of major industrialized countries in the world manufacturing output has fallen significantly in the last one decade, India along with Brazil and China, has secured a place among 10 largest producers in the world by increasing its manufacturing output at almost 10 % on average.

(b) The Government has taken a number of steps to accelerate the manufacturing growth of the country. The measures taken recently include announcement of the National Manufacturing Policy (NMP), 2011 with objectives of increasing the share of manufacturing in GDP to 25% and creating 100 million additional jobs over a decade. The policy, inter-alia, envisages setting up of National Investment and Manufacturing Zones (NIMZs), which are industrial townships, benchmarked to the best manufacturing hubs in the World. So far eight NIMZs have been announced along the Delhi Mumbai Industrial Corridor (DMIC) in the States of Gujarat, Maharashtra, Haryana,



Uttar Pradesh, Rajasthan and Madhya Pradesh. Four other NIMZs outside the DMIC have also been granted 'in-principle' approval — two in Andhra Pradesh and one each in Karnataka and Maharashtra. NMP also envisages skill development as a priority area.

Over the years, the Government has also simplified and rationalized the Foreign Direct Investment (FDI) Policy, to attract FDI flow into the country.

The other important steps taken involve Delhi Mumbai Industrial Corridor (DMIC) project along the dedicated freight corridor, launching of the e-biz Mission Mode Project under the National e-Governance Plan, and creating a joint venture 'Invest India' in association with FICCI as a dedicated agency for promoting foreign investment in India. Besides, incentives are given for helping industries in difficult areas through Plan Schemes of Transport Subsidy, special package of incentives for Special Category States, North-East Industrial and Investment Promotion Policy, 2007, and specific programmes like Industrial Infrastructure Upgradation Scheme, Indian Leather Development Programmes etc.

Sectoral Ministries/Departments in the Government are also implementing various schemes and programmes and taking measures for boosting manufacturing growth of the respective sectors.

#### **Vacant Posts in DRDO**

5479. SHRI A. SAMPATH: Will the Minister of DEFENCE be pleased to state:

(a) the number of posts of scientists vacant in Defence Research and Development Organisation (DRDO) at present;

(b) the reasons therefor; and

(c) the action taken by the Government to fill up the vacant posts?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) As on 31st March 2013, a total of 211 posts of scientists were vacant in Defence Research and Development Organisation (DRDO). These vacancies have arisen due to superannuations, resignations, and voluntary retirements of the scientists. Vacancies are filled on the basis of current as well as potential requirements in the projects/programmes.

(c) Regular recruitments through Advertisements, Campus Recruitments from Indian Institutes of Technology (IITs), Indian Institute of Sciences (IISc) and National Institutes of Technology (NITs), Registration of Students with Scholastic Aptitude (ROSSA) Scheme, Non Resident Indians (NRIs) Scheme and Lateral Entry, etc. are carried out as per the requirements to fill the existing vacancies. Recruitment process for the 88 posts of Scientist 'B' is in the final stage.

[Translation]

#### **Protection of Forests**

5480. SHRI YASHBANT LAGURI:  
SHRI LAXMAN TUDU:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the salient features of Joint Forest Management Programme;

(b) whether a large number of local people have been involved in Joint Forest Management for protection and management of forests on the basis of mutual trust in the country;

(c) if so, the number of such local people involved at present, State-wise; and

(d) the extent to which the objectives of the programmes have been achieved?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The Joint Forest Management (JFM) envisages 'care and share' principle wherein the 'local village communities enter into an agreement with the forest department to jointly manage the forest area and are entitled to get usufruct benefits as prescribed in the resolutions of the State Government. JFM promotes participatory approach and democratic governance of forest areas involving local communities in the bottom up planning process for the forest management as well as implementation of various schemes.

(b) and (c) About 14.5 million families are reported to be involved in 1.18 lakh Joint Forest Management committees in the country. The State-wise details of the families involved are given in the enclosed Statement.

(d) Apart from the increased protection of forest and afforestation in 1.94 million hectares of area, the programme has aided in empowerment and capacity building of the local communities. The people have also been benefitted by the usufructs provided and the employment opportunities generated under this programme.

**Statement**

*State-wise details of the Families involved in the Joint Forest Management Programme*

Sl. No.	State	Number of families
1	2	3
1.	Andaman and Nicobar Islands	360
2.	Andhra Pradesh	1438000
3.	Arunachal Pradesh	33048
4.	Assam	294834
5.	Bihar	211674
6.	Chhattisgarh	1117000
7.	Goa	336
8.	Gujarat	417032
9.	Haryana	66036
10.	Himachal Pradesh	263024
11.	Jammu and Kashmir	429796
12.	Jharkhand	429796
13.	Karnataka	272805
14.	Kerala	78501
15.	Madhya Pradesh	1700000
16.	Maharashtra	2708597
17.	Manipur	24102
18.	Meghalaya	39210
19.	Mizoram	80685

1	2	3
20.	Nagaland	159587
21.	Odisha	1642982
22.	Punjab	91850
23.	Rajasthan	571051
24.	Sikkim	46000
25.	Tamil Nadu	482269
26.	Tripura	79445
27.	Uttar Pradesh	706050
28.	Uttarakhand	629000
29.	West Bengal	505149
Total		14518219

[English]

**Tariff of Major Ports**

5481. SHRI K. SUGUMAR:

SHRI ANAND PRAKASH PARANJPE:

SHRI SANJAY BHOI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL

KHATGAONKAR:

Will the Minister of SHIPPING be pleased to state:

(a) whether the Government has allowed all the major ports in the country to fix tariff based on market condition;

(b) if so, the details thereof;

(c) whether the Government has formulated guidelines for ports in this regard and if so, the details thereof;

(d) the role of Tariff Authority of major ports in fixing tariff under the new guidelines; and

(e) the extent to which the said guidelines will enable major ports to compete with private sector ports?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) to (e) Government has taken steps for formulation of

new Guidelines for fixation of Tariff of Major Ports. These Guidelines would enable the terminal operators to fix market related tariff which will continue to be notified by TAMP. The new Guidelines would also help create a level playing field, vis-a-vis, the non major ports which are presently not covered by TAMP notified tariff.

[Translation]

**Plantation of Trees along National Highways**

5482. SHRI FRANCISCO COSME SARDINHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has any policy for plantation of trees along the National Highways; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Yes, Madam.

(b) Plantation of trees along the National Highways (NHs) is done as per the codal provisions of Indian Roads Congress (IRC) (IRC: SP: 21-2009) and Ministry's extant circulars.

[English]

**Demands of All India Motor Transport Congress**

5483. SHRI N.S.V. CHITTHAN:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government has recently held a meeting with the All India Motor Transport Congress (AIMTC) to discuss its demands;

(b) if so, the details thereof along with the demands of AIMTC; and

(c) the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) Yes, Madam.

(b) and (c) The Ministry of Road Transport and Highways has held meetings with representatives of All India Motor Transport Congress (AIMTC) on 26th, 28th and 29th March, 2013 to discuss their various demands which include; hike in Third Party Insurance Premium, toll, diesel, anti dumping duty on import of tyres, National Permit for Buses in line with National Permit for goods vehicles, carriage by Road Act/Rules, illegal Entry Tax/Mechanical Tax and other Taxes by States, status-quo on allowing 22.7 meters (articulated carriers), centralisation of registration certificates books and driving licences, standardisation of transit documents and closure of cases under HSEMA Act. Necessary actions to redress the grievances of AIMTC have been taken by the Ministry of Road Transport and Highways in consultation with concerned Ministries/Departments/Organisations/Institutions etc.

[Translation]

**Pollution by Iron Ore Projects**

5484. SHRI DINESH KASHYAP: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Bailadila iron ore project of National Mineral Development Corporation (NMDC) in Dantewada district of Chhattisgarh is causing pollution of Dankini river;

(b) if so, the details thereof; and

(c) the steps taken by the Government to clean the river and save the inhabitants of various villages situated near the Dankini river?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) According to a report by the Chhattisgarh Environment Conservation Board (CECB), there is no pollution caused in Dankini river due to Bailadila iron ore project of National Mineral Development Corporation in Dantewada district of Chhattisgarh.

(c) Does not arise.

**Discontinuance of Toll Tax on National Highways**

5485. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to discontinue toll on all National Highways of the country;

(b) if so, the details thereof; and

(c) the details of likely revenue loss to be suffered by the Government on account of discontinuance of toll?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) No, Madam.

(b) and (c) Does not arise.

#### Setting up of Training Institutes

5486. SHRI JAGDISH SINGH RANA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to set up institutes in each of the States for providing training to the persons in different fields of handicraft;

(b) if so, the details thereof;

(c) whether the Government proposes to promote brand image of Indian handicraft in the global market; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Government doesn't propose to setup institutes in each of the States for providing training to persons in different fields of handicrafts. However Government is providing financial assistance to various institutes/organizations for imparting training in handicrafts sector.

(c) and (d) The steps taken by the Government to promote the brand image of Indian Handicrafts in the global market is as under:—

- Participations in fairs/exhibitions abroad.
- Thematic display and live demonstration of crafts in exhibitions abroad.
- Organizing buyer-seller meets in India and abroad.
- Brand image promotion of Indian Handicrafts abroad through seminars and publicity as well as awareness programmes about technology, packaging, policies in India to exporters.
- Organizing Indian Handicrafts and Gift Fair twice a year besides products specific shows.

- Display of new designs through exporters for creating awareness and marketing.

- Providing participation under assistance of MDA/MAI Scheme of Ministry of Commerce to Exporter Members.

[English]

#### EPF to Unorganized Sector Workers

5487. SHRI ANAND PRAKASH PARANJPE:  
SHRI SANJAY BHOI:  
SHRI BISHNU PADA RAY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of workers employed in the unorganised sector in the country;

(b) whether the Government has any proposal for extending the benefits of Employees Provident Fund (EPF) to all workers under unorganised sector;

(c) if so, the details along with the present status thereof;

(d) the time by which the said proposal is likely to be implemented; and

(e) the other steps taken/being taken by the Government for the welfare of workers working in unorganised sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per the survey carried out by the National Sample Survey Organisation (NSSO) in the year 2009-10, the total employment in the unorganized sector was 43.7 crore.

(b) to (d) There is no proposal under consideration in the Ministry for extending the benefits of Employees Provident Fund (EPF) to workers under unorganized sector.

(e) With a view to providing social security to unorganized workers, the Government enacted the "Unorganised Workers' Social Security Act, 2008". The Act provides for constitution of National Social Security Board at the central level to recommend social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers. The Government has initiated steps in the context of all these social security benefits.

The Government launched the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance, including maternity benefit, cover of Rs. 30,000/- per annum on family floater basis to BPL families (a unit of five) in the unorganized sector. The scheme became operational from 01.04.2008. The scheme is presently being implemented in 28 States/Union Territories and more than 3.44 crore smart cards have been issued as on 31.03.2013.

The Aam Admi Bima Yojana (AABY) was launched on 02.10.2007 with a view to providing insurance cover to the head of family or one earning member of rural landless households. Under the scheme, the head of the family or an earning member of the family is eligible to receive the benefits of Rs. 30,000/- in case of natural death, Rs. 75,000/- for accidental death, Rs. 75,000/- for total permanent disability and Rs. 37,500/- for partial permanent disability.

The Government has been implementing Indira Gandhi National Old Age Pension Scheme (IGNOAPS), which has been expanded by revising the criteria of eligibility. All citizens above the age of 60 years and living below poverty line are eligible for benefits under the scheme. For persons above the age of 80 years, the amount of pension has been raised from Rs. 200/ to Rs. 500/ per month.

#### **GMR's Proposal for Financial Relief**

5488. SHRI ANANDRAO ADSUL:

SHRI GAJANAN D. BABAR:

SHRI DHARMENDRA YADAV:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the National Highways Authority of India (NHAI) is planning to discuss GMR Infrastructure's proposal seeking financial relief to help restart work on the Kishangarh-Udaipur-Ahmedabad project;

(b) if so, the details thereof;

(c) whether the said proposal offered by the GMR has been approved by the representatives of the Planning Commission and the Ministry of Finance;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether the Ministry is working out a solution for the whole road sector and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) to (e) The Concessionaire of the Kishangarh-Udaipur-Ahmedabad project had served a notice on 21.12.2012 upon the National Highways Authority of India (NHAI) of its intention to terminate the Concession Agreement. The Concessionaire had also filed a petition simultaneously before the Hon'ble High Court of Delhi and obtained an ex-parte order dated 28.12.2012 directing the parties to maintain status-quo till the next date of hearing so that NHAI does not take any action for forfeiture of performance bank guarantee. NHAI contested the Notice of the Concessionaire as illegal/untenable under Concession Agreement and advised the Concessionaire in its reply dated 01.01.2013 to withdraw the notice dated 21.12.2012 and co-operate with the NHAI to commence the work. The Concessionaire has also served a termination letter on 07.01.2013, to which NHAI reiterated its earlier stand vide its letter dated 17.01.2013. NHAI filed its affidavit before the Hon'ble High Court of Delhi seeking dismissal of the petition filed by the Concessionaire. The matter is presently sub-judice. Now, the Concessionaire has submitted a proposal offering to execute the project in case NHAI is agreeable to reschedule the premium, without affecting the net present value (NPV) of the total premium due to NHAI, over the concession period and also requested for one time compensation for increase in Project Cost attributable to delay in fulfilling Conditions Precedent by NHAI, especially the delay in environmental clearance for the project. Keeping in view the huge financial implications on the part of NHAI, the proposal of the concessionaire for rescheduling of the premium was discussed in the NHAI Board in its meeting held on 26.03.2013, wherein representative of Planning Commission and Ministry of Finance were also present. The NHAI Board considered and approved the proposal of the concessionaire for consideration of the Government, while leaving all other matters to be dealt as per the existing provisions of the Concession Agreement. Formal comments of the Planning Commission and the Ministry of Finance have not been received. However, out of the 8 Members present in meeting of the NHAI Board, one Member i.e. Finance Secretary has recorded his dissent to the proposal and another Member i.e. Secretary, Planning Commission has sent her comments in writing but did not want them to be recorded as dissent. Both the members have objected the proposal of the concessionaire

mainly on the grounds that the schedule of premium payable by the concessionaire is laid down in a legally binding contract, drawn up at the conclusion of an open bidding process, in which the quantum of premium payable as also the schedule of payment was a clear bidding parameter. Government has sought legal advice on this issue as the same has wider implications for road sector and needs careful resolution in order to protect the interest of the Government.

[Translation]

#### Setting up of Mining Industries

5489. SHRI BHOOPENDRA SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to set up mining based industries in Bundelkhand region of Madhya Pradesh as there are enough sources for mining;

(b) if so, the details thereof along with the policy of the Government to set up industries in the area where raw material resources are available; and

(c) the steps taken and industrial development scheme of the Government to set up industries in the said region?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (c) Under the liberalised industrial policy regime, the investors take the decision about locating new industries in a State. The Government makes efforts through policy measures to encourage setting up of industries in the States including in difficult areas. The measures taken recently include announcement of the National Manufacturing Policy (NMP), 2011. One of the instruments in the NMP is the creation of National Investment and Manufacturing Zones (NIMZ) as planned

integrated Industrial Townships. It is the prerogative of the States to adopt the instrumentalities in the NMP. So far eight NIMZs have been announced along the Delhi Mumbai Industrial Corridor (DMIC) in the States of Gujarat, Maharashtra, Haryana, Uttar Pradesh, Rajasthan and Madhya Pradesh. Four other NIMZs outside the DMIC have been granted 'in-principle' approval — two in Andhra Pradesh and one each in Karnataka and Maharashtra.

[English]

#### Setting up of MPEDU

5490. SHRI MAHABALI SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to set up Marine Product Export Development Unit (MPEDU);

(b) if so, the details thereof;

(c) whether the Government has taken steps to export Indian fish, both feature length and shorts; and

(d) if so, the details thereof along with the details of the total fisheries exported during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) The Government established The Marine Products Export Development Authority (MPEDA) in 1972 to promote the export of marine products.

(c) Yes, Madam. MPEDA has taken appropriate steps to boost export by effectively implementing a number of schemes.

(d) The details of the schemes are mentioned in the enclosed Statement. The details of exports are given below:—

#### Total Export of Marine Products from India in last 3 years and current year (2012-13)

(Q: Quantity in tonnes, V: Value in ₹ Crore, \$: US Dollar Million)

		2009-10	2010-11	2011-12	2011-12 (April-Feb.)	2012-13(*) (April-Feb.)	Growth%
Total Export	Q:	6,78,436	8,13,091	8,62,021	8,03,767	8,13,367	1.19
	V:	10,048.53	12,901.47	16,597.23	15,478.41	16,847.48	8.85
	\$:	2,132.84	2,856.92	3,508.45	3,278.39	3,138.89	-4.26

(\*)Provisional April-February, 2012-13.

**Statement****On going Subsidy Assistance Schemes (2013-14)**

Sl.No.	Name of the Scheme	Objective	Quantum of subsidy
1	2	3	4

**I. Market Promotion**

- |     |  |  |  |
|-----|--|--|--|
| 1.  | Developmental assistance for Export of Ornamental/Aquarium fishes.   | To give a thrust to the export of Ornamental fish from the country and to fetch better unit value realization by competing with our neighboring countries.   | 10% of f.o.b. value of export.   |
| 2.  | Sea-Freight Assistance   |  |  |
| (A) | Sea-Freight Assistance for import of raw material for processing and export of specified value added products. | To make India a Seafood processing hub and generate substantial employment opportunities.  | Assistance at the rate of 100% of the freight differential per container for the first three years and 50% for the fourth year will be given to the units for import of raw material for processing and export of specified value added products provided there is at least 25% value addition on such material. |
| (B) | Sea Freight Assistance for export of specified value added products to EU/USA/Japan and other countries.       | To encourage better utilization of installed capacity in the processing units and thereby improve their financial health.<br>To give further thrust for increasing export of value added products. | Assistance will be extended under component as detailed below:—  |

Year	Market	Rate of Assistance ₹/Kg
1st and 2nd implementing years	EU	4
1st and 2nd implementing years	USA	5
1st and 2nd implementing years	Japan	3
3rd and 4th implementing years	EU	2
3rd and 4th implementing years	USA	3
3rd and 4th implementing years	Japan	1.50

**Note:** Freight assistance to other countries like South East Asia, Middle East, China and Korea will be applicable at the same rate as that of Japan. For countries like Canada, Mexico etc. the rate will be that of USA. For countries like Australia, Africa etc., the rate will be that of EU.

The premium of the insurance will be paid by the employer, employee and MPEDA in a ratio of 50%, 25% and 25%.

The annual premium works out to ₹ 200/- per worker.

30% of the cost of eligible items subject to a maximum of ₹ 5 lakh per owner of fishing vessel for the three items.

The amount of assistance under the scheme will be limited to 50% of the cost of the monofilament long line system, related equipment and conversion charges (including installation charges) subject to a maximum of ₹ 7.50 lakh for mechanised fishing vessels of OAL less than 20 metres and ₹ 15 lakh for deep sea fishing vessels of OAL more than 20 metres.

Subsidy assistant of 5 percentage points on bank interest limited to X10 lakh for 10-20 metres vessels and ₹ 15 lakh for above 20 metres vessels. On term loan availed and utilized for the construction of vessel and would be limited to 5 years excluding moratorium period of any.

@ 25% of the capital cost, subject to a maximum of 3T50,000/- per ha. Water area, restricted to ₹ 2.50 lakh – per beneficiary.

@ 50% of capital cost, subject to a maximum of ₹ 5.00 lakh per beneficiary/hatchery.

@ 25% of the capital cost, subject to ₹ 1.50 lakh for shrimp farms with a minimum water area of 5.00 ha and up to ₹ 6.00 lakh per beneficiary.

The Insurance scheme is envisaged for workers employed in the Seafood Processing Units with a terminal benefit of ₹ 1,00,000/- for the insured, medical expenses (hospitalization) reimbursement upto ₹ 20,000/- for the insured or his/her parents or dependants and also to insure house hold articles against calamities either natural or man made upto ₹ 20,000/- and for emergency medical evacuation, ₹ 2,000/- (maximum). The accident covers permanent and partial disability also.

To encourage mechanized fishing vessel owners to go for multi day fishing in off shore area as also for better preservation of catch for export purpose.

To encourage the fishing vessel owners for harvesting deep sea tuna by diversified fishing using mono filament long line system.

To encourage the fishermen to construct New Tuna Long liners.

For development of new shrimp/scampi farms.

To establish PCR labs in Hatcheries/Pvt. Lab.

To set up effluent treatment systems attached to shrimp farms.

3. Financial Assistance for extending Insurance Coverage to Workers Employed in the Fish Processing Units.

## II. Capture Fisheries

4. Financial assistance for installation of insulated/Refrigerated Fish Hold, Refrigerated Sea Water system (RSW) and ice making machine on board mechanized fishing vessels.

5. Financial assistance for the conversion of existing fishing vessels to Tuna long liners.

6. Financial assistance for constructing new Tuna long liners.

## III. Culture Fisheries

7. Subsidy for new farm development.

8. Subsidy for setting up of PCR labs in hatcheries/Pvt. Lab.

9. Subsidy for effluent treatment system (ETS) in Shrimp Farms.



1	2	3	4
10. Promotion of commercial Hatcheries for seed production.	(a) Subsidy for small-scale hatcheries. (b) Subsidy for small-scale hatcheries. (c) Subsidy for medium-scale hatcheries. (d) Subsidy for medium-scale hatcheries.	For setting up of shrimp/scampi hatchery with a minimum production capacity of 10 million seeds per annum. For setting up of shrimp/scampi hatchery with a minimum production capacity of 10 million seeds per annum in Gujarat, Maharashtra and scampi hatchery in Odisha. For setting up of shrimp/scampi hatchery with a minimum production capacity of 30 million seeds per annum. For setting up of shrimp/scampi hatchery with a minimum production capacity of 30 million seeds per annum in Gujarat, Maharashtra and scampi hatchery in Odisha.	@ 25% of the capital cost subject to a maximum of ₹ 3.00 lakh per beneficiary. @ 50% of the capital cost subject to a maximum of ₹ 10.00 lakh per beneficiary/hatchery limited to 4 hatcheries only. @ 25% of the capital cost, subject to a maximum of ₹ 6.00 lakh per beneficiary/hatchery. @ 50% of the capital cost, subject to a maximum of ₹ 20.00 lakh per beneficiary/hatchery limited to 6 hatcheries only.
11. Registration of Aquaculture Societies.		For adoption of EIMPs and Code of Practices for sustainable shrimp farming for sector wide management of aquaculture farms.	50% of the estimated cost subject to a maximum of ₹ 5.00 lakh for setting up of office, ware house/ auction hall, common facility, etc., Laboratory facilities, Hiring technicians, training farmers/ technical personnel and methodology for promoting environmentally sound farming. Being operated in a phased manner.
12. Subsidy assistance for scampi farming in Padasekharams of Kerala.		For utilizing the vast stretches of low lying paddy fields known as Padasekharams in Kerala in a collective manner for producing scampi during the off season of 8 months for increasing the production of scampi.	Applicable as per the following slab system:- 1. 0-10 ha. – @ 25% of actual cost limited to ₹ 2.5 lakh. 2. 20-50 ha. – @ 25% of actual cost limited to ₹ 5.0 lakh 3. 50-100 ha. – @ 25% of actual cost limited to ₹ 7.0 lakh 4. 100-150 ha – @ 25% of actual cost limited to ₹ 8.5 lakh
13. Providing of financial assistance for farmers for undertaking organic farming of shrimp and scampi.		Extending financial assistance @ ₹ 50,000/- per ha of WSA or 50% of the total cost of certification, feed cost and seed cost (including transportation	Extending financial assistance @ ₹ 50,000/- per ha of WSA or 50% of the total cost of certification and feed cost which ever is the less to the farmers

charges) whichever is less to the farmers for undertaking organic farming.

for undertaking organic farming in new farms. Ceiling limit for individual farmers is maximum of 6 ha or ₹ 3 lakh which ever is lowest and for Padasekharams/groups/clusters/societies the ceiling is 30 ha and above or ₹ 15 lakh.

14. Ornamental fish breeding:

(a) Scheme for providing financial assistance for establishment of Ornamental Fish Breeding Units (OFBU).

Generate export oriented employment in rural and urban households through mass production ornamental fishes.

50% of the cost of eligible expenditure subject to a maximum of ₹ 75,000 for Grade-I unit, ₹ 2 lakh for Grade-II unit and ₹ 7.5 lakh for Grade-III unit.

(b) Scheme for providing financial assistance for establishment of Ornamental Fish Marketing Societies (OFMS).

To provide marketing infrastructure and to reduce intermediaries for ornamental fish breeders.

The maximum amount of financial assistance eligible is ₹ 5 lakh per unit.

**IV. Processing Infrastructure and Value Addition**

15. Assistance for processing machinery and Equipments for value addition:-

(a) Subsidy for acquisition of machinery for tuna cannery/processing of value added tuna product.

To assist seafood processors to set up tuna cannery/processing facilities for value added tuna products.

25% of the cost of machinery and equipment subject to a maximum of ₹ 65.25 lakh.

(b) Technology Upgradation Scheme for Marine Products (TUSMP).

To encourage seafood processors to set up new facility/expanding/diversifying their existing facilities for exporting value added seafood items.

Type of assistance

	Category-I	Category-II	Category-III
Interest	₹ 150 Lakh	₹ 125 Lakh	₹ 125 Lakh
Subsidy	₹ 100 Lakh	₹ 85 Lakh	₹ 85 Lakh
Capital			
Subsidy			

16. Cold Chain development for the seafood industry:-

(a) Financial support for acquisition of Refrigerated Truck/Containers.

To encourage seafood processors to acquire Refrigerated Trucks/Containers for transportation of raw material/finished products.

25% of the cost of Refrigerated Truck/Container, subject to a maximum of ₹ 3.50 lakh

(b) Financial assistance for setting up Large Cold Storages.

To encourage individuals to establish Cold Storages for keep the surplus seafood.

25% of the cost of cold storage subject to the maximum of ₹ 60 lakh.

1	2	3	4
(c)	Subsidy for setting up New/Modern Ice Plant/renovation of existing plant.	For ensuing quality ice for fish preservation.	25% of the cost of the setting up of new ice plant subject to a maximum of ₹ 31 lakh and ₹ 14 lakh for new block ice and flake/chip/tube ice units respectively. For renovation, the assistance is extended @ 50% subject to a maximum of ₹ 26 lakh.
(d)	Subsidized distribution of INSULATED FISH BOXES.	For proper preservation of raw materials in iced condition on board fishing vessel, in shrimp farms, peeling sheds and processing plants.	Moulded synthetic insulated fish boxes of various capacities are distributed at 50% subsidy.
17.	Assistance to exporters for creation of basic infrastructure:-	To facilitate creation of adequate facilities necessary and essential for chilled fish export and also to ensure quality product for export markets.	33 <sup>1/3</sup> % of the actual cost incurred with a maximum financial assistance of ₹ 35 lakh per beneficiary.
(a)	Financial assistance for Basic facilities (new) for Chilled fish/Chilled Tuna for export.	To facilitate creation of adequate facilities necessary and essential for dry fish handling, processing, packing and storage also to ensure quality product for export markets.	<b>Scheme-A:</b> Financial assistance for setting up of dried fish handling/curing/drying facility (with solar system with LPG back up)
(b)	Financial assistance for creating basic facilities for fish curing/drying/ packing/storage for export.	To increase the share of dried fish items in the seafood export basket of India.	Maximum assistance shall be ₹ 23.50 lakh per beneficiary @ 3314% of the actual cost incurred.
		To boost the export of dried fish items and to earn valuable foreign exchange to the country.	<b>Scheme-B:</b> Financial assistance for the setting up of dried fish packing and storage facility by dried fish processors/exporters registered with MPEDA.

Maximum assistance shall be ₹ 8.25 lakh per beneficiary @ 33<sup>1/3</sup>% of the actual cost incurred

The subsidy eligibility will be restricted to a maximum of 7% of the interest charged by the bank/financial institutions over and above the international interest of 7% or actual rate of interest over and above the international interest i.e. 7% whichever is less subject to a maximum of ₹ 15 lakh.

25% of the cost, of mini laboratory subject to a maximum of ₹ 1,50,000/- per unit.

50% of the cost of eligible expenditure on the above items subject to a maximum of ₹ 15 lakh for new construction and 45% of the cost of subject to a maximum of ₹ 13.50 lakh for renovation for captive PPCs, which is again linked to the workers capacity and the area of the pre-processing hall.

50% of the cost of eligible expenditure on the above items subject to a maximum of ₹ 22 lakh for new construction and 45% of the cost subject to a maximum of ₹ 19.8 lakh for renovation for independent PPCs, which is again linked to the workers and the area of the pre-processing hall. The subsidy is further restricted to maximum limits fixed for individual items.

To subsidize a part of the interest payable by the plant owners to their bank/financial institutions for the loans availed by them for modernization of their plant to achieve conformity to EU standards.

For effective implementation of in process quality control.

To bring the pre-processing activities under the control of processors and upgrade the facilities on par with HACCP/EU Regulations.

To upgrade the facilities on par with HACCP/EU regulations and thereby improve the handling practices in the entire pre-processing sector.

18. Interest subsidy assistance for seafood units to facilitate upgradation.

#### V. Quality Control

19. Subsidy for setting up Mini Laboratory.

20. Assistance to seafood processors for construction/renovation of Captive Pre-processing Centres with upgraded facilities.

21. Financial assistance to pre-processors for construction/renovation of independent pre-processing centres with upgraded facilities.

### Unemployed Graduates

5491. SHRI RAMSINH RATHWA:  
SHRI BALKRISHNA KHANDERAO SHUKLA:  
SHRI ADAGOORU H. VISHWANATH:  
DR. MURLI MANOHAR JOSHI:  
SHRI DINESH CHANDRA YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of registered educated unemployed SCs/STs and differently-abled persons in the country, at present;

(b) whether the Government has implemented/proposed to implement any employment scheme particularly for the said categories;

(c) if so, the details thereof alongwith the number of such persons likely to be provided with employment during the next three years;

(d) if not, the reasons therefor; and

(e) the various employment schemes presently in operation for persons belonging to the said categories along with the achievements thereof during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) As per the latest information available with Directorate General of Employment and Training, Ministry of Labour and Employment, number of educated (secondary and above) jobseekers belonging to Scheduled Casts and Scheduled Tribes, all of whom may not necessarily be unemployed, registered with employment exchanges in the country was 50.36 lakh and 17.95 lakh respectively as on 31st December, 2010 and during the same period total number of differently-abled jobseekers including educated ones was 6.64 lakh.

(b) to (e) Government of India has been making continuous efforts through normal growth process and by implementing various employment generation schemes in order to create additional job opportunities for the people in the country. Some of the important initiatives are, Prime Minister's Employment Generation Programme (PMEGP); National Rural Livelihood Mission (NRLM), Swarna Jayanti

Shahri Rozgar Yojana (SJSRY) and Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small and Medium Enterprises. These schemes provide for specified quota of jobs to be provided to Scheduled Castes and Scheduled Tribes persons. Similarly, Vocational Rehabilitation Centers for Handicapped persons established in various states under Directorate General of Employment and Training provide assistance to the persons with disability for economic rehabilitation.

### Impact of Adverse Weather Conditions

5492. SHRI P.T. THOMAS: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether various parts of the country including Kerala are experiencing unusual hot conditions causing sunstrokes during summers;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has conducted any study in this regard;

(d) if so, the details thereof; and

(e) the remedial steps taken by the Government to address the impact of adverse weather conditions?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The observational studies indicate that severe heat wave conditions prevail in some parts of Saurashtra and Kutch. Above normal temperatures of about 2°C is observed at isolated pockets of Western Himalayan region, East Rajasthan, West Bengal and Sikkim and near normal over rest of the country. Kerala that used to register a normal maximum temperature of 34.2 degree Celsius in March, 34.1 in April and 32.9 in May underwent an average increase of 1.5 degree Celsius this year compared to the temperature of last year. Palakkad district recorded an unusually high temperature of 39 degree Celsius on 9th April 2013 followed by Punalur at 38 degree Celsius.

(c) and (d) Continuous monitoring of weather and climate has been made. However, no specific study has been conducted.

(e) States Governments have been requested to prepare the State Action Plan on Climate Change in line with the objectives of the National Action Plan on Climate Change and addressing State specific issues.

#### Defence Production Units

5493. SHRI R. THAMARASELVAN:

SHRI ANTO ANTONY:

SHRI SURENDRA SINGH NAGAR:

SHRI K.P. DHANAPALAN:

SHRI E.G. SUGAVANAM:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to set up units of Defence Research and Development Organisation and other defence production units in the country including Tamil Nadu and Kerala;

(b) if so, the details thereof along with the status of these projects, State-wise; and

(c) the time by which these projects are likely to become operational?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (c) Information is being collected and will be laid on the Table of the House.

[Translation]

#### NIFT Centres

5494. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of TEXTILES be pleased to state:

(a) the details of the National Institute of Fashion Technology (NIFT) centres set up along with their establishment year, State and Centre-wise;

(b) the funds spent for the smooth functioning and maintenance of these centres during the last three years, State and Centre-wise;

(c) whether the Government proposes to set up more such centres in the country; and

(d) if so, the details thereof along with any proposal

from the States received in this regard and the follow up action taken by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) There are 15 Centres of National Institute of Fashion Technology (NIFT) currently functioning in the country located at:—

Sl. No.	Name of the Centre	Establishment Year
1.	New Delhi (Delhi)	1986
2.	Chennai (Tamil Nadu)	1995
3.	Gandhinagar (Gujarat)	
4.	Hyderabad (Andhra Pradesh)	
5.	Kolkata (West Bengal)	
6.	Mumbai (Maharashtra)	
7.	Bangalore (Karnataka)	1996
8.	Raebareli (Uttar Pradesh)	2007
9.	Bhopal (Madhya Pradesh)	2008
10.	Kannur (Kerala)	
11.	Shillong (Meghalaya)	
12.	Patna (Bihar)	
13.	Kangra (Himachal Pradesh)	2009
14.	Bhubneshwar (Odisha)	2010
15.	Jodhpur (Rajasthan)	

(b) The funds spent for the smooth functioning and maintenance of NIFT's centres during the last three years, State and Centre-wise are given in the enclosed Statement.

(c) and (d) Yes madam, the Board of Governors (BOG) of NIFT has sanctioned proposal for the establishment of NIFT Centre in Haryana and Jammu and Kashmir. Status of the proposals of Haryana and Jammu and Kashmir are as follow:—

Sl.No.	Name of the State	Status of the proposals
1.	Haryana	<p>Govt. of Haryana has agreed to provide 15 acres of land at village Manakpur Nankchand Block Pinjore District Panchkula and financial assistance to the tune of D 99.71 crore which would cover construction of complete campus including buildings for administrative support, academics that will include space for faculty, class rooms, labs, Resource Centre, IT facilities, hostels and residential facilities and an auditorium for 1000 persons. These funds will also be covering the revenue deficits for running the centre for initial three years.</p> <p>NIFT has initiated the preparation of a Detailed Project Report (DPR) on establishment of NIFT Panchkula.</p> <p>Draft MoU to be entered between NIFT and State Government of Haryana has been prepared and sent to State Government of Haryana vide letter dated 11.04.2013.</p>
2.	Jammu and Kashmir	<p>State Government of Jammu and Kashmir has allotted 20 acres of land in Budgam for NIFT permanent Centre. Permanent Centre of NIFT is expected by the year 2016. Funds to the tune of D 2.50 crore have been released by Government of Jammu and Kashmir for initial activities. State Government of Jammu and Kashmir has identified State Industrial Development Corporation Ltd. (SIDCO) as its agency for construction of project. Ministry of Textiles has agreed to bear 50% of the cost of infrastructure for setting up of Centre in Jammu and Kashmir. Quota of 35% would be provided to the residents/domicile of Jammu and Kashmir State.</p> <p>Based on the request of the State Government of Jammu and Kashmir, NIFT has, in principle, agreed to commence functioning of temporary campus in Ranreth Industrial Estate of SIDCO. Detailed Project Report (DPR) has been prepared and lease deed to be entered between NIFT and State Government of Jammu and Kashmir for land of temporary Centre has been prepared and sent to Government of Jammu and Kashmir for necessary action. NIFT has initiated the process of identifying competent faculty members to teach at NIFT Srinagar Campus.</p>

BOG NIFT has given in principle approval for the opening of new Centre in Chhattisgarh subject to land and fund requirement as per the policy of NIFT, status is as follow:—

BOG NIFT in its meeting held 04.09.2012 in principle approved the opening of a new Centre in Chhattisgarh subject to land and fund requirement as per the policy of NIFT.

New NIFT Centre Policy was approved by the BOG NIFT in its meeting held 04.09.2012 and the same

along with application form and model MOU was sent to Government of Chhattisgarh on 17.10.2012 with a request to submit their proposal as per new policy. However, no response since then has been received from the State Government.

In addition, the States Punjab, Tripura, Mizoram, Goa and Assam had sent their request for establishing a new NIFT Campus in their States. Proposal from the above State Governments and the follow up action taken are as given below:—

Sl. No.	Name of the State	Status of the proposals and comments of the States on the draft policy
1	2	3
1.	Punjab	<p>Punjab in September 2005 had requested for merger of their existing institute at Mohali with the NIFT.</p> <p>The matter of merger of Northern India Institute of Fashion Technology (NIIFT) Mohali with NIFT was last discussed in the Board meeting of NIFT held on 13.02.2013. The decision of the Board of NIFT was conveyed to State Government of Punjab on 01.03.2013 for necessary action. However, no response since then has been received from the State Government.</p>
2.	Tripura	<p>Tripura had requested in September 2009 for opening a new NIFT Campus.</p> <p>A new NIFT Centre Policy was approved by the BOG NIFT in its meeting held 04.09.2012 and the same along with application form and model MOU was sent to Government of Tripura on 17.10.2012 with a request to submit their proposal as per new policy. However, no response since then has been received from the State Government.</p>
3.	Mizoram	<p>Mizoram had requested in October 2009 for opening of a new NIFT Campus near Aizwal City.</p> <p>New NIFT Centre Policy was approved by the BOG NIFT in its meeting held 04.09.2012 and the same along with application form and model MOU was sent to Government of Mizoram on 17.10.2012 with a request to submit their proposal as per new policy. However, no response since then has been received from the State Government.</p>
4.	Goa	<p>On the request of State Government of Goa, the task of setting up of a NIFT outreach Centre at Goa was assigned to Director, NIFT Mumbai in 2005.</p> <p>As MOU was signed between NIFT and Government of Goa on 3rd August, 2006 for setting up a fashion institute at Goa. This institute was scheduled to be established under a Network Coordination Committee consisting of members from Government of Goa and NIFT under the Chairmanship of Hon. Industries Minister, Government of Goa. A suitable place was also identified at Shram Shakti Bhavan for the establishment of the institute.</p> <p>Subsequently, a new NIFT Centre Policy was approved by the BOG NIFT in its meeting held 04.09.2012 and the same along with application form and model MOU was sent to Government of Goa on 23.10.2012 with a request to submit their proposal as per new policy. Director Mumbai had met senior officials of Government of Goa. They did not show interest in opening up of the institute. NIFT has closed this matter as there has been no interest from Government of Goa on setting up of NIFT Campus.</p>



1	2	3
5.	Assam	<p>Assam had sent a proposal for setting up of NIFT Campus in November 2009.</p> <p>A new NIFT Centre Policy was approved by the BOG NIFT in its meeting held 04.09.2012 and the same along with application form and model MOU was sent to Government of Assam on 17.10.2012 with a request to submit their proposal as per new policy. However, no response since then has been received from the State Government.</p>

**Statement**

*Fund spend for smooth functioning and maintenance of the centre during last three years, State and Centre-wise*

S.No.	NIFT Centres	Funds spend on smooth functioning and maintenance of Centres during last three years (Rs. In lakhs)		
		2010-11	2011-12	2012-13
1.	NIFT New Delhi (Delhi)	1,361.00	1,442.00	1438.00
2.	NIFT Mumbai (Maharashtra)	788.00	947.00	881.00
3.	NIFT Kolkata (West Bengal)	775.00	805.00	941.00
4.	NIFT Chennai (Tamil Nadu)	788.00	820.00	817.00
5.	NIFT Bangaluru (Karnataka)	866.00	890.00	1,142.00
6.	NIFT Gandhi Nagar (Gujarat)	799.00	855.00	949.00
7.	NIFT Hyderabad (Andhra Pradesh)	781.00	887.00	1,016.00
8.	NIFT Raebareli (Uttar Pradesh)	271.00	278.00	350.00
9.	NIFT Bhopal (Madhya Pradesh)	327.00	339.00	398.00
10.	NIFT Jodhpur (Rajasthan)	150.00	198.00	256.00
11.	NIFT Patna (Bihar)	246.00	259.00	291.00
12.	NIFT Shilong (Meghalaya)	278.00	257.00	327.00
13.	NIFT Kangra (Himachal Pradesh)	384.00	433.00	486.00
14.	NIFT Kannur (Kerala)	203.00	233.00	412.00
15.	NIFT Bhubneshwer (Odisha)	123.00	168.00	195.00
		8,140.00	8,811.00	9,899.00

Note: 1. The figure of 2010-11 and 2011 -12 are based on audited annual accounts of NIFT.

2. The figure of 2012-13 are provisional and unaudited figure as the annual accounts are not yet finalised.

3. The figures are total of expenditure for respective years excluding depreciation.

[English]

**Manpower in Leather Industry**

5495. SHRI RAJIAH SIRICILLA:

SHRI PONNAM PRABHAKAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to set up new training centres to meet the requirement of manpower in the leather industry;

(b) if so, the details thereof in the 12th Five Year Plan and the funds allocated/spent for this purpose, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY

OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) Department of Industrial Policy and Promotion, Ministry of Commerce and Industry under the Central Scheme "Indian Leather Development Programme (ILDLP)" proposes to train about 2 lakh persons with tentative outlay of Rs. 339 crore through various training centres to be established all over India on temporary basis as per the requirement under the sub-scheme "Human Resource Development (HRD)" of ILDP during 12th Plan period.

During the year 2012-13 of 12th Five Year Plan, 27051 persons have been trained under the sub-scheme HRD with GOI assistance of Rs. 24.92 crore.

Department of Commerce, Ministry of Commerce and Industry is providing financial assistance to Footwear Design and Development Institute (FDDI) to set up/upgrade the following new campuses:—

(Rs. in crore)

Sl. No.	Scheme	Estimated Cost	12th Plan Outlay	Funds released to FDDI
1.	Establishment of a branch of FDDI at Jodhpur (Rajasthan)	97.00	37.00	37.00
2.	Establishment of a branch of FDDI at Guna (Madhya Pradesh)	109.50	109.50	29.90
3.	Conversion of Training Centre, Chhindwara (Madhya Pradesh) into full-fledged campus	80.00	80.00	0.00
Total		286.50	286.50	66.90

Besides the above, it is also proposed to set up two new campuses of FDDI at Patna (Bihar) and Hyderabad (Andhra Pradesh) at an estimated cost of Rs. 231.90 crore during 12th Five Year Plan with financial assistance from Department of Commerce.

(c) In view of the above, the question does not arise.

[Translation]

**Toll Contracts**

5496. SHRI GOPINATH MUNDE:

SHRI HANSRAJ G. AHIR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to review the contracts signed and the higher bids made for obtaining the contracts for toll collection on National Highways (NHs);

(b) if so, the details thereof;

(c) whether the Government proposes to take any action against the officers involved in the cases of unusual bids made for obtaining contracts; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): (a) No, Madam.

(b) Does not arise.

(c) and (d) The details of bidders, who have backed out after quoting the highest bids for user fee collection at

NHAI and action taken against them, are given in the enclosed Statement.

**Statement**

Sl. No.	Toll Plaza/Name of the Agency	HI Quote (INR)	E-bidding/ e-quotation	Remarks
1	Hebbalu Toll Plaza (M/s Skylark Securitas Pvt. Ltd.)	11.53 lacs/day	e-quotation	Show Cause Notice for debarment is issued to M/s Skylark Securitas Pvt. Ltd. on 29.03.2013
2	Chelagiri Toll Plaza (M/s Skylark Securitas Pvt. Ltd.)	13.75 lacs/day	e-quotation	Show Cause Notice for debarment is issued to M/s. Skylark Securitas Pvt. Ltd. on 29.03.2013
3	Malthone (Sh. Pratyush Shukla, individual)	12.58 crore/year	e-bidding	Show Cause Notice issued
4	Mehar (Sh. Mahesh Chandra, individual)	9.72 crore/year	e-bidding	Debarment issued on 20.04.2013 for one year
5	Salemgarh (M/s Surface Tech India Pvt. Ltd.)	24.90 crore/year	e-bidding	Debarment done on 20.04.2013 for one year
6	Joya (Md. Umar Khan)	41.35 crore/year	e-bidding	Show Cause Notice issued
7	Vigakhet (Sh. Mahesh Chandra, individual)	9.09 crore/year	e-bidding	Debarment done on 20.04.2013 for one year
8	Garrah River Bridge, Shahjahanpur (Sh. Ashirwad Agarwal, individual)	4.71 crore/year	e-bidding	Show Cause Notice issued

Note: (1) E-bidding is a regular bidding for one year period.

(2) E-quotation is for 3 months or less to prevent the disruption of tolling operation.

[English]

**Incentive for Exporters**

5497. PROF. SAUGATA ROY:

SHRI G.M. SIDDESHWARA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Duty Entitlement Pass Book (DEPB) scheme has been extended;

(b) if so, the details thereof and the reasons for extension;

(c) the response received from such extension;

(d) whether there has been differences between the Ministries of Finance and Commerce and Industry regarding the provision to be included in proposed Foreign Trade Policy; and

(e) if so, the details thereof and if not, the reasons for delay in announcement of the new foreign trade policy and incentives for exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) No, Madam.

(b) and (c) Does not arise in view of (a) above.

(d) and (e) The Foreign Trade Policy announcements are done in consultation with Department of Revenue. The annual supplement (2013-14) to the Foreign Trade Policy (2009-14) has been announced on 18.4.2013. Notifications and Public Notices of DGFT and CBEC have been issued on 18.4.2013. Hence there has not been any delay.

#### Modernisation of Navy

5498. DR. M. THAMBIDURAI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government proposes to modernise the Indian Navy;

(b) if so, the details thereof along with the funds provided for this purpose for the current year;

(c) whether the modernisation programme of Indian Navy was delayed due to paucity of funds in the past;

(d) if so, the details thereof; and

(e) the steps taken by the Government to provide adequate funds to meet the needs of modernisation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) and (b) Yes, Madam. Modernisation of the Indian Navy is an ongoing process keeping in view the prevailing security environment, threat perceptions, emerging technologies and capabilities to be achieved. The budget allocation of Indian Navy for 2013-14 is Rs. 34212.33 crores out of which Rs. 22738.70 crores is earmarked for modernization purpose.

(c) to (e) No, adequate funds have been provided to Navy to cater to the modernization requirement.

#### Benefits under TWRFS

5499. SHRI P. KARUNAKARAN: Will the Minister of be pleased to state:

(a) the number of applications seeking benefits under the Textile Workers Rehabilitation Fund Scheme (TWRFS) pending/sanctioned during the last three years and the current year including the reasons for delay in granting approval for relief;

(b) the number of applications seeking benefit under TWRFS pending, where partial closure has taken place and the total number of workers under such applications;

(c) the reasons for delay in sanctioning the relief under TWRFS for partial closure; and

(d) the amount allocated under TWRFS during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The number of applications seeking for benefits under Textile Workers Rehabilitation Fund Scheme (TWRFS) covered during the last three years are as under:—

Year	No. of applications
2010-11	2854
2011-12	1279
2012-13	1192

All the eligible applications received were cleared within the same year of their receipt. During the current year as on 25.4.2013, 188 applications have been received.

(b) and (c) Application of 1540 displaced workers of partial closed M/s Binny Ltd. Chennai were received. These workers were given the benefit of Voluntary Separation Scheme (VSS).

(d) TWRFS is a centrally sponsored scheme and funds under the Scheme are not allocated state-wise. The funds allocation during the last three years and the current year is as under:—

Year	Amount (in Rs. crore)
2010-11	25.00
2011-12	15.00
2012-13	8.00
2013-14	5.00

#### Shortage of Technical Staff in ESI Hospitals

5500. SHRI P.C. GADDIGOUDAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Employees State Insurance (ESI) Corporation is facing acute shortage of technical staff in various ESI hospitals across the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) Yes, Madam, there are some vacancies of technical staff in various ESI Hospitals across the Country.

(b) The details are given in the enclosed Statement.

The vacancy of technical staff is due to frequent turnover of medical manpower, non-availability of technical staff and non-filling up of vacancies by State Governments, etc.

(c) Filling up of vacancies is an ongoing process. Steps taken by ESI Corporation for filling up of these vacancies are as under:—

**(A) Hospitals run by State Governments**

The Vacancies in State-run ESI Hospitals are to be filled up by the State Governments themselves. To encourage State Governments to fill up vacancies, the following steps have been taken:—

1. ESIC has increased the ceiling on reimbursement of expenditure on medical care from Rs. 1200/- to 1500/- Per Insured Person (IP) family unit per annum with effect from 01.04.2012. In addition, Rs. 200/- per IP family unit per annum is also available with the State Governments, if the bed occupancy of the hospitals in the State is more than 70% during the last completed year.
2. To overcome shortage of Specialists/Super Specialists in State ESI Hospitals, ESI Corporation is appointing part-time Specialists/Super Specialists directly, till the State Governments make regular appointments.

**B. Hospitals run by ESI Corporation directly:-**

ESI Corporation is recruiting Doctors and other technical staff on continuous basis. Last

recruitment drive for doctors was done in July, 2012 and Para-medical staff in December, 2012/ January, 2013.

**Statement**

*Details of State-wise vacancy position in respect of technical staff in ESI Hospitals as on 31.03.2012*

Sl. No.	Name of State/UT	Medical	Paramedical
1	2	3	4
1.	Andhra Pradesh	318	731
2.	Assam	21	21
3.	Bihar	27	74
4.	Chandigarh (Adm.)	4	13
5.	Chhattisgarh	21	33
6.	Delhi and other ESIC run hospitals in the States	314	612 (33 Hospitals)
7.	Goa	7	—
8.	Gujarat	243	587
9.	Haryana	62	222
10.	Himachal Pradesh	3	15
11.	Karnataka	175	517
12.	Kerala	95	249
13.	Madhya Pradesh	103	151
14.	Maharashtra	174	495
15.	Odisha	76	103
16.	Puducherry	5	3
17.	Punjab	65	209
18.	Rajasthan	59	58
19.	Tamil Nadu	66	403
20.	Uttar Pradesh	119	263

1	2	3	4
21.	Uttarakhand	4	14
22.	West Bengal	241	955
23.	Jammu and Kashmir	4	19
24.	Jharkhand	81	253

#### Maintenance Contracts

5501. SHRI KAMLESH PASWAN:  
SHRI KALIKESH NARAYAN SINGH DEO:

Will the Minister of DEFENCE be pleased to state:

(a) the current mechanism used by the Government while signing contracts for spares, maintenance, overhauls and upgrades under the Life Cycle Costing (LCC) method;

(b) whether contracts are signed with the Original Equipment Manufactures (OEMs) on single source basis or competitive basis from various vendors; and

(c) the details of the percentage of such successive contracts by value that is with the OEMs on a single source basis?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) In the Total Cost Acquisition (TCA) model under the Life Cycle Cost (LCC) approach, the main contract signed with the vendor covers the requirement of spares and maintenance and overhauls for the initial specified period. Requirement of spares, maintenance and overhauls for subsequent years are met through separate Follow-on contracts through the revenue procurement channel and are to be based on the costs and escalation formula provided in the original contract. Whenever the requirement of upgrade arises, the case is usually initiated on multi-vendor basis and the upgrade contract is mostly finalized through the capital acquisition process.

(b) The subsequent contracts for spares and maintenance are to be signed with the Original Equipment Manufacturer (OEM) on single source basis where alternate sources of supply are not available.

(c) No such successive contracts have so far been signed under the LCC approach.

[Translation]

#### Facilities to Soldiers

5502. SHRI IJYARAJ SINGH:  
SHRI GORAKH PRASAD JAISWAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the jawans of the Army are receiving facilities as per the rules;

(b) if so, whether there is any monitoring mechanism in place for this purpose and that complaints have been received in this regard;

(c) if so, the details thereof; and

(d) the number of officers found guilty for not making these facilities available on time and the details of the action taken against them?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY):

(a) to (d) All soldiers in the Army are getting facilities as per their entitlement. These facilities are provided to soldiers by their respective Commands and these are monitored by chain of command as well as Head Quarters. Complaints, whenever, received are investigated for suitable corrective measures including administrative/disciplinary action against erring personnel by the concerned Commands.

[English]

#### Funds for Improvement of Sanctuaries

5503. SHRI ADAGOORU H. VISHWANATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Karnataka has sought funds from the Union Government for improvement of various sanctuaries and game parks during the year 2012-13;

(b) if so, the details thereof;

(c) the specific funds sought and given for various Wildlife Sanctuaries/sanctuary-wise including the State of Karnataka during the last two years; and

(d) the steps taken by the Government to protect the flora and fauna of the Ranganthittu Bird Sanctuary in the State?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Yes, Madam. The Government of Karnataka has sought financial assistance from the Union Government for improvement of various sanctuaries and national parks during 2012-13 under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats' and 'Project Tiger'. Details of funds released to the State of Karnataka under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats' and 'Project Tiger' during 2012-13 are given in the enclosed Statement-I.

Details of financial assistance sought by the State Governments including Government of Karnataka and financial assistance released under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' for the protection and conservation of wildlife and its habitats in the Protected Areas during the last two years are given in the enclosed Statement-II.

(d) The Ministry has provided financial assistance to the State Government of Karnataka for the protection and conservation of flora and fauna of the Ranganathittu Bird sanctuary under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats'.

#### Statement-I

*Details of funds released to the State of Karnataka under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats' and 'Project Tiger' during 2012-13:*

(Rs. in lakhs)

Sl. No.	Name of the National Parks/Wildlife Sanctuary/Tiger Reserves	Amt. Released during 2012-13
1	2	3
1.	Adichunchangiri Peacock Sanctuary	6.334
2.	Arabithittu Wildlife Sanctuary	11.48
3.	Attivery Wildlife Sanctuary	8.805
4.	Bannerghatta National Park	18.69
5.	Brahmagiri Wildlife Sanctuary	36.9444
6.	Cauvery Wildlife Sanctuary	15.44
7.	Daroji Wildlife Sanctuary	16.54
8.	Gudavi Bird Sanctuary	0.3285
9.	Kudremukh National Park	71.48
10.	Melukote Wildlife Sanctuary	29.68
11.	Mookambika Wildlife Sanctuary	31.362
12.	Nugu Wildlife Sanctuary	19.85
13.	Pushpagiri Wildlife Sanctuary	30.58
14.	Ranebennur (Black Buck Sanctuary)	24.00

1	2	3
15.	Ranganathitu Bird Sanctuary	6.11
16.	Sharavathi Wildlife Sanctuary	24.852
17..	Shettihalli Wildlife Sanctuary	26.00
18.	Someshwara Wildlife Sanctuary	20.4814
19.	Talacauvery Wildlife Sanctuary	22.90
20.	Ramadevara Betta Vulture Sanctuary	3.06
21.	Bhadra Tiger Reserve	198.2391
22.	Bandipur Tiger Reserve	221.543
23.	Nagarahole Tiger Reserve	222.049
24.	Dandeli-Anshi Tiger Reserve	136.18
25.	Biligiri Ranganatha Temple Tiger Reserve	155.52
Total		1358.4484

**Statement-II**

*Details of funds sought by the State Governments and funds released by the Union Government during the last two year under the Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats':*

(Rs. in lakhs)

Sl. No.	Name of the State	Name of the NP/WLS	Amount sought 2011-12	Amount released 2011-12	Amount sought 2012-13	Amount released 2012-13
1	2	3	4	5	6	7
1	Andaman and Nicobar Islands	Campbell Bay National Park	30.70	19.76	20.00	15.20
		Cuthbert Bay Sanctuary	9.31	7.44	14.20	11.36
		Interview Island Wildlife sanctuary	27.86	22.13	11.85	10.20
		Mahatma Gandhi Marine National Park	54.90	24.72	48.20	33.36
		Mount Harriet National Park	19.00	15.2	27.30	21.84
2.	Andhra Pradesh	Coringa Wildlife Sanctuary	20.00	9.77	20.5	16.08
		Kinnersani Wildlife Sanctuary	0	0	26.00	13.80
		Kawal Wildlife Sanctuary	20.00	16.00	0	0



1	2	3	4	5	6	7
		Mahavier Harina Vanasthali National Park	20	10	25.00	20.00
		Papikonda Wildlife Sanctuary	20.00	10.11	31	24
		Sri Peninsula Narsimha WLS	0	0	20.50	11.75
		Pranahita Wildlife Sanctuary	0	0	10.5	7.20
		Pulicat Wildlife Sanctuary	10	5.00	0	0
		Rollapadu Wildlife Sanctuary	15.00	3.36	22.00	16.03
		Sri Venkateswara National Park	20	5.1	36	21.64
		Lankamalleswara Wildlife Sanctuary	20	12.16	21.00	16.54
		Poacharam WLS	0	0	26.00	10.46
		Kasu Brahmananan Reddy NP	0	0	25.00	4.133
		Manjeera WLS	0	0	21.00	6.335
		Murguwani NP	0	0	25.00	12.367
3.	Bihar	Kaimur Wildlife Sanctuary	0	0	160	64.685
4.	Chandigarh	Sukhna Wildlife Sanctuary	38.00	19.98	0	0
5.	Chhattisgarh	Badalkhol Wildlife Sanctuary	158.57	28.097	198.96	44.007
		Bairamgarh Wildlife Sanctuary	80.00	15.788	87.00	22.85
		Barnawapara Wildlife Sanctuary	105.20	25.7	1219	41.00
		Bhoramdeo Wildlife Sanctuary	98.60	38.2	265.50	77.184
		Gomarda Wildlife Sanctuary	51.16	25.68	42.00	30.90
		Guru Ghasidas National Park	113.12	32.97	233.75	53.05
		Kanger Valley National Park	49.24	27.913	173.97	61.852
		Pamade Wildlife Sanctuary	110.30	18.805	133.08	41.1715
		Samarsot Wildlife Sanctuary	136.73	2.5	134.48	29.771
		Tomarpingla Wildlife Sanctuary	90.75	26.16	95.62	29.03
8.	Goa	Baghwan Mahavir Wildlife Sanctuary	19.072	3.39	16.39	13.11
		Bhagwan Mahavir National Park	0	0	40.40	24.32
		Bondla Wildlife Sanctuary	21.998	2.56	27.38	20.10
		Salim Ali Bird Sanctuary	64.61093	0.37	65.211	27.70

1	2	3	4	5	6	7
		Cotigao Wildlife Sanctuary	23.652	11.79	18.97	14.74
		Madei Wildlife Sanctuary	43.74	0	54.22	31.37
		Netravali Wildlife Sanctuary	17.374	0.858	21.426	16.74
9.	Gujarat	Balaram Ambaji Wildlife Sanctuary	120.75	22.68	121.75	22
		Barda Wildlife Sanctuary	243.60	0	244.96	21.54
		Gaga Bird Sanctuary	14.26	6.02	23.56	6.22
		Hingolgarh Wildlife Sanctuary	25	6.362	23.00	12.17
		Jambooghoda Wildlife Sanctuary	394.96	34.68	461.31	35.68
		Jessor Wildlife Sanctuary	81.50	0	81.50	31.52
		Khizadiya wildlife sanctuary	115.20	15.03	83.47	14.67
		Kutch Bustard wildlife sanctuary	48.55	23.60	87.47	21.68
		Kutch Desert wildlife sanctuary	167.00	36.40	109.80	35.92
		Marine NP	96.10	29.11	454.35	42.78
		Nal Sarovar WLS	267	22.10	222.95	34.03
		Narayan Sarovar WLS	254.92	34.84	315.18	36.83
		Porbandar WLS	18.45	5.50	24.86	5.20
		Purna WLS	693.15	35.48	122.75	24.40
		Rampara WLS	112.49	27.04	492.72	47.12
		Ratanmahal WLS	49.75	24.92	56.87	22.21
		Shoolpaneshwar WLS	1127.95	38.01	492.72	47.12
		Vansda NP	75.28	30.06	75.59	27.75
		Velvadar NP	113.20	23.982	92.90	17.74
		Wild Ass WLS	54.25	22.2	77.84	23.87
		Thol Bird WLS	68	12.716	69.50	10.53
10.	Haryana	Bir Shikaragarh Wildlife Sanctuary	10.60	4.905	0	0
		Kaleswar Wildlife Sanctuary	10.20	7.595	0	0
		Kaleswar National Park	37.20	10.60	64.00	52.00
11.	Himachal Pradesh	Bandli Wildlife Sanctuary	8.939	7.397	5.591	2.873
		Chail Wildlife Sanctuary	11	10.70	12.662	12.122

1	2	3	4	5	6	7
		Churdhar Wildlife Sanctuary	10	8.00	8.528	8.528
		Daraghati Wildlife Sanctuary	12	10.9024	10.841	4.891
		Dhauladhar Wildlife Sanctuary	12.36	10.7	8.335	8.335
		Gamgul Siyabehi Wildlife Sanctuary	0	0	4.00	3.25
		Great Himalaya National Park	10	3.94	18	17.01
		Kais Wildlife Sanctuary	5.00	1.6	6.434	6.132
		Kalatop Khajjair Wildlife Sanctuary	0	0	10	8.868
		Kanawar Wildlife Sanctuary	8.00	6.072	10.286	10.132
		Kokhan Wildlife Sanctuary	6.401	4.521	6.184	6.184
		Kibber Wildlife Sanctuary	0	0	19.7508	16.4328
		Lipa Asrang Wildlife Sanctuary	0	0	3.26	0.012
		Majathal Wildlife Sanctuary	12	10.947	12.151	10.498
		Nargu Wildlife Sanctuary	5.50	4.18	8.918	8.441
		Naina Devi Wildlife Sanctuary	8.55	4.05	7.70	7.70
		Pin valley National Park	9.00	7.50	16.478	13.718
		Pong dam Wildlife Sanctuary	17.53	14.94	24.278	23.778
		Ranukaji Wildlife Sanctuary	7.18	7.055	13.34	8.34
		Rupi-bhaba Wildlife sanctuary	7.50	6.20	8.56	7.96
		Sainj Wildlife Sanctuary	8.35	7.463	9.778	4.828
		Sangla (Rakchham-Chhitkul) Wildlife Sanctuary	7.00	2.15	7.47	6.87
		Shikari Devi Wildlife Sanctuary	8.00	5.651	10.236	9.438
		Simbalbara Wildlife Sanctuary	15.00	14.65	13.573	13.028
		Shimla Water Catchment Wildlife Sanctuary	9.00	6.45	14.24	8.64
		Tirthan Wildlife Sanctuary	5.00	5.0	7.92	5.37
		Talra Wildlife Sanctuary	9.00	8.00	8.95	8.70
		Suchu Tuwan Nala Wildlife Sanctuary	5.25	4.948	5.00	2.96
12.	Jammu and Kashmir	Tajwas Sanctuary	180.93	21.68	24.71	19.80
		Kazi-Nag National Park	59.11	26.54	26.10	25.50

1	2	3	4	5	6	7
		Kishtwar High Altitude National park	41.852	20.668	30	28.99
		Overa Aru Wildlife Sanctuary	62.04	22.14	35.59	29.99
		Mansar Surinsar Wildlife Sanctuary	61.098	21.136	24.65	23.65
		Rajparian Wildlife Sanctuary	50.53	15.96	16.93	14.47
		Nandini Wildlife Sanctuary	41.94	18.523	21.48	19.78
		Hirpora Wildlife Sanctuary	95.55	18.10	22.80	18.60
		Karakoram Wildlife Sanctuary	43.68.	0.76	27.01	23
		Ramnagar Wildlife Sanctuary	40.732	16.662	19.08	18.37
		Acchabal Wildlife Sanctuary	34.088	11.333	17.92	16.165
		Gulmarg Wildlife Sanctuary	44.40	14.80	15.38	14.01
		Jasrota Wildlife Sanctuary	38.893	13.028	26.93	14.212
		Hemis National Park	42.85	11.50	20.96	20
		Changthang Wildlife Sanctuary	50.25	3.16	35.03	35
		Dachigam National Park	190	41.035	44.77	37.942
		Limber Wildlife Sanctuary	65.02	18.02	18.96	17.005
		Lachipora Wildlife Sanctuary	42.50	19.50	18.82	11.51
		Wangath Conservation Reserve	58.095	22.90	24.345	19.93
		Sudhmahadev Conservation Reserve	49.67	17.82	23.09	18.24
		Total		445.085		
13.	Karnataka	Adichunchangiri Peacock Sanctuary	25.28	2.264	9.358	6.334
		Arabithittu Wildlife Sanctuary	17	11.41	27.20	11.48
		Attivery Wildlife Sanctuary	46.95	3	20.86	8.805
		Bannerghatta National Park	59.413	0	27.125	18.69
		Brahmagiri Wildlife Sanctuary	35.50	20.79	37.2202	36.9444
		Cauvery Wildlife Sanctuary	45	16	50.55	15.44
		Daroji Wildlife Sanctuary	26	14.367	31.00	16.54
		Ghataprabha Bird Sanctuary	16	4.78	10.00	0
		Gudavi Bird Sanctuary	0	0	5.00	0.3285

1	2	3	4	5	6	7
		Kudremukh National Park	30	18.854	72.271	71.48
		Melukote Wildlife Sanctuary	17.34	17.35	39.47	29.68
		Mookambika Wildlife Sanctuary	20	11.244	33.522	31.362
		Nugu Wildlife Sanctuary	16.75	7.156	37.20	19.85
		Pushpagiri Wildlife Sanctuary	29	19.58	39.90	30.58
		Ranebennur (Black Buck Sanctuary)	28	46.49	30	24
		Ranganathitu bird sanctuary	17.70	8.75	28	6.11
		Sharavathi Wildlife Sanctuary	25	18.441	25	24.852
		Shettihalli Wildlife Sanctuary	25	18.456	26	26
		Someshwara Wildlife Sanctuary	15	12.541	25.78	20.4814
		Talacauvery Wildlife Sanctuary	20	15.10	29.447	22.90
		Aghanashini Lion Tailed Macaque Conservation	25.329	10.26	0	0
		Ramadevara Betta Vulture Sanctuary	0	0	9.00	3.06
14.	Jharkhand	Dalma Wildlife Sanctuary	17.40	13.121	24.10	15.29
		Gautam Budha Wildlife Sanctuary	5.766	4.84	13.225	8.1275
		Hazaribagh Wildlife Sanctuary	19.962	13.249	13.90	9.6955
		Koderma Wildlife Sanctuary	9.415	6.983	14.35	5.0425
		Lawalong Wildlife Sanctuary	11.537	3.179	13.05	7.5755
		Mahuadnar Wolf Wildlife Sanctuary	7.751	5.595	9.923	3.7505
		Palkot Wildlife Sanctuary	3.75	3.56	13.35	9.715
		Parasnath Wildlife Sanctuary	4.96	4.335	13.55	8.615
		Topchachi Wildlife Sanctuary	7.915	5.8395	10.10	5.3005
		Uduwa Wildlife Sanctuary	6.85	3.56	16.66	8.5675
15.	Kerala	Anamudi Shoal National Park	25.00	16.82	25	18.52
		Aralam Sanctuary	50.76	26.33	70.09	29.20
		Chimmony Sanctuary	41.14	17.22	42	25.32
		Chinnar Sanctuary	40.00	25.81	57	28.09
		Eravikulam Sanctuary	60.00	18.84	rW~	23.71

1	2	3	4	5	6	7
		Idukki Sanctuary	45.00	22.57	65	30.09
		Mangalavanam Wildlife Sanctuary	14.03	5.00	15	5.60
		Mathikettan Wildlife Sanctuary	30.00	15.43	30	16.78
		Neyyar Wildlife Sanctuary	60.00	21.04	78.25	23.10
		Pambadum Shoal National Park	25.00	17.55	30	16.22
		Peechi-Vazhani Sanctuary	47.58	23.28	50	31.39
		Peppara Sanctuary	30.00	17.80	35	22.11
		Shendurney Wildlife Sanctuary	30.75	21.25	40	20.82
		Silent Valley National Park	138.64	31.56	128.80	43
		Thattekad bird sanctuary	20.00	24.18	50	27.15
		Wayanad Wildlife Sanctuary	114	62.65	130	32
		Kurinjimala Wildlife Sanctuary	12.50	135	20	15.17
		Choolanoor Peacock Wildlife Sanctuary	25.53	0.50	20	5.43
		Malabar wildlife sanctuary	30.06	22.61	0	0
16.	Madhya Pradesh	Bagdara WLS	85.95	27.62	166.04	27.051
		Gandhi Sagar WLS	323.75	31.557	335.89	27.90
		Ghatigaon Great Indian Bustard Sanctuary	95.50	17.602	136.30	30.133
		Karera WLS	25.40	10.73	30.65	9.88
		Ken Ghariyal Sanctuary	67.48	16.643	63.23	14.81
		Kheoni WLS	62.59'	28.722	199.12	23.741
		Kuno Palpur	3189.61	39.909	85.58	32.402
		Madhav NP	148.22	31.716	148.22	24.166
		Narsinghgarh Sanctuauiy	51.32	20.655	51.70	20.28
		National Chambal WLS	112.26	23.269	83.05'	37.22
		Neoradehi WLS	70.85	25.271	44.30	17.78
		Orcha WLS	1935.97	22.25	1832.08	19.75
		Panna (Gangau) WLS	131.43	26.72	132.68	20.84

1	2	3	4	5	6	7
		Ralamandal WLS	51.45	19.39	80.94	15.55
		Ratapani WLS	893.83	44.68	876.20	31.13
		Sailana WLS	51.09	11.968	32.28	11.36
		Sardar Khamore Sanctuary	60	18.37	32.50	11.20
		Singhori WLS	86.50	21.109	144	21.60
		Son Ghariyal WLS*	81.95	22.44	104.14	19.933
		Van Vihar NP*	80.10	12.344	123.20	14.33
		Veerangana Durgawati	84.26	21.451	95.95	16.388
		Phen WLS	74.83	11.743	120.11	20.967
17.	Maharashtra	Anaerdam WLS	8.34	5.112	8.83	7.402
		Bor WLS	37.52 -	17.46	31.98	22.39
		Bhamragarh WLS	6.06	0	10	5.545
		Bhimashankar WLS	10.42	7.576	14.47	13.47
		Chaprala WLS	24.66	9.04	33	24.76
		Deulgaon Rehekuri Black Buck	11.05	4.936	6.98	6.98
		Dhyanganga WLS	14.25	12.25	22.30	19.898
		Gautala Autramghat	7.88	7.88	8.92	7.706
		GIB Sanctuary	23	14.92	21.04	20.728
		Jaikwadi bird sanctuary	3.50	0.459	2.95	0.70
		Karanja-Sohal Black Buck WLS	12.50	9.92	19.20	10.86
		Kalsubhai Harishchandragad	12.50	9.50	14.30	10.168
		Karnala Bird Sanctuary	17.17	9.348	13.43	5.265
		Katepurna WLS	14.95	9.192	19.05	15.18
		Lonar WLS	8.31	2.788	10.04	4.272
		Mayureshwar WLS	12.86	7.888	12.63	12.422
		Nagzira WLS	25.50	17.97	40	35.62
		Naigaon Peacock Sanctuary	13.76	10.97	4.48	4.404
		Nandurmadheshwar WLS	16.90	8.52	27.29	5.58
		Navegaon NP	32	26.64	42	34.74

1	2	3	4	5	6	7
		Painganga WLS	13.45	11.95	20.30	17.846
		Phansad WLS	23.97	13.16	18.97	2.01
		Radhanagari WLS	18.88	7.04	42.07	17.909
		Sagreshwar WLS	12.44	9.952	20.794	13.19
		Sanjay Gandhi NP	23.90	18.72	40.12	39.62
		Tansa WLS	21.02	16.456	27.54	21.59
		Tipeshwar WLS	32.87	18.216	24.91	0
		Tungareshwar WLS	19.24	12.148	27.94	19.072
		Yawal	22.76	12.90	32.30	21.15
		Yedshi Ramling Ghat WLS	10.76	9.48	5.60	5.406
18.	Odisha	Badrama WLS	88.53	32.60	113.37	46.38
		Balukhand Konark WLS	50.02	22.34	72.95	17.43
		Bhitarkanika WLS	45.50	24.10	53.35	18.91
		Bhittarkanika NP	47.60	35.70	51.74	29.32
		Chandaka-Dampara	43.53	13.44	41.15	0
		Chilka WLS	39.67	19.25	21.50	8.308
		Debrigarh	51.02	15.73	43	21.88
		Gahirmatha WLS	49.63	22.69	73.83	29.38
		Hadgarh WLS	37.03	18.03	37.34	17.02
		Karlapat WLS	36.51	18.30	46.15	22.21
		Khalasuni WLS	60.424	14.187	77.694	17.50
		Kotgarh WLS	34.987	25.775	52.70	19.855
		Kuldiha WLS	45.34	21.26	34.29	23.373
		Lakhari Valley WLS	22.32	19.33	27.16	21.49
		Nandankanan WLS	14.50	4.40	30	3.88
		Sunabeda WLS	56.2001	24.13	69.685	28.87
19.	Rajasthan	Bassi	34.40	23.811	52.60	32.156
		Bhainsroadgarh	29.18	19.273	56.61	22.34
		Desert NP	36.30	20.18	32.85	15.90



1	2	3	4	5	6	7
		Durrah WLS	31.90	25.642	53.20	17.77
		Jamwa RamgarhWLS	20.80	1.83	28.90	20.54
		Jaisamand WLS	32.23	20.145	75.09	31.825
		Jawahar Sagar WLS	20.80	7.17	28.90	20.54
		Keoladeo NP	58.45	14.10	97.63	33.379
		Kumbalgarh WLS	26.85	25.211	100.70	44.394
		Nahargarh	20.00	0.6	15	5
		Mount Abu	0	o	39.70	23.355
		National Chambal WLS	120.00	58.01	245.00	78.75
		Phulwari Ki Nal	35.32	21.727	75.66	38.905
		Sajjanganrh	27.43	19.995	77.48	31.02
		Sitamata WLS	38.80	18.272	80.60	44.45
		Talchappar	8.48	4.90	15.50	4.137
		Todgarh WLS	39.10	10.73	67.95	29.41
20.	Punjab	Harike Wildlife Sanctuary	22.45	0	19.25	0
		Bir Gurdialpura Wildlife Sanctuary	4.85	0	4.85	0
		Bir Bhunerheri Wildlife Sanctuary	6.10	0	4.35	0
		Jharjjar Bachauli Wildlife Sanctuary	5.85	0	10.10	0
		Bir Aishwin Wildlife Sanctuary	3.00	0	4.75	0
		Bir Bhadson Wildlife Sanctuary	5.00	0	4.50	0
		Takhni Rehmapur Wildlife Sanctuary	6.25	0	6.75	0
		Kath laur-Kushalia WLS	0	0	7.50	0
		Abohar WLS	5.50	0	33.00	0
21.	Tamil Nadu	Chitrangudi Bird Sanctuary	25.925	12.06	23.185	7.77
		Grizzled Giant Squirrel Sanctuary	34	17.54	38.04	17.08
		Guindy National Park	124.05	20.175	31.725	19.225
		Gulf of Mannar Marine National Park	78.082	36.082	68.22	26.12
		Koonthakulam Bird Sanctuary	11.90	6.99	17.10	7.44
		Karanjirakulam bird sanctuary	17.18	8.54	21.735	8.82

1	2	3	4	5	6	7
		Kanyakumari Wildlife Sanctuary	35.85	15.59	34.63	19.19
		Karaivetti Bird Sanctuary	19.62	5.87	23.43	5.44
		Karikilli Bird Sanctuary	12.11	6.11	16.88	7
		Melaselvanoor and Keelaselvanoor Bird Sanctuary	14.445	5.565	17.10	5.45
		Meghamalai W/S	15.70	9.97	18.199	8.64
		Mukuthi National Park	39.13	16.94	27.71	15.644
		Point Calimere Wildlife Sanctuary	34.06	14.78	68.80	16.14
		Pulicate Bird Sanctuary	25.23	13.73	29.90	16.40
		Sathyamangalam Wildlife Sanctuary	35.63	19.23	54.73	23.80
		Udayamarthandapura in Bird Sanctuary	20.25	2.40	21.16	6.70
		Vaduvor Bird Sanctuary	34.88	7.20	24.06	4.45
		Vedanthangal Wildlife Sanctuary	24.19	9.19	26.505	9.90
		Vellanadu Black Buck Sanctuary	253.61	9.73	14.94	2.53
		Vellod Bird Sanctuary	37	8.56	24.26	12.11
		Vettangudi Bird Sanctuary	16.54	5.63	12.45	7.60
		Thirumpudaimaruthur Bird Conservation Reserve	9.99	4.16	10.90	5.44
22.	Uttar Pradesh	Bhim Rao Ambedkar	27.77	5.69	4.75	0
		Bakhira WLS	18.96	4.62	25.77	9.98
		Chandraprabha	38.67	10.96	39.38	21.92
		Hastinapur	54.45	18.70	48.57	21.58
		Jai Prakash Narayan (Surahatal)	24.15	3.56	6.90	3.40
		Kachhua WLS	25.86	9.66	12.10	3.20
		Kaimur Wildlife Sanctuary	40.00	21.04	40.00	29.15
		Lakh Bahosi	49.74	6.49	49.79	11.25
		Mahavir Swami	31.65	16.10	39.97	17.72
		National Chambal	78.89	25.02	118.586	45.15
		Nawabganj	49.20	6.495	43.90	9.37

1	2	3	4	5	6	7
		Okhla WLS	24.50	5.70	20.30	7.65
		Parvati Arga WLS	29.80	5.77	76.25	8.18
		Patna Bird Sanctuary	31.374	4.45	30.23	6.86
		Ranipur WLS	40.51	14.60	39.96	26.41
		Saman Bird Sanctuary	33.60	4.50	43.862	11.725
		Samaspur	49.95	8.74	49.45	11.40
		Sandi Bird Sanctuary	47.90	5.86	44.00	10.60
		Sohagibarwa WLS	86.67	8.15	173.13	20.64
		Sohelwa WLS	66.35	5.105	96.00	18.35
		Sur Sarovar Bird Sanctuary	39.83	6.96	64.99	11.925
		Vijay Sagar	31.37	6.20	39.82	12.64
23.	Uttarakhand	Askot WLS	0	0	27.50	0
		Binsar WLS	62.80	20.126	52.133	0
		Gangotri NP	82.39	27.29	133.14	52.29
		Govind Pasu Vihar NP	131.20	44.44	130.80	53.67
		Mussorrie WLS	22.69	9.34	0	0
		Nanda Devi NP	82.57	59.81	90.16	46.47
		Valley of Flower NP	103.98	40.70	61.0	45.58
		Kedarnath WLS	0	0	208.47	22.26
24.	West Bengal	Chapramari WLS	57	16.08	43	10.79
		Gorumara NP	202	47.21	92	28.28
		Jaldapara WLS	355	62.125	207	42.695
		Mahananda WLS	230.32	39.80	187.80	21.14
		Neora Valley NP	91	29.95	90	20.76
		Raiganj WLS	36.729	0.25	48.60	1.56
		Senchal WLS	143.60	26.08	65.50	17.39
		Singhalila NP	121.50	24.93	99.155	21.52
25.	Arunachal Pradesh	D'Ering WLS	42.28	10.51	77.545	16.144
		Debang WLS	26.35	9.71	45.655	11.76

1	2	3	4	5	6	7
		Eagle Nest WLS	25.51	14.92	40.685	17.768
		Itanagar WLS	40.50	19.21	46.80	18.28
		Kamlang WLS	48	15.24	47.44	12.776
		Kane WLS	40.24	10.28	38.43	4.216
		Mehao WLS	23.60	13.48	47.25	23.952
		Mouling NP	66.404	35.76	88.24	21.60
		Sessa Orchid WLS	21.09	11.89	38.89	14.7995
		Talle WLS	59.84	27.11	61.48	21.12
26.	Assam	Barail WLS	29.12	13.40	70.36	9.84
		Bardoibum Beelmukh WLS	30.52	10.05	12	2.95
		Barnadi WLS	38.70	12.08	0	0
		Borajan Bherjan Padumani WLS	24	14.45	21	5.65
		Chakrashila WLS	21.70	12.50	60.95	6.49
		Deepar Bheel WS	34.35	9.40	23.80	7.50
		Dibru Saikhowa NP	68.95	15.24	48.50	9.00
		Dihing Patkai WLS	54.22	0	60.92	0
		East Karbi Anglong WLS	19.00	7.80	48.90	5.85
		Garampani WLS	36.20	14.96	47	10.40
		Gibbon WLS	28.34	14.47	40.20	9.10
		Karbi Anglong (North) WLS	22.10	13.76	60.95	9.35
		Marat Longri WLS	29.91	17.23	44.90	10.80
		Nambor Doigurung WLS	36.68	11.82	49.86	13.65
		Orang NP	70.02	27.32	57	14.44
		Panidehing WLS	30	9.78	34.50	9.18
		Pobitora WLS	61.71	22.07	60.72	18.335
		Sonai Rupara WLS	33.81	7.84	47.94	9.54
27.	Manipur	Jiri Makru WLS	16.62	10.72	23.36	13.24
		Keibul Lamjao National Park	75.45	35.54	60.45	29.71
		Shiroy National Park	21.11	12.83	21.65	10.645
		Yangoupokpi Lokchao WLS	45.44	27.56	40.46	20.33

1	2	3	4	5	6	7
28.	Meghalaya	Baghmara	2.85	2.25	9.19	2.64
		Balpakram NP	34.79	9.95	17.90	7.20
		Nokrek NP	45	13.525	26.525	5.64
		Nongkhyllem	41.67	13.975	29.20	4.36
		Sijju	6.84	4.10	8.50	2.24
29.	Mizoram	Khawnglung WLS	42.074	19.812	38.288	11.002
		Lenteng	43.468	14.811	39.15	11
		Murlen	51.608	15.477	40.536	11
		Ngengpui WLS	52.46	17.904	31.57	10.574
		Phawngpui NP	51.46	15.808	30.25	9.116
		Pualreng	46.596	20.126	39.908	11
		Tawi	39.62	18.856	37.379	11.50
		Thorangtang	39.662	18.431	41.744	11.20
		Tokalo WLS	34.22	12.22	45.77	10
30.	Nagaland	Itanki NP	191.915	9.883	51.677	10.975
		Fakim WLS	10.4095	5.98	15.202	7.36
		Siongphan WLS	28	7.18	22.195	7.52
31	Sikkim	Barsey Rhododendron	30.90	17.67	46.60	24.394
		Fambong LHO	17	15.33	20.50	20.21
		Khangchendzonga NP	52.53	21.40	65.80	30.105
		Kitam Bird Sanctuary	26.45	15.40	47.75	25.43
		Kyongnosla Alpine	17.48	14.844	2.048	17.47
		Maenam WLS	28.20	16.20	48.50	20.38
		Pangolakha WLS	17.32	14.549	21.94	21.94
		Shingba (Rhododendron)	22.90	16.40	26.54	17.79

[Translation]

**Labourers in closed Industrial Units**

5504. SHRI ASHOK KUMAR RAWAT:

SHRI BADRI RAM JAKHAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of factories/units lying closed and declared sick during each of the last three years and the current year in various parts of the country, State-wise including Delhi;

(b) the number of workers/employees rendered jobless as a result thereof during the said period, State-wise;

(c) whether the Government proposes to revive these closed factories/units and to provide alternative employment to the jobless workers/employees from such factories;

(d) if so, the details thereof along with the funds allocated and released for the purpose during the said period, State-wise;

(e) if not, the reasons therefor;

(f) whether the Government has also constituted any committee for the protection of the interest of workers from such closed industry; and

(g) if so, the details of report of the said committee along with the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (g) The information is being collected and will be laid on the Table of the House.

[English]

#### Procurement of Items

5505. SHRI BAL KUMAR PATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government is planning to procure Generic and widely available items through open tenders;

(b) if so, the details thereof;

(c) whether the Government would publish the list of Generic and widely available items on the website of Ordnance Factory Board (OFB);

(d) whether such open tenders would be published on the website of OFB and Ministry of Defence; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) and (b) Yes, Madam. In Ordnance Factories, the Commercially off-the shelf items valuing more than Rs. 10 lakhs are being procured through open tender enquiries.

(c) to (e) The details of all tenders are available on OFB portal of [beproc.gov.in/ofbindia.gov.in](http://beproc.gov.in/ofbindia.gov.in).

#### Imposition of Quality Standards

5506. SHRI AVTAR SINGH BHADANA:  
SHRI J.M. AARON RASHID:

Will the Minister of STEEL be pleased to state:

(a) whether the Government has imposed mandatory quality standards on import of different varieties of steel and steel products and if so, the details thereof and the reasons therefor;

(b) whether imposition of these standards is likely to adversely affect the import of steel and steel products in the country leading to large scale closure of small scale units;

(c) if so, the details thereof;

(d) whether such a ban on imports will raise the prices of steel in the country and would be favourable to large scale steel producers only; and

(e) if so, the details thereof and the corrective action taken by the Government in this regard?

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): (a) Yes, Madam. Government has notified sixteen steel products having direct bearing on human safety and critical to infrastructure under the mandatory certification marks scheme of Bureau of India Standards (BIS).

(b) to (e) The purpose of Steel and Steel Products (Quality Control) Order is to ensure that the steel products conform to relevant Indian standards and not to restrict their import.

As per the Quality Control Order, foreign exporters are required to obtain licence from BIS before the products are exported to India. Having noted that for some of the steel products, sufficient numbers of BIS licenses had not been obtained by the foreign manufacturers, Government has extended the date of enforcement of Quality Control Order for such products to ensure uninterrupted supply/import of steel products in the country.

[Translation]

#### Dues of VIP Aircraft

5507. SHRI TUFANI SAROJ: Will the Minister of DEFENCE be pleased to state:

(a) whether huge amount as fares on the use of aircraft/helicopters of the Indian Air Force (IAF) is outstanding towards various Ministries;

(b) if so, the details thereof at present;

(c) the number of occasions when different Ministries have used IAF aircraft/helicopters during the years 2012-13; and

(d) the details of outstanding fares during the said period?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Amount of Rs. 64,29,57,372/- is outstanding against various Ministries as fares on the use of aircraft/helicopters of the Indian Air Force, as on 31st March 2013.

(c) and (d) During 2012-13, IAF aircraft/helicopters were used on 133 occasions and amount of Rs. 9,48,02,751/- is outstanding.

[English]

#### **Re-investigation of Bt. Brinjal Approval Process**

5508. SHRI BAIJAYANT PANDA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Genetic Engineering Appraisal Committee (GEAC) has acted upon the Parliamentary Standing Committee on Agriculture's specific recommendations that Bt. brinjal approval process be re-investigated;

(b) if so, the details thereof;

(c) whether the GEAC has acted upon the Committee's specific recommendation that Bt. cotton's safety to animals, based on a 2008 Indian Council of Agricultural Research (ICAR) study, be assessed; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) Based on the testimony of one Expert that requisite number of tests was not done on Bt. Cotton and Bt. Brinjal in the country, the Standing Parliamentary Committee on Agriculture has recommended that Bt. Brinjal approval process be re-investigated. The

additional studies recommended by the Expert are currently only research tools and under review by international agencies and in the absence of validated methodologies and protocols, the additional studies are not prescribed by regulatory agencies in countries like even European Union, Australia and others. The GEAC is committed to follow a case by case appraisal of each GM crop event which is in accordance with internationally harmonized systems under the Organization for Economic Co-operation and Development, CODEX Alimentarius Commission and International Plant Protection Convention (IPPC), Food and Agricultural Organization and Cartagena Protocol on Bio-safety.

(c) and (d) As regards the report on animal feeding studies with Bt. cotton seed meal conducted at Central Sheep and Wool Research Institute in Rajasthan in 2008, the Standing Parliamentary Committee on Agriculture has recommended that findings be evaluated by an expert committee comprising of eminent scientists from ICMR, pathologists, veterinarians and nutrition experts. The ICMR has constituted an Expert Committee to review the adequacy of Bt. Brinjal and Bt. cotton toxicity studies. GEAC will take into consideration the findings of the Expert Committee.

#### **De-colouration of Waste for Recycling**

5509. DR. MANDA JAGANNATH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Pollution Control Board has instructed the major industrial sectors generating "coloured" effluents in Mumbai to de-colour the same for its effective re-use and recycling;

(b) if so, the details thereof;

(c) whether the Government is reviewing and redefining the standards for colouring/dyeing in industrial units; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) As informed by the Central Pollution Control Board (CPCB), it has not given any instructions to the major industrial sectors to decolourise the effluent for recycling.

(c) and (d) There is no proposal for reviewing and redefining the standards for colouring/dyeing in industrial units.

#### Licenses to Ships

5510. SHRI D.B. CHANDRE GOWDA: Will the Minister of SHIPPING be pleased to state:

(a) the number of licenses issued by the Government to shipping companies during the last three years and the current year, year-wise;

(b) the number of licenses that have been cancelled during the above period along with the reasons for such cancellation;

(c) whether the Government proposes to give more powers to the Directorate General of Shipping to take action against shipping companies for various types of complaints or violations of various guidelines/rules;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN):

(a) The number of licenses cumulatively issued by the Directorate General of Shipping, Mumbai under Sections 406 and 407 of the Merchant Shipping Act, 1958 to shipping companies during the last three financial years and the current fiscal are given below:—

Sl.No.	Financial Year	No. of Licences
1.	2010-11	1532
2.	2011-12	1688
3.	2012-13	1750
4.	2013-14 (upto 25.4.2013)	138

(b) No license has been cancelled during this time frame.

(c) to (e) There is no such proposal as the Directorate General of Shipping is fully empowered in this regard.

#### Setting up of Waste-to-Energy Plants

5511. SHRI NARANBHAI KACHHADIA:  
SHRI PRALHAD JOSHI:

SHRI JAYANT CHAUDHARY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has any proposal to encourage setting up of Waste to Energy plants in the country;

(b) if so, the details thereof along with the roadmap/ plan prepared by the Government, if any; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) The Ministry of New and Renewable Energy (MNRE) is implementing a Programme on Energy Recovery from Urban and Industrial Wastes, which provides for central financial assistance in fixed amounts limited to 20% of project cost for setting up of biomethanation plants and power generation. MNRE has supported about 120 Waste-to-Energy projects so far, including biomethanation projects and spent Rs. 66.33 crore and Rs. 12.44 crore during the 11th and first year of the 12th Plan Period, respectively.

#### Defence Allocations

5512. SHRI HARIBHAU JAWALE: Will the Minister of DEFENCE be pleased to state:

(a) whether the budgetary provisions have been made as per the current requirement of the various Services of the armed forces;

(b) if so, the details of the estimated requirements under different heads; and

(c) whether the funds allotted for the current financial year are adequate and will meet our defence needs and if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The projected budgetary requirements for the financial year 2013-2014 for the Defence Services and departments covered under the Defence Services Estimates and the provision made in the Budget Estimates (BE) 2013-14 are as given in the following table. The table also indicates the projected requirement and allocation under the revenue and capital heads:—



(Rs. in crores)

Service	Projected requirement for BE 2013-14			Allocated BE 2013-14		
	Revenue	Capital	Total	Revenue	Capital	Total
Army	93355.38	25528.08	118883.46	81119.20	17883.83	99003.03
Navy	19164.69	33775.53	52940.22	12194.43	24149.03	36343.46
Air Force	25922.64	64607.84	90530.48	18295.10	39208.84	57503.94
Sub-Total Services	138442.71	123911.45	262354.16	111608.73	81241.70	192850.43
DGOF	-273.13	973.40	700.27	-944.62	435.96	-508.66
R&D	7313.40	9169.88	16483.28	5552.57	5057.60	10610.17
DGQA	788.05	15.53	803.58	714.73	5.45	720.18
Sub-Total Deptts.	7828.32	10158.81	17987.13	5322.68	5499.01	10821.69
Total	146271.03	134070.26	280341.29	116931.41	86740.71	203672.12

2. The budgetary provision of ₹203672.12 crores made for the Defence Services Estimates is 27.35% less than the projected requirements of the various Services/ Departments. The funds allocated are adequate to meet the obligatory charges, essential maintenance requirements, contractual commitments and some fresh modernization schemes for the present. Additional requirement of funds as necessary will be projected depending on pace of utilization of allocation, progress of ongoing and new modernization schemes and other priority requirements.

[Translation]

#### **Educational Institutions for Climate Change**

5513. SHRI DANVE RAOSAHEB PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government is planning to set up a national network of educational institutions to conduct research on climate change and for providing assistance to the farmers;

(b) if so, the details thereof along with the present status of the project; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) An Indian Network of Climate Change Assessment (INCCA) is a network of 127 institutions countrywide belonging to Universities, Research and Development Institutions, autonomous institutions of the government, Non-Governmental organization and private institutions has been established for studies on various aspects of climate change. Under the aegis of INCCA, two Reports namely, 'India: Greenhouse Gas Emission- 2007' and a "Climate Change in India: A 4x4 Assessment- A Sectoral and Regional Analysis for 2030s" were published in May 2010 and November 2010 respectively. The findings of the study on climate change have been published and are of relevance for agriculture sector and farmers.

[English]

#### **Information of Clearances on Website**

5514. SHRI SANJAY NIRUPAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the National Green Tribunal has asked the Government to upload on its website all orders on granting environmental clearance within seven days of approval;

(b) if so, the details thereof;

(c) whether it would help the public to challenge the approval within thirty days limitation period to be computed from the date on which approval is effectively communicated to public; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) The National Green Tribunal (NGT), in its order dated 14th March, 2013, in case of M.A. no. 104 of 2012 has issued directions which, inter-alia, state that the Ministry of Environment and Forests (MoEF) shall, within seven days from the date of passing of the order of Environment Clearance, upload it on its website and ensure that the same is accessible and can be downloaded without any delay or impediment. It would remain so uploaded on website for a period of at least 90 days. The date on which the order of environmental clearance is communicated to the public at large, shall be the date from which the period of limitation shall be taken into account.

The environment clearances are uploaded on the Ministry's website within seven days of their issuance

#### **Encroachments of National Parks**

5515. SHRI RATAN SINGH:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has compiled the cases belonging to encroachments on National Parks in the country;

(b) if so, the details thereof, State-wise;

(c) the manner in which the Government proposes to ensure proper functioning of National Parks in the country; and

(d) the number of regulations made by the Government for the proper functioning of National Parks in the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) There have been reports regarding encroachments of National Parks in the country from time to time. However, the details of such cases are generally not compiled at the level of Central Government.

Management of Protected Areas is primarily the responsibility of the concerned State/UT Governments. Encroachments in Protected Areas are prohibited under the provisions of the Wild Life (Protection) Act, 1972, the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980 and under the orders of Hon'ble Supreme Court issued from time to time. The Central Government has also issued advisories to the State/UT Governments for eviction of the encroachments from the forest lands. Moreover, under the Centrally Sponsored Schemes 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant', the Government of India provides technical and financial assistance to the State Governments for undertaking various activities in Protected Areas including those aimed at the prevention of encroachments.

(d) Regulations have been made under sections 35 (5), 35(6), 35(7), 35(8) as including sections 27 and 28, sections 30 to 32 (both inclusive) and clauses (a), (b), and (c) of section 33, section 33 A and section 34 of the Wild Life (Protection) Act, 1972 for proper functioning of the National Parks in the country.

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

**11.03 hrs.**

*The Lok Sabha then adjourned till Twelve of the Clock.*

**12.00 hrs.**

*The Lok Sabha reassembled at Twelve of the clock.*

[DR. GIRIJA VYAS *in the Chair*]

*...(Interruptions)*

[Translation]

MADAM CHAIRMAN: Let some work be taken up.

...(Interruptions)

12.0½ hrs.

At this stage Shri Ganesh Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

12.01 hrs.

PAPERS LAID ON THE TABLE

[English]

MADAM CHAIRMAN: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of my colleague Shri G.K. Vasan, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2011-2012.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8916/15/13]

- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 8917/15/13]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 8918/15/13]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 8919/15/13]

...(Interruptions)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8920/15/13]

- (2) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8921/15/13]

- (3) Memorandum of Understanding between the MOIL Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8922/15/13]

- (4) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8923/15/13]

- (5) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8924/15/13]

- (6) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8925/15/13]

- (7) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8926/15/13]

- (8) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2013-2014.

[Placed in Library. See No. LT 8927/15/13]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2010-2011.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8928/15/13]

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Outcome Budget of the National Cadet Corps, Ministry of Defence, for the year 2013-2014.

[Placed in Library. See No. LT 8929/15/13]

- (2) Outcome Budget of the Directorate General Married Accommodation Project, Ministry of Defence, for the year 2013-2014.

[Placed in Library. See No. LT 8930/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of my colleague Shrimati D. Purandeswari, I beg to lay on the Table a copy of the Agricultural and Processed Food Products Export Development Authority (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. S.O. 379(E) in Gazette of India dated 15th February, 2013 under Section 34 of the Agricultural

and Processed Food Products Export Development Authority Act, 1985.

[Placed in Library. See No. LT 8931/15/13]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 8932/15/13]

- (3) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:—

- (i) S.O. 596(E) published in Gazette of India dated 11th March, 2012, extending for placement of orders beyond 10.03.2013 i.e. upto 15.03.2013 and completion of supplies beyond 31.03.2013 i.e. upto 15.04.2013 for a quantity of 2.30 lakh bales only of HDPE/PP bags during the jute year 2012-2013.
- (ii) S.O. 818(E) published in Gazette of India dated 22nd March, 2012, extending for placement of orders beyond 15.03.2013 i.e. upto 31.03.2013 and completion of supplies beyond 15.04.2013 i.e. upto 30.04.2013 for a quantity of 1.40 lakh bales only of HDPE/PP bags during the jute year 2012-2013.

[Placed in Library. See No. LT 8933/15/13]

- (4) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the NTC Limited and the Ministry of Textiles for the year 2013-2014.
- (ii) Memorandum of Understanding between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2013-2014.

[Placed in Library. See No. LT 8934/15/13]

...(Interruptions)

**12.03 hrs.**

*At this stage Shri Shailendra Kumar and some other hon. Members went back to their seats.*

...(Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): Madam Chairman, On behalf of Shri Sarvey Sathyannarayana, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:—
  - (i) S.O. 1003(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway Nos. 3 and 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
  - (ii) S.O. 664(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
  - (iii) S.O. 1799(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation

- of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (iv) S.O. 1755(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (v) S.O. 1216(E) published in Gazette of India dated 28th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obdullaganj-Betul Section) in the State of Madhya Pradesh.
- (vi) S.O. 1815(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (vii) S.O. 2491(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (viii) S.O. 2583(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obdullaganj-Betul Section) in the State of Madhya Pradesh.
- (ix) S.O. 2482(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (x) S.O. 2584(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obdullaganj-Betul Section) in the State of Madhya Pradesh.
- (xi) S.O. 2599(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obdullaganj-Betul Section) in the State of Madhya Pradesh.
- (xii) S.O. 2542(E) published in Gazette of India dated 23rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obdullaganj-Betul Section) in the State of Madhya Pradesh.
- (xiii) S.O. 2861(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xiv) S.O. 2249(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xv) S.O. 2485(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.

- (xvi) S.O. 2544(E) published in Gazette of India dated 23th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26B (Amarwara to Chhindwara Section) in the State of Madhya Pradesh.
- (xvii) S.O. 2467(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedulaganj-Betul Section) in the State of Madhya Pradesh.
- (xviii) S.O. 2471(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xix) S.O. 2481(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (Chhindwara to Chhindwara/Seoni District Border) in the State of Madhya Pradesh.
- (xx) S.O. 2461(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxi) S.O. 2468(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69A (from Betul/Chhindwara District Border to Chhindwara Section) in the State of Madhya Pradesh.
- (xxii) S.O.2091(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedulaganj-Betul Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 1754(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26B in the State of Madhya Pradesh.
- (xxiv) S.O. 2860(E) published in Gazette of India dated 7th December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxv) S.O. 1527(E) published in Gazette of India dated 9th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxvi) S.O. 661(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Aurang-Saraipali Section) in the State of Chhattisgarh.
- (xxvii) S.O. 1826(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xxviii) S.O. 917(E) published in Gazette of India dated 26th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69

- (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2243(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xxx) S.O. 1332(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxxi) S.O. 2227(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 2115(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 2226(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxxiv) S.O. 2246(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xxxv) S.O. 1969(E) published in Gazette of India dated 25th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 2333(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (xxxvii) S.O. 663(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxxviii) S.O. 1005(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xxxix) S.O. 597(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway Nos. 3 and 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (xl) S.O. 487(E) published in Gazette of India dated 17th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (xli) S.O. 2593(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building,



- maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (xlii) S.O. 1562(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (xliii) S.O. 2248(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Jorhat to Dibrugarh Section) in the State of Assam.
- (xliv) S.O. 873(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xlv) S.O. 528(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-MP/Maharashtra Border Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 1486(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to MP/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (xlvii) S.O. 600(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 1558(E) published in Gazette of India dated 12th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xlix) S.O. 587(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Design Chainage) in the State of Madhya Pradesh.
- (l) S.O. 905(E) published in Gazette of India dated 25th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (li) S.O. 750(E) published in Gazette of India dated 4th April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lii) S.O. 607(E) published in Gazette of India dated 27th March, 2012, making certain amendments in the Notification No. S.O. 943(E) dated 29th April, 2011.
- (liii) S.O. 1227(E) published in Gazette of India dated 28th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (including construction of Bypasses) (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (liv) S.O. 1788(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation

- of National Highway No. 6 (including construction of Bypasses) (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (lv) S.O. 1341(E) to S.O. 1344(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 6 (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (lvi) S.O. 1484(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (including construction of Bypasses) (Aurang-Saraipali Section) in the State of Madhya Pradesh.
- (lvii) S.O. 553(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (lviii) S.O. 871(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (lix) S.O. 1011(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.
- (lx) S.O. 542(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (lxi) S.O. 673(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation for extension of Jabalpur bypass joining on National Highway No. 7 (Jabalpur-Lakhandon Section) and National Highway No. 12A (Jabalpur-Mandla Section) (with new alignment) in the State of Madhya Pradesh.
- (lxii) S.O. 747(E) published in Gazette of India dated 4th April, 2012, making certain amendments in the Notification No. S.O. 3075(E) dated 31st December, 2010.
- (lxiii) S.O. 1531(E) published in Gazette of India dated 9th July, 2012, regarding acquisition of land for building, maintenance, management to operation of National Highway No. 37 in the State of Assam.
- (lxiv) S.O. 1798(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (lxv) S.O. 1463(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Numaligarh-Da-Dhara Section) in the State of Assam.
- (lxvi) S.O. 874(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Haryana.
- (lxvii) S.O. 964(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance,

- management and operation of National Highway No. 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (Ixxviii) S.O. 959(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (Ixxix) S.O. 646(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (Ixx) S.O. 658(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (Ixxi) S.O. 2264(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Odisha/Chhattisgarh Section) in the State of Odisha.
- (Ixxii) S.O. 2196(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar to Bhubaneswar-Kolkata Sections) in the State of Odisha.
- (Ixxiii) S.O. 2355(E) published in Gazette of India dated 3rd October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Odisha.
- (Ixxiv) S.O. 560(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (Ixxv) S.O. 1920(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obdullaganj-Betul Section) in the State of Madhya Pradesh.
- (Ixxvi) S.O. 2192(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (Ixxvii) S.O. 1215(E) published in Gazette of India dated 28th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (Ixxviii) S.O. 606(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Amarwar to Chhindwara Section) in the State of Madhya Pradesh.
- (Ixxix) S.O. 1525(E) published in Gazette of India dated 9th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.

- (lxxx) S.O. 2258(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (lxxxii) S.O. 1821(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Indore-Dewas Section) in the State of Madhya Pradesh.
- (lxxxiii) S.O. 2033(E) published in Gazette of India dated 5th September, 2012, making certain amendments in the Notification No. S.O. 2177(E) dated 21st September, 2011.
- (lxxxiiii) S.O. 2240(E) published in Gazette of India dated 20th September, 2012, authorising the Sub-Divisional Officer, Revenue, Kannod, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 59A in the State of Madhya Pradesh.
- (lxxxv) S.O. 1490(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lxxxvi) S.O. 543(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (lxxxvii) S.O. 1006(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (lxxxviii) S.O. 969(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (lxxxviiii) S.O. 1001(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lxxxix) S.O. 1805(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (xc) S.O. 1761(E) published in Gazette of India dated 7th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xci) S.O. 886(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xcii) S.O. 1907(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

- (xciii) S.O. 532(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (xciv) S.O. 875(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (xcv) S.O. 1816(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.
- (xcvi) S.O. 1239(E) published in Gazette of India dated 30th May, 2012, authorising the Tahasildar, Barkot, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 23 in the State of Odisha.
- (xcvii) S.O. 2460(E) published in Gazette of India dated 31st October, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 6 in the State of Odisha.
- (xcviii) S.O. 1922(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Cuttack-Angul Section) in the State of Odisha.
- (xcix) S.O. 2330(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Odisha/Chhattisgarh Border Section) in the State of Odisha.
- (c) S.O. 2204(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (ci) S.O. 595(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Jabalpur-Lakhanadon Section) in the State of Madhya Pradesh.
- (cii) S.O. 1002(E) published in Gazette of India dated 3rd May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (ciii) S.O. 657(E) published in Gazette of India dated 29th March, 2012, making certain amendments in the Notification No. S.O. 1243(E) dated 2nd August, 2006.
- (civ) S.O. 1373(E) published in Gazette of India dated 18th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.
- (cv) S.O. 665(E) published in Gazette of India dated 29th March, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

- (cvi) S.O. 888(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (cvii) S.O. 890(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (cviii) S.O. 965(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.
- (cix) S.O. 979(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (cx) S.O. 961(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (cxi) S.O. 2839(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of West Bengal.
- (cxii) S.O. 2842(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 3, in the States of Uttar Pradesh and Rajasthan.
- (cxiii) S.O. 2864(E) published in Gazette of India dated 10th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxiv) S.O. 2905(E) published in Gazette of India dated 14th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Odisha.
- (cxv) S.O. 2906(E) published in Gazette of India dated 14th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (cxvi) S.O. 2922(E) published in Gazette of India dated 17th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxvii) S.O. 2923(E) published in Gazette of India dated 17th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxviii) S.O. 2980(E) published in Gazette of India dated 21st December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.
- (cxix) S.O. 2921(E) published in Gazette of India dated 17th December, 2012, regarding collection of fees from the mechanical

vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Gujarat.

- (cxx) S.O. 2904(E) published in Gazette of India dated 14th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Odisha.
- (cxxi) S.O. 2843(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 3, in the State of Madhya Pradesh.
- (cxxii) S.O. 2840(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Bihar.
- (cxxiii) S.O. 2841(E) published in Gazette of India dated 6th December, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Tamil Nadu.
- (cxxiv) S.O. 420(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxv) S.O. 400(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 34, in the State of West Bengal.
- (cxxvi) S.O. 401(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (cxxvii) S.O. 402(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (cxxviii) S.O. 403(E) published in Gazette of India dated 18th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Andhra Pradesh.
- (cxxix) S.O. 336(E) published in Gazette of India dated 7th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxx) S.O. 376(E) published in Gazette of India dated 15th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Tamil Nadu.
- (cxxxi) S.O. 421(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 26, in the State of Madhya Pradesh.
- (cxxxii) S.O. 422(E) published in Gazette of India dated 21st February, 2013, regarding

- collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 25, in the State of Uttar Pradesh.
- (cxxxiii) S.O. 130(E) published in Gazette of India dated 11th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxxiv) S.O. 287(E) published in Gazette of India dated 29th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxxv) S.O. 288(E) published in Gazette of India dated 29th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxxxvi) S.O. 334(E) published in Gazette of India dated 7th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 8D, in the State of Gujarat.
- (cxxxvii) S.O. 335(E) published in Gazette of India dated 7th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the States of Bihar and Jharkhand.
- (cxxxviii) S.O. 219(E) published in Gazette of India dated 22nd January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.
- (cxxxix) S.O. 423(E) published in Gazette of India dated 21st February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 26, in the State of Uttar Pradesh.
- (cxl) S.O. 432(E) published in Gazette of India dated 22nd February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24B, in the State of Uttar Pradesh.
- (cxli) S.O. 433(E) published in Gazette of India dated 22nd February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 26, in the State of Madhya Pradesh.
- (cxlii) S.O. 434(E) published in Gazette of India dated 22nd February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (cxliii) S.O. 466(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 203, in the State of Odisha.
- (cxliv) S.O. 467(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 47, in the State of Kerala.



- (cxlv) S.O. 469(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Odisha.
- (cxlvi) S.O. 484(E) published in Gazette of India dated 27th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway Nos. 4 and 5, in the State of Tamil Nadu.
- (cxlvii) S.O. 4(E) published in Gazette of India dated 1st January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the different National Highway Nos. 8, 76, 79 and 79A in the State of Rajasthan.
- (cxlviii) S.O. 39(E) published in Gazette of India dated 3rd January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (cxlix) S.O. 116(E) published in Gazette of India dated 9th January, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24, in the State of Uttar Pradesh.
- (cl) S.O. 2872(E) published in Gazette of India dated 11th December, 2012, rescinding the Notification No. S.O. 862(E) dated 31st May, 2007.
- (cli) S.O. 468(E) published in Gazette of India dated 26th February, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7A, in the State of Tamil Nadu.
- (clii) S.O. 1460(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (cliii) S.O. 1916(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 42 (Angul-Sambalpur Section) in the State of Odisha.
- (cliv) S.O. 1812(E) published in Gazette of India dated 14th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Gwalior Shivpuri Section) in the State of Madhya Pradesh.
- (civ) S.O. 891(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clvi) S.O. 1353(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.
- (clvii) S.O. 1608(E) published in Gazette of India dated 19th July, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Gwalior-Shivpuri Section) in the State of Madhya Pradesh.

- (clviii) S.O. 877(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clix) S.O. 973(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clx) S.O. 879(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (clxi) S.O. 880(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (clxii) S.O. 976(E) published in Gazette of India dated 1st May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (clxiii) S.O. 881(E) published in Gazette of India dated 21st April, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Obedullaganj-Betul Section) in the State of Madhya Pradesh.
- (clxiv) S.O. 742(E) published in Gazette of India dated 18th March, 2013, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 15 in the State of Punjab.
- (clxv) S.O. 787(E) published in Gazette of India dated 20th March, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Satna-Bela Section) in the State of Madhya Pradesh.
- (clxvi) S.O. 841(E) published in Gazette of India dated 28th March, 2013, making certain amendments in the Notification No. S.O. 1210(E) dated 25th May, 2012.
- (clxvii) S.O. 850(E) published in Gazette of India dated 28th March, 2013, making certain amendments in the Notification No. S.O. 2442(E) dated 25th October, 2011.
- (clxviii) S.O. 327(E) published in Gazette of India dated 6th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar-Baghana Section) in the State of Rajasthan.
- (clxix) S.O. 328(E) published in Gazette of India dated 6th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Satna-Bela Section) in the State of Madhya Pradesh.
- (clxx) S.O. 357(E) published in Gazette of India dated 13th February, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (clxxi) S.O. 358(E) published in Gazette of India dated 13th February, 2013, regarding acquisition of land for building, maintenance, management and operation

of National Highway No. 11 in the State of Rajasthan.

(clxxii) S.O. 500(E) published in Gazette of India dated 1st March, 2013, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 92, in the State of Madhya Pradesh.

(clxxiii) S.O. 2198(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

[Placed in Library. See No. LT 8935/15/13]

12.04 hrs.

STANDING COMMITTEE ON DEFENCE

19th and 20th Reports

[Translation]

SHRI RAJ BABBAR (Ferozpur): Madam Speaker, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Defence:—

- (1) Nineteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fifteenth Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Defence.
- (2) Twentieth Report on Demands for Grants (2013-14) of the Ministry of Defence.

12.04¼ hrs.

STANDING COMMITTEE ON LABOUR

35th and 36th Reports

[Translation]

SHRI DARA SINGH CHAUHAN (Ghosi): Madam

Speaker, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour:—

- (1) Thirty-fifth Report on Demands for Grants for the year 2013-14 of the Ministry of Labour and Employment.
- (2) Thirty-sixth Report on Demands for Grants for the year 2013-14 of the Ministry of Textiles.

12.04½ hrs.

STANDING COMMITTEE ON WATER RESOURCES

(i) 17th Report

[English]

SHRI DIP GOGOI (Kaliabor): I beg to present the Seventeenth Report (Hindi and English versions) of the Standing Committee on Water Resources on 'Demands for Grants (2013-14)' of the Ministry of Water Resources.

...(Interruptions)

(ii) Statement

SHRI DIP GOGOI : I beg to lay a Statement (Hindi and English versions) of the Standing Committee on Water Resources (2012-2013) showing Further Action-taken by the Government on the Recommendations/Observations contained in the Fifteenth Report (15th Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the Eleventh Report (15th Lok Sabha) on 'Review of Central Soil and Materials Research Station' of the Ministry of Water Resources.

...(Interruptions)

12.05 hrs.

MOTION RE: FORTY-SEVENTH REPORT OF  
BUSINESS ADVISORY COMMITTEE

[English]

SHRI BHARTRUHARI MAHTAB (Cuttack): Madam, I beg to move:

"That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on 26th April, 2013."

MADAM CHAIRMAN: The question is:

“That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on 26th April, 2013.”

*The motion was adopted.*

[Translation]

...(Interruptions)

MADAM CHAIRMAN: Please sit down. Go back to your seat.

...(Interruptions)

MADAM CHAIRMAN: Some important issues have to be discussed in the House.

...(Interruptions)

MADAM CHAIRMAN: Please, go back to your seat

...(Interruptions)

MADAM CHAIRMAN: Let the House run for some time.

...(Interruptions)

MADAM CHAIRMAN: Please, listen to Shri Mulayam Singh ji.

SHRI MULAYAM SINGH YADAV (Mainpuri) : Madam chairman, I would like to tell my colleagues from Bhartiya Janta Party. ...(Interruptions) All kinds of scams are there. ...(Interruptions)

MADAM CHAIRMAN: Let the House run.

...(Interruptions)

SHRI MULAYAM SINGH YADAV: Madam Chairman, please see here. Let them do whatever they want. ... (Interruptions)

MADAM CHAIRMAN: I have called the name of Mulayam Singh ji and it has been the tradition of this House that when a leader speaks, we listen to him. You do not want the House to run. You do not want to listen in the House. Please go to your seats and listen to him.

...(Interruptions)

SHRI MULAYAM SINGH: We will also not let them speak. ...(Interruptions)

Madam Chairman, I want to place before the House an issue of our country's border. At the time of 1962 invasion and even before in 1952, Dr. Ram Manohar Lohia had alerted that China was preparing for launching an attack. ...(Interruptions) When Chou En Lai come here, the Socialist Party had said then that China was preparing for an attack but Nehru ji and all others accorded him a warm welcome. After his return from India in 1962, China attacked India and occupied one lakh square kilometer land of this country. ...(Interruptions) A decision had been taken in this House that unless and until China vacated our occupied land, we won't talk to China. It was nobody else but Nehru ji who had said in this House that they won't talk to China unless China returned our occupied land. ...(Interruptions) even then they continued to with China and visited that country. Our Minister admired China in that country and never raised this issue. ...(Interruptions) Now, once again, China has attacked this country. Since last eight days we had been saying that China was going to occupy our land. Even before that, since last eight years I have been saying continuously that China has made full preparations and it would occupy our border area, but the Government did not hear. ...(Interruptions) I myself had told the Defence Minister and the Prime Minister, and also given a hint to the Congress President asking her at least to intervene in it but on that national issue we were never heard. I am sorry to say that...(Interruptions) in such serious matters of the country, the Chair intervenes but whatever it was, I cannot say why you did not intervene. ...(Interruptions) I won't make any comment on the Chair and it was its responsibility to intervene and to give directions to the Government. ...(Interruptions) Now, China has occupied our land and has made on intrusion into our border area to the extent, of 19 kms. into the Indian territory. China has deployed their army and tanks and put up their tents, and you are sending your Minister to that country. ...(Interruptions) The Minister of this country is going\*... (Interruptions). China will not go back. Our army is not weak. It was so said by our Army Chief in every weekly meeting of the Committee on Defence....I even asked and came to know that in every meeting of the Defence

\*Not recorded as ordered by the Chair.

Committee, the matter had always been raised before the Prime Minister. ...*(Interruptions)* But, even then, the Prime Minister did not raise the matter...*(Interruptions)* seriously. ...*(Interruptions)* When our Minister visited China, he admired that country. ...*(Interruptions)* China is occupying our territory and they are admiring them in their country ...*(Interruptions)* such is the situation that our Minister was admiring China in their country when it was occupying our territory and infiltrated upto 19 kms. into our territory. ...*(Interruptions)* The Government should tell us the facts. In those days, our army was ready and even today they are prepared. ...*(Interruptions)* Just now, our army Chief has given a statement that they would drive out China from Indian territory. The Government should come forward to tell us as to why they did not give directions to the army. ...*(Interruptions)* When our army Chief was saying that he would drive out Chinese from the Indian territory, the Government, the Defence Minister and the Prime Minister should tell us as to why they did not respond? Do you want to give your territory to China? ...*(Interruptions)* after that a very big threat is looming large on our country. ...*(Interruptions)*

MADAM CHAIRMAN: Now please conclude.

SHRI MULAYAM SINGH YADAV: If entire China considers any country as their enemy. ...*(Interruptions)* I have said that China is against India and China is our biggest enemy and if there is any danger for this country it is from China, not from Pakistan ...*(Interruptions)* even then we are not heard. ...*(Interruptions)*

Madam Chairman, through you, I would like to request the Defence Minister to come forward immediately to make his statement in this House. We would like to hear him. We asked the Defence Minister everyday...*(Interruptions)* we asked the Prime Minister to make a statement. ...*(Interruptions)* Even in the Chamber, we asked him but we were not heard. ...*(Interruptions)* What is the reason? ...*(Interruptions)*

[English]

MADAM CHAIRMAN: Hon. Member, please conclude.

...*(Interruptions)*

[Translation]

SHRI MULAYAM SINGH YADAV: There was never such a weak and coward Government in this country.

...*(Interruptions)* Which cannot give directions to the army, when they are ready. ...*(Interruptions)* The Army Chief is saying that they would drive out the Chinese from Indian territory, then what is the reason? The army has admitted that the Government is demoralising the army. Our army is very strong ...*(Interruptions)* China would not have invaded us in that way. ...*(Interruptions)* They are not giving permission to our army. ...*(Interruptions)* Our Army Chief is asking for permission to drive out the enemy. The Government should tell us as to why they are not giving permission. I did not want to say, but we have a lot of information about our army and you also must be having it...*(Interruptions)* they come here to tell us that they are very sad, we will drive out Chinese from our territory. ...*(Interruptions)*

[English]

MADAM CHAIRMAN: Hon. Member, please conclude now.

...*(Interruptions)*

[Translation]

SHRI MULAYAM SINGH YADAV: India never faced more insult and humiliation than the encroachment of border area of Hindustan...*(Interruptions)* It so happened either in 1962 or now. ...*(Interruptions)* In the entire world our prestige has been lowered rather we have lost our respect. ...*(Interruptions)* The present Government is being termed as the weakest and most coward one. Even then they are not caring. ...*(Interruptions)* We know that on the issue of border and security of the country, the entire house stands united. Then what is the reason. ...*(Interruptions)* I have been continuously speaking ...*(Interruptions)* why did the Prime Minister and the Defence Minister not call us. ...*(Interruptions)* Why the Chair did not direct the Government to call us and discuss. Even the Chair did not stand with us. ...*(Interruptions)* I am not making any allegations, I am telling just out of agony that this Chair did not stand with us. In such cases, if the Chair intervenes, the Government has to reply. Therefore, today, we want the Government to come forward to reply and immediately drive out Chinese forces from the Indian territory. ...*(Interruptions)* Let the Government give them order. ...*(Interruptions)* If it comes to war, let it be so. ...*(Interruptions)* Even in war, our army is not weak. ...*(Interruptions)* Therefore, Madam Chairman, I appeal to

you to intervene. ...*(Interruptions)* The Government should make a statement on. ...*(Interruptions)*

MADAM CHAIRMAN: Other Hon'ble Members will also speak.

Shri Yogi Aditya Nathji, please speak.

...*(Interruptions)*

YOGI ADITYA NATH: Madam Chairman, the House is not in order, please, first bring it in order. ...*(Interruptions)*

MADAM CHAIRMAN: Even Mulayam Singhji has spoken in the din, you can also speak.

...*(Interruptions)*

MADAM CHAIRMAN: If you do not want to speak, it does not matter. I will call another Hon'ble Member.

...*(Interruptions)*

YOGI ADITYA NATH: Madam, the House is not in order. ...*(Interruptions)* [English] Madam Chairman, the House is not in order. ...*(Interruptions)*

MADAM CHAIRMAN : Now, Shri Bhartruhari Mahtab.

...*(Interruptions)*

SHRI BHARTRUHARI MAHTAB (Cuttack): Madam Chairman, I stand here with utter remorse to speak about the manner in which – Shri Mulayam Singh ji has mentioned today – the intrusion by China's People's Liberation Army. ...*(Interruptions)* The Standing Committee on Defence and the Defence Ministry have already mentioned that the intrusion by Chinese troops has been to the extent of 19 kilometres into the Indian Territory. ...*(Interruptions)* In a deep incursion, Chinese troops have entered the Indian Territory in Daulat Beg Oldi and erected a tented post. A platoon strength contingent of China's People's Liberation Army has come 19 kilometres inside the Indian Territory in Burthe in DBO sector on April 15. ...*(Interruptions)* In 2010, on the request of the Home Ministry, Indo-Tibetan Border Police has been manning it. It should have been monitored by the Defence Ministry. ...*(Interruptions)*

MADAM CHAIRMAN: Please wait for a minute. You just associate yourself with the subject.

SHRI BHARTRUHARI MAHTAB: Madam, I am speaking on the subject on which I had given a notice. ...*(Interruptions)* Since 2010 it is the Indo-Tibetan Border Police which is manning this border. It should be the Defence forces which should man that border. ...*(Interruptions)* The DBO located in the North East Ladakh is an historic camp site and is located on an ancient silk trade route. ...*(Interruptions)*

I would request and I would urge upon the Government that adequate steps be taken to drive out the Chinese forces from the Indian Territory and all attempts should be made to demarcate the Line of Actual Control. ...*(Interruptions)* Until and unless the Line of Actual Control is demarcated, such incursions and skirmishes will continue to occur. This should not happen in future. ...*(Interruptions)*

MADAM CHAIRMAN: Shri Sudip Bandyopadhyay.

SHRI SUDIP BANDYOPADHYAY (Kolkata Uttar): Madam Chairman, Shri Mulayam Singh ji has raised a very important issue today. It is most important that China is in a mood to attack India slowly for which we should take immediate steps. ...*(Interruptions)* It is an important issue. The hon. Prime Minister should come to the House and he should make us aware about the latest situation and also what is happening in the country. ...*(Interruptions)* The whole House is very much aware of this. ...*(Interruptions)* We held an All Party Leaders' Meeting just now and everybody was of the opinion that this issue should be debated with all clarity. ...*(Interruptions)* Accordingly, we have been given permission to initiate it. ...*(Interruptions)* We are putting our opinions. We share the sentiments expressed by Shri Mulayam Singh Yadav ji. The Government should give time for discussing this issue and give the reply. ...*(Interruptions)*

The hon. Prime Minister should come to the House and inform us on this without further delay. ...*(Interruptions)*

MADAM CHAIRMAN: Other hon. Members may associate by sending slips at the Table of the House. [Translation] Other Members may send slips too associate themselves.

...*(Interruptions)*

[English]

MADAM CHAIRMAN: Shri Jagdambika Pal, Shri S.S. Ramasubbu, Shri Nama Nageswara Rao, Shri Viswa Mohan Kumar, Shri Baidyanath Prasad Mahato, Shri Bhudeo Choudhary, Shri Suvendu Adhikari and

Shri N. Peethambara Kurup are allowed to associate with the matter raised by Shri Mulayam Singh Yadav.

The House stands adjourned to meet again at 2 p.m.

**12.19 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

...(Interruptions)

**14.0½ hrs.**

*At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table*

**14.01 hrs.**

#### MATTERS UNDER RULE 377\*

[English]

MR. DEPUTY SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

- (i) **Need to include gale/whirlwind under Calamity Relief Fund and grant immediate financial assistance to the banana farmers who suffered loss of their produce in Tirunelveli district, Tamil Nadu**

SHRI S.S. RAMASUBBU (Tirunelveli): Banana is the predominant crop raised in the Kalakkad-Thirukkurunkudi

area of my Tirunelveli District in Tamil Nadu. Over 25 lakh plantains are cultivated in a season in this region. Harvested fruit is auctioned and traders from within the State and the neighbouring Kerala take part in the auction as the 'nenthiran' variety from this region is preferred for making banana chips and they are sold in various parts of the country and exported abroad. For raising the crops, farmers raise loans from banks, money lenders. Often due to gale/whirlwind, their crops get damaged and in overnight they fell in debt trap.

Over the past nine months, farmers have struggled to raise their crop against overwhelming odds such as scarcity of water for irrigation, crop destruction by rampaging wildlife and gale that swept Kalakkad, Manjuvilai, Keezha Paththai, Mela Paththai, Padmaneri, Thirattur, Karuvelankulam, Thoppur, Salaipudur. Chidambarapuram, Gopalamudhram, Thirukarankudi and surrounding areas. An estimated 10 lakh banana plants were damaged. A farmer has to spend at least Rs. 100 on a plant till it attains the harvest stage. Even as the farmers are waiting for the harvest, the gale dashes their hopes quite often.

Unexpectedly, on Monday, 15th April 2013 evening, heavy rain and gale destroyed banana plantations in southern parts of Tirunelveli district just like Thane cyclone inflicting further loss on farmers who were already reeling under falling prices for their produce and they have incurred heavy losses.

As banana plantation and leaves are quite often damaged, I humbly urge upon the Union Government to include damage caused due to gale/whirlwind under Calamity Relief Fund and grant immediate financial assistance to the affected banana farmers of my Tirunelveli District, Tamil Nadu without delay.

- (ii) **Need to permit mixed land use in Lal Dora villages in Delhi**

[Translation]

SHRI JAI PRAKASH AGARWAL (North East Delhi): The Lal Dora of the villages of Delhi was earmarked by the then British Government in 1908-09. The entire village was kept under only on Khasra number, because then British Government had not thought that building laws will be introduced in villages at a later time in Independent India. Since, Khasra number of whole village is same, so

\*Not recorded as ordered by the Chair.

no villager can present ownership document alongwith application. Besides, other conditions of the local body such as wide and easily accessible road in the villages were not possible in Lal Dora area.

Secondly, 70 percent population of India depends on agriculture and resides in villages. As the main occupation of the villages is agriculture, even today, and landless classes of the villages are also engaged in agriculture work. Therefore, every villager constructs his house, etc. keeping in view the agricultural needs. So, it is impossible for the villagers to construct their houses as per conditions of the notification issued.

It is a known fact that due to single Khasra number of the entire village, villagers do not have ownership rights. That is loans on plots and houses situated in Lal Dora areas. So, villagers are not able to construct houses as per the building byelaws.

It would be appropriate to mention here that the land of the villages is day-by-day being acquired by the Government for various purposes. Therefore, the resident farmers of the villages and agricultural labourers are being rendered jobless. So, there is dire need for mixed land use for creation of employment in villages.

So, my request to the Government is that it should cancel the notification of Delhi Development Authority, dated 17.01.2011 and not enforce the building laws in Lal Dora as well as extended Lal Dora areas and take necessary action to continue the mixed land use in Lal Dora areas keeping in view the increasing poverty and unemployment among the farmers, agricultural labourers and landless people of the villages.

**(iii) Need to establish Inter Colleges in Barabanki parliamentary constituency in Uttar Pradesh under Multi-Sectoral Development Programme for Minority Concentration Districts**

SHRI P.L. PUNIA (Barabanki): I would like to draw the attention of the Government to an important issue of establishment of Inter collages is my Lok Sabha Constituency, Barabanki, which is a Muslim dominated and backward area in respect of education.

Barabanki is one of the educationally backward districts as announced by the Ministry of Human Resource

Development. I have been requesting from time to time to establish institutions of education in Barabanki, but the HRD Ministry has not taken any positive action on my request. I would also like to tell the House that educational institutions in some areas of Barabanki are affected due to floods every year.

I have given a proposal for establishment of inter colleges in Kintur, Subeha, Hasanpur Tanda, Lalpur Karot, Ganeshpur, Hydergarh Bansa, Bhayara and Ibrahimabad of Barabanki under Multi-Sectoral Development Programme, but the HRD Ministry has turned down that proposal on the pretext of shortage of funds. After my repeated efforts, the HRD Ministry suggested to upgrade some schools upto 12th standard under National Secondary Education Mission, which is like a drop in the ocean and no action has been taken under that suggestion also.

**(iv) Need to establish Kendriya Vidyalayas in the remaining 55 districts of Uttar Pradesh**

SHRI HARSH VARDHAN (Maharajganj, Uttar Pradesh): Since inception of Kendriya Vidyalaya Sangthan in 1965, 1903 Kendriya Vidyalayas are working in the country at present with a view to impart primary and secondary education to the children for their overall personality development with the spirit of national unity and Indianness in the country.

Uttar Pradesh has 20 crore population out of total population of 120 crores and with 1/6 part of the country population, only 55 Kendriya Vidyalayas are working in 17 district. Only 17 districts have Kendriya Vidyalayas are working in 17 district. Only 17 districts have Kendriya Vidyalayas out of 72 districts which shows that Kendriya Vidyalayas are not set up in Uttar Pradesh in adequate number.

This anomaly in number of Kendriya Vidyalayas in Uttar Pradesh is raising questions on the Government's intention to provide quality education to each and every child in the State. This situation is very serious and cases concern and its immediate resolution is required.

My demand is that Government should immediately take steps to establish Kendriya Vidyalayas in rest of the 55 districts of Uttar Pradesh, there by increasing the number.



**(v) Need to re-name the All India Institute of Medical Sciences, Jodhpur after Meera Bai, the princess and a devotee of Lord Krishna**

SHRI ARJUN RAM MEGHWAL (Bikaner): The foundation stone of All India Institute of Medical Sciences in Jodhpur in my State was laid on 31st January, 2004 in the presence of Senior Parliamentarians. At the time of stone laying function, "the Meera Bai Akhil Bartiya Ayurvigyan Sansthan, Jodhpur" engraved stone in the name of world famous Shri Krishna evofee Meera Bai. It unveiled which is still there in AIIMS Jodhpur Complex. The Jodhpur AIIMS started working from 18th September, 2012. "Akhil Bhartiya Ayurvigyan Sansthan, Jodhpur" is written on the building of Jodhpur, AIIMS instead of "Meera Bai Akhil Bhartiya Ayurvigyan Sansthan, Jodhpur" and it is also written on the main gate.

Why the name of Meera Bai was removed from the name of AIIMS? This is an insult to Meera Bai. It is an insult to the Minister who inaugurated it. The hon. Minister should reply why this was done. There has been agitation for re-addition on name of Meera Bai in Jodhpur AIIMS. So, it is my demand from the Ministry of Health and Family Welfare that "Meera Bai Akhil Bhartiya Ayurvigyan Sansthan, Jodhpur be written on the building of AIIMS situated in Jodhpur.

**(vi) Need to set up rehabilitation centres for orphaned and poor street children in every district of the country**

SHRI VIRENDRA KUMAR (Tikamgarh) : The ongoing welfare schemes for child labour and homeless children have remained on papers only. Due to several anomalies in their implementation, children continue to suffer. There is a very dangerous situation in the capital of the country, in Delhi even. The data with regard to child labour is very startling. The Department of Women and Child Development had entrusted the work of conducting survey of homeless children to an institution named ' Save the Children' working for the children. According to it, 10,091 homeless children are in North Delhi, 7325 in East district, 5862 in Central Delhi, 5769 in West Delhi, 5629 in New Delhi, 5416 in North-East Delhi, 4314 in South district, 3581 in North West Delhi, 2936 in South-West Delhi, and in total 50923 children are homeless. In the survey, children

were divided into three categories. In the first category, there were such children who live alone on footpath. Their percentage in the total homeless children is 28 percent. In the second category are those children who live with the family but most of the time they spend working on the footpath. Around 29 percent Children help in carrying the burden of the family. In third category, are those children who live on the footpath with their parents. They are around 36 percent. The family condition of 7 percent children could not be known.

Thus, it is requested to the Central Government that by conducting immediate special survey with regard to homeless orphan children in all the states of the country including Delhi, rehabilitation centres should be set up in all districts for their bright future.

**(vii) Need to set up a Bench of Allahabad High Court at Meerut or Moradabad**

DR. SHAFIQR RAHMAN BARQ (Sambhal) : I would like to draw the attention of the Government towards non-opening of High Court Bench of Uttar Pradesh in Western Uttar Pradesh. Litigants of 20 districts of Western Uttar Pradesh come to Allahabad or Lucknow after completing around 800 km. journey, which is very troublesome. In this state of around 17 crore population, there is only one bench in Lucknow near Allahabad, whereas State like Mizoram with 7 lakh population, has also one Bench. Allahabad/Luknow being very far away from the districts of Western Uttar Pradesh, the litigants cannot reach there in time and their cases are lying become pending. Even now around 15 lakh cases are pending in Uttar Pradesh High Court which is a matter of serious concern. In preparation for opening new Benches of High Court in the districts of Western Uttar Pradesh, new buildings are also ready after construction. The local people and advocate fraternity of these districts are staging dharnas and conducting demonstrations and undertaking hunger strikes for years, but the Government is not paying any attention towards it. This is not correct.

I demand from the Government that keeping in view the difficulties being faced by the people and advocates of Western Uttar Pradesh, a Bench of Uttar Pradesh High Court at Meerut or Moradabad should be set up urgently.

**(viii) Need to undertake construction of road from Beldaur to Priyanagar in Khagaria district, Bihar under Pradhan Mantri Gram Sadak Yojana**

SHRI DINESH CHANDRA YADAV (Khagaria) : NBCC was constructing road from Beldaur to Priya Nagar and Beldaur to Pachot against job no. 17/8 and job no. 17/10 respectively under Pradhan Mantri Gram Sadak Yojana in Beldaur Block of Khagaria district in Bihar State. After 2009, some part of the said road under construction was damaged and as a result of which the construction work was stopped. The road from Beldaur to Priyanagar connects the Block headquarter to main road NH- 107 which is the link road of district headquarter. People are facing great difficulty due to non-completion of the said road even after lapse of a long period.

It is, therefore, requested that Rural Development Ministry of Government of India should make an additional amount available for the construction of the said road or the construction work should be completed from the savings fund amount of NBCC in Bihar, and provide the road facility to the people.

**(ix) Need to set up a Rail Industrial Park in East Midnapore, West Bengal**

SHRI SUVENDU ADHIKARI (Tamluk): I would like to bring it to the kind attention of Hon'ble Minister of Railways, Govt. of India through you that we cannot deny the importance of an industrial park in economy development. An industrial park is based on the philosophy of integrating different industrial functions. It boosts up economic viability of any country by creating an ample scope of infrastructure development. And I think that industrial park plays a great role in a country, like India where unemployment is a burning issue.

Considering this important aspect of economic viability of an industrial park, the then Hon'ble Railway Minister, Govt. of India, Miss Mamata Banerjee gracefully announced in her Railway Budget, 2011-12 to set up a "Rail Industrial Park" at Jellingham in Nandigram, East Midnapore, West Bengal. Speaker Madam, I must say that our leader Miss Mamata Banerjee started development of railway infrastructure with a meticulous planning. It was proposed that the park would be a cluster of different industrial units whose output will be consumed by the railways and at its

initial stage it would focus on high volume safety, which is very essential. A joint venture between Burn Standard Co. Ltd. and SAIL was initiated to manufacture car steel bogies and couplers. Naturally, there is an opportunity of employment not only in Bengal but also in the country and the park shall be a beginning to create a global hub in India for Railway industry.

But the deep concern is that there is no positive initiative from the Ministry of Railways, Govt. of India for this innovative thought of the then Hon'ble Union Railway Minister, to set up a "Rail Industrial Park." I don't know why the concerned Ministry is not showing interest for this viable project.

So, this is my humble request to Hon'ble Minister of Railways, Government of India to please take initiative for the project so that economic as well as commercial viability of Indian Railways can be sustained.

**(x) Need to adopt safety measures to prevent fire in ONGC oil wells in Nagapattinam parliamentary constituency, Tamil Nadu and also to provide employment to the local youth by ONGC**

SHRI A.K.S. VIJAYAN (Nagapattinam): I would like to draw the kind attention of the Hon'ble Minister of Petroleum and Natural Gas about the need to take immediate fire safety measures in the ONGC oil wells in Nagapattinam Parliamentary Constituency and also to provide employment opportunities to the locals.

I would like to mention that a number of ONGC oil wells have been drilled in the Nagapattinam and Tiruvarur Districts of my Nagapattinam Parliamentary Constituency, Tamil Nadu. A lot of people have been engaged for work in these wells. But, fire accidents are taking place very frequently and a large number of casualties are reported. There is an urgent need to take firesafety measures in these oil wells to prevent the fire accidents in future and improve the safety culture in the activities undertaken.

I would also like to mention that the people from the Nagapattinam and Tiruvarur districts are not being provided employment in these oil wells, which causes great resentment among the local people. The ONGC authorities are engaging the people from other States/districts in these oil wells which are against the interest of the local people. The ONGC authorities may be strictly instructed to provide

employment to the local people first. Keeping in view the above, I urge upon the Union Government and the Minister of Petroleum and Natural Gas to consider the above two most important proposals at the earliest for the welfare of the poor people in Nagapattinam Parliamentary Constituency.

- (xi) Need to impress upon the Government of Bihar to provide all facilities to teachers and students to help improve standards of teaching in Government schools in Bihar**

*[Translation]*

SHRI JAGDANAND SINGH (Buxar): Right to education is the legal right of all the children upto the age of 14 years of the country. Right is not only for nomination, but also for getting qualification by receiving quality education. It is only possible when there are able teachers, furniture in classrooms, teaching material, sports ground, drinking water and wash rooms, i.e. there should be best arrangements for quality education and the result should be visible.

The impact is not visible at national level. The situation in Bihar State is pitiable. Not even a single yardstick could be implemented for quality education. Teachers are on the verge of agitation on the issue of equal pay for equal work. Teaching is hampered in schools. The agitating teachers are getting injured while agitating Women teachers are also getting injured alongwith mal teachers. The environment is becoming poisonous with the harassment of not only male teachers but female teacher as well.

Primary education prepares the base of higher education. On national level, most of the uneducated population lives in Bihar. Because of non-teaching, most of the students have gone to private schools. Only poor and helpless children have remained in the Government schools to take the benefit of Mid-day-Meals. Teaching in the schools is the national guarantee to children by the Central Government. Conversion of schools into orphanage must be stopped.

I demand from the Central Government that directions should be given to Bihar Government to fulfil the main objective of 'Right to Education', so that illiteracy may not rise and the national exchequer is not burdened with misuse and an environment for targeted quality education is prepared.

MR. DEPUTY SPEAKER: Nothing will go on record.

*(Interruptions)...\**

*[English]*

MR. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow, the 30th April, 2013 at 11.00 a.m.

**14.02 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 30, 2013/ Vaisakha 10, 1935 (Saka).*

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